

Speed Post
"By E-Mail/"

"rg.ngt@nic.in/ judicial-ngt@gov.in"

GOVERNMENT OF ODISHA

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 1072 /FE&CC,

Dt. 19 .01.2023

From:

Dr. K. Murugesan, IFS

Director Environment Cum Special Secretary to Govt.

To

The Ld. Registrar General

Hon'ble National Green Tribunal, Principal Bench

Faridkot House, Copernicus Marg, New Delhi- 110 001

Sub: Submission of information in O.A. No. 606/2018, "Compliance to Solid Waste Management Rules, 2016" and Sewage Management in the State including other matters for presentation before Hon'ble NGT on 27.01.2023.

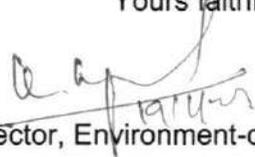
Sir,

In inviting a reference to the subject cited above, this is to intimate that the personal appearance of Chief Secretary, State of Odisha before Hon'ble NGT is scheduled on **27.01.2023**, 10.30 A.M. in VC mode.

Therefore, I am directed to enclose herewith the copy of reply on behalf of Chief Secretary, State of Odisha for kind information and placing before the Court for directions. The link may kindly be shared in email: cs.ori@nic.in/ membersecretary@ospcboard.org/ env1992@gmail.com.

Encl: As above.

Yours faithfully,


Director, Environment-cum-

Special Secretary to Govt.



FE-ENV1-ENV-0005-2020/27/2023

Memo No. 1073 / FE & CC, Dt 19.01.23

Copy forwarded to the OSD cum ex-Officio Special Secretary to Chief Secretary, for kind information Chief Secretary.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1074 / FE & CC, Dt 19.01.23

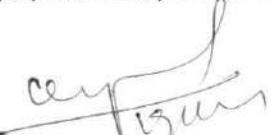
Copy forwarded to the Senior PS to the Additional Chief Secretary, FE&CC Department / P.S. to Principal Secretary, H & UD Dept./ P.S. to Principal Secretary, PR & DW Department/ P.S. to Commissioner cum Secretary, Health & Family Welfare Department for kind information of ACS, Principal Secretary and Commissioner cum Secretary respectively.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1075 / FE & CC, Dt 19.01.23

Copy along with copy of reply & annexures forwarded to the Member Secretary, Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, Shahdra, Delhi- 110 032 for kind information and necessary action.

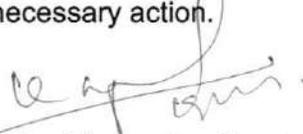
Encl: As above.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1076 / FE & CC, Dt 19.01.23

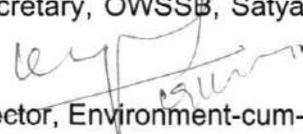
Copy along with copy of reply & annexures forwarded to the Executive Director, National Mission for Clean Ganga, Office at 1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi- 110 001 for kind information and necessary action.

Encl: As above.


Director, Environment-cum-
Special Secretary to Govt.

Memo No. 1077 / FE & CC, Dt 19.01.23

Copy forwarded to the Member Secretary, State Pollution Control Board, Paribesh Bhawan, Nilakantha Nagar, Unit- VIII, Bhubaneswar/ Member Secretary, OWSSB, Satya Nagar, Bhubaeswar for information and necessary action.


Director, Environment-cum-

Special Secretary to Govt.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

In the matter of

ORIGINAL APPLICATION NO. 606 of 2018

and other relates matters

Compliance of Solid Waste Management Rules, 2016,

**Sewage & Septage Management, River Rejuvenation, Air quality Status
etc. of the State of Odisha**

VOLUME-I

Chief Secretary, Govt. of Odisha

Lok Seva Bhawan, Bhubaneswar-751001

Filed on: ____ January, 2023



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH AT NEW DELHI**

CONTENTS

Sl. No.	Case details	Compliance Status to the directions of Hon'ble NGT	Page
-	-	Summary	1-6
1.	O.A. No. 606/2018	Compliance of Solid Waste Management Rules, 2016 and C & D Waste Management Rules, 2016	7
2.	O.A. No. 710, 711,712, 713/2017, O.A. No. 72/2020 & O.A. No. 180/2021	Compliance to Bio- Medical Waste Management Rules, 2016 & COVID-19 Waste Management	18
3.	E.A. No. 13/2019 in O.A. No. 247/2017	Compliance to Plastic Waste Management Rules, 2016	21
4.	O.A. No. 804/2017	Compliance to Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016	23
5.	O.A. No. 512/2018	Compliance to E- Waste Management Rules, 2016	25
6.	O.A. No. 593/2017, O.A. No. 673/2018, O.A. No. 829/2019 & O.A. No. 148/2016	Sewage Management, Status of Polluted River Stretch (PRS), ETP status and use of Treated water etc., 19 Polluted River Stretches (PRS) in the State, Coastal Management, Rainwater harvesting and Ground water recharge, Compliance to review	25

		meeting by CMC	
7.	O.A. No. 325/2015	Identification, Rejuvenation and Restoration of Water Bodies (Ponds)	39
8.	O.A. No. 681/2018, O.A. No. 249/2020. O.A. No. 283/2020 & O.A. No. 67/2019	Status of 7 Non-attainment cities (NCAP) in the State towards control of air pollution, Noise Pollution, Pollution due to bursting of fire crackers etc., State Fuel Policy on use of Pet Coke and Furnace Oil.	40
9.	O.A. No. 1038/2018	Status of Polluted Industrial Clusters (PIA) in the State, i.e. S.P.A.- 2 Nos. and O.P.A.- 3 Nos.	44
10.	O.A. No. 360/2018	State Env. Management Plan and Dist. Env. Management Plan	45
11.	O.A. No. 173/2018 and O.A. No. 360/2015	Regulation of Illegal Sand Mining activities in the State including river Subarnarekha	46
12.	O.A. No. 134/2020	Prevention of Industrial Accidents	47
13.	-	Status of Environmental compensation Collected from defaulting units	48
14.	-	Budget provision for Environmental Management in the State and Remarks	48
15	-	Conclusion	49

Date:

Place: **Bhubaneswar.**

By: Chief Secretary,

State of Odisha

(email: csodri@nic.in)

SUMMARY

The status of compliance to Hon'ble NGT direction on the subject matter covering Management of Solid Waste, Plastic Waste, Bio-medical Waste including COVID-19 Waste, Construction and Demolition (C&D) Waste, Hazardous Waste, E-Waste, Sewage Treatment Plant (STP) and Septage Management in the State, ETP compliance status of Industries, use of treated water from Effluent Treatment Plant (ETP), Rejuvenation of Rivers (19 Nos. of Polluted River stretch), Identification, Restoration and Rejuvenation of Ponds, Air quality Management for control of Air & Noise Pollution under National Clean Air Programme (NCAP), Greening of vacant spaces of Urban Local Bodies (ULBs), Regulation of illegal Sand Mining activities, State and District Environment Plan, Prevention of Industrial Accidents due to handling of Hazardous Chemicals and isolated storage and checking, Water Pollution due to Idol Immersion including the overall environmental management status of the State is submitted herewith.

A. Municipal Solid Waste Management:

It is submitted that. the matter of Municipal Solid Waste Management (Hon'ble NGT O.A. No. 606/2018, order dt. 16.01.2019 & 26.03.2019), Sewage Management as per direction of Hon'ble Supreme Court order 22.02.2017, including other matters. As per direction, the Chief Secretary, Odisha personally appeared before Hon'ble NGT on 26.03.2019 and committed for compliance of SWM Rules, 2016 including other environmental norms. This is the second time of personal appearance of Chief Secretary scheduled to be held on 27.01.2023, 10.30 A.M. in VC mode so as to intimate the progress made so far in the State of Odisha towards achieving the gap on Solid Waste Management, Sewage Management, Rejuvenation of Rivers, Ponds including environmental status of the State.

It is submitted that, as per direction dt. 16.01.2019 of Hon'ble NGT, under the Chairmanship of Hon'ble (Mr.) Justice P.K. Mohanty, Retired Judge, Orissa High Court a committee was constituted to monitor the compliances on the provisions of Solid Waste Management on 08.02.20219 with members from Housing & Urban Development Department (H&UD), Rural Development Department (R&D), Health & Family Welfare (H&FW) and Member Secretary, State Pollution Control Board (SPCB) as Member Convener. The committee made 11 Nos. of review meetings including field inspections to the different places to 3 Municipal Corporations, 2 Govt. Medical Colleges including ULBs and village Panchayat areas. The Committee submitted two interim reports during May & August, 2019 and the final report was submitted to Hon'ble NGT by SPCB vide letter No. 4383 dt. 08.05.2020 as reported. The committee appreciated the steps taken by the State and the final recommendation was adhered to by all the ULBs and village Panchayats for implementation of solid waste management practice with public participation. For collecting wastes from the Rural area, the convergence has been made with Housing & Urban development Department for rendering services and the wastes

are collected particularly the plastic wastes.

It is submitted that, as per the direction of Hon'ble NGT, the Environment Monitoring Cell (EMC) has been constituted on dt. 14.08.2020 and also re-constituted thereafter on dt. 10.02.2021 under the Chairmanship of Chief Secretary with overall guidance from Additional Chief Secretary (ACS), Forest Environment and Climate Change (FE&CC) Department, ACS, Water Resources (WR) Department, Principal Secretaries from the H & UD Dept., Panchayati Raj & Drinking Water (PR&DW) Department with other Members represented by different departments. The EMC has conducted 7 Nos. of review meetings held on different dates under the Chairmanship of Chief Secretary to monitor the progress. The last meeting was held on 18.11.2022 and also the minutes were circulated to all line departments for compliance of orders and directions of Hon'ble NGT for effective implementation all environmental regulations in the State.

The Hon'ble NGT in O.A. No. 606/2018 constituted Central Monitoring Committee (CMC) under the Chairmanship of Secretary, Department of Water resources, Ganga rejuvenation and River Development (DoWR, RD&GR), Ministry of Jal Shakti to review the progress made by the States and 15 Nos. of meetings (last one held on 10.01.2023) were conducted so far. CMC is reviewing the achievement of gap on solid waste, sewage management etc. of the States and coastal Management. SPCB is submitting the Monthly Progress Report (MPR) to National Mission for Clean Ganga (NMCG) with copy to Central Pollution Control Board (CPCB) and the last report is submitted by SPCB up to November, 2022.

The total population of the State is 4,19,74,218 Nos. as per Census of 2011 out of which Urban population is 70,03,656 Nos. The Rural population is 3,49,70,562 Nos. There are 115 Nos. of ULBs in the State consisting of 5 Nos. of Municipal Corporations (MC), 48 Nos. of Municipalities and rest 62 are Notified Area Councils (NAC). The percentage of population staying in urban areas is about 16.7 %, which is nearly 70.03 Lakh people, and out of which 41 % Urban population live exclusively in 5 Municipal Corporations and 51 ULBs having population less than 20,000 people. The ULBs of Odisha consists of total 2055 Nos. of Wards which generates 2266 TPD of Municipal Solid Waste with quantity of bio-degradable waste comprises of 1168 TPD and Dry Waste of 1099 TPD. The waste collection system includes door to door collection of segregated waste, transportation of Waste in covered Vehicles, sent to processing Centres for disposal. The ULBs have adopted the decentralised processing of waste associating community partners, women members from Mission Shakti SHGs, Transgender groups and waste pickers as "Swachha Karmis, Swachha Supervisers and Swachha Sathis" involved in waste handing process. The Dist. Level monitoring is done at the district level by District Collectors and at the state level by the Chief Secretary and also guided by the Secretaries from the various Departments. There are 250 Nos. of Micro Composting Centres (MCC) and 1 No. of Mechanical Composting Plant with handling Capacity of 1168 TPD which is 86 % utilisation. The Material Recovery Facility (MRF) 216 Nos. has been established of installed capacity 2220 TPD which is of 46 % utilisation. The MRF has been designed for higher capacity to take care of additional loads of Dry Waste from Urban-Rural convergence. There is no Bio-Methanation, Refused

Derived Fuel (RDF) and Waste to Energy (WTE) Plant installed in the State. There are 76 Nos. of garbage dump sites spread over an area of 371 Acre and there is no sanitary landfill site. One site is to be developed at Berhampur Municipal Corporation. The action plan for remediation of legacy waste of quantity 38,96,448 MT is prepared by the H & UD Dept. The H & UD Dept. through selling of bio-composts known as "Mo Khata" by engaging Self Help Groups, Transgenders has made an income which is used for various welfare activities.

It is submitted that 126 Nos. of designated sites have been identified from different ULBs for storage of Construction and Demolition (C&D) Wastes. These wastes are used for road construction and in filling of low-lying areas. The Plastic Wastes generated is segregated from the Municipal Solid wastes used for recycling and part is sent to the Cement factories for co-processing. The use of shredded Plastic Waste for road construction of 5-6 % is also being taken up in coordination with H & UD, Works and Rural Development (RD) Depts. Special squads are also constituted for checking market places to check the illegal use of single use plastic. The budgetary provision has been made by the H & UD Dept. for the year in 2019-20: Rs. 90 Crore, 2020-21: Rs. 400 Crore, 2021-22: Rs 215 Crore and for the year 2022-23: Rs 250 Crore for proper solid waste management.

The Panchayati Raj and Drinking Water (PR & DW) Department is implementing the Solid Waste Management programme through SBMG Phase II programme in the village Panchayats of the State. There are 6794 Nos. of Gram Panchayats in the State covered under the solid waste management programme. The "Odisha Rural Sanitation Policy 2020" with a focus on SWM has been promulgated and the guidelines have been communicated to all Dist. Collectors for implementation. The target has been fixed for waste management covering 60 % villages by 2022-23 and all 100 % by 2024-25 under the programme. As on date 12,612 Nos. of villages (27 %) have provisions of necessary infrastructure and services to manage solid waste, including arrangements for bio-degradable and plastic waste management. There are 29,037 Nos. of community compost pits and 6,28,410 Nos. of household compost pits have been constructed towards the management of bio-degradable waste in villages through MGNREGA. SHGs have been identified and tagged in 4086 Nos. of GPs (60.01 %) to manage the community SWM assets and facilitate plastic waste management. The collection of plastic waste has been initiated in 1830 GPs. The waste segregation sheds of 17,387 Nos. are created to facilitate the storage of dry waste collected. There are 15,424 Nos. of vehicles (mostly Tricycles) have been procured in the villages for the collection & transportation of dry waste. The majority of the waste generated is targeted to be processed to compost at the source (biodegradable) or recycled through waste vendors or in collaboration with ULBs (recyclable waste like plastics, metal, etc.). Mass cleaning of villages is being done on a regular basis to ensure visible cleanliness across all villages. For the current financial year PR & DW Dept. has provisioned Rs. 1300 Crore (approx.) towards implementing SBM program including Solid and liquid waste management activities in the targeted villages.

(B) Sewage Management:

In the matter of O.A. No. 593/2017, the adequacy on sewage management of the State is adjudicated with directions 21.05.2020 for compliance. The total quantity of Sewage generation of the State is quantified to be 880 MLD from 115 Nos. of ULBs assuming on 80% of water consumption. The treatment method adopted through installation of Sewage Treatment Plant (STP) and Faecal Sludge Treatment Plant (FSTP). The State has adopted decentralised non-sewered approach for treating black water and grey water separately. The capacity of treatment made through 13 Nos. of STPs is 370.50 MLD to be installed in six No. of cities. The cities are Bhubaneswar Municipal Corporation (MC)- 183.5 (5 nos.), Cuttack MC- 85 (3 Nos.), Sambalpur MC- 40 (1 No.), Rourkela MC- 40 (1 No.), Puri- 20.0 (2 Nos.) and Talcher- 2.0 (1 No.). All the STPs are installed and 1 STP (33 MLD) at Cuttack is under maintenance due to connection of pipeline. The capacity utilisation of STPs is 123.21 MLD. The State has adopted Faecal Sludge Treatment Plant (FSTP) (black water treatment) in 119 Nos. of FSTP is to be installed with capacity of 2057 KLD (2.057 MLD). At present, 108 Nos. of FSTPs are completed with treatment capacity of 1847 KLD (1.847 MLD) covering 107 Nos. of ULBs. Rest 8 ULBs are also to be covered through 11 Nos. of FSTP (0.21 MLD) to be completed by March 2023.

Thus, the total capacity of sewage treatment capacity in 13 STPs + 119 FSTPs will be of 372.56 MLD. Rest 507.44 MLD will be treated through Grey Water Management system which is under piloting stage at two ULBs at Jatni and Dhenkanal. The same will be adopted in 110 ULBs except six cities where STPs are already installed.

The Hon'ble NGT in O.A. No. 606/2018 has directed on dated 16.01.2019 and 26.03.2019 for compliance by the State of Odisha. In order of dated 12.09.2019 at Para 3 & 4, the thematic areas are specified with direction to submit the current status, desirable level of compliance in terms of statutes, gap between current status and desired level, proposal for attending the gap with time line to be covered.

(C) Rejuvenation of Rivers, Identification and Restoration of Ponds, Control of Air Pollution under NCAP, Sand Mining activities etc.:

In the matter of O.A. No. 673/2018, "Rejuvenation of rivers" of the State is adjudicated with directions for compliance. In the State, 19 major Polluted River Stretches (PRS) have been identified. The water quality data is monitored by SPCB and submitted along with the MPR to NMCG and water quality has been improved in 12 Nos. of PRS. SPCB has intimated to CPCB for modification PRS. There is no CETP in the State. The industries have provided adequately designed Effluent Treatment Plant (ETP) for treatment and treated water is reused. There are 56 Nos. of ponds identified in the initial stage for restoration and rejuvenation ponds and afterwards it was decided to take up the area more than 10 Ha. The SPCB is conducting the laboratory analysis of water quality parameters. Steps are also taken for the prevention of water pollution due to idol immersion in festive occasions. The ground water regulation, Rain Water Harvesting, construction of check dams, maintenance e-flow, protection of flood plains, tree plantation along the river

embankments is undertaken by the Water Resources Department. The mines are covered under consent administration by SPCB.

In the matter of "O.A. No. 681/2018" the air and noise pollution matter including dusts management, use of treated water for suppression purpose is adjudicated under "NCAP" with directions for compliance. In the State 7 (seven) non-attainment cities are identified which are Bhubaneswar, Cuttack, Angul, Talcher, Balasore, Rourkela and Kalinga Nagar. SPCB under NCAP is implementing the action plan for the cities and monitor the air quality with respect to Air and Noise. Steps have also been taken by instructing the District Collectors to take steps to prevent the use of fire crackers and mostly to use green fire crackers till the end of COVID-19 pandemic. The sector wise activities as per MoEF & CC guideline is to be implemented. In the matter of "O.A. No. 1038/2018" the CEPI identified Polluted Industrial Areas in the State are covered. In the State there is no Critically Polluted Area (CPA), but 5 Nos. of Polluted Industrial Areas (PIAs) identified, 2 Nos. are Severely Polluted Area (SPA) and rest 3 Nos. are Other Polluted Areas (OPA).

Besides above, separate review meetings are being conducted under the Chairmanship of Chief Secretary for proper Plastic Waste Management under "PRAGATI" programme. The State Level Task Force committee was constituted for Plastic Waste management and also another committee headed by Chief Secretary is reviewing the matter including the Sand Mining activities. The FE & CC Department has intimated to concerned for implementation of Rule on elimination of Single Use Plastic (SUP) and to conduct surprise checks in the market areas for prevention on use. For conducting awareness generation the Centre for Environment Studies (CES) is conducting monthly programmes at School, College and also through eco-clubs of the State. The State Action Plan on Plastic Waste Management is sent to MoEF & CC by the FE & CC Department on 14.11.2022. All the Health care facilities (HCFs) and veterinary Hospitals are covered for grant of authorisation. The Waste treatment is done by 6 Nos. of Common Biomedical Waste Treatment (CBWTF) facility. Steps are being taken for implementation of bar code system and OCEMS installation for CBWTF. In the State one No. of TSDF is operating for the disposal of Hazardous Wastes (HW) and also industries are having their own disposal sites. The audit is conducted for TSDF and the report is submitted to CPCB on 06.11.2021. The registration of 510 Nos. of workers is done handling HW with training health check-up is also done. The "State Sand Policy-2021" has been notified vide Resolution No. 26372 dt. 02.09.2021 with fixation of rate on compensation regime towards environmental and ecological damage for illegal mining notified vide No. 5157 dt. 17.02.2022 as per the CPCB guideline. Separate Bank Account has been maintained for deposit of environmental compensation. The State Environmental Plan has been submitted to CPCB on 08.02.2021 in compliance to directions of Hon'ble NGT in "O.A. No. 360/2018" and the District Environmental Plan (DEP) is being updated as on December 2022 for uploading in website.

It is submitted that, considering the current situation and information submitted by the Departments from SPCB, H & UD Dept., PR and DW Dept. Health and Family Welfare Dept. and Water Resources Dept. and others the present status

is submitted herewith. The Govt. of Odisha is taking steps for allocation of more budget provision as compared to previous years covering all aspects of Waste Management, pollution control measures adopted to prevent Water and Air pollution etc. and to make the State fully compliant covering all environmental Rules and Regulations and its implementation in a time bound manner.

In view of the facts as stated above the compliance is submitted on behalf of Chief Secretary, Odisha before Hon'ble NGT for directions. The State is committed to comply with all the directions for providing better quality of life to the citizens of the State.

19/1/2023
Shri Suresh Chandra Mahapatra, I.A.S.

Chief Secretary, Odisha

Background:

The State of Odisha has total population of 4,19,74,218 Nos. (Census of 2011), out of which Urban population is 70,03,656 Nos. (16.7 %) and Rural population is 3,49,70,562 Nos. (83.3 %).

- i. Total Nos. of ULBs- 115 Nos.
 - a. Municipal Corporations - 5 Nos. (Population- 28.46 Lakh, 41%)
 - b. Municipalities - 48 Nos. (Population- 30.11 Lakh, 43%)
 - c. NACs - 62 Nos. (Population- 11.43 Lakh, 16%)
 - d. Total No. of Wards (a+b+c)- 2055
- ii. Total Nos. of GPs- 6794

The MoEF & CC has notified the **Solid Waste Management Rules, 2016** vide Gazette No. S.O. 1357 (E) dt. 08.04.2016. The Rule has specified the duties of various Authorities as Waste Generator (Rule 4), Duty of Secretary in charge of Urban Development Department (Rule 11), Duties of Dist. Magistrates (Rule 12), Duties of Secretary in charge of Village Panchayat or Rural Development Dept. (Rule 13), Duty of Local Authorities, Village Panchayats of Census Towns and Urban Agglomerations (Rule 15), Duties of State Pollution Control Board (SPCB) (Rule 16), Time frame for Implementation (Rule 22), Functioning of State Level Advisory Body (Rule 23) and submission of Annual report (Rule 24). The Hon'ble NGT vide order dated **14.12.2020** at Para 11 has emphasised for compliance of the above stated provisions of the Rule and also referred the matter at Para 10 of order dated **30.11.2021** and rescheduled the date of personal appearance of Chief Secretary.

The Government of Odisha in Housing and Urban Development Department (H & UD) have notified "**Odisha Urban Sanitation Policy, 2017**" and "**Odisha Urban Sanitation Strategy, 2017**" under provisions (Rule 11 (a)) of Solid Waste Management Rules, 2016 for proper management of solid wastes in the ULBs.

In the village Panchayats of the State the solid waste management practice is monitored by Panachyati Raj and Drinking Water Department (PR & DW) under SBM-G Phase II program with implementation of "**Odisha Rural Sanitation Policy 2020**". In village Panchayats target has been fixed for achieving proper SWM through SBMG programme as 60 % villages by FY 2022-23 and all 100 % by FY 2023-24.

Compliance to the Hon'ble NGT directions:

1. **O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016:**

The Hon'ble National Green Tribunal (NGT) adjudicated the matter on Solid Waste Management and other wastes vide order **31.08.2018** with subsequent direction for proper management as per Rule position. Initially, the matter of Solid Waste Management was monitored by Hon'ble Supreme Court in **W.P. (C) No. 888/ 1996**, "Almitra H. Patel Vrs. UOI & Ors. and on dated 02.09.2014 transferred to Hon'ble NGT for further proceedings.

The proceedings before Hon'ble NGT commenced in **O.A. No. 199/2014** and judgement was pronounced on **22.12.2016** with directions. Later on, the matter continued before Hon'ble NGT to oversee compliance of directions on Solid Waste Management made by the States and listed thereafter on different dates with directions including personal appearance of Chief Secretary before Hon'ble NGT.

It is submitted that on **16.01.2019** directions issued for compliance and for the State of Odisha. The order dated **26.03.2019** carries significance for the State as Chief Secretary, Odisha personally appeared on the said date.

In compliance to direction dated **18.07.2019**, the Environment Monitoring Cell (EMC) was constituted in the office of Chief Secretary was ordered (Para 43), on dated **12.09.2019** and all the matters are linked for compliance (Para 3) with thematic areas decided for submission of compliance on current status, desirable level in terms of statutes, gap between current status and desired levels and proposal of attending the gap with timelines, on dated **07.01.2020**, order also passed for compliance of all thematic areas as per earlier order emphasising on management on dump site, conducting door to door collection, public sweeping, grievance redressal mechanism with proper sewage management and review by Special Task Force, on dated **02.07.2020** fresh schedule of appearance of Chief Secretary was decided, but could not be held and postponed with directions for both Solid and Liquid waste management (Para 9) emphasising legacy waste remediation, with model concession agreements (MCA) and model Request for Proposals documents (RFPs) for Integrated Solid Waste Management (including Bio-Remediation of Legacy Waste) and Liquid Waste Management (including Faecal Sludge Management) on Hybrid Annuity Model (HAM) of Public-Private Partnership (PPP) as per NITI Aayog suggestions, on **14.12.2020** about the duties assigned to the Departments to comply the provisions (Para 11), and on **30.11.2021**, it was ordered to deal the matter of Solid Waste and Sewage Management including legacy waste etc.

It is submitted that, on the last personal appearance of Chief Secretary on **26.03.2019**, the Chief Secretary has committed for compliance of directions on Solid Waste Management and other matters relating to Sewage Management, prevention of river water pollution, Air pollution, and other subjects etc. The present date of personal appearance is scheduled to **27.01.2023, 10.30 A.M. in VC mode** and the reply affidavit is therefore submitted herewith.

The major directions passed by Hon'ble NGT on **16.01.2019** are described below for compliance:

- a. Status of compliance of **SWM Rule, 2016, Plastic Waste Management Rules, 2016** and **Bio-Medical Waste Management Rules, 2016** in their respective areas.
- b. Status of functioning of Committees constituted by this order.
- c. Status of the Action Plan in compliance vide order dated 20.09.2018 in the News Item published in "**The Hindu**" authored by **Shri Jacob Koshy**, titled "**More river stretches are now critically polluted: CPCB** (Original Application No. 673/2018).
- d. Status of functioning of Committees constituted in News Item Published in "The Times of India" Authored by Shri Vishwa Mohan Titled "**NCAP with Multiple timelines to Clean Air in 102 Cities to be released around August 15**" dated

08.10.2018 (O.A. No. 681/2018).

- e. Status of Action Plan with regard to identification of polluted industrial clusters in O.A. No. 1038/2018, News item published in "**The Asian Age**" **Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels"** dated 13.12.2018.
- f. Status of the work in compliance of the directions passed in O.A. No. 173 of 2018, "**Sudarsan Das v. State of West Bengal & Ors.**" Order dated 04.09.2018. The direction was also passed in O.A. No. 360/2015, "**NGT Bar Association Vrs. Virender Singh** (State of Gujarat)" order dated 26.02.2021.
- g. Total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.
- h. Status of the identification and development of **Model Cities and Towns** in the State in the first phase which can be replicated later for other cities and towns of the State.

It is submitted that the Hon'ble NGT in O.A. No. 606/2018 vide order dated **12.09.2019** also prescribed the "Thematic Areas" to be covered in the report sent to CPCB in compliance of:

- Compliance to Solid Waste Rules including Legacy Waste.
- Compliance to Bio-Medical Waste Rules.
- Compliance to Construction & Demolition Waste.
- Compliance to Hazardous Waste Rules.
- Compliance to E-Waste Rules.
- 351 Polluted river Stretches in the Country.
- 122 Non- attainment cities.
- 100 industrial clusters.
- Status of STPs and re-use of treated water.
- Status of CETPs / ETPs including performance.
- Ground Water extraction/ contamination and re-charge.
- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

It was directed for compliance with respect to the followings:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

It is submitted that the Hon'ble NGT vide order dated **30.11.2021** at Para 18 directed to deal the matter of Solid Waste Management and Sewage Management, these issues

being crucial and as it is required to be monitored by this Tribunal by the direction of Hon'ble Supreme Court. As the waste management also affects the water and air quality including proper management of legacy dump site and keeping the objective of Swachh Bharat Mission initiated by Govt. of India and imposing environmental compensation to the violators, the Hon'ble NGT to review the status has directed for personal appearance of Chief Secretary and according the date is scheduled for State of Odisha on **27.01.2023**

Constitution and Functioning of Environment Monitoring Cell (EMC) under the Chairmanship of Chief Secretary:

It is submitted that as per direction dated **18.07.2019** the Environment Monitoring Cell has been constituted vide office order No. 12396 dt. 14.08.2020 which was reconstituted vide No. 3013 dt. 10.02.2021 which is annexed at **Annexure –I (A) & (B) respectively**. The EMC Cell has completed **7 Nos.** of meetings held on different dates and the minutes from 1st to 7th meeting is annexed at **Annexure I (C) to (I)**. The Chief Secretary reviewed the matter with direction to comply the provisions as contained in directions in all matters to achieve the gap with in stipulated time and to make the State fully compliant. The State is committed to provide adequate budget provision under the various Waste Management, Sewage Management, Prevention and Control of Water and Air pollution etc.

Table- 1:

Sl. No.	Name of the Department	Letter No. With Date	Annexure No.
1.	Housing & Urban Development Department (H & UD)	<ul style="list-style-type: none"> • No. 22214 dt. 28.12.2022 • No. 22311 dt. 29.12.2022 	<p>II (A)</p> <p>II (B)</p>
2.	Panchayati Raj and Drinking Water Department (PR & DW)	<ul style="list-style-type: none"> • No. 24589 dt. 14.12.2022 	III
3.	State Pollution Control Board (SPCB) QPR for July 2022 to September 2022 in SWM.	<ul style="list-style-type: none"> • No. 20105 dt. 29.10.2022 • No. 23892 dt. 26.12.2022 	<p>IV (A)</p> <p>(B)</p>

	<p>Status Report</p> <p>Compliance to Rule</p>		
--	--	--	--

It is submitted that the duties have been assigned to Housing & Urban Development Department (H & UD) (Rule 11 &15) and Panchayati Raj and Drinking Water Department (PR & DW) (Rule 13 & 15) and State Pollution Control Board (SPCB) (Rule 16) as per Rule and the compliance has been sought from these Departments. The compliance status on Rule position is annexed as above.

A. Compliance made by Housing & Urban Development (H & UD) Department:

The primary sources of wastes generation are from 115 Nos. of ULBs from domestic households, market areas, Hotels & Restaurants, Office premises and public places etc. The quantity of generation of Municipal Solid Waste is **2266 TPD** of with quantity of bio-degradable waste comprises of 1168 TPD. The waste is collected from door to door, segregated and transported in covered vehicles, sent to processing Centres for disposal. The State has adopted decentralised processing of MSW wherein the biodegradable wastes are processed in Micro Composting Centres (MCC) and non-biodegradable in Material Recovery Facilities (MRFs). For easier and quicker adoption of the modified strategy and to have uniform procedure on waste management Standard Operating Procedure (SOP) has been adopted by the ULBs. As per strategy adopted by H & UD Dept. there will be hardly any requirement of Landfill Sites as it is targeted for zero landfill cities/ towns. The management is done by associating with Community Partners integrated into the process with women members from Mission Shakti SHGs, Transgender Groups and Waste Pickers as "Swachh Karmis" in order to strengthen the Solid Waste Management value chain. The status is presented in table No. 1 as below:

Table No. 1:

Sl. No.	ULBs (Nos.)	Door to Door Waste collection/ Segregation practice adopted	Quantity of MSW generated (TPD)	Quantity of MSW Processed in Micro Composting Centre (MCC) (TPD)	Quantity of MSW processed in Material Recovery Facility (MRF) (TPD)
1.	115	<ul style="list-style-type: none"> • Total No. of Wards – 2055 • Door to door 	<p>2266</p> <p>(0.81 MT annually)</p>	<p>Target</p> <p>278 Nos.</p> <p>Bio-degradable-</p>	<p>Target</p> <p>223 Nos.</p> <p>Non-Bio-degradable-</p>

		collection service with source segregation (Nos.)- 2035		1296 TPD (Utilisation 83 %) <u>Achieved</u> 250 Nos. Bio-degradable- 1168 TPD	2290 TPD (Utilisation 83 %) <u>Achieved</u> 216 Nos. Non-Bio-degradable- 2220 TPD
--	--	--	--	---	---

In order to develop the infrastructure and arrangement ancillary thereto, **Budgetary Provisions** has been made by Housing and Urban Development (H & UD) Dept. in the different Financial Years as follows:

Table 2:

Sl. No.	Financial year	Allocated Budget (Rs. in Crore)
1.	2019-20	90.00
2.	2020-21	400.00
3.	2021-22	215.00
4.	2022-23	250.00
Total:		955.00

For implementation of Rules at District level all the Collectors and District Magistrates are monitoring the status of compliance of environmental norms for which review meeting is conducted preferably on 1st and 15th of each month with the presence of Officers involved for proper management of waste in pursuance to the directions of Hon'ble National Green Tribunal in Order dated 16.01.2019 and 26.03.2019 and thereafter. Further, the Principal Secretary, H & UD Dept. is monitoring the solid waste and sewage management at the State level through video conferencing mode with all the District Magistrates and Commissioners of the Municipal Corporations in every month. The Chief Secretary is reviewing the matter in the EMC meeting periodically as stated earlier.

It is submitted that, compliance on further directions of this Hon'ble Tribunal on each point are described below:

-12-

In the MCCs, the wet waste is processed by aerobic decomposition method into organic compost with brand name "Mo Khata", which literally means "My Compost". The Compost is sold @Rs.20/kg and the revenue earned is transferred to the Account of Community Partners associated with the process thereby helping in "Circular Economy". In the MRFs, the dry waste is segregated into recyclable & non-recyclable wastes. Further, the recyclables are sold out to the identified agencies thus generating revenue whereas, the non-recyclables are sent to Cement factories for co-processing. The matter is also covered towards compliance in Plastic Waste Management Rule, 2016.

It is submitted that under Urban-Rural Convergence step has been taken up on pilot basis in Ganjam District wherein, services of the MRF established in the urban areas are extended to the Rural Areas in close proximity to the ULB. The innovation of Urban-Rural convergence has facilitated utilisation of the urban infrastructure (MRF) for rendering services to the nearby rural areas so that without establishing further infrastructure, the one provided by the ULB may be utilised by the rural sector. Bhubaneswar Development Authority (BDA) in BDA (Planning and Building Standards) Regulation, 2018, Director of Town Planning, all Development Authorities, all Regional Improvement Trusts and all Special Planning Authorities have been directed to ensure the demarcation of separate space for segregation, storage, decentralized processing of solid waste.

It is submitted that awareness programme is created through IEC activities conducted by the Swachh Saathis & Supervisors among all stakeholders & waste generators. All sanitation workers, identified Waste Pickers, frontline Workers such as, members of Mission Shakti Groups / Transgender Groups have been trained on the basics of Solid Waste Management. The "Swachh Sahar_Odisha" web application and "Ama Sahara" Mobile App have been developed for smooth monitoring of enforcement measures and ancillary activities. As regards to segregation of bio-degradable, non-biodegradable (both recyclable and combustible) sanitary waste, **E-waste and domestic hazardous wastes at source**, all categories of waste generators have been sensitised primarily through Swachh Sathis (One Swachh Sathi for 600 households) to practise segregation of waste while handing over to the waste collectors. Massive Information Education Communication / Behaviour Change Communication and awareness activities are undertaken to promote positive behaviour among people.

The Community Partners including members of Mission Shakti / Self Help Groups (SHGs), Transgender SHGs, Waste Pickers are involved in the sanitation value chain to strengthen the solid waste management by engaging them as:

- Swachh Saathis - 2069 Nos.
- Swachh Supervisors - 468 Nos.
- Swachh Karmis - 2542 Nos.

Legacy Waste Management by the ULBs:

It is submitted that Steps have been taken for bio-mining of the legacy waste dumpsites and the status of bio-mining in the ULBs. The quantity dumped is **38.96.448 MT**

in **76 Nos.** of dump sites and time line for clearing is to be complete by December 2025. Further, 1 No. of Sanitary landfill site at Berhampur Municipal Corporation is to be developed. The detail is as follows:

- (a) **Vyasanagar Municipality:** remediation completed for 0.5 lakh MT waste.
- (b) **Rourkela Municipal Corporation:** Bio-mining process continuing.
- (c) **Bhubaneswar Municipal Corporation:** Agency selected & machineries procured, bio-mining process to commence
- (d) RFP for bio-mining floated for **Berhampur (MC), Cuttack (MC) and Sambalpur (MC), Bhadrak (M), Puri (M) and Balasore (M)**
- (e) Process initiated for floating of RFPs for rest ULBs

Declaration of Model Cities and Towns as notified in website of H & UD Dept.:

<u>Model Cities: 3 Nos.</u>	<u>Model Towns: 3 Nos.</u>
Bhubaneswar,	Dhenkanal,
Berhampur &	Jajpur
Rourkela	Chhatrapur

The rest cities are to be covered subsequently.

Fixing of Bar Screen in drains:

It is submitted that total 1281 Nos. of Bar Screens are installed at different locations in drains to stop entering of solid waste in to drains.

Bio-methanation, Refused Derived Fuel (RDF) & Waste to Energy (WTE): There is no Plant installed in the State of Odisha.

B. Compliance by Panchayati Raj & Drinking Water (PR & DW) Department:

It is submitted that, the Panchayati Raj and Drinking Water (PR & DW) Department is implementing the SWM Rules, 2016 and Liquid waste management in the village Panchayats of the State of Odisha through the **SBMG Phase II** program and the compliances made is described below:

In the State, there are 6798 Nos. of Gram Panchayat exists in the State. The guidelines and modalities for implementation with the objective of proper Solid Waste Management including Plastic Waste activities in Rural Odisha have been issued to districts from time to time. The "**Odisha Rural Sanitation Policy 2020**" has been promulgated. The guidelines towards proper SWM are submitted as below:

- Source segregation of waste is encouraged. Biodegradable waste generated from

Households/ Institutions shall be managed through individual/ institutional compost pits created under MGNREGS.

- Community compost pits shall be created under SBMG and Finance Commission grants at places of public conglomeration and for HH having no space for individual/ institutional compost pits

All GPs are targeted to be made compliant to SWM Rules 2016, through the SBMG program and in convergence with CFC & other available schemes/funds. The following targets have been set for gradually saturating SWM across all the GPs of the State, in line with the provisions of the SBMG program -

- Cumulatively saturate 60 % villages by FY 2022-23
- Cumulatively saturate 100% villages by FY 2024-25

It is submitted that, as on date 12,612 Nos. of (27%) villages have reported provisions of all necessary infrastructure and services to manage solid waste, including arrangements for bio-degradable and plastic waste management. Some of the key progresses towards SWM include:

- a. There are 29,037 Nos. of community compost pits and 6,28,410 Nos. of household compost pits have been constructed towards the management of bio-degradable waste in villages through MGNREGA.
- b. The SHG groups have been identified and tagged in 4086 Nos. of (60.1%) GPs to manage the community SWM assets and facilitate plastic waste management
- c. The collection of plastic waste has been initiated in 1830 Nos. of GPs and handed over to H & UD Dept.
- d. There are 17,387 Nos. of waste segregation sheds created to facilitate the storage of dry waste collected in GP area.
- e. There are 15,424 Nos. of vehicles (mostly tricycles) have been procured and deployed in the villages for the collection & transportation of dry waste.

It is submitted that, in the Gram Panchayats of Odisha, through the SBMG program, MGNREGA and the grants available from the Finance Commission the various categories of solid waste management options are being managed in a decentralized and market intervention-led approach. The majority of the waste generated is processed to compost at the source (biodegradable) or recycled through waste vendors or in collaboration with ULBs (recyclable waste like plastics, metal, etc.).

It is submitted that **mass cleaning of villages** is being done on a regular basis to ensure visible cleanliness across all villages. Necessary provisions for ensuring cleanliness have been provided through the State's SBMG implementation guidelines.

It is submitted that the Department has converged with H&UD Department towards Faecal Sludge Management (FSM) and Plastic Waste Management. A joint advisory has been issued by Principal Secretary, H&UD and Principal Secretary, PR & DW departments to all districts in this regard, vide letter No. 8667 dated 28.05.2021 which is annexed here

with at **Annexure V (A)**. Further activities on implementation of SBM-G programme have been issued instructing to all Collectors and PD, DRDAs on implementation of Solid and Liquid Waste Management vide **Letter No. 7660 dt. 30.04.2022** which is annexed at **Annexure V (B)**.

Budget Allocation of PR & DW Department:

It is submitted that, during the current financial year the State has provisioned **Rs.1300 Crores** (approx.) towards implementing SBM program including Waste Management (both Solid and Liquid) activities in the targeted villages in convergence with grants and other available schemes/funds.

Functioning of State Level Advisory Body for MSW (Rule 23 of SWM Rules, 2016):

The State Level Advisory Body (SLAB) has been constituted vide Notification No. 24239 Dated 26.10.2017 and it is functioning under the Chairmanship of Principal Secretary H & UD Dept. The last meeting was held on 09.07.2021 and the minute communicated to Departments vide Letter No. 13653 dt. 09.07.2021 is annexed at **Annexure VI (A)**.

Submission of Annual Report for MSW (Rule 24 of SWM Rules, 2016)

The Annual Report as prescribed in the Rules for the year 2021 has been submitted by SPCB to CPCB vide letter **No. 13079 dt. 27.07.2022** which is annexed at Annexure VI (B).

Officer designated for ensuring compliance to provisions:

All the Commissioners of the Municipal Corporations, Executive Officers of the Municipalities and NACs are entrusted to ensure the compliance of Waste Management Rules within their territorial limits of jurisdiction.

(C): Monitoring by State Level Committee constituted under the Chairmanship of Hon'ble (Mr.) Justice P. K. Mohanty, Retired Judge, Orissa High Court.

As per the Hon'ble NGT Order dt. 16.01.2019 a committee was constituted vide notification No. 2855/F&E dt. 08.02.2019 and subsequent extensions of period vide No. 15681/F&E dt. 17.08.2019 and No. 2832/F&E dt.07.02.2020 under the Chairmanship of **Hon'ble (Mr.) Justice P. K. Mohanty, Retired Judge of Orissa High Court**. The Secretary, Housing & Urban Development Department, Rural Development Department, Health & Family Welfare Department, Panchayati Raj and Drinking Water Department were members of the committee with Member Secretary from State Pollution Control Board as Member convener of the Committee. The Committee holds review meeting from time to time and made field inspections to Medical Colleges Hospital Campus, Cuttack Municipal Corporation on 5 field visits on different date for verification of the compliances made by the State towards Solid Waste Management, Bio- Medical Waste Management etc. The Committee meeting was held 11 times on different dates on 14.02.2019, 12.03.2019, 02.04.2019,16.04.2019, 30.05.2019, 09.07.2019, 06.08.2019, 26.09.2019, 20.12.2019, 07.01.2020 and 11.02.2020 and the minutes of the meeting are placed in the

final committee report. The Committee submitted 2 interim reports on dt. 31.05.2019 and on 31.08.2019 and the final report was submitted by SPCB, Odisha on 08.05.2020 before Hon'ble NGT.

It is submitted that a website (www.slcswm.in) was maintained for uploading the public complaint and suggestions in the matter of SWM, BMW, Plastic Wastes and C & D Wastes for improvement of Waste management practice and public notices issued vide No. 5529 dated 10.06.2019 in English and vide No. 5759 dt. 13.06.2019 in Odiya version. A monthly format has been circulated for submission of information from the districts. The committee emphasised for installation of GPS in the vehicles carrying wastes in the city area with covered condition to avoid spillage in roads so also in cesspool emptier vehicle. In the interim reports submitted, the committee reviewed the status in Urban and Rural area with adhering to stipulated time line as per Rule 22 of the SWM Rules, 2016. The collection of wastes from door to door, processing in MCC and MRF with installation of MCC for bio degradable waste is monitored by the committee. The bio-remediation of legacy wastes with capping of old and abandoned sites are suggested. It was decided to give proper training and to create awareness for proper management of Solid Wastes and also stopping of indiscriminate disposal at public places. The fund expenditure position was reviewed and as intimated Rs. 567.9 Crore was allocated in the year 2019-20 for Waste Management. The declaration of model cities and towns are apprised to the committee. For Plastic Waste management the bye law has been circulated with proper recycling of wastes and use in cement manufacturing units in kilns as co-processing. The enforcement of prohibition order notified by FE & CC Dept. is emphasised. The compliance to Construction & Demolition (C&D) Waste, Bio-Medical Waste and E Waste was reviewed and committee reviewed the status. The status of STP and FSTP installation was reviewed. The committee submitted the interim reports to intimate the progresses made in Waste Management in the State.

Extract of Concluding Observation and recommendation of the Committee submitted during May, 2020 before Hon'ble NGT:

The State Level Committee meets every month to take a stock of the management of Solid Waste by reviewing the implementation of the provisions of the said Rules. Serious efforts are being made to ensure implementation of the orders of the Hon'ble Tribunal and the provisions of Solid Waste Management Rules, 2016 in its letter and spirit. Follow up actions and the progresses of implementations are being monitored from time to time. The visits of the Committee to different ULBS and Hospitals indicate that there has been improvement in the implementation of various provisions of Waste Management Rules. The training imparted to the personnel engaged in sanitation work, in terms of the observation of the Hon'ble Tribunal, and the participation of the ground level workers and officers, has contributed to the improvement in the management of Solid Waste. The progress in implementation so far has taken some momentum. However, much more has to be done for further improvement in implementation of the Rules and orders of the Hon'ble Tribunal within the scheduled time frame.

The Chief Secretary of the State is reviewing the progress made in the implementation status every month through video conferencing with the Collectors. Further at the district level District Magistrates are reviewing the progress and submitting the report to the State Level Committee.

The State is abiding all the instructions issued by the committee as per recommendations made in final report for improvement in various Waste management matters and joint efforts are made in coordination with each Departments responsible for implementation of the Rule provisions.

(D): Construction and Demolition Waste Management:

It is submitted that all ULBs practise separate collection and transportation of construction and demolition (C&D) wastes to the designated place. The latitude and longitude of the places identified for disposal of C & D and uploaded in website of Housing & Urban Development (H&UD) Dept. The wastes are used for construction of road sub-grade, temporary pathways, filling of low lying areas etc. Further, three ULBs namely Bhubaneswar Municipal Corporation, Jatni Municipality and Chatrapur NAC are processing the waste to bricks at their respective processing plants.

2. Compliance to Bio-Medical Waste Management Rules, 2016 including management of COVID-19 Waste:

It is submitted that, the Hon'ble NGT reviewed the management Bio-Medical wastes and COVID-19 wastes in the following cases for which compliance status is submitted as below:

1. **O.A. No. 710 to 713/ 2017**, Shailesh Singh Vrs. Sheela Hospital and Trauma Centre, Shahjahanpur & Ors.
2. **O.A. No. 72/ 2020**, In: Re Scientific disposal of Bio-Medical Waste arising out of COVID 19 treatment-Compliance of BMW Rules, 2016. (Disposed of on **07.01.2022**)
3. **O. A. No. 180/2021**, Mukul Kumar Vrs. State of U.P. & Ors. (Disposed of on **07.01.2022**)

The Bio-Medical Wastes generated from the Hospitals, Nurshing Homes, Clinics, Dispensaries, Veterinary Institutions, Animal Houses, Pathological Laboratories, Blood Banks, Ayush Hospitals, Clinical establishments, Research or Educational institutions, Medical and Surgical camps, Vaccination camps, Blood donations camps, First Aid rooms of Schools, Forensic Laboratory and Research Labs etc. as per **Rule 2** of above referred Rules as amended thereof. The Health Care Facilities (HCFs) including Veterinary Hospitals are required to take Authorisation from SPCB under the BMW Rules, 2016 as amended thereof. As per report of SPCB the quantity of bio-medical wastes generated are 16167.947 Kg/day. The Health & Family Welfare (H & FW) Department has supplied the required equipment's like Microwave, Autoclaves and shredding machines for treatment of wastes generated. The major 3 Nos. of Govt. Medical College Hospitals are having their own treatment facilities existing.

As per **Rule 9**, the SPCB is declared as the **Prescribed Authority** for implementation of the provisions of the Rules. The matter of Bio-medical Waste Management including COVID-19 Waste management is being reviewed by the Chief Secretary in the EMC meeting regularly to improve the management practice adopted by the State. The Health and Family Welfare Dept. and Fishery and ARD Dept., Govt. of Odisha and SPCB are implementing the compliances of Rule in compliance to the directions of Hon'ble NGT.

Table 3: Authorisation status of Waste generating units as reported by SPCB:

Sl. No.	Detail	Status
1.	Total Quantity of Bio-Medical Wastes generated (in Kg.)	16167.947 Kg/day (as per report SPCB of 2021)
2.	Total Health Care Facilities (HCF):	3998
	Bedded	1629
	Non-Bedded	2369
3.	Total Authorisation granted:	3781
	Bedded	1412
	Non-Bedded	2369
4.	Authorisation not applied:	48
5.	Authorisation applications under process	169
6.	Authorisation Refused by SPCB:	SPCB to take action
	Actions taken for defaulting units- Show cause notices were issued by SPCB (Nos.)	82

(Report of SPCB placed at Annexure- IV (B))

- **State Level Advisory Body (SLAB):**

As stipulated in the **Rule 11** of BMW Rules, 2016 the State Level Advisory Body is functioning under the Chairpersonship of Commissioner-cum-Secretary, Health & Family Welfare (H & FW) Dept. and the last meeting was held on 12.01.2023. The CPCB guideline on BMW management is followed in the State for BMW management including COVID-19 guideline of the State.

- **Submission of Annual Report (AR):**

As per Rule 13 (2), the SPCB is required to submit the Annual Report by 31st July of every year. The SPCB has submitted the annual report to CPCB vide Letter No. 12878 dt. 22.07.2022 and the copy of the report is annexed at **Annexure VII**.

- **Status of Common Bio-medical Waste Treatment (CBWTF):**

There are 6 Nos. of common Bio-Medical Waste treatment facilities (CBWTFs) existing in the state having treatment capacity of 7 TPD. For another 1 No. of CBWTF clearances are granted for establishment as per SPCB.

It is submitted that the implementation of Bar Code system is under process and partly on use. The software has been developed by the Health & FW Department through Odisha Computer Application Center (OCAC) and a sum of Rs. 22.45 Lakh spent towards development of software. It is on use on in Govt. Medical College Hospitals initially to be expanded to all HCFs. The equipment's like Microwave, Autoclaves and Shredding Machine were purchased of supplied to the health care units by completing procurement process. The provision of ETP and Sewage Treatment Plant (STP) exists in three Govt. Medical Colleges and the DPRs are under process to extend to all Dist. Headquarter Hospitals and hospitals having more than 30 beds. Th amount allocated for ETP & STP for the year 2022-23 is **Rs. 211.68 Crore** to cover 28 Dist. Head Quarters Hospital and up to the **year 2027-28** it is proposed for budget provision of **Rs. 1813.54 Crores** (inclusive of 2022-23). This will cover Sub-Divisional Hospitals of Odisha, and Urban Community Health Centres of the State. It is submitted that districts have submitted their requirement for hardware sets for implementation of Barcoding up to PHC level. The DHH & SDH requirement for current FY 2022-23 is estimated to be Rs. 2.366 crore and the provision of said cost in supplementary budget is being made for implementation of barcoding system.

As far as the monitoring of Health Care Facility is concerned the SPCB has monitoring facility for emission and effluent quality parameters except the parameters of Dioxins and Furans. The training programme for the healthcare units is conducted periodically by Health and Family Welfare Department (H & FW) and SPCB jointly.

- **Bio-medical Waste Management practice in Veterinary Hospitals:**

There are 58 Nos. of Veterinary Hospital at District and Sub-Divisional level in the State which have obtained Authorisation as per SPCB. These Hospitals are

supplied with color coded collection bins for segregation of Bio-Medical Waste and Autoclaves and Incinerators for treatment of Wastes. MoU for all 58 Nos. of Veterinary Hospitals has already been executed with BMW disposal agencies for disposal of Bio Medical Waste. There are 483 nos. of Veterinary Dispensaries which will be tagged with the nearest PHC/CHC of health department, where an agency is already lifting the bio-medical waste. As the Livestock Aid Centres deal with very minor procedures like vaccination, Artificial insemination, insurance of livestock etc. and very negligible quantity of Bio Medical Wastes are generated from Livestock Aid Centres. The CDVOs have been requested to submit the district wise location of Veterinary Dispensaries with detailed plan for tagging with the biomedical waste lifting agencies. On receiving the reports, funds will be placed for tagging of veterinary dispensaries.

- **Management of COVID-19 Wastes:**

The COVID-19 Waste Management is being monitored in O.A. No. 72/2020 and in O.A. No. 180/2021. Efforts are jointly taken by taking effective steps by Housing & Urban Development Department (H & UD), Health and Family Welfare Department (H & FW) and State Pollution Control Board, Odisha (SPCB) for treatment and disposal of COVID- 19 Waste with establishment of COVID-19 care centers at the District level and advisory has been issued to all the concerned i.e. Collectors of all districts, Executive Officers of all ULBs. About 78153 Nos. of staffs were trained for handling the COVID-19 waste. The Commissioner cum Secretary, Health & Family Welfare Dept. is reviewing the matter through VC mode periodically with District level. In the last EMC meeting held on 18.11.2022, Chief Secretary reviewed the status for proper management with instruction to continue with all precaution till end of pandemic. It is submitted that Health and Family Welfare Department has provided extra monetary support to different hospitals to handle and dispose COVID Waste for testing. The state has supported all the COVID Waste generating HCFs by making provision of fund from Public Health Response fund. The report submitted by SPCB is annexed at Annexure IV (B), The total quantity of COVID-19 waste generated is 19,02,661.35 Kg (from 01.04.2020 to 30.11.2022) and quantity of 16,24,444.717 Kg is disposed of by CBWTF and quantity of 2,78,216.678 Kg in deep burial pits.

3. **Compliance to Plastic Waste Management Rules, 2016:**

EA No. 13/2019 in O.A. No. 247/ 2017 (CPCB Vrs. State of Andaman & Nicobar &Ors.):

In the State of Odisha, **133 TPD** of Plastic Waste generated and the disposal practice is adhered as per the Plastic Waste Management Rules, 2016. The Hon'ble NGT in the matter of Plastic Waste Management has directed to comply the provisions in the above referred case. There are 26 Nos. of registered plastic manufacturing units. As per direction, the quarterly progress report is submitted regularly and for last quarter ending

from July 2022 to September 2022 has been submitted to CPCB, Delhi vide SPCB memo No. 20864 dt. 09.11.2022. The copy is annexed herewith at **Annexure VIII (A)**.

The Forest, Environment & Climate Change (FE & CC) Department has taken steps for notifying the restrictions on use of plastic carry bags vide Notification No. 21103 Dated 29.09.2018 with effect from 2nd October 2018 in 5 (Five) Municipal Corporations and Puri Municipality of the State of Odisha. Subsequently vide Gazette Notification No. 1-42/2019/18441/F&E dt. 30.09.2019 Government decided to prohibit plastic carry bags and single use plastic in the remaining Municipal Corporations in the State.

It is submitted that in compliance to Rule 16 of PWMR 2016, the **State Level Monitoring Committee** is functioning under the Chairmanship of Principal Secretary of Housing & Urban Development (H & UD) Department and the 5th meeting (last one) was held on 29.03.2022. The minutes of the meeting vide Letter No. 7783 dt. 02.05.2022 is annexed at **Annexure- VIII (B)**.

It is submitted that, under the "PRAGATI" programme, the implementation of provisions of PWM Rules, 2016 as amended is being monitored by **State Level Task Force (SLTF)** meeting constituted under the Chairmanship of Chief Secretary vide FE & CC Dept. Gazette Notification **No. 10039 dt. 02.06.2021** and the copy is annexed at **Annexure VIII (C)**. The 3rd SLTF Meeting was held on 26.08.2022 and the minutes on elimination of SUP is communicated to Departments vide letter **No. 16215 dt. 12.09.2022** is annexed at **Annexure VIII (D)**.

As per the amended MoEF & CC Gazette Notification vide No. GSR 571 (E) dt. 12.08.2021, steps have been taken and the matter was discussed for implementation under Chairmanship of Chief Secretary, on the elimination of Single Use Plastic (SUP). Basing on the decisions of the meeting all the concerned Departments are intimated for implementation of direction and to make surprise inspections to prevent the use of SUP items vide FE & CC Department letter **No. 13468 dt. 30.07.2022**. It is requested to conduct surprise checks in market areas and other places to collect fine to be kept in separate bank account to be maintained at ULB wise. SPCB has also issued instructions vide order **No. 2634 dt. 19.02.2022**. The State Action Plan on prohibition on use of SUP has been approved in the SLTF Meeting and communicated to MoEF & CC vide letter No. 20125 dated 14.11.2022. The action plan has been uploaded in website of SPCB. Instruction has been issued to prescribed authorities and all Collectors for periodic checking in market to prevent SUP items & collection of fine.

- Prohibition of Polythene Carry bag of any shape, thickness and size, bottled drinking water (PET/ PETE) of less than 200ml capacity,
- Single use disposable cutleries made up of thermocol (polystyrene), polyurethane and the like; or plastic such as dish, spoon, cup, plate, glass, fork, bowl, pouch to store liquid and container etc. of any size and shape excepting for packing and selling of milk and other ancillary milk products.
- Thermocol decorative materials (flowers and the like).
- All the Municipal Commissioners and executive Officers of Urban Local Bodies to take adequate steps to implement the restrictions. The cinema hall owners are to make awareness programme.

- Centre for Environment Studies (CES), Bhubaneswar is conducting the public awareness campaign and submitting reports to the FE & CC Dept. The copy of action taken report is annexed at **Annexure VIII (E)**.
- The State Pollution Control Board has been empowered for ensuring closure of the industries which are not confirming the stipulation of the prohibition order.

The SPCB has submitted the annual report for the year 2021-22 to CPCB in compliance of Rule vide Letter No. 13293 d. 29.07.2022 which is annexed at **Annexure VIII (F)**.

1. Regarding the use of Plastic Waste as fuel in co-processing in Kilns (4 Nos.) of Cement Plants the ULBs located nearby have been requested to send the segregated Plastic Waste to the Cement plants.
2. The Housing & Urban Development Department has formulated the Bye-Laws for Plastic Waste Management in which user fees and imposing fine provision has been incorporated.
3. All the ULBs have been instructed for ensuring no open burning Plastic Waste.
4. Enforcement squad is constituted in each ULB with members for enforcement of the provisions of PWM Rules 2016.
5. The Plastic Waste has been included in the schedule of rates by Works Department for use in construction of roads. A co-ordination committee meeting was held under the Chairmanship of Director Environment cum Special Secretary on 15.11.2022 for providing the Plastic Waste for road construction in shredded form.
6. The State Control Room has been established at SPCB, Head Office at Bhubaneswar for implementation of elimination of SUP intimating all concerned by publishing in newspaper.

4. Compliance of Hazardous and Other Wastes (Management and Trans Boundary Movement) Rules, 2016:

O.A. No. 804/2017, (Rajiv Narayan & Anr. Vrs. UOI & Ors.):

The matter of Hazardous Waste Management has been adjudicated by Hon'ble NGT on 30.07.2018 with reference to earlier directions passed by the Hon'ble Supreme Court of India in W.P. (C) No. 657/ 1995. The Hon'ble NGT constituted a monitoring committee by CPCB and the following areas are to be covered as per directions.

- (a) Preparation of a National Inventory of Hazardous wastes
- (b) Complete identification and registration of Hazardous wastes generating units in the country
- (c) Construction of TSDF/Landfills
- (d) Hazardous Waste Dump Sites
- (e) Waste oil/used oil read with the order dated 23.10.2007

- (f) Setting up of laboratories at the dock/ports;
- (g) Institutional Reforms in MoEF, CPCB, SPCB, PCC;
- (h) National policy documents on Hazardous Wastes as well as cleaner technology
- (i) Regarding workers handling hazardous wastes.

It is submitted that the compliance has been sent to CPCB as per directions of Hon'ble NGT on dt. 29.01.2021 vide letter No. 24300 dated 31.12.2022 which is annexed at **Annexure IX (A)**. It is submitted that SPCB has been declared as the Nodal Department for submission of compliance to the directions of Hon'ble NGT. It is submitted that total 469 Nos. of waste generating units exists, out of which 19 Nos. are Recyclers, Utilisation units 24 Nos. and Co-Processing units 3 Nos. Further 347 Nos. of display boards are installed in the disposal site as per direction of Hon'ble Supreme Court. The details of generation and disposal status of Hazardous waste for the year 2021-22 as reported by SPCB is described as below:

Table 4: Generation and Disposal of hazardous Wastes:

Waste	Generation (MT)	Disposal (MT)
Recyclable	17,599	17,161
Landfill	57,515	54,574
Incinerable	430	295
Utilizable	8,93,538	9,23,660
Total	9,69,082	9,95,690

It is submitted that in the State, 1 No. of TSDF is operating at Dist: Jajpur. SPCB has conducted safety audit of 12 Nos. of TSDF (Common- 1 No. and Captive 11 Nos.) and audit report has been submitted to CPCB on 06.11.2021. The allocation of space in Industrial Estates for storage of Hazardous Wastes is ear marked. Besides above, H & UD Department has also taken steps for domestic hazardous waste disposal in proper manner. The laboratory facility with parameters which are analysed by SPCB. There are 3 Nos. of Ports in the State having Port Reception Facility (PRF) and authorisation is granted for handling used and Waste Oil.

The Labour & ESI Dept. has taken steps for registration of workers engaged on handling of hazardous waste and registration is made for 510 workers in the State. They are imparted training to handle Hazardous Waste safely and health check-up camps are also organised. The Annual inventory on Hazardous Wastes generation and its

management has been submitted to CPCB vide letter No. 18323 d. 30.09.2022 which is annexed at **Annexure IX (B)**.

5. Compliance to E-Waste Management Rules, 2016:

O.A. No. 512/2018 (Shailesh Singh Vrs. State of U.P. & Ors.):

It is submitted that the guidelines for disposal of E-Waste have been notified by FE & CC in Gazette vide **No. 26297 dt. 18.12.2017** for implementation in Govt. and State Govt. Undertakings of the State. The copy of Gazette notified is annexed at **Annexure X (A)**. The average life time of electrical electronic equipment (EEE) is fixed with code. As per guideline, the provision has been made to maintain record by Store in Charge of the Office, the items are to be physically inspected by a three Membered committee which will declare the end of life of equipment as E Waste and an office order to be issued by the Head of Department concerned. The E Waste generated is to be channelised to the Producer/ dealer under bye back under EPR policy. The producer is required to take EPR Authorisation from CPCB. The Refurbisher, Dismantler and Recycler have to obtain Authorisation from SPCB. There is a provision of filing of annual returns by all Govt. Department to SPCB.

The quantity of E-Waste generated is **339849.99 Kg** for the **year 2020-2021** as reported by SPCB, Odisha. EPR authorisation has been granted by CPCB to 24 No. of the units in the State and SPCB is inspecting for compliance. The No. of dismantler- 11 Nos., No of authorized Recycler and Refurbisher- Nil, No. of Collection Centers as per EPR Authorisation- 1 No. exists in the State. The Annual Report (AR) is submitted to CPCB vide letter No. 13071 dt. 27.07.2022 is annexed at **Annexure X (B)**.

It is submitted that the H & UD Dept. has issued circular for E waste collection in every Saturday. It is also being monitored in "Ama Sahara" programme. Instruction has been issued to all concerned for not to mix E-waste generated with solid wastes. In the meantime new E Waste (Management) Rules, 2022 has been notified by MoEF & CC vide Gazette No. GSR 801 (E) dated 02.11.2022 to be made effective from 01.04.2023 and the provisions shall be abided by the State.

6. Status of Sewage Management in the State, Status of Polluted River Stretch Use of Treated Water and Coastal Management:

- **O.A. No. 593/2017: Paryavaran Suraksha Samiti & Anr. Vrs. Union of India & Ors."**
- **Original Application No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB"**
- **Original Application No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors.**
- **Original Application No. 148/2016, Mahesh Chandra Saxena Vrs. South Delhi Municipal Corporation & Ors.**

It is submitted that the Hon'ble Supreme Court of India in W.P. (C) No. 375/ 2012, in the matter of "**Paryavaran Suraksha Samiti and Anr. Vrs. UOI & Ors.**", while disposing the matter on **22.02.2017** at Para 12, directed for installation of Sewage Treatment Plants (STP) to be made functional in time line with installation of ETP for the industrial units for treatment of waste water. In the State there is no CETP existing. The matter was adjudicated before Hon'ble NGT and the directions issued on **28.08.2019** for 100 % treatment of sewage by the local bodies with fixation of compensation regime (Para 21) as per CPCB. The matter was also linked with O.A. No. 606/2018 with directions for submission of compliance report.

The Housing & Urban development (H & UD) Department, Government of Odisha has instructed all the local bodies (ULBs) for installation of STP and FSTP in the Urban areas to provide sanitation infrastructure and services with formulation of:

- Odisha Urban Septage Management Guidelines, 2016
- Odisha Urban Sanitation Policy, 2017 and
- Odisha Urban Sanitation Strategy, 2017
- Faecal Sludge and Septage Management Regulations, 2018

It is submitted that these regulations are circulated amongst all ULBs for adoption and to provide proper onsite sanitation activities including construction of septic tanks/soak pits, cleaning of septic tanks, deployment of septage transport vehicles or cesspool emptier vehicles, designated disposal sites, FSTP etc. The FSTP mode of treatment method is accepted by Government of India due to low-cost method of treatment and also progress is intimated to the Central Monitoring Committee (CMC) meeting India as constituted by Hon'ble NGT during review conducted by Secretary, Ministry of Jal Shakti, Govt. of India. The CMC has already reviewed 15th Nos. of meeting (last one is on 10.01.2023) and instructions were issued for compliance to the Hon'ble NGT order.

It is submitted that the total quantity of Sewage generation of the State is quantified to be **880 MLD from 115 Nos. of ULBs** basing on the water supply of 1100 MLD with waste water generation is 80 %. The treatment method is adopted through installation of Sewage Treatment Plant (STP) and Faecal Sludge Treatment Plant (FSTP). Considering the population of 41 % staying at five large cities, the underground sewer system is planned for 5 cities, which are Bhubaneswar, Cuttack, Puri, Sambalpur, Rourkela and at Talcher. The capacity treatment made through 13 Nos. of STPs is 370.50 MLD to be installed in six No. of cities. The cities are Bhubaneswar Municipal Corporation (MC)- 183.5 (5 nos.), Cuttack MC- 85 (3 Nos.), Puri- 20.0 (2 Nos.), Sambalpur MC- 40 (1 No.), Rourkela MC- 40 (1 No.), and Talcher- 2.0 (1 No.). There are 13 Nos. of STPs having treatment capacity of 302.01 MLD with creation of extra capacity. At present, 1 No. of STP at Cuttack of 33 MLD is under maintenance for providing household connections with sewerage line and to STP. The capacity utilisation of STPs is 123.21 MLD.

The STP details installed are submitted as follows for six cities which are Bhubaneswar, Cuttack, Puri, Sambalpur, Rourkela and Talcher.

Table 5: Status of STPs:

Sl. No.	Name of the City and Nos. of STPs	Location of STPs	Capacity, MLD	Installed Capacity, MLD	Desired/ projected, MLD	Km. to be covered	Capacity Utilisation
1.	Bhubaneswar – 5 Nos.	Meherpali	56	183.50	114.97	1031.97	14.00
		Basuaghai	28				16.00
		Kochilaput	43.50				10.50
		Paikarapur	8				8
		Rokat	48				3.91
2.	Cuttack -3 Nos.	Matgajpur (Stabilisation pond)	33	85	82.54	450.20	0 under maintenance
		CDA	36				17.35
		Matagajpur (ASP)	16				2.70
3.	Puri - 2 Nos.	Mangalaghat	15	20	20.05	128.00	15
		Bankimuhan,	5				5.05
4.	Rourkela -1 No.		40	40	35.65	191.90	3.70
5.	Sambalpur- 1No.		40	40	43.51	260.02	25
6.	Talcher – 1 No.		2	2	5.29	-	2
	Total	13		370.50	302.01	2062.09	123.21

Adoption of Faecal Sludge & Septage Management method of treatment in State of Odisha at ULBs:

It is submitted that due to growing urbanisation, sewage and septage has been emerged as one of the major pollutants for ground water contamination for which its treatment is essentially required. The sewerage network system possess a lot of challenges in terms of absence of public will, higher land requirement for Pumping Station & STP, extremely complex construction, high Capex & Opex, post construction connection issues, time consuming- Construction & Operationalization etc. As an alternate solution to this and realising the serious effect of untreated human waste on the water bodies of the State, the Government of Odisha in 2016 decided to adopt a non-sewer, decentralised and sustainable approach towards Faecal Sludge Management (FSM). The Housing & Urban Development (H & UD) Department is the nodal Government Department implementing FSM in the Urban Local Bodies (ULBs) through Odisha Water Supply and Sewerage Board (OWSSB), Public Health Engineering Organization (PHEO) and Water Corporation of Odisha (WATCO).

FSSM in Odisha started in 2015 in two towns of the State which is at Dhenkanal and Angul under Project "Nirmal" and later on extended up to the nine AMRUT towns in 2017. Today, Odisha has emerged as a pioneer in implementing the FSSM program in all urban local bodies across the State.

With the objective of further integrating communities in entrepreneurial ventures, ULBs have signed contracts with women and transgender SHGs and handed over the operations & maintenance of SeTPs and this community driven model has led to more ownership among the larger community and made operations of the plants more self-sustainable. Currently 108 SeTPs are operational and 11 Nos. are under construction out of 119 Nos. across 115 ULBs of Odisha, by which State is treating black water generating from urban areas. The State has addressed the challenges of sustainable sanitation through a community-driven approach by engaging and empowering women and transgender collectives across the FSSM value chain.

A proper FSSM value chain includes provision of the safe user interface, containment, de-sludging, conveyance, and treatment of faecal waste before it is reused or discharged in the open environment. The Septage Treatment Plants provide decentralized, non-sewered, low-technology, cost-effective, self-sustainable nature based, energy efficient and community-led solutions.

The Septage treatment Plants involve DeWATS (Decentralized Wastewater System) technology which separates the solid and liquid components of Sludge through gravity-based flow. The faecal sludge and septage is first discharged at the receiving chamber and fed into settling-cum-thickening tank (ScT) where it undergoes solid-liquid separation. The solid part is directed to Sludge Drying Beds (SDB) regulated through sludge wet well. The leachate from sludge drying beds is collected at the leachate sump whereas the liquid part is directed to the hybrid anaerobic baffle reactor + anaerobic filter (ABR+AF) where the anaerobic breakdown of liquid component occurs through baffle

reactors, which then flows to the Planted Gravel Filter (PGF) by gravity. The treated wastewater from the PGF is collected at the polishing pond with substantial reduction in BOD and pathogens, which is used for landscaping, washing of cesspool vehicles, etc. The treated bio-solids from the SDB are used as soil conditioner.

The FSTP method is adopted for black water treatment in 119 Nos. of FSTP with installed capacity of 2057 KLD (**2.057 MLD**). At present 108 Nos. FSTPs are completed with treatment capacity of 1847 KLD (1.847 MLD) meant for 107 Nos. of ULBs. The rest 11 Nos. of FSTP (0.21 MLD) is to be completed by March 2023 at following places:

1. Berhampur-II (60 KLD), 2. Dharamgarh (10 KLD), 3. Belaguntha (10 KLD), 4. Koraput (20 KLD), 5. Banapur (10 KLD), 6. Bhuban (10 KLD) 7. Balugaon (10 KLD), 8. Burla (20 KLD), 9. Hirakud (20 KLD). 10. Jajpur (20 KLD) (at revised location) 11. Remuna (20 KLD) (Newly created ULB).

Thus, the total treatment capacity in 13 STPs + 119 FSTPs will be of **372.56 MLD**.

It is submitted that, rest **507.44 MLD (880-372.56)** will be treated through Grey Water Management system (**Gap**) which is under piloting stage.

In two ULBs at Jatni and Dhenkanal the treatment of grey water is in piloting stage. The grey water management will be adopted in 110 ULBs except at 6 places where STPs are installed

It is submitted that Cesspool emptier vehicles have been provided to the ULBs to ensure safe emptying and transportation of the contained faecal waste. So far, 209 cesspool emptier vehicles have been provided to the ULBs in the state. These vehicles are equipped with Global Positioning System (GPS) trackers to enable tracking and improvement in service delivery. Additionally, the state has procured 22 small Cesspool vehicles of 1000 litres for ULBs to approach narrow and inaccessible lanes.

Appreciating the efforts put in FSSM, the National Institute of Urban Affairs & Centre for Good Governance, Government of India have felicitated six ULBs as pioneers in Septage management in the country.

Capacity building and training:

The sanitation Workers are provided with Personal Protective Equipment (PPE) to comply with safety norms related to transport, cesspool emptying and to facilitate mechanized emptying. Training module has been developed for giving training of man power involved in handling the FSTPs in all Districts. The workshops, orientation programmes of ULB officials, district administration, Community-Based Organizations (CBOs) and cesspool emptier vehicle operators is being conducted periodically.

Table 6: Financial Implication for establishment / O&M of Septage Treatment Plants

Financial Year	Budgetary Provision by H & UD Department under Urban Septage System (Rupees in Crore)
2020-21	150.00
2021-22	80.00
2022-23	70.00

Status of Polluted River Stretch (19 Nos.) identified in the State (O.A. No. 673/2018):

It is submitted that Central Pollution Control Board (CPCB) has identified 351 polluted river stretches in the Country based on the BOD values monitored during 2017. In the State of Odisha there are **19 Polluted River Stretches (PRS)** identified in the State of Odisha. List of the polluted river stretches is given in Table-1. Out of 19, under Priority I – 1 No., Priority II- Nil, Priority III - 3 Nos., Priority IV – 2 Nos. and on Priority V- 13 Nos. Hon'ble NGT in OA No 673/2018 has directed for taking action to improve the water quality.

Action taken by SPCB:

Hon'ble NGT vide their order dt. 20.09.2018 directed to constitute River Rejuvenation Committee (RRC) at the State level in order to bring all the polluted river stretches to be fit at least for bathing purposes (BOD < 3 mg/l, FC < 500 MPN / 100 ml). Accordingly, RRC was constituted by FE & CC Dept. vide Order No. 24426, dt. 12.11.2018 under the Chairpersonship of Additional Chief Secretary, Forest and Environment Dept. in Govt. of Odisha, Director, Env-cum-Special Secretary to Govt., FE & CC Dept., Director, Municipal Admn., H & UD Dept., Director of Industries as members and Member Secretary, SPC Board, Odisha as Member Convener of the Committee. The Member Secretary of Orissa Water Supply and Sewerage Board (OWSSB) and Engineer-in-Chief, Water Resource (WR) Department were included later on as Co-opted members of the RRC vide letter No. 26885 dated 14.12.2018.

The RRC has conducted meetings on the following dates.

1. 1st Meeting – 12.12.2018.
2. 2nd Meeting – 13.02.2019
3. 3rd Meeting – 04.06.2019

4. 4th Meeting - 07.09.2021

- River Rejuvenation Committee has maintained the Website (www.rrcodisha.org) for public awareness on the actions taken for improvement of water quality of the polluted river stretches.
- Action Plans for 19 polluted stretches has been approved by CPCB and have been uploaded in the RRC website.
- Water quality data for polluted river stretches with respect to BOD, Faecal coliform and faecal streptococci are being regularly uploaded in the Website. Compliance status of outlet from STP is monitored by the SPC Board regularly.
- Water quality status and action taken for improvement of the polluted river stretches are being regularly monitored by the Central Monitoring Committee constituted by the Hon'ble NGT vide their order dt 06.12.2019. Till date 15th **Central Monitoring Committee (CMC)** meetings have been held to review the compliance of orders of Hon'ble NGT in O.A. No. 673 of 2018. The 15th CMC was held on **10.01.2023** under the Chairmanship of **Secretary, MoJS**, Govt. of India. The minute of last meeting is awaited.
- Information on actions taken by different stake holders for improvement of river water quality are being compiled by the SPCB in the Monthly Progress Report format prescribed by the National Mission for Clean Ganga (NMCG) under the Ministry of Jal Shakti and being regularly submitted to NMCG. MPR till Nov, 2022 has been submitted by SPCB.
- NMCG has issued direction on prohibition on immersion of idols, puja materials and other items of religious offerings in rivers and other water bodies vide letter dated 15.10.2020. Board has issued direction to all District Magistrates to take necessary action regarding construction of temporary idol immersion ponds for idol immersion. SPC Board had published public notices in the Newspaper in Odia and English for public awareness and conducted a study on the impact of idol immersion on water quality of the rivers.
- CPCB vide their letter No. 15357 dated 28.01.2021 has returned the performance Bank Guarantee of Rs. 15.0 crore submitted by SPCB on behalf of the State in compliance to the order of Hon'ble NGT dated 21.09.2020.
- NMCG has developed a Grievance Redressal portal for the grievance raised by the public in specified time interval. There has been no grievance on river status in Odisha lodged in the Grievance Redressal portal of NMCG during the period from 12.01.2021 (launch of the portal) till date.
- Board had requested CPCB to delete 12 polluted river stretches out of 19 polluted river stretches based on no/ single/ marginal deviation of BOD values from the limit 3.0 mg/L in the identified stretch.

Table 7: Summary of Number of Polluted River Stretches (PRS) under Different Category during the Period 2017-2022 as reported by SPCB:

Category	No. of PRS (2017)	No. of PRS (2018)	No. of PRS (2019)	No. of PRS (2020)	No. of PRS (2021)	No. of PRS (up to June, 2022)
Priority-I	1	1	1	Nil	Nil	Nil
Priority-II	Nil	Nil	Nil	Nil	Nil	Nil
Priority-III	3	Nil	Nil	1	Nil	1
Priority-IV	2	3	3	2	2	1
Priority-V	13	7	3	4	5	5
		8 (Clean)	12 (Clean)	12 (Clean)	12 (Clean)	12 (Clean)
Total:	19	19	19	19	19	19

N.B. Clean - BOD < 3 mg/L

Table 8: Status of Polluted River stretches in the State of Odisha during the period 2017-2022 with Maximum BOD values during the year

Sl. No.	Polluted River Stretches identified by CPCB	Priority Category of Polluted River stretch (PRS) (BOD mg/L, max)						Remarks (During 2022)
		2017	2018	2019	2020	2021	2022 (up to 6/2022)	
1.	Gangua River	Priority-	Priority-	Priority-	Priority-III	Priority-	Priority-	Priority reduced

	(along Bhubaneswar)	I (39.0)	I (70.8)	I (39.2)	(19.9)	IV (9.7)	III (16.0)	from I to III (Improved)
2	Daya (Bhubaneswar to Bargarh)	Priority-IV (7.3)	Priority-IV (7.4)	Priority-IV (7.3)	Priority-V (4.7)	Priority-V (4.6)	Priority-V (5.6)	Priority reduced from IV to V (Improved)
3	Brahmani (Rourkela to Birtol)	Priority-V (6.0)	Priority-IV (7.6)	Priority-V (5.3)	Priority-IV (6.3)	Priority-V (5.7)	Priority-V (5.7)	No Improvement
4	Guradih nallah (Rourkela)	Priority-III (11.3)	Priority-IV (10.1)	Priority-IV (8.5)	Priority-IV (10.0)	Priority-IV (9.3)	Priority-IV (8.3)	Priority reduced from III to IV (Improved)
5	Mangala (along Puri)	Priority-V (5.7)	Priority-V (5.8)	Priority-IV (7.4)	Priority-V (4.6)	Priority-V (4.9)	Priority-V (4.4)	No Improvement
6	Nagavali (Jaykaypur to Rayagada)	Priority-V (3.5)	Clean (2.8)	Clean (2.2)	Clean (2.1)	Clean (2.1)	Clean (2.2)	Clean (Improved)
7	Kathajodi (Cuttack to Urali)	Priority-III (11.2)	Priority-V (5.7)	Priority-V (3.9)	Priority-V (3.6)	Priority-V (4.1)	Priority-V (4.4)	Priority reduced from III to V (Improved)
8	Serua (Khandaeta to Sankhatrasa)	Priority-V (4.8)	Priority-V (5.5)	Priority-V (3.1)	Priority-V (3.8)	Priority-V (3.5)	Priority-V (4.2)	No Improvement
9	Ratnachira (along Bhubaneswar, Puri)	Priority-V (3.3)	Priority-V (3.5)	Clean (2.7)	Clean (1.7)	Clean (2.4)	Clean (2.4)	Clean (Improved)
10	Nandira Jhor (D/s of Talcher)	Priority-III (13.0)	Priority-V (3.5)	Clean (1.9)	Clean (1.9)	Clean (1.9)	Clean (1.6)	Clean (Improved)

11	Kuakhai (along Bhubaneswar)	Priority-IV (7.7)	Clean (1.6)	Clean (1.9)	Clean (1.8)	Clean (1.6)	Clean (1.9)	Clean (Improved)
12	Mahanadi (Sambalpur to Paradeep)	Priority-V (3.2)	Clean (2.3)	Clean (2.3)	Clean (2.7)	Clean (2.4)	Clean (2.6)	Clean (Improved)
13	Rushikulya (Pratappur to Ganjam)	Priority-V (3.4)	Priority-V (3.7)	Clean (2.6)	Clean (2.1)	Clean (2.6)	Clean (2.0)	Clean (Improved)
14	Banguru nallah (along Talcher, Rengali)	Priority-V (3.2)	Priority-V (3.9)	Clean (1.9)	Clean (1.6)	Clean (1.9)	Clean (1.7)	Clean (Improved)
15	Bheden (along Bheden)	Priority-V (3.6)	Clean (2.8)	Clean (2.0)	Clean (1.8)	Clean (1.5)	Clean (2.2)	Clean (Improved)
16	Kusumi (along Talcher)	Priority-V (3.2)	Clean (1.7)	Clean (2.6)	Clean (2.0)	Clean (2.0)	Clean (1.6)	Clean (Improved)
17	Nuna (Along Bijipur)	Priority-V (3.1)	Clean (2.7)	Clean (2.5)	Clean (1.8)	Clean (1.6)	Clean (2.2)	Clean (Improved)
18	Sabulia (Jagannathpatna, Rambha)	Priority-V (5.0)	Clean (2.4)	Clean (2.2)	Clean (1.9)	Clean (2.0)	Clean (1.6)	Clean (Improved)
19	Budhabalanga (Mahulia to Baripada)	Priority-V (3.5)	Clean (2.8)	Clean (1.6)	Clean (1.9)	Clean (1.8)	Clean (2.0)	Clean (Improved)

As reported by SPCB, action was taken on the improvement of water quality of the polluted river stretches, which has been modified over the years. Prioritization of the river stretches based on BOD values during the period 2017-2022 is given as stated above. During 2022, there is one stretch under Priority-III, one stretches under Priority-IV category and five stretches under Priority-V Category. Rest twelve stretches fall under clean category (BOD < 3.0 mg/L). SPCB has reported that as per the suggestion of CPCB,

actions are being taken by their Legal Cell to approach Hon'ble NGT to delete the twelve stretches from the list of Polluted River stretches (PRS). SPCB has intimated to CPCB vide letter No. 16998 dt. 17.09.2022 showing water quality data indicating B.O.D. value and present Priority status with clean 12 Nos. and others – 7 Nos.) (Priority I- 1 No., Priority IV- 3 Nos. and Priority V- 3 Nos.) which is annexed at **Annexure XI**.

It has been submitted by SPCB that out of 19 (Nineteen) Nos. of PRS, 12 (Twelve) Nos. have been improved and total 7 (seven) Nos. are under different priority as indicated below:

- a. Priority I- 1 No.
- b. Priority II & III- Nil
- c. Priority IV- 3 Nos.
- d. Priority V- 3 Nos.

Figure 1: Priority status

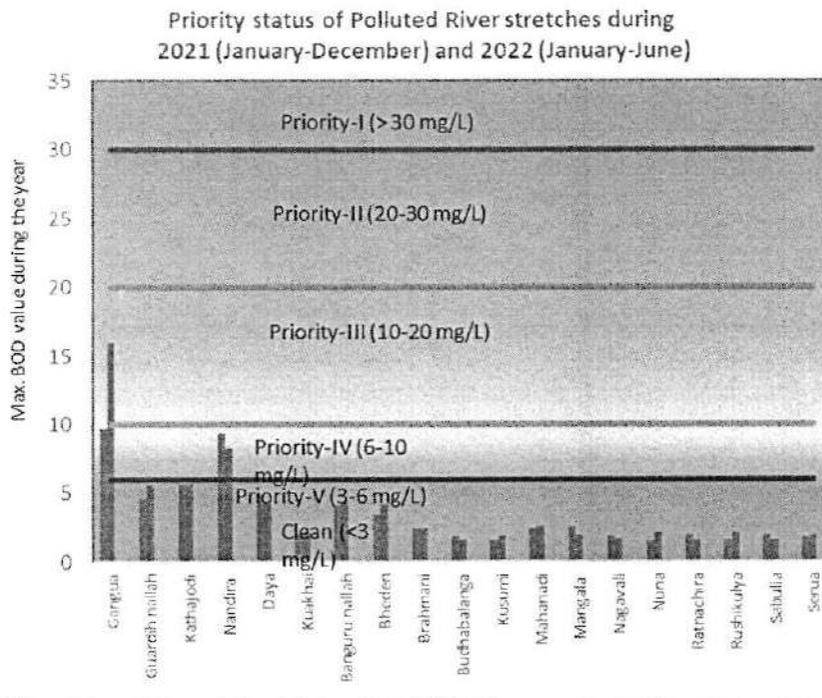
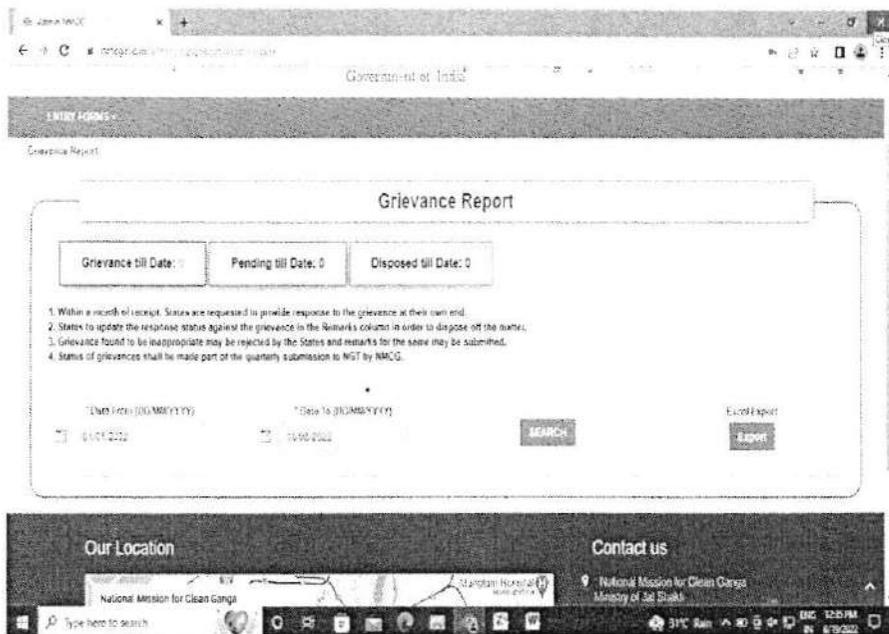


Figure 2: Grievance status: No grievance is received.



It is submitted that Central Monitoring Committee (CMC) is also reviewing in **O.A. No. 673/2018** on the following points and the compliance is placed below:

Table 9: Compliance to other directions:

Sl. No.	Detail	Compliances made
1.	Identification of polluting sources including drains contributing river water pollution.	Action is being taken for identification of drains. Bar screens are installed at selected places by the Housing & Urban Development (H & UD) Department.
2.	Water quality of Rivers, its tributaries, drains with flow details and ground water quality in the catchment of Polluted River	The water quality of identified polluted river stretch and other major rivers of the State are monitored and result is submitted along with the MPR to the NMCG and copy to CPCB. The last MPR till December, 2022 is submitted by SPCB.
3.	Ground Water Regulation (checking illegal abstraction)/ Good irrigation Practice	The Ground water regulation is made by an Act namely " The Odisha Ground Water (Regulation, Development and Management) Act, 2011 with

		committees constituted for control of ground water abstraction by the industries. The Central Ground Water Board and District Level Evaluation Committee control the ground water abstraction by the industries. The Water Resources (WR) Department Controls the irrigation management practice in the State by properly monitoring the same in all seasons.
4.	Good irrigation practice.	The WR Dept. is monitoring the river water flow through the Dept. Engineers. in all seasons. The good irrigation practice is implemented.
5.	Rain water harvesting, Ground water recharge and rooftop rainwater harvesting structures	In the year 2018-19 the Govt. and private building were taken up with 358 and 9438 Nos. respectively and in 2022-23 for Govt. and private building it is 300 and 5500 Nos. respectively out of which 30 Nos. are completed for roof top rain water harvesting. The recharge of ground water is done through ground water recharge structures (GWRS) in the Tanks/ and Ponds/ Recharge Wells done for 1346 Nos. Through check dams ground water recharge is done for 15604 Nos. by 3/2020, 15833 Nos. by 3/2021, 15867 Nos. by 3/2022 & 15868 Nos. by 12/2022 completed in 30 Nos. of districts.
6.	Flood plain zone protection and removal of illegal encroachments,	The flood plain zone protection is done in Gangua nullah out of 19 polluted river stretch. The Revenue authorities are moved for making the land free from encroachments to maintain the natural flow of drain. Inflow from the catchment and outflow from the river of basins are managed by the WR Department under the supervision of Chief Engineer and Basin Manager for 11 Nos. of river basins of the State. The Chief Engineer and Ground Water Development, Bhubaneswar monitors the fluctuation in

		ground water table in 30 districts in 10 years interval.
7.	Maintenance of minimum e-flow	It is maintained through integrated watershed management programme and executed through Odisha Watershed Development Mission.
8.	Plantation activities along with the rivers and Development of Bi-diversity Park.	About 4900 seedlings have been planted along the drainage canals by Khurda Drainage division during monsoon. A total Nos. of 1094699 Nos. of saplings were planted in the bank of rivers, dam, barrage, canal sites etc., out of which 329962 are existing (30.14 % survival rate).
9.	Reuse of Treated Water and ETP status of Industries.	The quantity of waste water generated from polluting industries of 806 MLD is recycled or used part for tree plantation purpose. There is no CETP in the State.
10.	Regulation on Mining Activities	The mines are covered under provision of obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from SPCB under Water and Air Act (in short). The pollution control measures adopted is monitored by SPCB with directions. The satellite based surveillance system is adopted in the State to prevent illegal mining activities. The Sand mining activities is also regulated as per "Odisha Sand Policy 2021" Notification made on 02.09.2021 by Revenue and Disaster Management Department.
11.	Action against polluters, law violators and officers responsible for failure on monitoring	The industries violating consent conditions are issued with show cause notices including issue of closure direction by SPCB in case of non-compliance.
12.	Maintenance of Grievance redressal Portal.	As reported by SPCB in the portal no grievance is received from any

		complainants.
13.	Control of Water Pollution due to Idol Immersion during festive occasions.	Forest, Environment & Climate Change) FE & CC Department has notified the " Odisha Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2021 vide Gazette No. 17937 dt. 14.10.2021. To prevent water pollution of river, temporary ponds are constructed during festive occasions and idols immersed there. The idols are made in bio-degradable raw material. Toxic materials are not used.

• **Status on Coastal Management:**

O.A. No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors.

It is submitted that, in the State there are 6 Nos. of districts having coastal areas in the State and there are 20 Nos. of ULBs falling in these areas. The Hon'ble NGT has directed that no untreated sewage/industrial effluent be discharged into any water bodies (which includes coastal waters). The matter of preventing untreated sewage and industrial effluents discharge in the sea is linked with O.A. No. 673/2018 and Hon'ble NGT has directed on 21.09.2020 for compliance. The coastal action plan is under preparation by SPCB.

7. Identification, Repair, Renovation and Rejuvenation of Water Bodies:

O.A No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors.:

It is submitted that, the matter of identification, restoration and rejuvenation of Water Bodies is adjudicated before the Hon'ble NGT in above mentioned matter. It was directed to review the existing frame work of identification and restoration of water bodies by preparing of action plan and furnishing it to CPCB, the matter was linked with OA No. 606/2018 on compliance of Solid Waste Management Rule, 2016. The Water Resources (WR) Department has been declared the Nodal Department by Chief Secretary vide order No. 17511 dt. 09.11.2020. The Additional Chief Secretary, WR Department has reviewed the status on 01.12.2020 and issued directions. It was also decided to identify the number of water bodies of the State, Number of water bodies to be restored by making an action plan. Rejuvenation and protection/ conservation of water bodies is required for recharge of ground water, harvesting of rain water, prevention of soil erosion and maintaining the micro climate. It was decided to take up area more than 5 Ha. for restoration and for water quality analysis. It was decided for prioritization of water bodies/ wet lands in respect

implementation of action plans for the urban areas and wetlands located in flood plains.

The CPCB has developed a format for providing information. There are 56 Nos. of water bodies identified in compliance to order dt. 25.02.2020 of Hon'ble NGT. All the Collectors were intimated for protection of Water Bodies and its restoration, ground water recharge and setting up of additional water bodies wherever variable under MGNREGA the Ministry of Jal Shakti on has also been emphasized as directed by Hon'ble NGT.

The WR Department has intimated to the Collectors for identification of Water Bodies in Urban, Rural, Forest and Mine excavated area to take steps for physical verification, geo-tagging, water quality analysis and preparation of the status. All the line Departments were communicated to take action on identification of water bodies and to intimate Water Resources (WR) Department.

The Water Resources Department submitted the information in prescribed format as provided to CPCB vide letter **No. 7047 dt. 26.02.2021** as per order dated 18.11.2020 of Hon'ble NGT. In the CMC meeting held on 30.03.2021, Secretary, Ministry of Jal Shakti reviewed the progress for taking action for compliance of order of Hon'ble NGT order dated 18.11.2020. In the review meeting the number of ponds identified remains as 11 Nos. whereas in the NWIC data it was recorded as 90851 Nos. SPCB has convened a meeting under the Chairmanship of Chief Secretary on 07.04.2022. In the State, as per ORSAC it has identified 906 Nos. of ponds more than 5 Ha. It was decided to take up ponds having area more than 10 Ha. for water quality analysis and to be expanded further. The WR Department has submitted that analysis of 281 Nos. of ponds will be made and 248 Nos. are under the ownership of the Department. 271 samples were collected and submitted to SPCB for analysis. As reported by SPCB the samples from ponds/lakes/reservoirs have been received for analysis of water quality in Laboratory during and report is to be submitted.

8. Non-attainment cities (NACs) in terms of Air Quality identified in the State of Odisha:

O.A. No. 681 of 2018, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15":

It is submitted that, under the National Clean Air Programme (NCAP), **Seven (7) non-attainment cities, i.e. Bhubaneswar, Cuttack, Angul, Talcher, Balasore, Rourkela, Kalinga Nagar of State of Odisha** have been identified. As per directions of Ministry of Environment Forest & CC programme it is a long term time bound national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner, reduce the pollution level and the guideline has been communicated. Under the NCAP programme the level of concentration of pollutant as per the standard prescribed has to be achieved. The programme includes the National Ambient Air Quality Standard (NAAQS), National Air Quality index, Vehicle Pollution, Graded Response Action Plan (GRAP) and Source Apportionment Studies in Non-attainment of studies (NACs), Augmenting Air Quality Monitoring Network along with target timeline and cost has been prescribed. As per direction of Hon'ble NGT, the Air Quality Monitoring Committee (AQMC), under

- 40 -

supervision of Additional Chief Secretary, FE & CC Dept., District Level Monitoring Committee (DLMC) under the Chairmanship of Collectors and District Magistrates (Angul, Talcher, Rourkela, Balsore & Kalinga Nagar) and for Bhubaneswar under Commissioner, Bhubaneswar Municipal Corporation, and State Level Steering Committee under Chairmanship of Chief Secretary is constituted. The DLMC was re-constituted indicating sector wise activities to be conducted vide FE & CC Department Gazettes Notifications dated 25.03.2022 which is annexed at **Annexure XII (A)**.

The State Action Plan for the cities was submitted to CPCB by SPCB. SPCB was declared as Nodal department for compliance of the orders of Hon'ble NGT in this matter. The Air Pollution Emergency Response Plan for 7 Non-attainment cities is prepared. The matter of vehicular Pollution, Dust Management, D.G Set and operation of heavy equipment's on construction sites, Thermal Power Plants emissions, Waste Management and Residential emissions are sector specific activities under NCAP decided by MoEF & CC. The review meetings of Steering Committee, AQMC, DLMC meeting conducted periodically. The progress on NCAP as reported by SPCB is submitted as follows:

Installation of Monitoring Stations

- As per guidelines of CPCB, SPCB is required to install 08 CAAQMS out of 175 in the country. One CAAQMS station is installed at Rourkela is functional as reported SPCB.
- CPCB has proposed to install 02 CAAQMS in Bhubaneswar.

Notification of award has been issued for installation of 07 CAAQMS in Odisha, out of which 06 CAAQMS will be installed in Cuttack (01), Bhubaneswar (02), Balasore (01), Kalinga Nagar (01) and Angul (01). These CAAQMS is under the process of installation.

Completion of CC and SA studies

- SPCB has carried out a Rapid Source Apportionment Study for Angul and Talcher and has forwarded the report to CPCB vide its letter 4538 Dt. 18-05-2020.
- A Rapid Source Apportionment Study in association with Institute of Minerals and Materials Technology (IMMT) CSIR, Bhubaneswar for Bhubaneswar and Cuttack is under process. The Board proposes to enter into MoU for long term association for research and studies in Air Quality Monitoring.
- A SAS has been assigned to Automotive Research Association (ARAI). The study has been completed for Angul, Talcher, Rourkela and Kalinga Nagar. For the cities of Bhubaneswar, Cuttack and Balasore the study is under monitoring stage.
- NIT, Rourkela has been awarded the carrying capacity study for Rourkela and they have submitted draft final report.
- Coordination with ULBs for implementation of City Action Plan.

Shifting, prohibiting and regulating activities beyond carrying capacity

- The SA for all cities and CC Studies for Rourkela City has been initiated.
- SPCB has initiated steps for identification of polluting industries operating within the city limits.
- As a matter of policy SPCB is not allowing any polluting units in the residential limits of NACs.

Effectiveness of PGRPs

- SPCB Odisha has developed a system for addressing public complaint on air quality management in non-attainment cities. The complaints can be lodged through "Air Pollution Complaint" at Home page of State Pollution Control Board's Online Consent Management System website (www.odocmms.nic.in). Complaints can be lodged in Air Pollution matter and details of can be given with images. There is a provision to generate acknowledgement through which the complaint status can be tracked. The complaints can also be sent through email to complaint@ospcbboard.org.
- SPCB Odisha has developed a Mobile Application (PAVAN) similar to SAMEER App of CPCB, for management of public complaints of non-attainment cities on air pollution. A training was imparted by the developer of the "G- LENS" to the stakeholders.

Timelines for execution of the action plans and recovery of compensation for delay, addressing gap in control of noise pollution

- The identified gap has been addressed by the Home Dept. of Govt. of Odisha as reported by SPCB.
- Home Dept. has prepared a standard operating procedure for control of noise pollution, taking appropriate action against the defaulters, installation of noise limiters and procurement of monitoring devices. It has been communicated to the SPs for implementation.

Effective implementation of ERS

- SPCB has developed Emergency Response System (ERS) / Air Pollution Emergency Response Plan (APERP) as stipulated in the Order and has communicated to all concerned for its application including IMD and OSDMA (Odisha State Disaster Management Authority) for inclusion in their Action Plan.
- APERP is available in the website of the Board.

Remediation of legacy waste sites and effective steps for management of other waste, including Bio-Medical, Plastic and E-waste

Action has been initiated by the H & UD Dept. Govt. of Odisha, for Bio-remediation of old & abandoned dumpsites. The quantity of legacy waste in Bhubaneswar has been surveyed and the tender for the process for bio-remediation at Bhuasuni site has been

initiated. For bio-remediation of legacy waste accumulated at Chakradharpur site at Cuttack, tendering process initiated. H & UD Dept. Govt. of Odisha, has forwarded the Action Plans for remediation of legacy waste in respect BMC, CMC and Rourkela Municipal Corporation.

OA No. 249/2020, Tribunal on its own motion Vrs. MoEF:

It is submitted that, the ban on fire crackers with regard to poor and below air quality (Bursting of fire Crackers during festive occasions, use of green crackers and restrictions during COVID 19) was taken up by the State. Suitable instruction has been issued from FE & CC Dept. to all Collectors and other Departments concerned for the control on bursting of fire crackers causing air and noise pollution in festive occasions including maintaining ambient air quality.

The SPCB, Odisha has advertised public notices in English and Odia News Paper on dated 30.09.2022 in "New Indian Express" & "The Samaj" and on "The Sambad" on 01.10.2022 respectively to create public awareness on ill effects of noise and bursting of fire crackers.

It is submitted that, the ambient air and Noise level monitoring in pre, during and post occasions of Deepawali and ambient Noise level during Dusherra in major towns/cities were conducted. SPCB has submitted the monitoring results vide letter No. 1623 dt. 07.01.2023 which is annexed at **Annexure XII (B)**.

The Special Relief Commission, Govt. of Odisha has issued instructions on sale and use of fire crackers and allowed only the green fire crackers during COVID 19 period.

O.A 283/2020, "R.S. Virk Vrs. CPCB": (Control of Dust Pollution)

It is submitted that Hon'ble NGT vide order 03.12.2020 has also directed to take action for maintaining Ambient Air Quality with in limit in by sprinkling treated water of STP while road sweeping and to place the matter before AQMC. In this regard the H&UD Department has instructed all the Municipalities to make water sprinkling while road dust sweeping. As per direction to make the vacant spaces of urban areas with planting grass and small herbs on the sides of pavements, under the joint signature of Additional Chief Secretary, FE & CC Dept. and Principal Secretary, H & UD Dept. has issued instructions to all Municipal Commissioners, and Executive Officers of Municipalities and ULBs vide letter **No. 9397 dt. 07.05.2021** for making greening activities. The treated water is to be used for dusts suppression purpose while road sweeping process. Odisha Forest Development Corporation (OFDC) has been intimated to take up the work. The ULBs will intimate the vacant spaces available to OFDC and also budgetary provision will be made to take up the greening work. Necessary follow up action is being taken by the Departments.

O.A. No. 67/2019, Sumit Kumar Vrs. State of HP: State Fuel Policy on use of Pet Coke and Furnace Oil:

It is submitted that, the State Fuel Policy on use of Pet Coke and Furnace Oil (FO) for the control of air pollution in the state has been notified on **12.04.2021** and also amended partially on 16.09.2021. The time line for conversion to use cleaner fuel instead of Furnace Oil (FO) has been specified in the Notification for a period up to 2 years. The SPCB has issued instructions to industries for submission of compliance on change over to cleaner fuel vide letter No. 15933 dated 03.09.2022 which is annexed at **Annexure XIII**.

9. OA 1038/2018, News item published in “The Asian Age” Authored by Sanjay Kaw Titled “CPCB to rank industrial units on pollution levels” dated 13.12.2018: 100 polluted Industrial Areas (PIA).

It is submitted that in the State of Odisha, the following information is as follows:

- **No Critically Polluted Area** (CPA, CEPI index above 70).
- **Severely Polluted Area** (SPA- 2 Nos., CEPI index between 60-70)

lb Valley- 66.35

Paradeep- 60.61

- **Other Polluted Areas** (OPA- 3 Nos., CEPI index below 60)

Jajpur- 49.62,

Angul-Talcher-46.43

Jharsuguda- 37.20

The above CEPI score is based on the monitoring data conducted during the year 2018.

The Hon'ble NGT vide order dated **13.12.2018** directed all the State Pollution Control Boards (SPCBs)/Committees (PCCs) to finalize time bound action plans within three months so as to bring all polluted industrial clusters within the safe parameters under the provisions of the Air Act and the Water Act. It was directed to take effective action to bring the area in to normal situation. The CPCBs and SPCB were to take coercive measures, including recovery of compensation for damages to the environment on 'Polluter Pays' principle and also to adopt precautionary measures on 'Precautionary' principle. As directed, *no further industrial activities or expansion is to be allowed with regard to 'red' and 'orange' category units till these areas are brought within the prescribed parameters or till carrying capacity of area is assessed and new units or expansion is found viable having regard to the carrying capacity of the area and environmental norms.*

The matter was adjudicated before Hon'ble Supreme Court of India and the Court stayed the proceedings Hon'ble NGT in Civil Appeal No. 2218-2219 of 2020,

in the matter of "Chamber of Small Industry Associations Vrs. CPCB" vide order dated 18.03.2020. The Hon'ble Supreme Court disposed of the matter on 25.02.2022 while allowing the stay to continue for next eight weeks, directed the aggrieved parties to present their view point before Hon'ble NGT and it shall be considered on merit with liberty to direct to order for payment of environmental compensation to non-compliant units.

The Hon'ble NGT thereafter disposed the matter on **29.08.2022** with directions as follows:

- Not to allow polluting units to continue till adequate measures are taken and to close down red and orange category of polluting industries, initiating prosecution and assessing and recovering compensation. CPCB and SPCB to make assessment of compensation to be recovered from the polluting units for the period of last 5 years taking into account the cost of restoration and cost of damage to public health and environment and deterrence element.
- Environmental compensation as per law should be assessed against the defaulting and polluting industries and amount so recovered shall be used for remediation, rejuvenation and restoration of already damaged environment in the area of respective industrial clusters. The amount recovered shall be used for remediation, rejuvenation and restoration of already damaged environment in the area of respective industrial clusters.

It is submitted that SPCB has reported that instruction has been issued to polluting industries in CEPI areas to pay environmental compensation. The Board did not pursue after the stay by Hon'ble Supreme court of India. After the stay was vacated SPCB has again initiated action to collect environmental compensation from those polluting industries. A meeting was conducted under the chairmanship of the Chief Secretary, Odisha to assess the present status of CEPI area of Paradeep. As intimated by SPCB, another meeting was conducted on 11.10.2022 by SPCB at Paradeep to address the issues of Severely Polluted Areas and the water and ambient air quality monitoring was conducted in Paradeep during from October 2022 as per CEPI monitoring protocol. The report is under preparation by SPCB.

10. **Preparation of State and District Environment Plan (SEP & DEP):**

Original Application No. 360/2018, Shree Nath Sharma Vrs. Union of India & Ors.:

It is submitted that the Hon'ble NGT in O.A. No. 710, 711,712,713/ 2017 on dated 15.07.2019 directed for preparation of consolidated District Environment Plans in all Districts covering specific thematic areas, mentioning current status, identified gaps and targeted compliance level. Based on such plans, the State Environment Plans and finally a National Environment Plan is to be prepared.

It is submitted that, as per direction, the State Environment Plan, Odisha synthesis report has been submitted to CPCB vide letter No.3266 dated 12.02.2021. The preparation of District Environment Plan (DEP) for 30 Nos. of districts have been updated

as per the template provided by CPCB. The template was circulated and improved draft for 30 Nos. of DEPs of all districts finalized for uploading in the website. The data of the DEP is to be updated periodically as per direction.

11. Matter on Regulation of Illegal Sand Mine activities:

O. A. No. 173/2018, (Sudarshan Das Vrs. State of W.B & Ors.) and O.A. No. 360/2015, NGT Bar Association Vrs. Virender Singh (State of Gujarat):

It is submitted that the provisions of the Sustainable Sand Mining Management Guidelines, 2016, EMGSM 2020 is abided by for the extraction of sand and other minor minerals within five kilometers including inter-state boundaries has been adjudicated in the above matter. The provisions of EIA Notification, 2006 as amended on dated 25.06.2014 framed under Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and which are mandatory are to be complied with as per order of Hon'ble NGT dated 04.09.2018 in O.A. No. 173/2018. The mater was linked with O.A. No. 360/2015 and it was disposed of on 26.02.2021 with directions.

The matter of checking illegal sand mining activities is being reviewed separately in a committee under Chairmanship of Chief Secretary including for river Subarnarekha. The State Level Task Force meeting was conducted on 04.12.2021 and the minutes of the meeting vide eletter No, 21185 dt. 13.12.2021 is annexed at **Annexure XIV (A)**.

The State is adhering to guidelines of Sustainable Sand Mining Guideline (SSMG)-2016 and Enforcement Monitoring Guideline for Sand Mining (EMGSM)- 2020 of MoEF & CC. The DSR report preparation by NABET/ QCI accredited consultants is followed up with rate fixation for report preparation, Replenishment Study etc. The Revenue and Disaster Management (R & DM) Department has notified the "**Odisha Sand Policy- 2021**" vide Resolution No. 26372 dt. 02.09.2021. The salient features are identification and quantification of all potential sources and its optimal utilisation and also management from proper environmental angle. The mining plan, obtaining EC prior to operation and other clearances are also emphasised. The fixation of scale of "**Compensation regime towards environmental and ecological damage**" for illegal mining activities has been notified vide Revenue & Disaster Management Dept. vide Notification No. 5157 dt. 17.02.2022. Both the notifications are annexed at **Annexure XIV (B) & (C)** respectively.

As far as sand mining activities of river Subarnarekha a study was conducted by ICFRE with and restoration plan implementation. The Annual Report ending as on 31.03.2022 is submitted to MoEF & CC vide FE & CC Dept. Letter No. 13042 dt. 22.07.2022. Seizure of vehicles and vehicle tracking by GPS system etc. are being followed up. The mining activities are done with EC holders. For conducting Replenishment study also instructions were issued to all Collectors by the R & DM Department vide Letter No. 8226 dt. 14.03.2022. As per the direction of Hon'ble NGT the DSR preparation by NABET/QCI accredited Consultants is being followed up. The direction of dated 26.02.2021 is adhered to and separate Bank Account is maintained at FE & CC Department for deposit of environmental compensation. A sum of **Rs. 1,62,07,587/-** (Rupees One Crore Sixty Two Lakh Seven Thousand Five Hundred Eighty Seven) only has been deposited till date

← 46 -

towards environmental compensation. The amount is to be utilised for restoration of environment. The Steel and Mines Department has also constituted District Level monitoring committee for effective development and regulation of minor minerals vide Notification No. 304 dt. 11.01.2023 and copy is annexed at **Annexure XIV (D)**.

12. Prevention of Industrial accidents and accident due to storage of Hazardous Chemicals

O.A. No. 134/ 2020, News item published on 13.07.2020 in daily "India Today" titled "Massive fire engulf Vizag chemical plant, explosions heard, injuries reported":)

It is submitted that the matters relating to prevention of industrial accidents and compliance to Chemical Accidents (Emergency Planning, Preparedness and Planning) Rules, 1996 has been adjudicated before Hon'ble NGT to prevent industrial accidents in the above matter. The integrated guideline of MoEF & CC has been communicated to all the District Collectors, Directorates of Factories and Boilers, SPCB and OSDMA to take action so that industrial accidents and also due to hazardous chemical storage is to be prevented.

The Director of Factory and Boiler has identified 4741 Nos. of registered industries out of which 39 Nos. are major accident hazard identified units and 699 units are dealing with hazardous processes. There are 268 Nos. of emergency mock-drills and 11 Nos. of off-site emergency drills on chemical emergency and fire, 31 Nos. of external audits and 1069 Nos. of inspections conducted in the year 2021. There are 157 Nos. of medical health care facilities exists near such accident prone industries in the State and kept alert for treatment.

OSDMA has advised all the collectors to convene District Crisis Group (DCG) meetings, ensure conduct of on-site emergency mock drills by the hazardous factories and conduct Off-Site Emergency Mock Drills, for which schedule has been prepared at OSDMA and shared with all collectors. Meeting has been done on MAH factories of the state in presence of District Administration, Police, Fire Services, NDRF, ODRAF, Inspectorate of Factories, RTO, CDMO etc. wherein the factories presented their preparedness in case of emergency and addressed their challenges, which will help the stakeholders to understand the problems associated with each factory. Discussion made with Oil industries (IOCL, BPCL, HPCL, GAIL etc.) having oil depots, bottling plants, underground pipelines (Crude Oil, Product Oil, LNG etc. to take precautions.

For Rourkela Steel Plant meeting in presence of senior state-level officials, District Administration, Police, Fire Services, Inspectorate of Factories, RTO, CDMO etc. has been conducted on implementation of Safety Management System. Orientation program also conducted with officers of the Directorate of Factories on Industrial activities to avoid disasters in respect of Steel Plants, Power Plants, Paper Mills, and Fertilizer Industries wherein faculties from the institutes of National repute like DG FASLI & DMI, Bhopal shared their knowledge on effective implementation of the occupational safety and health statutes.

13. Status of Environmental Compensation Collected from defaulters:

It is submitted that the Hon'ble NGT on dated 16.01.2019 in O.A. No. 606/2018 at Para 40 (g) directed for submission of information on the total amount collected from erring industries on the basis of 'Polluter Pays' principle, 'Precautionary principle' and details of utilization of funds collected.

It is submitted that towards Environmental compensation (EC) a sum of **Rs.5,87,29,364.00** has been collected from defaulting Hotels, Brick kilns and stone crushers by SPCB as on 31.03.2022. In case of sand mines also separate Bank Account has been maintained at FE & CC Department for deposit of environmental compensation amount collected is **Rs. 1,62,07,587/-** as on 30.09.2022 from sand mines. As per the direction of Hon'ble NGT on dated **21.10.2022** in O.A. No. 976/2019, "Gurinder Singh & Ors. Union of India & Ors.", the committee under the Chairmanship of Chief Secretary is to be constituted soon and compensation deposited in SEIAA, SPCB, Water Resources Department etc. is to be spent towards for restoration of environment by making proper plan. The funds will be allocated for making awareness in Schools, Colleges and also through eco-clubs as per Hon'ble NGT direction. It is submitted that the Housing and Urban Development (H & UD) Department, Panchayati Raj & Drinking Water (PR & DW) Department and Health and Family Welfare (H & FW) Department has allocated total budget provision as follows:

14: Budget Provision: Table 10:

Name of the Department	Programme	Budget Allocated (Rs. in Crore)
H & UD	Solid Waste Management	955.00
-do-	Septage Management	300.00
PR & DW	Solid Waste and Liquid waste Management	1300.00
H & FW Dept.	ETP and STP installation etc. on BMW management	211.68
Total:		2766.68

In words: (Rupees Two Thousand Seven Hundred Sixty Six Crore and Sixty Eight Lakh) only (approx.).

The State is committed for allocating extra budget provision in enhanced rate from

- 48 -

the year 2023-24 onwards in a phased manner for better Solid Waste, Septage management and all other aspects as covered in the aforesaid subject matters. The Environment Monitoring Cell (EMC) will review the matter under the Chairmanship of Chief Secretary from time to time for improvement on all aspects stated above.

15. **Conclusion:** The State of Odisha is committed for the protection of environment with respect to the compliance to different Waste Management Rules, Prevention of Water and Air Pollution including Noise Pollution, checking illegal sand mining activities, prevention of industrial accidents, proper planning through updating the District Environmental Plan from time to time, use of environmental compensation collected for restoration of environment and allocation of enhanced budget as compared to previous years for spending in a planned manner in proper coordination by the different departments.

The compliances as stated above is submitted for directions from Hon'ble NGT.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

In the matter of

ORIGINAL APPLICATION NO. 606 of 2018

and other relates matters

**Compliance of Solid Waste Management Rules, 2016,
Sewage & Septage Management, River Rejuvenation, Air
quality Status etc. of the State of Odisha**

VOLUME- II

Annexures

Chief Secretary, Govt. of Odisha

Lok Seva Bhawan, Bhubaneswar-751001

Filed on: ____ January, 2023

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

OFFICE -ORDER

File No. FE-ENV1-ENV-0005-2020 12396 /F&E, dated 14.08.2020

The Hon'ble National Green Tribunal(NGT), Principal Bench, New Delhi in their order dated 02.07.2020 in OA No.606/2018, directed that an Environment Monitoring Cell may be set up in the office of Chief Secretaries of all States/UTs within one month for coordination and compliance of the direction of Hon'ble National Green Tribunal.

In view of the above, an Environmental Monitoring Cell (EMC) is hereby constituted under the Chief Secretary, Govt. of Odisha, to monitor compliance of various directions passed by the Hon'ble National Green Tribunal from time to time with the following representatives of relevant Departments as members.

1. Additional Chief Secretary, Forest & Environment Department
2. Principal Secretary, Housing & Urban Development Department
3. Director, Bhubaneswar Municipal Corporation
4. Transport Commissioner-cum-Chairman, State Transport Authority, Odisha
5. Director of Industries
6. Director of Mines
7. Director, Public Health
8. EIC, Water Resources Department
9. Member Secretary, Odisha Water Supply and Sewerage Board
10. Member Secretary, State Pollution Control Board
11. Director, Environment-cum-Special Secretary, Forest & Environment Department

The 'Environment Wing' of F&E Department will provide necessary assistance and support for the functioning of Environment Monitoring Cell (EMC).

The EMC may meet at regular interval and function with the following mandate.

1. Monitor the compliance with different directions of Hon'ble National Green Tribunal.
2. Monitor the status of compliance with reference to environmental rules and norms.
3. Resolve any inter-departmental issues obstructing the implementation of orders of Hon'ble National Green Tribunal.



14/8

(Dr. Mona Sharma)
Additional Chief Secretary to Government

(P.T.O)

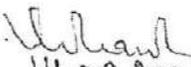
Memo No. 12397 /F&E Date 14-08-2020

Copy forwarded to the P.S. to Hon'ble Minister, Forest & Environment for kind information of Hon'ble Minister, Forest & Environment.


14.08.2020
Director, Environment-cum-
Spl. Secretary to Government

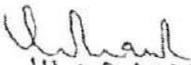
Memo No. 12398 /F&E Date 14-08-2020

Copy forwarded to the OSD to Chief Secretary, Odisha for kind information of Chief Secretary, Odisha.


14.08.2020
Director, Environment-cum-
Spl. Secretary to Government

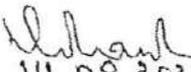
Memo No. 12399 /F&E Date 14-08-2020

Copy forwarded to all Departments of Government/ All Members for information and necessary action.


14.08.2020
Director, Environment-cum-
Spl. Secretary to Government

Memo No. 12400 /F&E Date 14-08-2020

Copy forwarded to the Registrar, Hon'ble National Green Tribunal, Principal Bench, New Delhi for kind information.


14.08.2020
Director, Environment-cum-
Spl. Secretary to Government

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

OFFICE ORDER

File No. FE-ENV1-ENV-0005-2020 3013 /F&E, dated 10-02-2021

The Hon'ble National Green Tribunal(NGT), Principal Bench, New Delhi in their order dated 02.07.2020 in OA No.606/2018, directed that an Environment Monitoring Cell may be set up in the office of Chief Secretaries of all States/UTs within one month for coordination and compliance of the direction of Hon'ble National Green Tribunal.

In view of the above, an 'Environmental Monitoring Cell' (EMC) was constituted vide this Department Office Order No. 12936/F&E, dated 14.08.2020 under the Chairmanship of the Chief Secretary, Govt. of Odisha, to monitor compliance of various directions passed by the Hon'ble National Green Tribunal in different cases from time to time.

Now, in partial modification to the aforesaid Office Order, the 'Environmental Monitoring Cell' (EMC) is reconstituted with the following representatives of relevant Departments as members.

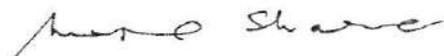
1. Additional Chief Secretary, Forest & Environment Department
2. Additional Chief Secretary, Health & Family Welfare Department
3. Principal Secretary, Panchayati Raj & Drinking Water Department
4. Principal Secretary, Department of Water Resources
5. Principal Secretary, Housing & Urban Development Department
6. Commissioner-cum-Secretary, F&ARD Department
7. Director, Municipal Administration, H&UD Department
8. Director of Industries
9. Director of Mines
10. Director, Public Health
11. EIC, Water Resources Department
12. Member Secretary, Odisha Water Supply and Sewerage Board
13. Member Secretary, State Pollution Control Board

The Director, Environment-cum-Special Secretary, F&E Department is included as the Member Convenor of the 'Environmental Monitoring Cell' (EMC).

The 'Environment Wing' of F&E Department will provide necessary assistance and support for the functioning of 'Environment Monitoring Cell' (EMC).

The EMC may meet at regular interval and function with the following mandate.

1. Monitor the compliance with different directions of Hon'ble National Green Tribunal.
2. Monitor the status of compliance with reference to environmental rules and norms.
3. Resolve any inter-departmental issues obstructing the implementation of orders of Hon'ble National Green Tribunal.



(Dr. Mona Sharma)
Additional Chief Secretary to Government

Memo No. 3014 /F&E Date 10-02-2021

Copy forwarded to the P.S. to Hon'ble Minister, Forest & Environment for kind information of Hon'ble Minister, Forest & Environment.


Director, Environment-cum-
Spl. Secretary to Government

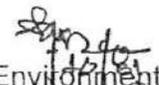
Memo No. 3015 /F&E Date 10-02-2021

Copy forwarded to the OSD to Chief Secretary, Odisha for kind information of Chief Secretary, Odisha.


Director, Environment-cum-
Spl. Secretary to Government

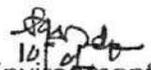
Memo No. 3016 /F&E Date 10-02-2021

Copy forwarded to all Departments of Government/ All Members for information and necessary action.


Director, Environment-cum-
Spl. Secretary to Government

Memo No. 3017 /F&E Date 10-02-2021

Copy forwarded to the Registrar, Hon'ble National Green Tribunal, Principal Bench, New Delhi/ Registrar, Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata for kind information.


Director, Environment-cum-
Spl. Secretary to Government

Government of Odisha
Forest & Environment DepartmentAnnexure-I(C)

No. Env-I(L)-07/2019(Pt) 19643 /F&E.

Dt. 04.12.2020

From

Sri Suresh Pant, IFS
Director, Environment-cum- Special Secretary to Govt.

To

The Additional Chief Secretary,
Health & Family Welfare Department
 The Principal Secretary to Govt.,
Housing & Urban Development Department
 The Principal Secretary to Govt.,
Water Resources Department
 Principal Secretary
Panchayati Raj & DW Department
EIC, Water Resources Department
The Director, Municipal Administration, H&UD Department
The Director, Public Health, Health & Family Welfare Department
The Director, Animal Husbandry Department
The Member Secretary, OWSSB, Satya Nagar, Bhubaneswar
 The Member Secretary, State Pollution Control Board, Odisha

Sub: Minutes of the Environmental Monitoring Cell held on 13.11.2020 at 12.30 PM
 under the Chairmanship of Chief Secretary, Odisha.

Ref:- F & E Department Letter No. 17625 dated 10.11.2020

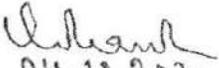
Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the minutes of review meeting of Environmental Monitoring Cell held on 13.11.2020 at 12.30 PM under the Chairmanship of Chief Secretary, Odisha through Microsoft Team (Virtual Platform) on monitoring of the compliances to various orders /direction passed by the Hon'ble NGT in O.A. No.606/2018, O.A. No. 593/2017, O.A. No. 673/2018, O.A. No. 710-713/2017, O.A. No. 72/2020 and O.A. No. 325/2015. It is further to intimate that the Chief Secretary will appear personally before Hon'ble NGT on 06.01.2021 for appraising the compliances made by the State in this regard.

Therefore, it is requested to take follow-up action and submit the compliances to the orders / direction of Hon'ble NGT to this Department by 10.12.2020 for filling before the Hon'ble National Green Tribunal / CPCB, Delhi.

Yours faithfully,

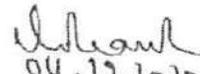
Encl: As above


 04.12.2020
 Director, Environment-cum-
 Special Secretary to Government

Memo No. 19644 /F&E Dt. 04.12.2020

Copy along with the minutes of EMC meeting held on 13.11.2020 forwarded to the Principal Secretary, Revenue & D.M. Dept./ Principal Secretary, Steel & Mines Dept. / Principal Secretary, Electronics & IT Dept./ Principal Secretary, Labour & ESI Dept./ PCCF, Odisha/ PCCF (Wildlife) & CWLW, Odisha/ Commissioner – cum - Secretary, Fishery & ARD Dept./Transport Commissioner-cum-Chairman, State Transport Authority, Cuttack /Director of Industries, Cuttack/ Director of Mines, Bhubaneswar/ Chief Executive, Chilika Development Authority/ Director of factory & Boiler, Odisha/ Additional Secretary, Home Department, Govt. of Odisha, Bhubaneswar for information.

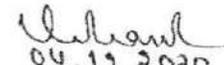
Encl: As above


04.12.2020
Director, Environment-cum-
Special Secretary to Government

Memo No. 19645 /F&E Dt. 04.12.2020

Copy along with the minutes of EMC meeting held on 13.11.2020 forwarded to Officer on Special Duty (OSD) to Chief Secretary for kind information of Chief Secretary.

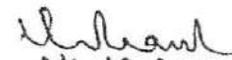
Encl: As above


04.12.2020
Director, Environment-cum-
Special Secretary to Government

Memo No. 19646 /F&E Dt. 04.12.2020

Copy along with the minutes of EMC meeting held on 13.11.2020 forwarded to Senior PS to Additional Chief Secretary, Forest & Environment Department for kind information of Additional Chief Secretary.

Encl: As above


04.12.2020
Director, Environment-cum-
Special Secretary to Government

Minutes of Review Meeting of Environment Monitoring Cell held on 13.11.2020 at 12.30 PM through Microsoft Team under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances on orders/ directions dt. 02.07.2020 of the Hon'ble NGT in OA. No. 606/2018 & OA No. 673 / 2018, O.A. No. 710-713 / 2017, O.A. No. 325 / 2015 and other related matters.

.....

A Review Meeting of Environment Monitoring Cell was held on 13.11.2020 at 12.30 PM through Microsoft Team under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances on orders/ directions dt. 02.07.2020 of the Hon'ble NGT in OA. No. 606/2018 & OA No. 673/2018, O.A. No.710, 711, 712 & 713/2017, O.A. No.325/2015 and other related matters.

The list of participants is at Annexure-I.

The Additional Chief Secretary, Forest & Environment Department, welcomed all the participants and gave a brief overview on directions/ orders dt. 02.07.2020 of the Hon'ble NGT passed in OA. No. 606/2018 & OA No. 673/2018 and related cases and informed that F & E Department and SPCB have been coordinating with concerned departments with whom lies the primary responsibility for implementation of the orders / directions passed by the Hon'ble NGT in different OAs for expeditious submission of compliances.

The Additional Chief Secretary, F & E Department highlighted the following significant measures taken at the State level for compliance to Hon'ble NGT orders / directions.

- (a) As per direction of the Hon'ble National Green Tribunal (NGT) vide their order dated 02.07.2020 in O.A. No. 606/2018, "Environment Monitoring Cell (EMC)" has been constituted in the office of Chief Secretary, Odisha for monitoring of compliances to the Hon'ble NGT orders and directions passed in different O.A.s concerning to solid waste management, sewage management, establishment of STPs & SETPs, bio-medical waste management, control of river pollution, air pollution in non-attainment cities, noise pollution, hazardous waste management etc.
- (b) Committee constituted under the Chairmanship of the Hon'ble Justice (Retired) Sri P. K. Mohanty have submitted the final report on 08.05.2020 to Hon'ble NGT with the observation that "the decentralized management of solid wastes in Urban / Rural areas have resulted into conversion of bio degradable waste into usable compost. The establishment of material recovery facility in urban areas and resource recovery centers in rural areas not only segregate recyclable wastes but also provide livelihood opportunities for waste pickers. Significant progress in solid waste management in rural areas have been observed".
- (c) The substantial progress has been made in compliance to the Hon'ble NGT orders and directions passed in different O.A.s concerning to solid waste management, sewage management, establishment of STPs, FSTPs & ETPs bio-medical waste management, control of river pollution. The Housing & Urban Development Department has played a lead role in this regard.

The Director, Environment-cum-Special Secretary, F & E Department, made the detailed power point presentation on the status of compliances/ actionable points with respect to directions/ orders dated 02.07.2020 of Hon'ble NGT passed in OA No. 606/2018 & OA No. 673/2018 and related cases.

The Principal Secretary, H&UD Department apprised that, the H & UD Department has already worked out the status of compliance on the NGT directions and made substantial achievements even though there have a series of interruptions caused by COVID situation.

- (a) The Principal Secretary, H&UD Dept. further stated that, particularly on Waste Water Treatment, the Central Pollution Control Board (CPCB) and Ministry of Jal Shakti, Govt. of India being the Nodal Department of Govt. of India, have filed an affidavit before the Hon'ble NGT, wherein it is mentioned that, Odisha Model of Septage Treatment to manage the waste water has been considered by all the states as a popular Model.
- (b) Regarding Solid Waste Management at every ULB level, H&UD Dept. Govt of Odisha has worked out and created capacities for treatment. As on date more than 50% capacities have already been created, commissioned and operational. The balance capacities are under construction and will be completed & commissioned 100% by Feb-March, 2021.

The Additional Chief Secretary, Health & Family Welfare Department informed that the requisite steps have already been initiated for implementation of Hon'ble NGT orders dated 20.07.2020 passed in O.A. No. 710, 711, 712 & 713/2017 & O.A. 72/2020 and substantial progress has been made in preparation of compliances. In State Advisory Committee Meeting held on 05.11.2020, a detail review has been made on Bio-Medical Waste Management including COVID Waste.

The Director Environment stated that, compliance to the Hon'ble NGT Order passed in OA No. 325/2015 for identification, restoration and rejuvenation of water bodies need to be reviewed vigorously at regular intervals as it involves a complex & difficult process and a lot of field exercise needs to be done with the involvement of many departments.

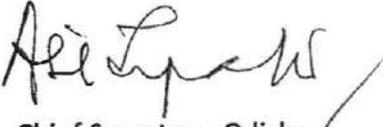
The Director, Environment-cum-Special Secretary, F & E Department informed that as per the Hon'ble NGT orders dated 10.05.2019, 25.02.2020 & 01.06.2020 passed in O.A No. 325 of 2015 and the following measures need to be taken up immediately for implementation of orders:-

"All existing stagnant water bodies distributed in different geographical zones of State and located in urban / rural / forest / mining excavated areas are to be brought into records and inventory to be made. The physical verification, geo-tagging & water quality analysis of such water bodies should be done. Thereafter need for repair, renovation, restoration of such water bodies to be assessed and accordingly action plan based on water quality status should be prepared with time frame for implementation".

As regards to compliance the Hon'ble NGT order, a large scale field exercise needs to be initiated. It is therefore required that immediate steps may be taken up for identification, inventorisation, physical verification, geo-tagging, water quality analysis & prioritization of stagnant water bodies (having area more than 1 acre) coming in the jurisdiction of respective departments, thereafter for preparation of action plan for repair, renovation and restoration based on water quality of stagnant water bodies, incorporating budgetary provision, time frame for implementation of such action plan in compliance to the orders of Hon'ble NGT.

The Additional Chief Secretary, F & E Department apprised that there is personal appearance of Chief Secretary, Odisha before Hon'ble NGT, Principal Bench, New Delhi on 06.01.2021 for appraising the Hon'ble NGT on the compliances made by the State in respect of orders / directions passed in O.A. No. 606/2018, O.A. 673/2018 and other related cases. As per the order dated 02.07.2020 passed by Hon'ble NGT in O.A. No. 606/2018, the comprehensive compliances report is to be submitted before Hon'ble NGT and to CPCB prior to 15 days of the date of personal appearance of the Chief Secretary, Odisha. The Chief Secretary, Odisha instructed that comprehensive compliance reports to be prepared by concerned Departments and submitted to the Forest & Environment Department by 10.12.2020. The Directorate of Environment be the nodal department for all compliance related matter.

The meeting ended with the vote of thanks to the Chair.


Chief Secretary, Odisha

Annexure-I

List of the participants attended the Review Meeting of Environment Monitoring Cell held on 13.11.2020 at 12.30 PM through Microsoft Team under the Chairmanship of the Chief Secretary, Odisha

Sl. No.	Name	Department
1	Shri Asit Tripathi, IAS	Chief Secretary, Odisha
2	Shri. P.K. Mohapatra, IAS	ACS, H&FW Department
3	Dr. Mona Sharma, IAS	ACS, F&E Department
4	Smt. Anu Garg, IAS	Principal Secretary, WR Department
5	Shri G. Mathi Vathanan, IAS	Principal Secretary, H&UD Department
6	Sri Suresh Pant, IFS	Director, Environment-cum- Special Secretary, F&E Department
7	Dr. K. Murugesan, IFS	Member Secretary, SPCB, Odisha
8	Shri Sangramjit Nayak, IAS	Director, Municipal Administration, Ex-officio Additional Secretary & Mission Director, Swachh Bharat Mission (Urban) , H&UD Department
9	Shri Kalyan Kumar Rath, OAS	Additional Secretary, H&UD Department
10	Dr. P.K Prusty	Chief Environmental Scientist, OSPCB
11	Er. N.R Sahoo	Chief Environmental Engineer, OSPCB
12	Er. B.M. Acharya	Chief Engineer, WR Department
13	Sri Subhash Chandra Das, OAS	Joint Secretary, PR&DW Department
14	Shri R.N.Maliick	Project Director, Technical Cell, OWSSB

EMC Minutes (2nd.)

Annexure-I (D)

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

No. FE-ENV1-ENV-0005-2020 4342 *****/F&E, Dt. 26.02.2021
From

Sri Susanta Nanda, IFS
Director, Environment-cum-
Special Secretary to Government

To

The Additional Chief Secretary to Govt., Health & Family Welfare Department
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Housing & Urban Development Department
The Commissioner-cum-Secretary to Govt., F&ARD Department

- ✓ The Director, Municipal Administration, H&UD Department
- ✓ The Director of Industries
- ✓ The Director of Mines
- ✓ The Director, Public Health, Health & Family Welfare Department
- ✓ The EIC, Water Resources Department
- The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
- The Member Secretary, State Pollution Control Board, Odisha

Sub: Minutes of Review Meeting of Environment Monitoring Cell held on 19.02.2021 at 05.00 PM in the P & C Conference Hall under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances of Hon'ble NGT Cases.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the Minutes of Review Meeting of Environment Monitoring Cell held on 19.02.2021 at 05.00 PM in the P & C Conference Hall under the Chairmanship of the Chief Secretary, Odisha regarding review of the compliances of Hon'ble NGT Cases for your kind information & necessary action.

Yours faithfully,

Susanta Nanda
Director, Environment-cum-
Special Secretary to Government

Memo No. 4343 /F&E, Dt. 26.02.2021
Copy forwarded to the Officer on Special Duty (OSD) to Chief Secretary, Odisha for kind information of the Chief Secretary.

Susanta Nanda
Director, Environment-cum-
Special Secretary to Government

Memo No. 4344 /F&E, Dt. 26.02.2021
Copy forwarded to the Senior PS to the Additional Chief Secretary, F&E Department for kind information of the Additional Chief Secretary, F&E Department.

Susanta Nanda
Director, Environment-cum-
Special Secretary to Government

**Minutes of Review Meeting of Environment Monitoring Cell held on
19.02.2021 at 05.00 PM in the P & C Conference Hall under the
Chairmanship of the Chief Secretary, Odisha for reviewing the
compliances of Hon'ble NGT Cases.**

.....
A Review Meeting of Environment Monitoring Cell was held on 19.02.2021 at 05.00 PM in the P & C Department Conference Hall of Lokaseva Bhawan under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances of Hon'ble NGT Cases.

The list of participants is at Annexure-I.

At the outset, Member Secretary, Odisha State Pollution Control Board, welcomed all the participants and apprised the Committee that is to review the progress of compliances in respect of Hon'ble NGT cases every month and all the concerned departments and the Collectors will be intimated for updation of the status by taking action at their end.

MS, SPCB thereafter gave a overview on all the important directions/ orders that are to be monitored under the supervision of the Chief Secretary, Odisha and briefly summarized about the following cases:

1. **O.A. 606/ 2018-** Dealing with compliance of Municipal Solid Waste Management Rules, 2016
2. **O.A. 593/ 2017-** Paryavaran Surakhya Samiti Vrs. Union of India & Ors., related to STP
3. **O.A. 673/ 2018-** News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy, titled "More River Stretches are now Critically Polluted: CPCB" (19 identified Polluted River stretches of Rivers for Odisha)
4. **O.A. 710- 713/ 2017-** Shailesh Singh Vrs. Sheela Hospital & Trauma Centre & Ors., related to compliance of BMW Rules.
5. **O.A. 72/ 2020-** Scientific Disposal of Bio-Medical Waste arising out of COVID-19 treatment- Compliance of BMW Rules
6. **O.A. 325/ 2015-** Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors. relating to conservation of water bodies.

The committee was also informed that in OA No. 606/2018, the direction for personal appearance of the Chief Secretary fixed on 06.01.2021 has been deferred with a direction for submission of quarterly progress report to CPCB, which will be submitting the consolidated status report by 30.06.2021 and the same will be listed before Hon'ble NGT on 28.07.2021 for consideration.

.....



-61-

A handwritten signature in black ink, located in the bottom right corner of the page.

Thereafter, after discussion the following decisions were taken:

1. (a) H&UD Department is to furnish a consolidated report with detailed progress made so far on solid waste management rule. There shall be provision for every ULBs to have a space for deposit of construction and demolition waste.

(b) PR Department will also prepare and furnish the consolidated report for all Panchayats in rural areas on steps taken on plastic waste management rules.

(c) The transportation cost per Kg / Qntrs of transportation and frequency of transportation, for recycling of plastics will be finalized by Director, PR & DW Department in discussion with H&UD Department and SPCB.

2. (a) Director, Health is to fix up the timeline for complying to all the direction on BMW management and COVID-19 waste management dealt in O. A. No. 710, 711, 712 & 713 of 2017 and O. A. No. 72 of 2020. Furthermore, the Director is to monitor that all the directions are executed as per the timeline.

(b) Director, Health is also to submit a detailed report to the State Pollution Control Board about the timeline and operationalization of all the systems for Online Continuous Emission Monitoring System (OCEMS) to be connected with CPCB server as per the Guideline directed by the Hon"ble NGT.

(c) It was decided that a DO letter from CS, Odisha will be sent to Health Department regarding the progress of BMW disposal, functionality of these waste disposal system and the progress status for completion to submit a compliance report to the Hon"ble NGT.

(d) Fishery & Animal Resources Department will submit a detailed report outlining the progress and timeline for complying to the BMW disposal rules in the Veterinary Hospitals.

3. (a) For complying to the direction of O. A. No. 673 of 2018, the HUD Department are to make all the STPs functional within the prescribed timeline to prevent discharge of sewage into the river.

(b) The executing agencies are to be given the responsibilities for construction and commissioning of STPs in hospitals.

4. For complying to the directions in O. A. No. 325 of 2015, it was decided that 59 nos. of water bodies have been identified on priority basis with their analysis of 13 nos. of prescribed identified parameters as per the direction given by the Hon'ble NGT will to be sent to CPCB with in timeline of 28.02.2021 as per the order 18.11.2020 in OA 325/2015.

.....

5. For complying to the directions of O. A. No. 804 of 2017, it was decided that Industry Department is to prepare and submit a detailed report regarding the lists of Hazardous Waste generating industries inside the existing Industrial Estates and to certify that, these Industries have earmarked some spaces for storage of the Hazardous Wastes.

Further the identification of workers engaged in handling of hazardous wastes in industries are to be registered properly.

6. The MS, SPCB informed the committee about OA No. 360/2018 relating to the preparation of the State Environment Plan and stated that Odisha is the first state to prepare the District Environment Plan for the entire districts and this Report has been forwarded to the CPCB on 12.02.2021.

7. The committee was informed that for complying to the of directions of O. A. No. 681 of 2018 regarding control of air and noise pollution through NCAP programme for non-attainment cities, the air quality monitoring meeting is being held regularly in coordination with other related departments.

Furthermore, it was directed by the Chairman, that all Collectors and SPs are to be intimated for banning of high sound producing DJs / loud Music Systems which have been operated without the approval of the Police Stations and also to circulate the Guidelines and Orders of the Hon"ble Supreme Court regarding the restrictions on Noise Pollution.

8. Further the following decisions were taken:

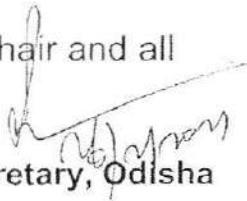
(a) Steps will be taken for creation of green landscapes in exposed unused spaces in all ULBs in the DMF districts out of DMF fund. The municipalities are to submit proposals accordingly for availing fund under DMF.

(b) All Collectors and SPs are to be communicated through letters for taking strict enforcement for banning of Single used plastics along with their manufacturing, sale throughout the districts. The SPCB, Odisha to take proactive steps for banning the manufacture of single use plastic.

.....

(c) Chairman emphasized on the proper e-waste management practice in the State and for proper implementation order of Hon'ble NGT in illegal sand mining cases.

The meeting ended with the vote of thanks to the Chair and all members present.


Chief Secretary, Odisha

EMC Minutes (3rd)

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

Annexure-I(E)

No. FE-ENV1-ENV-0005-2020 9009 ***** / F&E, Dt 07-05-2021
From

Sri Susanta Nanda, IFS
Director, Environment-cum-
Special Secretary to Government

To

The Additional Chief Secretary to Govt., Health & Family Welfare Department
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Housing & Urban Development Department
The Commissioner-cum-Secretary to Govt., F&ARD Department
The Director, Municipal Administration, H&UD Department
The Director of Industries
The Director of Mines
The Director, Public Health, Health & Family Welfare Department
The EIC, Water Resources Department
The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
The Member Secretary, State Pollution Control Board, Odisha

Sub: Minutes of Review Meeting of Environment Monitoring Cell held on 29.04.2021 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances of Hon'ble NGT in O.A. No. 606/2018 and related matters.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the Minutes of 3rd Review Meeting of Environment Monitoring Cell held on 29.04.2021 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances of Hon'ble NGT in O.A. No. 606/2018 and related matters for your kind information & necessary action.

Yours faithfully,

Enclosed: As above


Director, Environment-cum-
Special Secretary to Government

Memo No. 9010 / F&E, Dt 07-05-2021
Copy alongwith the minutes forwarded to the Officer on Special Duty (OSD) to Chief Secretary, Odisha for kind information of the Chief Secretary.


Director, Environment-cum-
Special Secretary to Government

Memo No. 9011 / F&E, Dt 07-05-2021
Copy alongwith the minutes forwarded to the Senior PS to the Additional Chief Secretary, F&E Department for kind information of the Additional Chief Secretary, F&E Department.


Director, Environment-cum-
Special Secretary to Government

The Additional Chief Secretary, Forest & Environment Department welcomed all the Members to the 3rd Meeting of the Environment Monitoring Cell held on Dt.29.04.2021 and observed that compliance to different directions of NGT has improved and information also is being received from most of the departments in time

Then with the permission of the Chair, the Director, Environment-cum-Special Secretary, Forest & Environment Department stated that compliance have been received from almost all the concerned departments and agencies to the minutes of the last meeting held on 19.02.2020 . It was further brought out that the committee will be deliberating on 7 cases today:

1. **O.A. 606/ 2018:** Compliance of Municipal Solid Waste Management Rules, 2016 (Main matter), - The Personal Appearance of the Chief Secretary has been disposed of and the case is listed on 28.07.2021. Before that, state has to submit two reports i.e. on 31st March and 30th June 2021. For the report to be submitted on 31st March, the information have been received from the SPCB, H&UD and PR Department and the report ending up to March 31st will be submitted soon.
2. **O.A. 593/ 2017:** Paryavaran Surakhya Samiti Vrs. Union of India & Ors. (STP related matter, Proceeding started on compliance of direction of Hon'ble Supreme Court in W.P. C No. 375/ 2012, disposed of on 22.02.2017), **O.A. 673/ 2018:** News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy, titled "More River Stretches are now Critically Polluted: CPCB" (19 identified Polluted River stretches of Rivers for Odisha)- SPCB has already submitted the compliance report for 31st March on 30.04.2020 to NMCG.
3. **O.A. 710- 713/ 2017:** Shailesh Singh Vrs. Sheela Hospital & Trauma Centre & Others. The quarterly report for 31st March will be submitted as all the details have been furnished by SPCB.
4. **O.A. 72/ 2020:** In Re: Scientific Disposal of Bio-Medical Waste arising out of COVID-19 treatment- Compliance of BMW Rules,- disposed of in the meantime, with a direction to the SPCB to keep a watch for scientific disposal till the COVID pandemic is over.
5. **O.A. 325/ 2015:** Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Others., - is also disposed of and the direction has been complied to by the Water Resources Department.
6. **O. A. 681/ 2018:** NCAP matter relating to seven (7) non-attainment cities of Odisha, - is disposed of and also being monitored at regular intervals.
7. **O. A. 173/ 2018 with O. A. 360/ 2015:** Enforcement and monitoring mechanism to control and regulate illegal sand mining including river bed sand mining.



Thereafter, the action taken report on the last meeting was discussed and the decisions taken therein are as below:

Sl. No.	Decisions of the 2 nd meeting of EMC held on 19.02.2021	Compliances	Progress made so far and the decisions taken
1. (a)	H&UD Department is to furnish a consolidated report with detailed progress made so far on solid waste management rule. There shall be provision for every ULBs to have a space for deposit of construction and demolition waste.	Collection and transportation of solid waste is made through battery operated vehicle by door to door collection through Mission Shakti Groups. The total capacity of Micro Composting Centre (MCC) is 240 nos. and Material Recovery Facility (MRF) of 180 nos. with processing facility of 1069 and 1157 TPD respectively. By processing of wet waste 216.3 MT of "Mo Khata" is generated from MCC. 283 MT of dry non recyclable wastes are sent to 4 nos. of cement factories for co-processing. 126 sites have been identified for dumping of Construction and Demolition (C&D) waste.	<p>Micro Composting Centre (MCC) - 174 completed & functional & another 73 is in the last stage of completion. Though Committed for 242, 247 have been completed. Now functional is 174 MCC and 161 Material Recovery Facility (MRF) of capacity 748 and 977 TPD respectively.</p> <p>Additional capacities are being created in some of the bigger ULBs.</p> <p>Against the requirement of 1000 tons of wet waste processing the Dept. already have 750 tons processing capacities another 250 will be coming up in next two weeks. Almost more than 75% of the total wet waste generated is being processed as of now.</p> <p>MRF will cover all the ULBs and will also meet the requirement of nearby rural areas. H&UD Dept. is having a tie up with the nearby blocks.</p> <p>Regarding Bio-mining legacy waste, larger ULBS have been taken up. Bhubaneswar has already been tendered. Vyasnagar is going to be completed. Works have been successfully carried out basing on the proper workable models. The execution will be done</p>

			<p>within a shorter period.</p> <p>Decision:</p> <p>The H&UD Dept. is to give a report depicting the exact timeline for completely achieving 100% of the requirement along with achievement for submitting the report by end of June 2021.</p>
(b)	PR Department will also prepare and furnish the consolidated report for all Panchayats in rural areas on steps taken on plastic waste management rules.	Consolidated report may be apprised to the committee.	<p>The Director, Panchayatiraj Dept. stated that, they have submitted the summarized report on Solid Waste Management in rural areas both for wet waste and dry waste.</p> <p>They have taken 90 GPs as model GPs earlier under the NGT directions and those GPs have infrastructure at that site. The main issue relates to actual operationalization of the assets and ensuring the plastic wastes are getting disposed off. After discussion with the Principal Secretary, H&UD, the Panchayatiraj Dept. has the Joint Protocol which will be issued for the rural areas. All the GPs will be tagged with the nearby ULBs and the concerned GPs will be held responsible for transportation of all the dry wastes to the ULB location and the wet wastes will be processed either in house itself, or in some cases in the same street or habitation. So the wet waste will be completely managed by the Panchayatiraj Dept. through the actual villagers. The dry wastes especially the papers,</p>

			<p>Polythenes and the multi layered plastics etc. and the other items which are getting segregated will be transported to the ULB premises and ULB will be processing those.</p> <p>In this context a letter will be issued formally by the PR Dept. soon.</p> <p>Decision:</p> <p>The PR Dept. is to give a detailed report outlining the detailed planning, targets and achievements. The data will be incorporated in the report to be submitted to CPCB.</p>
(c)	The transportation cost per Kg / Qntls of transportation and frequency of transportation, for recycling of plastics will be finalized by Director, PR & DW Department in discussion with H&UD Department and SPCB.	A meeting was held between H&UD Department and PRDW Department on 15.04.2021 and the matter is being finalized.	Already complied.
2. (a)	Director, Health is to fix up the timeline for complying to all the direction on BMW management and COVID-19 waste management dealt in O. A. No. 710, 711, 712 & 713 of 2017 and O. A. No. 72 of 2020. Furthermore, the Director is to monitor that all the directions are executed as per the timeline.	H & FW Department has submitted compliances regarding authorization status of Govt. HCFs, setting up of more Common Bio-medical Waste Treatment Facility (CBWTFS), implementation of bar code system (132 nos. HCFs and 1 no. in CBWTF), action taken on the State Level Advisory Committee meeting, action plan for 2020-21, management of COVID 19 waste, model	<p>Waste treatment facility for all Government hospitals have been provided.</p> <p>Regarding Bio-medical Waste Treatment Facility, during last 3 years, 1 at Tangiapada, Khordha. This year there are two from which one at Sundargarh-Ramsara and other at Ganjam District-Seragada. Also as per the State Advisory Committee they have identified 5 clusters, so that these five clusters will be made then total state can be</p>

plan for every district for proper disposal of COVID 19 waste, training to the staffs, online tracking app for receipt of daily and weekly reports from DHH.

The status of authorization of HCFs is as follows:

Total number : 3715
(Bedded - 1471 + non-bedded - 2244)

Authorization granted : 3483 (Bedded - 1289 + non-bedded - 2194). The total capacity of Common Bio-medical Waste Treatment Facility is 7 TPD. The online continuous emission monitoring system (OCEMS) has been installed in 1 CBWTF (Common Bio-medical Waste Treatment Facility) connected with server of SPCB, 1 no. is yet to be connected and 4 nos. CBWTF have not installed OCEMS

covered as per the rules of the CPCB. The name of the clusters covering the Districts concerned have been submitted to the SPCB to take further steps to facilitate common Bio-medical Waste Treatment Facility.

Auto claves and shredders of adequate capacity have been provided to the Government hospitals throughout the state as intimated by Director Health.

Regarding Barcoding system- they will have their universal software where all the variables will be kept and everyone will be able to see the dashboard. All the major hospitals including both Govt. and private will be linked with that Portal. Responsibility has given to OCAC with an expenditure amount to be incurred worth of Rs.22,65,000/-. Through this software, the CPCB will be directly connected to this site and can track in real time.

Decision:

The Health Dept. is to submit a report citing how many are operational and how many will be operational by which date, along with a realistic time frame, so that this will be informed to the Hon'ble NGT.

i. It was also decided that the bio medical wastes collected by private operators from major hospitals will have proper treatment facilities with valid authorization from

			<p>SPCB.</p> <p>ii. The small stand alone hospitals will have their own facilities for processing this bio medical waste.</p>
(b)	<p>Director, Health is also to submit a detailed report to the State Pollution Control Board about the timeline and operationalization of all the systems for Online Continuous Emission Monitoring System (OCEMS) to be connected with CPCB server as per the Guideline directed by the Hon'ble NGT.</p>	<p>The exact status may be apprised to the committee.</p>	<p>Member Secretary, SPCB stated that, out of 6 they have connected only 1. New one at Ramsara of Sundargarh Dist is having the OCEMS but it is not connected to the server and remaining 4 has to be connected.</p> <p>It was decided that, SPCB to enforce this by fixing a dateline.</p> <p>A detailed status report is to be submitted to the Govt. by the SPCB so that this can be pursued.</p>
(c)	<p>Fishery & Animal Resources Department will submit a detailed report outlining the progress and timeline for complying to the BMW disposal rules in the Veterinary Hospitals.</p>	<p>There are 58 nos. of Veterinary Hospitals at district and sub-divisional level out of which, authorization has been granted by SPCB to 30 nos. of veterinary hospitals. Rest are to be processed by SPCB. Colour coded collection bins have been provided with 58 nos. of auto-claves and 19 nos. of incinerators out of which 10 are in operational condition.</p>	<p>Commissioner-cum-Secretary, FARD Dept. stated that, 30 nos. of veterinary hospitals have been given the authorization. For remaining they have apply to SPCB which is to be processed.</p> <p>The FARD Dept. is to give a compliance report regarding operationalization of all auto-claves and incinerators.</p>
3. (a)	<p>For complying to the direction of O. A. No. 673 of 2018, the HUD Department are to make all the STPs functional</p>	<p>As per the information provided to NMCG, the estimated sewage generation is 298.55 MLD and existing STP of 10</p>	<p>Regarding the STP at Rourkela has already been commissioned. The second plant in Cuttack will be ready and will be commissioned</p>

	<p>within the prescribed timeline to prevent discharge of sewage into the river.</p>	<p>nos. is having treatment capacity of 266.50 MLD. The capacity utilization of existing STP is 88.58 MLD. The sewage treated by alternative technology through 45 nos. of FsTPs (Fecal Sludge Treatment Plant) is 1017 KLD; thus the gap in treatment capacity is 104 MLD.</p> <p>H&UD may elaborate on capacity utilization and plan of action for treating the gap.</p> <p>The MPR of March 2021 is sent to NMCG by SPCB on 23.04.2021.</p>	<p>before May 15th. In Bhubaneswar, 4 plants have started functioning. Sambalpur will be ready in another 3-4 months.</p> <p>The Director, Env. Stated that, As per the direction, the MPR for March 2021 has already been submitted to NMCG by then SPCB on 23.04.2021.</p>
(b)	<p>The executing agencies are to be given the responsibilities for construction and commissioning of STPs in hospitals.</p>	<p>H&UD Department has submitted time line for completion of STP by June 2021 and Dec 2021 selectively. The FsTPs are being constructed for other ULBs where there is no plan of STP.</p>	<p>Director, Health is requested for submission of the exact status report of STP in hospitals, so that the report can be submitted correctly at the time of final submission.</p>
4.	<p>For complying to the directions in O. A. No. 325 of 2015, it was decided that 59 nos. of water bodies that have been identified on priority basis with their analysis of 13 nos. of prescribed identified parameters as per the direction given by the Hon'ble NGT will to be sent to CPCB with in timeline of 28.02.2021 as per the order 18.11.2020 in O. A. 325/2015.</p>	<p>The Water Resources Department has submitted the progress report to CPCB for 56 nos. of water bodies vide Letter No. 7047 Dt. 26.02.2021 i.e. before 28.02.2021 as per the direction of Hon'ble NGT. The water quality parameter to be analysed and submitted for the identified water bodies. The matter is being reviewed by CMC under the Chairmanship of Secretary, MoWR and last meeting was held on</p>	<p>It was decided that identification and categorization of Tanks/ Ponds more than 5 hectares and above will be taken up in the next instance.</p>

		31.03.2021. Minutes awaited.	
5.	<p>For complying to the directions of O. A. No. 804 of 2017, it was decided that Industry Department is to prepare and submit a detailed report regarding the lists of Hazardous Waste generating industries inside the existing Industrial Estates and to certify that, these Industries have earmarked some spaces for storage of the Hazardous Waste.</p> <p>Further the identification of workers engaged in handling of hazardous wastes in industries are to be registered properly</p>	<p>Exact status may be appraised by Industry Department to the committee.</p> <p>SPCB was to furnish HWM progress report by 30.03.2021 to CPCB. Report awaited.</p> <p>Identification and registration of workers engaged for handling hazardous waste to be done by Labour & ESIC Department. Compliance awaited.</p>	<p>MS, OSPCB stated that, SPCB has already submitted the monthly progress report to the CPCB in the revised format Information on the true contaminated status of the state viz. Talcher, Rushikulya is to be submitted along with the reclamation plan along to the CPCB.</p> <p>The Industry Dept. has been requested for providing of the identification of the portion of the land from the industrial estate for the storing and disposal of the Hazardous Waste.</p> <p>The SPCB to give the progress report as on March and June 2021 to be sent to CPCB.</p> <p>The Labour Commissioner will be requested for providing of details regarding Identification and registration of workers engaged for handling hazardous waste.</p>
6.	<p>The MS, SPCB informed the committee about O. A. No. 360/2018 relating to the preparation of the State Environment Plan and stated that Odisha is the first state to prepare the District Environment Plan for the entire districts and this report has been forwarded to the CPCB on 12.02.2021</p>	<p>The State Environmental Plan has been submitted to CPCB on 12.02.2021 and the concerned departments H&FW, H&UD, PR&DW and SPCB were intimated.</p>	<p>The hard copies of the State Environmental Plan will be printed and circulated among the concerned Departments. Monitoring is to be done periodically.</p>

7	<p>The committee was informed that for complying to the directions of O. A. No. 681 of 2018 regarding control of air and noise pollution through NCAP programme for non-attainment cities, the air quality monitoring meeting is being held regularly in coordination with other related departments.</p> <p>Furthermore, it was directed by the Chairman, that all Collectors and SPs are to be intimated for banning of high sound producing DJs / loud Music Systems which have been operated without the approval of the Police Stations and also to circulate the Guidelines and Orders of the Hon'ble Supreme Court regarding the restrictions on Noise Pollution</p>	<p>The District Level Air Quality Monitoring Committee was reconstituted vide No. 6642 dt. 26.03.2021 by taking members from different departments under the Chairmanship of Collectors with a request to conduct the meeting on monthly basis for 7 non-attainment cities (<u>Angul, Talcher, Balasore, Bhubaneswar, Cuttack, Rourkela & Kalinga Nagar</u>).</p> <p>ACS, FE has directed the Collectors of the above district vide DO letter on 13.04.2021 to conduct the meeting on monthly basis. The OA is disposed of on 08.04.2021 with direction for constitution of National Task Force.</p> <p>SPCB has also intimated all Collectors and SPs vide letter No. 3132 dt. 2.03.2021 for implementation of Noise Rules for maintenance of standard.</p>	<p>This matter has also been disposed of. Steps are to be taken to comply with the action plan and monitoring through regular meetings.</p> <p>Decisions:</p> <p>The district Collectors of the concerned districts to conduct the monthly District Level Air Quality Monitoring Committee meeting and intimate the progress from time to time.</p>
8. (a)	<p>Steps will be taken for creation of green landscapes in exposed unused spaces in all ULBs in the DMF districts out of DMF fund. The municipalities are to submit proposals accordingly for availing fund under DMF</p>	<p>The Director, Municipal Administration has been intimated on 15.04.2021 to furnish action taken report towards creation of green landscape in exposed unused spaces in all ULBs in the DMF districts out of DMF fund.</p>	<p>ACS, F&E Dept. suggested that, OFDC and DFOs will prepare plan for greening of all unused spaces of ULBs after the identification of areas by the Urban Bodies. The F&E Dept. will ensure that the work is done through OFDC or DFOs.</p>

		Exact status on this is awaited.	<p>The H&UD Dept. will issue the advisory to all the Local Bodies and major corporations also. A letter is to be issued with joint signature of the Principal Secretary, H&UD Dept. and ACS, F&E Dept. for this purpose.</p> <p>The funding will be out of the DMF fund in DMF district and OEMF in their areas.</p> <p>It was decided to be implemented through a mission mode.</p>
(b)	<p>All Collectors and SPs are to be communicated through letters for taking strict enforcement for banning of single used plastics along with their manufacturing sale throughout the districts. The SPCB, Odisha to take proactive steps for banning the manufacture of single use plastic.</p>	<p>All Collectors and SPs were intimated vide Letter No. 7761 Dt.16.04.2021 of F&E Department for enforcement on banning on Single Used Plastics (SUP). In the meantime draft amendment on PMW 2016 has been notified with modification of thickness from 50 to 120 micron.</p> <p>The matter is reviewed under "PRAGATI" scheme by the Govt. of India with a target for prohibition on use of SUP on mission mode with effect from October, 2022.</p>	<p>It was decided that once the task force is approved, a separate meeting will be convened to decide on the modalities.</p>
(c)	<p>Chairman emphasized on the proper e-waste management practice in the State and for proper implementation order of Hon'ble NGT in illegal sand mining cases.</p>	<p>The SPCB is monitoring on e-waste compliance. Extended Producer Responsibility (EPR) authorisation is granted to 24 Nos. of Units by CPCB and to 10 Nos. dismantlers and re-processors by SPCB. Inventorisation is</p>	<p>It was decided to find out the channels of collecting, and how these are being segregated and the procedure for processing these by the collectors and dismantlers.</p> <p>MS, SPCB stated that, for collection and dismantling the</p>

		done till the year 2016-17.	<p>SPCB has given consent and authorization.</p> <p>SPCB to inspect these sites and find out the pollution of the soil, water and to see that these agencies are following the SoPs properly.</p>
	<p>The sand mining matter is dealt in O. A. No. 360 / 2015 & OA 173 of 2018 with direction to implement Sustainable Sand Mining Guideline (SSMG), 2016 and Enforcement & Monitoring Guideline for Sand Mining (EMGSM), 2020, notified by MoEF. The states to submit first annual report to MoEF & CC by 31.04.2022 ending as on 31st March. The matter was disposed of on 26.02.2021. In the mean time the "Odisha Sand Policy- 2021" is also finalized by the R&DM Department which was reviewed by the Chief Secretary for implementation.</p>	<p>It was decided that, a separate meeting will be held on this involving R&DM Dept. and WR Dept., as there is a need for detailed deliberations on sustainable sand mining and to come out with a strategy in this regard.</p>	


 (Chief Secretary)

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENTNo. FE-ENV1-ENV-0005-2020/ 12494 /FE&CC, Dt. 20.07.21

From

Sri Susanta Nanda, IFS
Director, Environment-cum-
Special Secretary to Government

To

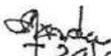
The Additional Chief Secretary to Govt., Health & Family Welfare Department
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Housing & Urban Development Department
The Principal Secretary to Govt., Industries Department
The Commissioner-cum-Secretary to Govt., F&ARD Department
The Director, Municipal Administration, H&UD Department
The Director of Industries
The Director of Mines
The Director, Public Health, Health & Family Welfare Department
The EIC, Water Resources Department
The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
The Member Secretary, State Pollution Control Board, OdishaSub: Minutes of 4th Review Meeting of Environment Monitoring Cell held on 15.07.2021 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha regarding compliances of Hon'ble NGT in O.A. No. 606/2018 and related matters.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the Minutes of 4th Review Meeting of Environment Monitoring Cell held on 15.07.2021 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliances of Hon'ble NGT in O.A. No. 606/2018 and related matters for your kind information & necessary compliance.

Yours faithfully,

Enclosed: As above


20/07/21
Director, Environment-cum-
Special Secretary to GovernmentMemo No. 12495 /FE&CC, Dt 20.07.21

Copy alongwith the minutes forwarded to the Officer on Special Duty (OSD) to Chief Secretary, Odisha for kind information of the Chief Secretary.


20/07/21
Director, Environment-cum-
Special Secretary to GovernmentMemo No. 12496 /FE&CC, Dt 20.07.21

Copy alongwith the minutes forwarded to the Senior PS to the Additional Chief Secretary, F&E Department for kind information of the Additional Chief Secretary, F&E Department.


20/07/21
Director, Environment-cum-
Special Secretary to Government

Minutes of 4th meeting of Environment Monitoring Cell held on 15.07.2021 at 12:45 PM through Virtual Mode

The Additional Chief Secretary, Forest, Environment & Climate Change Department welcomed all the Members to the 4th Meeting of the Environment Monitoring Cell and gave an outline of the main case i.e. O.A. 606/ 2018 along with other O.A. Nos, link to the main case. ACS, further complemented the concerned Departments for their proactive action in submission of the compliances. A Monthly Progress Report (MPR) comprising of the compliances has been sent in March. The next date for hearing in the NGT is listed to 28.07.2021. The consolidated report will be submitted by 20th July, 2021.

Then with the permission of the Chair, the Director, Environment-cum-Special Secretary, Forest, Environment & Climate Change Department reiterated the different O. As on which compliance is to be submitted and is to be discussed in the EMC.

1. **O.A. 606/ 2018:** Compliance of Municipal Solid Waste Management Rules, 2016 (Main matter)
2. **O.A. 593/ 2017:** Paryavaran Surakhya Samiti Vrs. Union of India & Ors. (STP related matter, Proceeding started on compliance of direction of Hon'ble Supreme Court in W.P. C No. 375/ 2012, Paryavaran Surakhya Samiti Vrs. Others, disposed of on 22.02.2017). **Provision of adequate ETP/ STP/ FSTP system within 3 years time line.**
3. **O.A. 673/ 2018:** News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy, titled "More River Stretches are now Critically Polluted: CPCB" (19 identified Polluted River stretches of Rivers for Odisha).
4. **O.A. 710- 713/ 2017:** Shailesh Singh Vrs. Sheela Hospital & Trauma Centre & Ors. In the matter of compliance to Bio-Medical Waste Management Rule, 2016.
5. **O.A. 72/ 2020:** In Re: Scientific Disposal of Bio-Medical Waste arising out of COVID-19 treatment- Compliance of BMW Rules. SPCB to monitor COVID 19 waste till the end of pandemic.
6. **O.A. 325/ 2015:** Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors. Identification, Restoration and Rejuvenation of Ponds, Data of 56 Water bodies sent to CPCB on 26.02.2021 by WR Dept. Compliance to 1st CMC meeting held on 31.03.2021.
7. **O. A. 681/ 2018:** NCAP matter relating to seven (7) non-attainment cities of Odisha. Improvement of air quality up to 20-30 % by 2025 from 2017 status and control of air pollution. Use of treated water of STP for Suppression of dusts generated during road sweeping.
8. **O. A. 173/ 2018 with O. A. 360/ 2015:** Enforcement and monitoring mechanism to



control and regulate illegal sand mining including river bed sand mining (separate meeting scheduled on 22.07.2021).

Thereafter, the action taken report on the last meeting was discussed and the decisions taken therein are as below;

Sl. No.	Decisions of the 3 rd meeting of EMC held on 29.04.2021	Compliances	Progress made so far and the decisions taken																								
1(a)	The H&UD Dept, is to give a report depicting the exact timeline for completely achieving 100% of the requirement along with achievement for submitting the report by end of June 2021.	<p>a. Suitable sites for establishment of solid waste processing facilities (Micro Composting Centre and Material Recovery Facility-Wealth Centres) have been identified. 201 MCCs and 167 MRFs are operational so far.</p> <p>b. All ULBs are ensuring through <i>Swachha Supervisors / Swachhs Sathis</i> (Members of Mission Shakti Groups) that waste generators are practising segregation [dry and wet waste] at source.</p> <p>c. Door to door collection of segregated waste and transportation in BOVs to processing facilities (Wealth Centre) ensured through Mission Shakti Group / Transgender Groups.</p> <p>d. Separate collection and transportation of Construction and Demolition (C&D) wastes to designated locations ensured by ULBs. 126 locations web hosted. (www.urbanodisha.gov.in)</p> <p>e. Setting up of solid waste processing facility by ULBs more than 1 lakh population-</p> <table border="1"> <thead> <tr> <th rowspan="2">Status</th> <th colspan="2">MCC</th> <th colspan="2">MRF</th> </tr> <tr> <th>No.</th> <th>Capacity (TPD)</th> <th>No.</th> <th>Capacity (TPD)</th> </tr> </thead> <tbody> <tr> <td>Operational</td> <td>55</td> <td>265</td> <td>28</td> <td>280</td> </tr> <tr> <td>Under construction</td> <td>33</td> <td>162</td> <td>16</td> <td>160</td> </tr> <tr> <td>Total</td> <td>88</td> <td>427</td> <td>44</td> <td>440</td> </tr> </tbody> </table> <p>Facilities under construction will be operational by 31.10.2021</p>	Status	MCC		MRF		No.	Capacity (TPD)	No.	Capacity (TPD)	Operational	55	265	28	280	Under construction	33	162	16	160	Total	88	427	44	440	<p>This will cover all the ULBs.</p> <p>It was decided that HUD is to monitor the timeline given and intimate the progress in all subsequent meetings.</p>
Status	MCC			MRF																							
	No.	Capacity (TPD)	No.	Capacity (TPD)																							
Operational	55	265	28	280																							
Under construction	33	162	16	160																							
Total	88	427	44	440																							

-2-

-79-

f. Setting up of solid waste processing facility by ULBs less than 1 lakh population-

Status	MCC		MRF	
	No.	Capacity (TPD)	No.	Capacity (TPD)
Operational	146	597	139	1390
Under construction	24	89	14	140
Total	170	686	153	1530

Facilities under construction will be operational by 31.10.2021

g. Bioremediation or capping of **old abandoned dump sites:**

- Vyasagar(M): Bio-mining of 55,000 MT legacy waste completed on 15.04.2021
- BMC : Tender evaluation going on
- 9 AMRUT cities : Focused in 1st phase & proposal submitted to MoHUA for funding
- Target date for completion: 31.07.2022

1(b)	The PR Dept. is to give detailed report outlining the detailed planning, targets and achievements. The data will be incorporated in the report to be submitted to CPCB	<ol style="list-style-type: none"> 1. All GPs are having bye law for management of SWM including PWM as part of SBMG phase II programme. 2. 90 GP (3 nos. in each dist.) have complied the SWM Rules, 2016. 3. The Odisha Sanitation Policy 2020 with focus on SWM has been promulgated. 4. Source segregation of waste shall be encouraged with bio degradable composting system under MGNREGS / FC grants. Community compost pits shall be created under SBMG programme/ FC grants. 5. Wastes to be processed for manure and for recycled plastic and metals etc. 6. Programme for 3 years planned to achieve SWM across all GPs, 30 % 	<p>SWM across all GPs in all the districts will be achieved in 3 years time. Tagging of the GPs with nearby MEFs will be completed by 31st July, 2021.</p> <p>All ULBs and MRFs will receive whatever plastics are collected from rural areas, with GPs delivering the material at MRF point.</p> <p>Joint letter in this regard has been issued. H&UD will</p>
------	--	--	--

		<p>(2040 Nos. by 2021-22), 75 % (5098 Nos. GPs by 2022-23), and 100 % in all (6798 GPs by 2023-24). Village action plans on saturating villages with SWM and PWM is being prepared. (Expected date of submission of action plan may be indicated)</p> <p>7. In convergence with H&UD Dept., joint advisory letter issued to all districts on 28.05.2021. The GPs to tag with ULBs to process the dry waste through operational/ planned MRFs.</p> <p>8. Village action plans on saturating villages with SWM and PWM is being prepared targeting 100 % achievement by 2023-24.</p> <p>(The date of submission of Action Plan may be specified by the PR Dept.)</p> <p>9. Dist. Level planning meeting to manage plastic waste from villages in convergence with ULBs MRFs has been conducted in 15 districts under the chairmanship of Dist. Collectors. 4364 GPs out of 6798 GPs i.e. 64 % of the GPs have been tagged with the nearest MRFs to channelise plastic waste management. All districts shall complete convergence planning and tagging of 100 % of the GPs with the nearby MRFS by 31st July, 2021.</p>	<p>collect the information regarding quantity of plastics received from rural areas and will flag it for internal review which will help in substantial declination of plastic use in rural areas.</p> <p>It was also decided that circular will be issued by H&UD Dept. for selling the plastic waste to the plastic recycling industries set up in the districts on a priority basis, with the same rate.</p>
2(a)	<p>The Health Dept, is to submit a report citing how many are operational and how many will be operational by which date, along with a realistic time frame, so that this will be informed to</p>	<p>There are 3 Common Biomedical Waste Treatment Facility (CBWTF) already existing in SCBMCH, Cuttack, MKCGMCH, Berhampur & VIMSAR, Burla along with a common Biomedical Waste Treatment Facility at Tangiapada, Khurda.</p> <p>During last year two new CBWTF have started functioning in the State (one at Sheragada, Ganjam & another at</p>	<p>6 units are operating. After assessing the entire state, 5 clusters have been identified with 5 nos. of Common Treatment Facilities which will cover the entire State, to be</p>

-4-
-81- Jc

	<p>the Hon'ble NGT.</p> <p>i. It was also decided that the bio medical wastes collected by private operators from major hospitals will have proper treatment facilities with valid authorization from SPCB.</p>	<p>Amasaranga, Sundergarh district.</p> <p>To sensitize all the health staff on management of Covid waste, updated Bio Medical rules 2016. The base line of CPCB on Covid -19 waste Management along with revised guidelines were communicated to all the districts up to PHC level. Model plan for waste collection and transportation were shared to all districts and districts have prepared their own model plan for Covid waste management. Daily online reporting used to be done by downloading the appropriate APP for all districts. 77857 staffs were trained on Covid management in the state. The soft copy of the coloured Atlas with instructions in Odia and English were also shared.</p> <p>5 CBWTFs have valid Authorization under Biomedical Waste Management Rules. The Authorization application of VIMSAR, Burla is under process.</p> <p>The HCEs, who are not linked with CBWTFs, have their captive facilities like Deep Burial pits, autoclaves etc. for treatment/disposal of Biomedical waste.</p>	<p>completed in 1 year of time.</p>
(b)	<p>Member Secretary, SPCB stated that, out of 6 they have connected only 1. New one at Ramsara of Sundargarh Dist is having the OCEMS but it is not connected to the server and remaining 4 has to be connected.</p> <p>It was decided that, SPCB to enforce this by fixing a dateline.</p>	<p>OSPCB has stated that, apart from conditions stipulated in Authorization orders, letters issued to CBWTFs, on 28.08.2020 for installation of OCEMS.</p> <ul style="list-style-type: none"> ▪ Direction U/s-5 of Environment (Protection) Act, 1986 has been issued to all CBWTFs on 09.09.2020 & 30.09.2020 for installation of requisite OCEMS at Incinerator stack in compliance to the Directions of Hon'ble Supreme Court in the case matter of WP-13029/1985 for strict compliance. ▪ OCEMS of one CBWTF at Khurda (Temp, CO, CO2) is Connected to SPCB. Meanwhile, installation of OCEMS for PM has been completed 	<p>At present 3 Govt. and 3 Pvt. OCEMS have got authorization. In addition 5 new applications have been filed out of which 2 have already got the CTE and will be functioning within a short period. On BMW, 3 Govt. Hospitals viz. Burla, Cuttack and Berhampur are going for Tendering Process and will be</p>

	<p>A detailed status report is to be submitted to the Govt. by the SPCB so that this can be pursued.</p>	<p>pending connectivity with server of State Pollution Control Board.</p> <ul style="list-style-type: none"> ▪ One more CBWTF at Amasarang, Sundargarh has installed CEMS pending connectivity with server of SPCB. The CBWTF at Seragada, Ganjam has placed order on 04.05.2021 for installation of OCEMS. But it has not been installed due to lockdown condition. ▪ No physical progress has been made in 3 Medical College & Hospitals (VIMSAR, Burla, Sambalpur, MKCG MCH, Berhampur, Ganjam and SCB MCH, Cuttack) towards installation of OCEMS. 	<p>completing the same in 6 months time.</p>
(c)	<p>The F&ARD Dept. is to give a compliance report regarding operationalization of all auto-claves and incinerators.</p>	<p>OSPCB has reported that as on 05.07.2021, they have received 79 applications from Veterinary hospitals for grant of Authorization, out of which, 76 have been granted and 3 cases are under process.</p> <p>Further it is intimated by Fishery & ARD Dept. that colour coded bins, biodegradable waste collection bags for segregation of wastes. 58 nos. of Autoclaves supplied and all are functional, 25 Incinerators have been supplied out of which 16 Nos. are in operative condition.</p>	<p>It was decided that the rest 9 incinerators will be operationalized within 6 months.</p> <p>Hospitals of FARD will be tagged with the Health Dept. through their waste disposal Agencies, which are already in operation for BMW disposal.</p>
3(a)	<p>HUD Department are to make all the STPs functional within the prescribed timeline to prevent discharge of sewage into the river.</p>	<p>Monthly Progress Report (MPR) for the Month of May 2021 submitted to NMCG by SPCB vide Letter No. 8054 Dt. 23.06.2021.</p> <p>The matter was discussed in 10th CMC meeting held on 09.07.2021 and the following issue was raised on discrepancies in the data.</p> <p>1. The data on generation of sewage in six major towns is of a quantity of 367 MLD</p>	<p>Sewage in six major towns is of a quantity of 370.50 MLD instead of 367 MLD reported earlier and in MPR of May 2021, generation has been mentioned as 302.5 instead of 298.55 MLD.</p>

c6-

← 83 - 8/21 →

		<p>has been reported earlier. But as per the information submitted to NMCG in MPR of May 2021, generation has been mentioned as 298.55 MLD.</p> <p>2. As per CPCB report, the sewerage generation is 1273 MLD and in the State dossier it is 4200 MLD for the entire State.</p> <p>The data above and other issues raised in the 10th CMC meeting may be reconciled and reported to NMCG immediately.</p>	<p>In other places like in medium & small-town H&UD will handle only septage. The equivalent of septage of the sewage has already been worked out by H&UD in consultation with Ministries, which will be shared with CPCB.</p>
(b)	<p>Director, Health is requested for submission of the exact status report of STP in hospitals, so that the report can be submitted correctly at the time of final submission.</p>	<p>Presently ETP cum STP are functioning at 3 old medical colleges i.e. SCBMCH, Cuttack; MKCGMCH, Berhampur; VIMSAR, Burla and DHH, Sundargarh; RGH, Rourkela; Capital Hospital, Bhubaneswar; BMGH, Chandpur of Nayagarh district.</p> <p>H & UD Department has intimated that OWSSB has prepared DPR for 30 Nos. of STPs meant for Govt. hospitals OWSSB is preparing another DPRs for 33 Nos. of STP/ ETPs. Timeline for operationalisation of the same may be outlined.</p> <p>SPCB is to monitor the compliance status of STP with respect to discharge of treated effluent as per the standard prescribed. As per Hon'ble NGT order the treated water to be used for dust suppression purpose during road sweeping.</p>	<p>Already DPR has been prepared by the H&UD Dept. on the basis of request by the H&FW Dept for District and sub-divisional hospitals with an amount of 3.5 Crores.</p> <p>All districts and sub-divisional Hospitals will be completely covered by STPs and ETPs. ETP will be constructed, where in construction of STPs are not possible.</p> <p>In Year 2021-22-15 nos. of DHS</p> <p>In Year 2021-22-14 nos. of DHS</p> <p>In Year 2022-23-17 nos. of STH</p> <p>In Year 2023-24-15 nos. of DHS</p>

- 7 -

- 84 -

			<p>In Year 2024-25-17 nos. of STH.</p> <p>It was decided that the construction will be through the Woks Dept.</p>
4.	<p>Identification and categorization of Tanks/ Ponds more than 5 hectares and above</p>	<p>Data of 56 nos. of water bodies has been furnished to CPCB on 26.02.2021.</p> <p>The minutes of the 1st CMC meeting held under the Chairmanship of Secretary, MoWR of dt. 31.03.2021 has been circulated. DoWR to submit compliances with regard to:</p> <p>a. Reconciliation of no. of water bodies.</p> <p>b. Inventory with action plans for conservation of water bodies.</p> <p>The compliance to CMC meeting may be apprised in the meeting.</p>	<p>It was decided to inventories all water bodies of more than 5 ha. in initial stage and remedial measures for areas close to Urban area, those are more prone to pollution will be taken up.</p>
5.	<p>(a) Information on the true contaminated status of the state viz. Talcher, Rushikulya is to be submitted along with the reclamation plan along to the CPCB.</p> <p>(b) The Industry Dept. to identify the portion of the land from the industrial estate for the storing and disposal of the Hazardous Waste.</p> <p>(c) The SPCB to give the progress report as on March</p>	<p>SPCB has already submitted consolidated compliance to CPCB on 29.06.2021 as per the direction of Hon'ble NGT in O.A. No. 804 / 2017.</p> <p>SPCB has sent the progress report on HWM to CPCB vide letter No.6839 dt 04.05.2021 on contaminated site</p> <p>The land to be ear marked for handling & storage of Hazardous Waste is to be furnished by Industry Department in the meeting.</p> <p>SPCB submitted information about hazardous waste and the same has been forwarded to CPCB.</p> <p>OSPCB to submit information regarding implementation of Rule 5 (3) of HOWM Rule, 2016 with respect to preparation of Integrated Plan for submitting complete information to CPCB.</p>	<p>Areas in the industrial estates for handling & storage of Hazardous Waste have already been earmarked in Kalinga Nagar, Rayagada and Jharsuguda.</p> <p>A formal order will be issued earmarking areas for storage and handling of Hazardous waste in the Industrial Estates, which are having possibilities of generation of Hazardous Waste</p>

	<p>and June 2021 to be sent to CPCB.</p> <p>(d) The Labour Commissioner will be requested for providing of details regarding Identification and registration of workers engaged for handling hazardous waste.</p>	<p>The Labour and ESI Department has submitted information on registration of 493 Nos. of workers, which has been forwarded OSPCB and incorporated in the report.</p> <p>As per order dt. 29.01. 2021 of Hon'ble NGT, Board is to conduct environmental audit of common and captive TSDFs and to submit the report to CPCB. The date of submission was 15.10.2020. OSPCB may clarify the same.</p>	<p>That there are 15 nos. of common and captive TSDFs but 2 are not operating. Out of 13, 7 nos. are already audited and remaining 5 will be done shortly, as these have been pending due to COVID Pandemic situation.</p> <p>It was decided for completion these within 10 days and submit the Progress Report.</p>
6.	<p>The hard copies of the State Environmental Plan will be printed and circulated among the concerned Departments. Monitoring is to be done periodically.</p>	<p>CPCB has submitted a new proforma to improve the Env. Plan at Dist level. VC has been fixed on 22.07.2021 at 11 A.M. with Collectors and nodal DFO's for review by ACS, FE & CC.</p> <p>SPCB has intimated that all the Regional Officers of SPCB have been requested to monitor the implementation of actions and to actively involved in implementing the District Environment Plan and provide required information to the District Administration.</p> <p>The CPCB to submit compiled information in Hon'ble NGT by 30.11.2021 and matter to be listed on 08.12.2021 for further direction.</p>	<p>The improved DEPs will upload in the website by 30.11.2021, as directed by the Hon'ble NGT.</p>
7.	<p>The district Collectors of the concerned districts to conduct the monthly District Level Air Quality Monitoring Committee meeting</p>	<p>MoEF & CC vide instruction on dt. 22.01.2021, intimated that the NCAP is a time bound national level strategy to tackle the air pollution programme across the country and suggested to involve different departments and to set up committee as follows:</p>	<p>MS, SPCB will facilitate and ensure city level implementation committee meetings are held regularly. H&UD Dept will also issue</p>

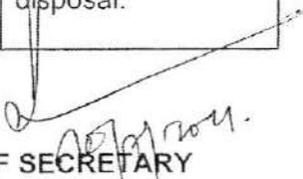
	<p>and intimate the progress from time to time</p> <p>H&UD Dept. had instructed all the ULBs to submit compliance to State level AQMC.</p>	<ol style="list-style-type: none"> i. State level steering committee under Chief Secretary. ii. State level monitoring committee under Secretary, Environment. iii. City level implementation committee headed by Collector/ Commissioner, Municipal Corporation. <ol style="list-style-type: none"> 1. The State level AQMC under the Chairmanship of ACS, FE & CC has been re-constituted. The 4th meeting will be held soon. 2. Dist. level committee has been re-constituted on 26.03.2021 under the Chairmanship of Collector and Dist. Magistrate and Regional Officers of concerned SPCB are declared as Member Convener of the committee. The Dist level committee is required to convene monthly meeting. <p>In the matter of OA 283/ 2020, the ULBs are required to submit the report to the State level AQMC regarding the action taken for suppression of dusts due to road sweeping using treated effluent of STP in compliance to order 03.12.2020.</p> <p>Only Rayagada Municipality has submitted report.</p>	<p>advisory to the concerned Commissioners and E.Os</p> <p>H&UD Dept. to identify the important ULBs having significant dust pollution and to arrange water sprinkling system using normal water and treated effluent water.</p> <p>Director, Municipal Administration to take up the issue with all ULBs for necessary compliance at the earliest.</p>
8(a)	<ol style="list-style-type: none"> 1. OFDC and DFOs will prepare plan for greening of all unused spaces of ULBs after the identification of areas by the Urban Bodies will done through OFDC or DFOs. 2. The H&UD Dept, will issue the advisory to all the Local Bodies and 	<p>Under the joint signature of ACS, FE & CC, and Principal Secretary, H & UD Dept. letter has been issued to all Municipal Commissioners of 5 Municipal Corporations and Executive Officers of Municipalities and NACs to submit proposal through Collectors by identifying the suitable barrel lands and possible patches and submit proposals to the concerned Collectors for sanction of funds under DMF for greening the exposed and unused spaces of ULBs by the OFDC.</p>	<p>Initiatives will be taken by the H&UD Dept. to get the proposals.</p> <p>OFDC is to take up this on a Deposit Work basis, with an objective to reduce dust pollution in Urban areas.</p>

	<p>major corporations also. A letter is to be issued with joint signature of the Principal Secretary, H&UD Dept, and ACS, F&E Dept, for this purpose.</p> <p>3.The funding will be out of the DMF fund in DMF district and OEMF in their areas. It was decided to be implemented through a mission mode.</p>		
(b)	<p>It was decided that once the task force is approved, a separate meeting will be convened to decide on the modalities.</p>	<p>The state level task force has been constituted under the Chairmanship of Chief Secretary, Odisha:</p> <p>(a) for taking action on prohibition of SUP on mission mode.</p> <p>(b) A separate meeting will be convened shortly for finalisation of the action plan as per MoEF & CC. SPCB has been requested to submit the action plan for discussion in the meeting.</p>	<p>Action Plan has been received and a meeting will be convened shortly to finalise and implement the action plan.</p>
(c)	<p>(a) It was decided to find out the channels of collecting, and how these are being segregated and the procedure for processing these by the collectors and dismantlers.</p> <p>(b) SPCB to inspect these sites and find out the pollution of the soil, water and</p>	<p>The SPCB has intimated that EPR Authorisation has been granted by CPCB to 24 Nos. of such units which is inspected periodically by SPC Board officials. SPCB has granted authorisation to 10 Ns. of dismantlers cum collection centres.</p> <p>OSPCB intimated that the Regional Offices are frequently inspecting these sites to ensure compliance.</p>	<p>H&UD has taken steps for making of designated places in 5 corporations for storage. These are in operation.</p> <p>It was also decided that door-to-door collection of E waste will be taken up in integration with collection of other waste which will be finally taken</p>

to see that these agencies are following the SoPs properly.

to nearby MRFs. This arrangement needs to be informed to the Public for success of the E waste disposal.

The meeting ended with thanks to the Chair and Participants.


CHIEF SECRETARY

- 12 -

- 89 -

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 2546 /FE&CC, Dt. 02.02.2022
From

Sri Susanta Nanda, IFS,
Director, Environment-Cum-Special Secretary to Government

To

The Additional Chief Secretary to Govt., Health & Family Welfare Department
The Additional Chief Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary to Govt., Housing & Urban Development Department
The Principal Secretary, Industries Department
The Commissioner-cum-Secretary to Govt., Fishery & ARD Department
The Director, Municipal Administration, H&UD Department
The Director of Industries, Cuttack
The Director of Mines, Bhubaneswar
The Director, Public Health, Health & Family Welfare Department
The EIC, Water Resources Department, Secha Sadan, Bhubaneswar
The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar

Sub: Minutes of 5th Review Meeting of Environmental Monitoring Cell held on 18.01.2022 at 04.00 PM through Microsoft Reams under the Chairmanship of the Chief Secretary, Odisha regarding compliance of Hon'ble NGT in O.A. No. 606/2018 and related matters.

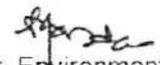
Ref: Letter No. 832/FE&CC dated 12.01.2022.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the Minutes of 5th Review Meeting of Environmental Monitoring Cell held on 18.01.2022 at 04.00 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha for reviewing the compliance of Hon'ble NGT in O.A. No. 606/2018 and related matters for your kind information and necessary compliance.

Yours faithfully,

Encl: As above


Director, Environment-Cum-Special Secretary to Government

Memo No. 2547 /FE&CC, Dt. 02.02.2022

Copy along with minutes forwarded to the Officer on Special Duty (OSD)-cum-Special Secretary to Chief Secretary, Odisha for kind information of the Chief Secretary

Encl: As above


Director, Environment-Cum-Special Secretary to Government

(P.T.O)

Memo No. 9548 / FE&CC, Dt 02.02.2022

Copy along with minutes forwarded to the Senior PS to the Additional Chief Secretary, FE&CC Department for kind information of the Additional Chief Secretary, FE & CC Department.

Encl: As above

[Signature]
Director, Environment-Cum
Special Secretary to Government

Memo No. 2549 / FE&CC, Dt 02.02.2022

Copy along with minutes forwarded to the Member Secretary, Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, Delhi-110032 for kind information and necessary action. This is with reference to direction of Hon'ble NGT in O.A No. 606/2018.

Encl: As above

[Signature]
Director, Environment-Cum
Special Secretary to Government

Minutes of 5th meeting of Environment Monitoring Cell (EMC) held on 18.01.2022 at 4 PM through Virtual Mode under the Chairmanship of Chief Secretary, Odisha

The Additional Chief Secretary, Forest, Environment & Climate Change Department welcomed to all the Members to the 5th Meeting of the Environment Monitoring Cell (EMC) and gave a brief outline of the main case i.e. O.A. 606/ 2018 which was listed on 30.11.2021, where in direction has been given for the personal appearance of Chief Secretary, Odisha on 21.04.2022 through VC mode, to place the compliances before Hon'ble NGT. It was informed that the MPR for the period January, 2022 to March, 2022 by H&UD Dept. & SPCB is to be furnished by 5th of April, 2022 to Hon'ble NGT with requisite information and wherever there is no compliance for the State to be made like Bio-methanation, Refused Derive Fuel (RDF) and Waste to Energy Plants (WTE), it is to be properly reflected in the report as 'Not Applicable' as these Plants are not yet installed.

Thereafter, Director, Environment-cum-Special Secretary, Forest, Environment & Climate Change Department made a power point presentation showing the progress and compliances made so far in these cases listed below for deliberation in the EMC.

1. **O.A. 606/ 2018:** Compliance of Municipal Solid Waste Management Rules, 2016 (Main matter)
2. **O.A. 593/ 2017:** Paryavaran Surakhya Samiti Vrs. Union of India & Ors. (STP, ETP related matter, Proceeding started on compliance of direction of Hon'ble Supreme Court in W.P. (C) No. 375/ 2012, Paryavaran Surakhya Samiti Vrs. UOI & Others, disposed of on 22.02.2017).
3. **O.A. 673/ 2018:** News Item Published in 'The Hindu' Authored by Shri Jacob Koshy, titled "More River Stretches are now Critically Polluted: CPCB" (19 identified Polluted River stretches of Rivers for Odisha).
4. **O.A. 710- 713/ 2017:** Shailesh Singh Vrs. Sheela Hospital & Trauma Centre & Ors. in the matter of compliance to Bio-Medical Waste Management Rule, 2016.
5. **O.A. 72/ 2020:** In Re: Scientific Disposal of Bio-Medical Waste arising out of COVID-19 treatment- Compliance of BMW Rules, 2016. SPCB to monitor COVID 19 waste till the end of pandemic.
6. **O.A. 325/ 2015:** Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors. Identification, Restoration and Rejuvenation of Ponds, Data of 56 Water bodies sent to CPCB on 26.02.2021 by WR Dept. Compliance to 1st CMC meeting held on 31.03.2021.
7. **O. A. 681/ 2018:** NCAP matter relating to seven (7) non-attainment cities of Odisha. Improvement of air quality up to 20-30 % by 2025 from 2017 status and control of noise pollution. Use of treated water of STP for Suppression of dusts generated during road sweeping.

8. O. A. 173/ 2018 Sudarshan Das Vrs. State of W.B. & Ors with O. A. 360/ 2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat): Enforcement and monitoring mechanism to control and regulate sand mining activities including river bed sand mining.

The action taken report of the last meeting was discussed and the decisions taken therein are presented as below;

Sl. No.	Decisions of the 4th meeting of EMC held on 15.07.2021	Compliances	Progress made so far and the decisions taken
1(a)	<p>O.A. No. 606/ 2018</p> <p>Solid waste management</p> <ul style="list-style-type: none"> • Solid waste processing facilities is to cover all the ULBs. • It was decided that HUD is to monitor the timeline given and intimate the progress in all subsequent meetings. 	<p>A-1 MSW processing facilities proposed</p> <p>a. MCC – 232, capacity 1210 TPD b. MRF – 154, capacity 1640 TPD</p> <p>2. MSW processing facilities functional:</p> <p>a. MCC - 220, capacity 1032 TPD b. MRF – 183, capacity 1857 TPD</p> <p>3. MSW processing facilities under construction:</p> <p>a. MCC - 53, capacity 228 TPD b. MRF – 27, capacity 264 TPD</p> <p>B. In all 2035 wards of all the 114 ULBs are having door to door collection and are also practicing source segregation.</p> <p>C. All 114 ULBs have designated sites for storage of construction and demolition waste.</p> <p>4. No. and area (in acres) of uncontrolled garbage dumpsites and sanitary Landfills:</p> <p>a. Garbage dumpsites – 76 Nos. (371 Acres) b. Sanitary Landfills – Nil</p> <p>5. Number of drains falling into river:</p> <p>a. Drains reaching river system – 225. b. Drains having floating racks / screens – 225</p> <p>6. Total plastic waste generated: 136 TPD</p>	<p>i. It was decided to implement solid waste management for all categories of the areas in the State i.e. big cities, town and villages (ULBs and Census Towns of Urban Agglomerations).</p> <p>ii. It was also decided for bio-remediation of legacy waste from municipal solid waste to be started in next 7 days and agreement is to be signed in this regard. Further, survey will be conducted for 9 Amrut cities and tendering process shall be initiated and finalized. The process of bio-remediation of legacy waste will start before the next date of personal appearance of Chief Secretary.</p> <p>iii. As per the information provided by Director, Municipal Administration up to December 2021, 220 nos. Of MCC have been completed and made functional including 183 MRFs. The matter relating to tagging of plastic waste generated with the cement plant is to be taken up by H&UD Dept.</p> <p>iv. The exact gap existing and time line to comply the same is to be furnished by H & UD Dept.</p> <p>Compliance: H&UD Dept./PR & DW Dept./ SPCB</p>

93 -

		<p>a. Segregated plastic waste at MRF sold off to registered plastic recyclers – Not Available</p> <p>b. Non-recyclable plastic waste – Quantity not available</p>	
1(b)	<p>PR Department</p> <p>1. SWM across all GPs in all the districts will be achieved in 3 years' time. Tagging of the GPs with nearby MRFs will be completed by 31st July, 2021.</p> <p>2. All ULBs and MRFs will receive whatever plastics are collected from rural areas, with GPs delivering the material at MRF point.</p>	<ul style="list-style-type: none"> Odisha targets saturation of Solid Waste Management (SWM), including Plastic Waste Management (PWM), in all its villages by March, 2024. The management of bio-degradable waste is being encouraged at source through Household / Institutional level compost, where necessary community compost pits are being taken up at places of public conglomeration, with adequate operation & maintenance arrangement by the GP. The management of plastic waste is being facilitated through convergence with the 114 ULBs. All 6,798 Gram Panchayats of Odisha have been tagged with neighbouring ULBs. The collected plastic waste will be segregated and transferred to tagged ULBs at necessary intervals. As on date, more than 6,945 villages have initiated SWM activities in the state at the community level, and 751 villages have been saturated with SWM including arrangements for bio-degradable and plastic water management. 	<p>The Director, Panchayati Raj & DW has intimated that guidelines for sending the plastic waste to the collection centres of ULB has been finalized. The door to door collection of solid waste including plastic waste is being carried out by SHGs</p> <p>i. It was decided that the target for collection of 30% of waste from GP is fixed for March, 2022 and rest 30% is to be targeted by 2023.</p> <p>ii. PR&DW Dept. Is to intimate progress from time to time.</p> <p>Action: PR & DW Dept. / H&UD Dept. / SPCB</p>
2(a)	<p>O.A. No. 710-713/2017 & O.A. No. 72/2020</p> <p>Biomedical & COVID-19 Waste Management</p> <p>1. Five units of CBWTF are operating. After assessing the entire state, 5 clusters have been identified with 5 nos. of Common Treatment Facilities which will cover the</p>	<p>1 (a) Five CBWTF are functioning.</p> <p>(b) The clusters and the catchment districts have been submitted to OSPCB to facilitate in establishment of CBWTF.</p>	<p>MS, SPCB intimated that there are total 6 nos. of CBWTF that are operating in the State out of which 3 are located in Govt. Medical Colleges and Hospitals and rest 3 are private operators. Grant of EC for one unit is under consideration which is located at Bolangir for which consent to establish has been granted by SPCB and public hearing has been completed.</p> <p>For the northern region districts for Balasore and Mayurbhanj one CTE application has been received but the same unit has not applied for grant of</p>

	<p>entire State, to be completed in one year of time</p>		<p>EC. For one unit to be located at Dhenkanal the existing CBWTF operated by M/s Sani Clean has raised objection with respect to distance criteria of 75 km as per Rule 7 (3) of BMW Rules, 2016.</p> <p>For one CBWTF to be considered at Jaypur, the land where it is to be proposed is allocated for hazardous waste storage, therefore, necessary clarification from SPCB is submitted to IDCO for further compliance.</p> <p>MS, SPCB to elaborate on the progress in next meeting.</p>
<p>(b)</p>	<p>Installation of OCEMS for the emission monitoring system in CBWTF.</p> <p>H & FW Department</p> <p>SPCB (for monitoring)</p> <ol style="list-style-type: none"> 1. At present three Govt. and three Pvt. OCEMS have got authorization. In addition, 5 new applications have been filed out of which 2 have already got the CTE and will be functioning within a short period. 2. On BMW, three Govt. Hospitals viz. Burla, Cuttack and Berhampur are going for Tendering Process and will be completing the same in 6 months' time. 	<p>The captive CBWTF of Cuttack and Berhampur Medical College have been established and will be linked to CPCB soon. For Burla, work order has been issued.</p>	<p>As far as installation of OCEMS in CBWTF, one is having the facility connected with CPCB server and rest two located at Amsarang at Sundargarh and Seragarh at Ganjam to be connected shortly. The OCEMS in three Medical Colleges, two are installed and for Berhampur Medical College, it is in the process.</p> <p>The Chief Secretary directed to make all the CBWTF functional by March, 2022 and all units to obtain authorization from SPCB.</p>
<p>(c)</p>	<p>Compliance status of authorization of Veterinary hospitals & installation of incinerators by F&ARD Department</p> <ol style="list-style-type: none"> 1. It was decided that the rest 9 incinerators will be operationalized within 6 months. 2. Hospitals of FARD will be tagged with the Health Dept. through 	<ul style="list-style-type: none"> • 35 Nos. of incinerators has been installed out of which twenty four (24) Nos. are functional. • Out of 58 Nos. of hospitals, 57 are granted authorisation and one number of Veterinary hospital in Sub-division Kalahandi has not received authorization. • Colour coded bins are supplied to all hospitals. 58 Nos. of autoclaves and all are functional 	<p>The Secretary, F & ARD Dept. intimated that the 58 Nos. of Veterinary Hospitals located at Divisional and Sub-Divisional level has been covered under authorization administration and 48 nos. of incinerators are installed in the hospitals. Autoclaves are also supplied. Further, there are about 500 dispensaries located all over the State and it will be difficult for covering all of</p>

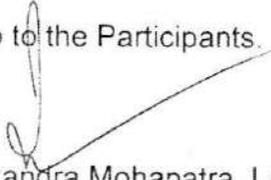
	<p>their waste disposal Agencies, which are already in operation for BMW disposal</p>		<p>them under authorization administration.</p> <p>It was decided to cover all the 58 Nos. of Veterinary Hospitals for BMW management and the progress was found to be satisfactory.</p>
<p>3(a)</p>	<p>O.A. No. 593/2017 & O.A. No. 673/2018: 351 polluted river stretches out of which <u>19 stretches</u> are identified for State of Odisha for proper ETP, Sewage management on installation of STP, FSTP and use of treated water.</p> <ol style="list-style-type: none"> 1. Sewage in six major towns is of a quantity of 370.50 MLD instead of 367 MLD reported earlier and in MPR of May 2021, generation has been mentioned as 302.5 instead of 298.55 MLD. 2. In other places like in medium & small-town H&UD will handle only septage. The equivalent of septage of the sewage has already been worked out by H & UD in consultation with Ministries, which will be shared with CPCB. 	<p>It may be clarified here that following have been reported as total quantities of sewage in 6 major towns in the MPR for months of April, May and June respectively in connection with O.A. No.673/2018.</p> <p>April: 298.55 MLD</p> <p>May: 298.55 MLD</p> <p>June: 302.01 MLD</p>	<p>SPCB has moved CPCB for deletion of 12 PRS out of 19 PRS identified. As per the decision of CMC meeting, the Hon'ble NGT is to be moved for this matter and 2 years water quality data to be submitted to CPCB by SPCB as decided in the CMC meeting.</p> <p>The Director, Municipal Administration intimated that the quantity of sewage generated as per the discussion being made in the CMC meeting is being worked out and will be intimated shortly.</p> <p>The progress on completion on STP and FSTP is being reported in the MPR and has been submitted up to December, 2021.</p> <p>The detailed data on sewage treatment and gap is to be furnished with timeline for bridging the gap.</p> <p>Action: H & UD Dept./ SPCB</p>
<p>(b)</p>	<p>Functional status of ETP & STP in hospitals.</p> <ol style="list-style-type: none"> 1. Already DPR has been prepared by the H&UD Dept. on the basis of request by the H&FW Dept. for District and sub-divisional hospitals with an amount of 3.5 Crores. 2. All districts and sub-divisional Hospitals will be completely covered by STPs and ETPs. ETP will be constructed, where in construction of STPs are not possible. 	<ul style="list-style-type: none"> • Three Nos. of old medical Colleges are having ETP-cum-STP. • The DPR for STP for twenty-nine districts has been submitted by OWSSB and for one sub-divisional hospital. • It is decided to cover all the SDHs and a sum of Rs. 305 Cr to be spent in this regard. 	<p>Works Dept. has been assigned for construction of STP and ETP for the Government Hospitals.</p> <p>For approval of expenditure, Finance Dept. is to be moved for concurrence and Works Dept. is to take up the construction work at the earliest.</p>

	<p>3. In Year 2021-22- 15 nos. of DHS</p> <p>In Year 2021-22- 14 nos. of DHS</p> <p>In Year 2022-23- 17 nos. of STH</p> <p>In Year 2023-24- 15 nos of DHS</p> <p>In Year 2024-25- 17 nos. of STH.</p> <p>It was decided that the construction will be through the Woks Dept</p>		
<p>4.</p>	<p>O.A. No. 325/2015</p> <p>Identification, geo tagging, restoration and rejuvenation of Water bodies (Ponds/ lakes/ wetlands)</p> <p>Preparation of action plans for restoration of prioritised water bodies.</p> <p>It was decided to inventories all water bodies of more than 5 ha. in initial stage and remedial measures for areas close to Urban area, those are more prone to pollution will be taken up.</p>	<ul style="list-style-type: none"> The Principal Secretary, Water Resources Department has intimated vide Letter No. 27938 Dt 05.11.2021 for preparation of action plan for each water body and to report. SPCB has submitted the water quality of all the 56 identified water bodies vide letter No.11070 dt.04.08.21 for formulating restoration plans. 	<p>The matter is to be discussed in detail the next meeting. Follow up action to be taken for compliance.</p> <p>Action: WR Department</p>
<p>5.</p>	<p>O.A. No. 804/2017</p> <p>Hazardous Waste Management.</p> <ol style="list-style-type: none"> Areas in the industrial estates for handling & storage of Hazardous Waste have already been earmarked in Kalinga Nagar, Rayagada and Jharsuguda A formal order will be issued in-terms of 5% of areas to be earmarked in the Industrial Estates, which are having possibilities of 	<p>There are fifteen (15) Nos. of common & captive TSDFs but two are not operating & audit is not required for one site as it is under remediation programme i.e. Grasim Industries Limited, rest 12 TSDFs have already been audited and report to be sent to CPCB.</p> <p>The progress of sending of report to CPCB may be intimated.</p>	<p>The matter to be discussed in the next meeting. Follow up action to be taken for compliance.</p> <p>Action: SPCB</p>

	<p>generation of Hazardous Waste.</p> <p>3. That there are 15 nos. of common and captive TSDFs but 2 are not operating. Out of 13, 7 nos. are already audited and remaining 5 will be done shortly, as these have been pending due to COVID Pandemic situation.</p> <p>4. It was decided for completion these within 10 days and submit the Progress Report.</p>		
6.	<p>O.A. No. 360/2018</p> <p>Preparation of District Environment Plan</p> <p>FE&CC Department</p> <p>Health & FW Department</p> <p>The improved DEPs will be uploaded in the website by 30.11.2021, as directed by the Hon'ble NGT</p>	<ul style="list-style-type: none">• SPCB has also intimated the Regional Officers to follow up the matter with the Collectors vide letter No. 14232 dated 18.09.2021.	<p>Revised DEPs received from 7 Districts only. Reminder letter has been issued by ACS, FE&CC Dept. to rest of the Collectors on 11.01.2022.</p>
7.	<p>O.A. No. 681/2018</p> <p>NCAP matter relating to seven (7) non-attainment cities (Angul, Talcher, Balasore, Bhubaneswar, Cuttack, Rourkela, Kalinga Nagar) of Odisha.</p> <p>1. Member Secretary, SPCB will facilitate & ensure city level implementation committee meetings are held regularly. H&UD Department also issue advisory to the concerned commissioners and the Eos.</p> <p>2. H&UD Dept. to identify the important ULBs having significant dust pollution and to arrange water</p>	<ul style="list-style-type: none">• Seven (7) Nos. of city level implementation committee meetings were held for non-attainment cities as follows: <ol style="list-style-type: none">1. Angul- Talcher 24.06.2021 & 23.07.20212. Balasore-23.07.20213. Bhubaneswar-25.06.20214. Cuttack-25.08.20215. Kalinganagar-22.07.20216. Rourkela-25.06.2021 <p>H&UD Department has intimated to all ULBs on 23.06.2021 regarding sprinkling of water (treated effluent/ normal water) while road dust sweeping to reduce dust pollution.</p>	<p>The matter will be deliberated in detail during the 2nd State Level Steering Committee meeting of NCAP scheduled for 24.01.2021.</p>

	<p>sprinkling system using normal water and treated effluent water.</p> <p>Director, Municipal Administration to take up the issue with all ULBs for necessary compliance at the earliest.</p>	
8(a)	<p>Greening of vacant space of ULBs, identification of land by ULBs and plantation to be taken up by OFDC/DFOs</p> <p>Funding to be made from DMF in the DMF district & OEMF in their areas</p> <p>Director, Municipal Administration</p> <ol style="list-style-type: none">1. Initiatives will be taken by the H&UD Dept. to get the proposals.2. OFDC is to take up this on a Deposit Work basis, with an objective to reduce dust pollution in Urban areas.	<p>In the meeting held on 16.08.2021 under the Chairmanship of DC-cum-ACS, it has been decided that:</p> <ul style="list-style-type: none">• Road side plantation wherever areas are available are to be taken up.• Grass turfing to be taken up in available spaces to reduce generation of dusts. <p>The matter is to be discussed in the next meeting. Follow up action to be taken for compliance and exact status to be given by H&UD Dept.</p>

The meeting ended with vote of thanks to the Chair and also to the Participants.


(Shri Suresh Chandra Mohapatra, I.A.S.)

CHIEF SECRETARY

Govt. of Odisha

EMC Minutes (6th)

By E-mail

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

Annexure-I(H)

No. FE-ENV1-ENV-0005-2020/ 7832**** /FE&CC,

Dt. 28 .04.2022

From

Sri Susanta Nanda, IFS,
Director, Environment-Cum-Special Secretary to Government

To

The Additional Chief Secretary to Govt., Health & Family Welfare Department
The Additional Chief Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary, Works Department
The Principal Secretary to Govt., Housing & Urban Development Department
The Principal Secretary, Industries Department
The Commissioner-cum-Secretary to Govt., Fishery & ARD Department
The Director, Municipal Administration, H&UD Department
The Director of Industries, Cuttack
The Director of Mines, Bhubaneswar
The Director, Public Health, Health & Family Welfare Department
The Chief Engineer, HH, GIS & CEM, Secha Sadan, Bhubaneswar
The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
The Director, CES, RPRC Campus, Nayapalli, Bhubaneswar

Sub: Minutes of 6th Review Meeting of Environmental Monitoring Cell held on 07.04.2022 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha regarding compliance of Hon'ble NGT in O.A. No. 606/2018 and related matters.

Sir,

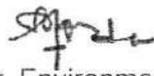
In inviting a reference to the subject cited above, I am directed to enclose herewith the minutes of 6th Review Meeting of Environmental Monitoring Cell held on 07.04.2022 at 12:45 PM through Microsoft Teams under the Chairmanship of the Chief Secretary, Odisha regarding compliance of Hon'ble NGT in O.A. No. 606/2018 and related matters for your kind information. It is further to inform that the date of personal appearance of Chief Secretary has been postponed to 27.09.2022, which was intimated vide letter No. 7098/FE&CC dated 13.04.2022.

The compliance to the minutes may please be intimated immediately.

As decided in the meeting, it is requested to nominate an Officer as Nodal Officer along with telephone number & e-mail for better co-ordination.

Yours faithfully,

Encl: As above


27/04
Director, Environment-Cum-
Special Secretary to Government

(P.T.O)

← 100 →

Memo No. 7833 / FE&CC, Dt 28.04.2022

Copy along with minutes forwarded to the Officer on Special Duty (OSD)-cum-Special Secretary to Chief Secretary, Odisha for kind information of the Chief Secretary

Encl: As above

Spanda 27/04
Director, Environment-Cum-
Special Secretary to Government

Memo No. 7834 / FE&CC, Dt 28.04.2022

Copy along with minutes forwarded to the Senior PS to the Additional Chief Secretary, FE&CC Department for kind information of the Additional Chief Secretary, FE & CC Department.

Encl: As above

Spanda 27/04
Director, Environment-Cum-
Special Secretary to Government

Memo No. 7835 / FE&CC, Dt 28.04.2022

Copy along with minutes forwarded to the Member Secretary, Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, Delhi-110032 for kind information and necessary action. This is with reference to direction of Hon'ble NGT in O.A No. 606/2018.

Encl: As above

Spanda 27/04
Director, Environment-Cum-
Special Secretary to Government

Minutes of 6th meeting of Environment Monitoring Cell (EMC) held on 07.04.2022 at 12.45 PM through Virtual Mode under the Chairmanship of Chief Secretary, Odisha

The 6th meeting of Environment Monitoring Cell (EMC) was held on 07.04.2022 under the Chairmanship of Shri Suresh Chandra Mahapatra, IAS, Chief Secretary, Odisha to review the progress of Solid Waste Management, Sewage Management and other related matters adjudicated in O.A. No. 606/2018. Dr. Mona Sharma, IAS, Additional Chief Secretary, Forest, Environment & Climate Change Department welcomed all the Members to the meeting and outlined in brief about the compliances to be made before the personal appearance of Chief Secretary on 21.04.2022 before Hon'ble NGT as per the order Dt.30.11.2021 and in other matters.

Thereafter, Dr. K. Murugesan, IFS, Director, Environment-cum-Special Secretary, Forest, Environment & Climate Change Department make the presentation before the members present indicating the progress and compliances made so far to achieve the gap on different Waste Management Rules and on sewage management of the State.

1. **O.A. 606/ 2018:** Compliance of Municipal Solid Waste Management Rules, 2016 (Main matter)
2. **O.A. 593/ 2017:** Paryavaran Surakhya Samiti Vrs. Union of India & Ors. (STP related matter, Proceeding started on compliance of direction of Hon'ble Supreme Court in W.P. (C) No. 375/ 2012, Paryavaran Surakhya Samiti Vrs. Ors, disposed of on 22.02.2017).
3. **O.A. 673/ 2018:** News Item Published in 'The Hindu' Authored by Shri. Jacob Koshy, titled "More River Stretches are now Critically Polluted: CPCB" (19 identified Polluted River stretches of Odisha).
4. **O.A. 710, 711.712 & 713/ 2017:** Shailesh Singh Vrs. Sheela Hospital & Trauma Centre & Ors. in the matter of Bio-Medical Waste Management Rule, 2016.
5. **O.A. 72/ 2020:** In Re: Scientific Disposal of Bio-Medical Waste arising out of COVID-19 treatment- Compliance of BMW Rules. SPCB to monitor COVID 19 waste till the end of Pandemic.
6. **O.A. 325/ 2015:** Lt. Col. Sarvadaman Singh Oberoi Vrs. Union of India & Ors. Identification, Restoration and Rejuvenation of Ponds.
7. **O. A. 681/ 2018:** National Clean Air Programme (NCAP) relating to 7 (seven) identified non-attainment cities (NAC) of Odisha i.e. Bhubaneswar, Cuttack, Angul, Talcher, Rourkela, Balasore and Kalinga Nagar regarding improvement of air quality up to 20-30 % by 2025 from 2017 level and control of Noise Pollution.
8. **O. A. 173/ 2018 and O. A. 360/ 2015:** Enforcement and monitoring mechanism to control and regulate Sand Mining activities in river bed particularly Subarnarekha.

It was intimated to the members that Hon'ble NGT has sent an indicative guideline to be discussed during the personal appearance Chief Secretary in VC mode which has been circulated to all the Departments concerned vide FECC Dept. Letter No. 6640 Dt.

05.04.2022 with a request to submit the information by 11.04.2022 for incorporating the data provided in the reply to be submitted before Hon'ble NGT. The Director Env. Cum Special Secretary intimated that the Chief Secretary may like to make a presentation showing the action taken report and progress made so far for the State of Odisha. It was decided by the Chief Secretary that presentation is to be made on 21.04.2022 in virtual mode. It is intimated that the Secretary, Ministry of Jal Shakti, Govt. of India and NMCG, New Delhi is reviewing the matter on progress made on solid waste management, sewage management and related cases as per the direction of Hon'ble NGT in Central Monitoring Committee (CMC) and the last one is 12th review meeting held on 04.02.2022. The minutes circulated vide NMCG, O.M. Dt.18.02.2022 is to be complied before the next meeting. The SPCB is submitting the MPR on monthly basis in the prescribed proforma and the last report up to February, 2021 has been furnished to NMCG.

The O.A. No.173/2018 (Sudarshan Das Vrs. State of W.B. & Ors.) and OA 360/ 2015 (NGT Bar Association Vrs. Virender Singh (State of Gujarat) relates to checking of illegal sand mining activities of Subarnarekha River and separate meeting is being held under the Chairmanship of Chief Secretary and steps are being taken by FE & CC and R & DM Dept. The matter is also to be reviewed on 21.04.2022.

The matter of Plastic Waste Management on elimination of Single Use Plastic (SUP) is also being monitored in the Special Task Force meeting constituted for the State and the 2nd State Level Meeting was held on 05.04.2022 under the Chairmanship of Chief Secretary. The minute is awaited. As per the MoEF & CC Gazette amendment dt. 12.08.2021, SPCB has issued order for public notification on 19.02.2022 in order to not to use prohibited items with effect from 01.07.2022 including issuance of direction to all Collectors and District Magistrates under Section 5 of EP Act, 1986 to take action on elimination of SUP, levy of environmental compensation on the violators and take action as deemed proper.

The Director, Environment-cum-Special Secretary brought to the kind notice of members that as per Rule 22 of SWM Rule, 2016 the time frame for compliance by ULBs and other authorities concerned is already over and the progress is to be submitted before Hon'ble NGT with information to achieve the gap. The progress report for the period January-March, 2022 is to be submitted to CPCB in specified proforma wherein the informations pertaining Bio-Methanation Plant, Refused Derived Fuel (RDF) and Waste to Energy (WTE) are to be provided as nil as there is no such Plant existing in the State. Information relating to legacy waste and bio-mining generated from ULBs are to be furnished

Thereafter, the compliance to the minutes of 5th EMC meeting held on Dt.18.01.2022 was discussed and further progress made till now to achieve the gap and the decisions taken thereof are presented as detailed below;

Sl. No.	Decisions of the 5th meeting of EMC held on 18.01.2022	Compliances discussed	Progress made so far and the decisions taken
---------	--	-----------------------	--

<p>1(a)</p>	<p>O.A. No. 606/ 2018</p> <p>Solid Waste Management</p> <ul style="list-style-type: none"> • H&UD Dept. • PR&DW Dept. • SPCB <p>i. It was decided to implement solid waste management for all categories of the areas in the State i.e. big cities, town and villages (ULBs and Census Towns of Urban Agglomerations).</p> <p>ii. It was also decided for bioremediation of legacy waste from municipal solid waste to be started in next 7 days and agreement is to be signed in this regard. Further, survey will be conducted for 9 Amrut cities and tendering process shall be initiated and finalized. The process of bioremediation of legacy waste will start before the next date of personal</p>	<p>1. No. and area (in Acres) of Garbage Dumpsites and Sanitary Landfills:</p> <p>a. Garbage dumpsites – 76 (371 Acres)</p> <p>b. Sanitary Landfills – Nil</p> <p>(i) All 2035 wards of all the 114 ULBs are having door to door collection and are also practicing source segregation.</p> <p>(ii) Steps have been taken for finalization of RfP for Bio-Mining of legacy waste in AMRUT cities CMC, BeMC, SMC, Bhadrak, Balasore & Puri via Management Contract. For BMC Work Order has been issued for initiating the process of bio-mining and that for RMC is under process.</p> <p>Steps have also been taken for finalisation of RfP for selection of agencies for conducting geotechnical investigations and drone survey in legacy waste dumpsites located in CMC, BeMC, SMC, Bhadrak, Balasore & Puri via management contract.</p> <p>(iii) Total: 203 MRFs have been made functional. In the 5th meeting of State Level Advisory Committee (SLAC) for PWM held on 29.03.2022, matter</p>	<p>The quantity of solid waste generated is 2248 TPD from 114 ULBs are collected, segregated, treated and disposed. With regard to the management made by the State is to be presented during the personal appearance on dt. 21.04.2022.</p> <p>It was directed by the Chief Secretary to make a presentation before the Hon'ble NGT on the date of personal appearance dt. 21.04.2022 regarding the waste management and gap addressing the time period on compliance. The H & UD Department to present the details of Solid waste management, collection, segregation, treatment, disposal including status of MCC and MRF and timeline to achieve the gap the exact date on compliance is to be furnished.</p> <p>The Additional Secretary, H & UD Dept. intimated that 100 % management is to be achieved by June 2022. Chairman directed to intimate the timeline of compliance to FE & CC Dept.</p> <p>As far as the legacy waste is concerned the total waste to be</p>
-------------	---	---	--

<p>appearance of Chief Secretary as per the information provided by Director, Municipal Administration up to December 2021, 220 nos. Of MCC have been completed and made functional including 183 MRFs.</p> <p>The matter relating to tagging of plastic waste generated with the cement plant is to be taken up by H&UD Dept.</p> <p>iii. The gap existing on SWM and time line to comply the same is to be furnished by H & UD Dept.</p>	<p>relating to tagging of plastic waste generated with the Cement plant has been discussed.</p> <p>(A) Total MCC:</p> <p>a. Proposed- 278 Nos. with treatment capacity 1296 TPD</p> <p>b. Functional- 239 Nos. with treatment capacity 1122.5 TPD</p> <p>c. Under Construction- 39 Nos. with treatment capacity 173.5 TPD</p> <p>(B) Total MRF</p> <p>a. Proposed- 219 Nos. with capacity 2250 TPD</p> <p>b. Functional- 203 Nos. with capacity 2090 TPD</p> <p>c. Under Construction- 16 Nos. with capacity 160 TPD</p> <p>N.B: (a)= (b) + (c)</p> <p>Number of drains falling into river:</p>	<p>processed through bio mining is to be furnished. The H & UD Department has floated tender for bio-mining in selected ULBs for treatment of legacy waste.</p> <p>The matter of Plastic Waste Management collection segregation and recycling is to be monitored by HUD Dept., PR & DW Dept. and SPCB and decisions taken in the meeting held on 05.04.2022 under the Chairmanship of Chief Secretary Follow up action to be taken by all concerned. The status of MCC and MRF to be furnished by H & UD Dept. and time line to achieve the gap on 100 % utilisation.</p> <p>The Chairman desired that the model cities and villages to be identified for proper management of solid waste and to be completed for collection segregation, recycling etc. As per the declaring model cities and towns 3 Nos. are to be covered from each district and thus 90 Nos. are to be covered as per Hon'ble NGT direction.</p> <p>The installation of screens in the drains falling into river is to be monitored periodically.</p>
--	---	--

Signature

		<p>a. Drains reaching river system – 225 Nos.</p> <p>b. Drains having floating racks / screens installed – 225 Nos.</p>	<p>The WR Dept. to take action.</p>
1(b)	<p>PR & DW Department</p> <p>Tagging of all GPs with ULBs for collection of Plastic wastes for handing over to MRF</p> <p>1. Director, Panchayati Raj & DW Dept. has intimated that guidelines for sending the plastic waste to the collection centres of ULB has been finalized. The door to door collection of solid waste including plastic waste is being carried out by SHGs.</p> <p>2. It was decided that the target for collection of 30% of waste from GP is fixed for March, 2022 and rest 30% is to be targeted by 2023.</p>	<ul style="list-style-type: none"> • Status on solid waste management including plastic waste management remain same as per the compliance to 5th meeting. • Targets to be achieved in all villages by March, 2024. • Till date, more than 10,789 (23%) villages have initiated SWM activities in the state at the community level, and 3701 (7.9%) villages have been saturated with SWM including arrangements for bio-degradable and plastic waste management. • A target of 60% of the villages for solid waste management including plastic waste is to be achieved during FY 2022-23. 	<p>The matter of Plastic Waste Management and its effective implementation is to be tagged with the H & UD Dept. for 100 percent collection, segregation and recycling.</p> <p>The status on generation and utilisation in Cement plants is to be quantified. In Panchayat area, for handing over the plastic waste to ULBs, arrangement has been made and budget allocation provision is there. It was decided for 100 % linkage with ULBs by the GPs and Chairman directed to ask the BDOs to maintain record on quantity of plastic waste approximate quantity generated and recycled. The PR & DW Department to issue instruction.</p> <p>Steps to be taken by the PR & DW Dept. to achieve the target of 100 % by the year 2022-23.</p>

<p>2(a)</p>	<p>O.A. No. 710-713/2017 & O.A. No. 72/2020</p> <p>Biomedical & COVID-19 Waste Management</p> <p>MS, SPCB intimated that there is total 6 Nos. of CBWTF that are operating in the State out of which 3 are located in Govt. Medical Colleges and Hospitals and rest 3 are private operators. Grant of EC for one unit is under consideration which is located at Bolangir for which consent to establish has been granted by SPCB and public hearing has been completed.</p> <p>For the northern region districts for Balasore and Mayurbhanj one CTE application has been received but the same unit has not applied for grant of EC. For one unit to be located at Dhenkanal the existing CBWTF operated by M/s Sani Clean has raised objection with respect to distance criteria of 75 km as per Rule 7 (3) of BMW Rules, 2016.</p> <p>For one CBWTF to be considered at Jeypore, the land where it is to</p>	<p>The status of authorization is placed as on 31.03.2022</p> <p><u>Total HCFs – 3905 Nos.</u></p> <p>Bedded – 1587</p> <p>Non-bedded – 2318</p> <p><u>Authorization granted:-</u> 3747 Nos.</p> <p>Bedded – 1429</p> <p>Non-bedded – 2318</p> <p>Under process – 103 Nos.</p> <p><u>Authorization not applied</u> – 53 Nos.</p> <p>Authorization refused – 2 Nos.</p> <p><u>Show cause notice issued (SCN)– 46 Nos.</u></p>	<p>The compliance on authorisation status is reviewed for HCFs and veterinary hospitals of the State. The applications for authorisation pending with SPCB for grant/refusal to be disposed of immediately.</p> <p>There are 6 Nos. of CBMW in the State, out of which 3 Nos. are located at Govt. Medical College Hospitals (SCB MCH, VIMSAR and MKCG MCH) and rest three are private units. All are having valid authorisation.</p> <p>The State should have adequate CBWTFs. The deep burial mode of treatment is to be minimised. As far as establishment of new CBWTF facility at Bolangir, the public hearing process is over after getting EC it is to be made functional. For Dhenkanal one party is interested to establish CBWTF but M/s. Saniclean who is having CBWTF at Khurda for Bhubaneswar area has raised objection on maintaining distance criteria of 75 Km. The distance criteria need to be revised by MoEF & CC. For Mayurbhanj and Balsore similar problem arises on</p>
-------------	--	---	--

-6-107-

2

	<p>be proposed is allocated for hazardous waste storage, therefore, necessary clarification from SPCB is submitted to IDCO for further compliance.</p>		<p>distance criteria for establishment on new CBWTF.</p> <p>The Chairman directed that the area allocated for Hazardous Waste by IDCO can be converted to CBWTF establishment.</p> <p>Emphasis was made for complete treatment of BMW generated through establishment of adequate CBWTFs.</p> <p>Further adequate steps to be taken for treatment COVID-19 waste generated till the end of pandemic. The bar code during transportation of BMW waste is to be adhered.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • H & FW Dept. • H & UD Dept. • SPCB
2 (b)	<p>Installation of OCEMS for the emission monitoring system in CBWTF.</p> <p>1. As far as installation of OCEMS in CBWTF, one is having the facility connected with CPCB server and rest two located at</p>	<p>OCEMS installed at CBWTF, Khurda with analysis of parameters CO, CO₂, and Temperature connected to SPCB server.</p> <p>Two CBWTF located at Amsarang and Shergarh has been installed OCEMS and connected with SPCB server.</p> <p>Three Govt. Medical Colleges and Hospitals (VIMSAR, MKCG & SCB)</p>	<p>The parameters to be analysed and monitored on compliance status and data is transferred to server of SPCB from the CBWTFs, which ultimately connected to CPCB server. All are operating.</p> <p>It was pointed out here that temperature is an important parameter for treatment of BMW, as pointed out that it</p>

	<p>Amsarang at Sundargarh and Seragarh at Ganjam to be connected shortly. The OCEMS in three Medical Colleges, two are installed and for Berhampur Medical College, it is in the process.</p> <p>2. The Chief Secretary directed to make all the CBWTF functional by March, 2022 and all units to obtain authorization from SPCB.</p>	<p>have installed OCEMS connected to SPCB server as intimated by SPCB.</p> <p>All <u>CBWTF are having valid authorization.</u></p>	<p>should not be burnt below specific temperature.</p> <p>Proper monitoring to be done by SPCB.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • SPCB
2 (c)	<p>Compliance status of authorization of Veterinary hospitals & installation of Incinerators:</p> <ul style="list-style-type: none"> • F & ARD Dept. <p>The Secretary, F & ARD Dept. intimated that the 58 Nos. of Veterinary Hospitals located at Divisional and Sub-Divisional level has been covered under authorization administration and 48 nos. of incinerators</p>	<p>At present, 58 Nos. of Veterinary hospitals have been granted authorization by SPCB.</p> <p>All Veterinary hospitals have been supplied with colour coded collection bins and bio degradable waste collection bags for segregation of waste generated.</p> <p>Auto claves 58 nos. have been supplied and 56 nos. of Veterinary hospitals are installed with incinerators.</p>	<p>All the 58 Nos. of Veterinary hospitals are having valid authorisation. It was decided to go for treatment facilities at District and Sub Divisional level. The dispensaries and LI centres are not covered and will go for decentralised treatment facility. All 58 Nos. are having Autoclaves and 56 Nos. of Incinerators have installed. For two Nos. Incinerators the electrical connection is to be completed.</p>

	<p>are installed in the hospitals. Autoclaves are also supplied. Further, there are about 500 dispensaries located all over the State and it will be difficult for covering all of them under authorization administration.</p> <p>It was decided to cover all the 58 Nos. of Veterinary Hospitals for BMW management and the progress was found to be satisfactory.</p>	<p>All CDVO has been instructed to engage agency authorized and approved by SPCB have been CBWTF for disposal of Bio medical waste generated from Veterinary hospitals.</p>	<p>Further MoU has been done for treatment of BMW generated from Veterinary hospitals with the nearby CBWTFs. About 20 hospitals have completed the signing of MoUs. Further follow up action to be taken.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • F & ARD Dept. • SPCB
2 (d)	<p>Functional status of ETP & STP in hospitals.</p> <p>It was decided that all districts and sub-divisional Hospitals will be covered by establishing the STPs and ETPs.</p> <p>Works Dept. has been assigned for construction of STP and ETP for the Government Hospitals.</p> <p>For approval of expenditure, Finance Dept. is to be moved for concurrence and Works Dept. is to take up the construction work at the earliest.</p>	<p>A proposal of Rs. 305 Crore has been submitted to Government for establishment for STP & ETP in all DHH and SDH in a phased manner. The matter was discussed on 14.12.2021 under the Chairmanship of Special Secretary to Govt., Finance Department and it was decided that no requirement of for establishment of STP in hospitals. ETP to be installed in Hospital campuses of DHH, SDH & MCH and treated effluent can be used for tree plantation purpose. The existing STP in hospitals is to be upgraded.</p> <p>H & FW Dept. & H & UD Dept. may elaborate on</p>	<p>As per decision STP and ETP to be installed for the treatment sewage and waste water generated from hospitals. It was earlier decided to establish the STP through Works Dept. Chairman desired to know whether the budget provision is allocated not with detailed estimate.</p> <p>The preparation DPR from H & FW Dept. is to be obtained. If budget provision is there it is to be implemented soon and Works department to be assigned for this work. The representative from Works Dept. to attend the EMC meeting. Matter to be expedited.</p>

		this matter.	<p>Action to be taken:</p> <ul style="list-style-type: none"> • H & FW Dept. • H & UD Dept. • Works Dept. • SPCB
2 (e)	<p>O.A. No. 181/2021:</p> <p>Bio-Medical Waste Management</p> <ul style="list-style-type: none"> • H & FW Dept. • SPCB <p>As directed by Hon'ble NGT in their Order Dt.07.02.2022, State Level Committee was constituted under the Chairmanship of ACS, Health & Family Welfare Dept. vide Order No. 5422 Dt.15.03.2022 & for District Level vide Order No. 5427 Dt.15.03.2022.</p>	<p>The 1st State Level Committee meeting was held on Dt. 25.03.2022 under the Chairmanship of the ACS, H&FW Dept. and the minutes was communicated to the Member Secretary, SPCB vide Letter No.7530 Dt.05.04.2022.</p> <p>The compliances to be made by the Departments and SPCB to take follow up action.</p> <p>This matter on BMW management is also similar to the directions passed in OA No. 710-713/ 2017, thus it may be dealt combinedly.</p>	<p>In this matter, the decisions taken in the meeting under the Chairmanship of ACS, H & FW Department is to be enforced and compliance to be submitted before Hon'ble NGT as per the minute of H & FW Dept. The Dist. Level meeting to be conducted and SPCB to take follow up action at Regional Officers level.</p> <p>The authorisation application of all HCFs to be disposed of by SPCB. For defaulting units actions to be taken.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • H & FW Dept. • SPCB
3 (a)	<p>O.A. No. 593/2017 & O.A. No. 673/2018:</p> <p>(ETP, STP, FSTP and use of treated water)</p> <p>Matter on 351 Polluted River Stretches (PRS) in the</p>	<p>The total water supply in all 114 ULBs in the State of Odisha is about 1100 MLD. Assuming 80% of it to be generated sewage quantity, the total quantity of expected sewage generation from urban areas of the State of</p>	<p>As far as Polluted River Stretch (PRS) is concerned there are 19 stretches in the State identified, out of which the water quality of 12 stretches has been improved. The water quality is good. It was</p>

- 111 -

<p>Country out of which 19 PRS identified for state of Odisha on Sewage management and improvement of River water quality.</p> <p>1. SPCB has moved CPCB for deletion of 12 PRS out of 19 PRS identified. As per the decision of CMC meeting, the Hon'ble NGT is to be moved for this matter and 2 years water quality data to be submitted to CPCB by SPCB as decided in the CMC meeting.</p> <p>2. The Director, Municipal Administration intimated that the quantity of sewage generated as per the discussion being made in the CMC meeting is being worked out and will be intimated shortly.</p> <p>The progress on completion on STP and FSTP is being reported in the MPR and has been submitted up to December, 2021.</p>	<p>Odisha is about 880 MLD. Considering that the 41 % of the population is concentrated around five large cities. Odisha has gone for underground sewer systems for only five large cities (Bhubaneswar, Cuttack, Sambalpur, Rourkela, Puri) plus another town, Talcher.</p> <p>The total quantity of sewage generation in these six ULBs is 302.01 MLD against which, 13 STPs are at various stages of operation with a total treatment capacity of 370.50 MLD.</p> <p>This would lead to a surplus capacity of 68.49 MLD. Out of this, 11 Sewage Treatment Plants (STPs) are currently operational with installed capacity of 282.50 MLD and with actual utilization capacity of 106.70 MLD. Further, construction of two STPs of total capacity 88 MLD is under progress.</p> <p>The SeTPs as an alternative to sewage treatment plant have been established in several cities are supplementary treatment facilities to treat the waste from peri-urban and rural areas surrounding the cities.</p>	<p>requested to CMC to exclude the 12 Nos. of PRS and to modify the PRS from 19 to 7. In this regard, CMC has intimated to approach Hon'ble NGT with last two years water quality data for obtaining directions.</p> <p>The decisions taken in the CMC meeting including latest meeting held on 04.02.2022 is to be complied as far as the quantity of generation of sewage is concerned. Earlier it was maintained in record as 1273 MLD. In this regard, H & UD Dept. was requested to quantify the sewage generated in the ULB areas. Accordingly, H & UD Dept. has quantified as 880 MLD. The capacity utilization is less as pointed out in the CMC meeting.</p> <p>The total capacity sewage to be treated in STPs will be 302 MLD in 13 Nos. for six cities. Rest to be covered through SeTP.</p> <p>The EIC, OWSSB, has clarified that 11 Nos. of STPs are functional and two STPs, one located at Rokati, Bhubaneswar and other one located at Sambalpur will be made functional by June 2022.</p>
---	---	---

	<p>3. The detailed data on sewage treatment and gap is to be furnished with timeline for bridging the gap</p>	<p>For the rest of the 108 ULBs, the state has embarked on decentralized non sewered approach of treating black water and grey water separately. The approach was divided into two phases. The first phase focused on achieving complete black water security through Faecal Septage Management.</p> <p>The total Septage generation in non-sewered cities in urban Odisha is estimated to be 1425 KLD. Accordingly, the Government of Odisha has decided to set up 118 Septage Treatment Plants (SeTPs) in 114 ULBs, out of which 100 SeTPs with total installed capacity of 1747 KLD have been made functional so far and the rest 18 SeTPs with installed capacity 290 KLD are under construction and are targeted for completion by 30.06.2022. The difference between sewage generation as discussed in CMC meeting is quantified as 880 MLD against 1273 MLD.</p> <p>The quantity of sewage generation for the rural area to be discussed.</p>	<p>The Chairman observed that out of 880 MLD, at present 106 MLD is being treated, which is about 15 % utilisation. The Chairman desired to know about the time line for completion of 100 % treatment. The reason for non-compliance is due to incomplete connection of house hold lines with the main sewerage line. The connection is to be completed by September 2022 as stated by EIC, OWSSB.</p> <p>The Chairman directed the H & UD Dept. to intimate the gap on sewage treatment to be complied by September 2022 is to be submitted to FE & CC Dept.</p> <p>Through alternate method by SeTP installation, 100 Nos. are complete and rest 18 (10 to be complete by May 2022 and rest 8 by July 2022) are to be completed for treatment of 1425 KLD, whereas capacity is created for 1747 KLD as per H & UD Dept. The monitoring of STPs to be done.</p> <p>The quantification of generation of sewage from rural area could not be ascertained.</p>
--	---	---	---

SP

			<p>Action to be taken by:</p> <ul style="list-style-type: none"> • H & UD Dept. • WR Dept. • SPCB
4.	<p>O.A. No. 325/2015:</p> <ul style="list-style-type: none"> • WR Dept. • SPCB <p>Identification, Geo-tagging, Restoration and Rejuvenation of Water bodies (Ponds/lakes/ wetlands)</p> <p>Preparation of action plans for restoration and rejuvenation of prioritised water bodies.</p>	<p>There are 55 Nos. of water bodies identified for rejuvenation purpose out of which DoWR has 14 Nos. (1 major, 3 medium & 10 minor), FE & CC Dept. has 3 Nos. and other Departments have 38 Nos. The action plans furnished by the WR Dept. for 7 Nos. (1 medium & 6 minor). The restoration work is to be done and the estimated cost for 6 Nos. of action plan submitted by the 7 authorities amounts to Rs.1790.55 lakhs.</p> <p>Restoration work includes de-silting and de-weeding, water quality analysis and monitoring of coastal erosion.</p> <p>A meeting is scheduled today at 4 PM as moved by SPCB for review under the chairmanship of Chief Secretary for the area more than 5 Ha. SPCB to intimate the decisions taken in the meeting.</p>	<p>SPCB is monitoring water quality of ponds and submitted to WR Dept. WR Dept. is the Nodal Dept. in this matter to submit the compliance. This matter is also being reviewed by CMC meeting by NMCG and there is difference in inventorisation of ponds as per NWIC data which is 90851 as against 11 Nos. identified. The figure needs re-concillation.</p> <p>A meeting is scheduled today at 4 P.M. under the Chief Secretary and inventorisation more than 5 Ha. is to be done and budget provision is to be made. The number of water bodies is coming about 906 Nos. which needs to be monitored. The action plan is to be prepared.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • WR Dept. • SPCB
5.	O. A. No. 804/2017:	As intimated by SPCB,	The Hazardous Waste Management is almost

	<p>Hazardous Waste Management.</p> <p>There are fifteen (15) Nos. of common & captive TSDFs but two are not operating & audit is not required for one site as it is under remediation programme, i.e. Grasim Industries Limited, rest 12 TSDFs have already been audited and report to be sent to CPCB.</p> <p>The progress of sending of report to CPCB may be intimated.</p>	<p>compliance has been sent to CPCB. The MPR from January, 2022 to March, 2022 is to be submitted in prescribed proforma</p> <p>12 TSDFs (Common TSDF – 1 No., Captive TSDFs – 11 Nos.) have been audited and the audit report has already been sent to CPCB by SPCB on 06-11-2021.</p> <p>IDCO has been earmarking industrial space @ 1% of gross area in the Industrial Estates, Industrial Parks and special economic zones.</p> <p>Labour & ESI Department has identified the workers involved in recycling, pre-processing and other utilizing activities of Hazardous and Other Wastes.</p> <p>Workers involved: 493 Nos. Workers imparted safety training and health check-up conducted: 468 Nos.</p>	<p>complied. The MPR up to March 2022 has been sent to CPCB by SPCB.</p> <p>The TSDFs have been audited and report already sent to CPCB.</p> <p>The industry generating hazardous wastes should have valid authorisation and in case of violation action to be taken by SPCB.</p> <p>The Labour & ESI Dept. has intimated about the workers engaged on handling of hazardous waste and registration is made for 493 workers and health check up camps are also being organised.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • IDCO • Labour & ESI Dept. • SPCB
6.	<p>O.A. No. 360/2018</p> <p>Preparation of District Environment Plan (DEP) and State Env. Plan (SEP).</p>	<p>Revised DEPs received from districts is to be validated and the same is to be uploaded in the website. SPCB has been requested to take action.</p>	<p>The State Env. Plan (SEP) has already been prepared and submitted earlier to CPCB For improvement and updating data of each dist. the information has</p>

	<p>The improved DEPs will be uploaded in the website by 30.11.2021, as directed by the Hon'ble NGT</p>		<p>been received in prescribed proforma received from CPCB and the data to be validated. All the information has been received The DFOs, Angul, Sambalpur and Phulbani to submit the information.</p> <p>FE & CC Dept. has requested to finalise the Dist. Env. Plan and action is being taken by SPCB through an outsourced agency for finalisation.</p> <p>The Chairman directed to upload the maximum Nos. of Dist. Env. Plan to be completed, out of 30 districts before the date of personal appearance of Chief Secretary.</p> <p>Action to be taken:</p> <ul style="list-style-type: none"> • FE & CC • Health & FW • SPCB
7.	<p>O.A. No. 681/2018:</p> <p>National Clean Air Programme (NCAP) matter relating to seven (7) non-attainment cities (NACs) i.e. (Bhubaneswar, Cuttack, Angul, Talcher, Balasore, Rourkela, and Kalinga Nagar) of Odisha.</p>	<p>The district level monitoring committee has been reconstituted on Dt. 25.03.2022. The district level meeting under Chairmanship of Collectors (Commissioner, BMC for Bhubaneswar city only) is to be convened on monthly basis and report to be submitted by SPCB.</p>	<p>The Dist. Level Task Force committee monthly meeting to be convened. Regional Officers of SPCB are the Member Convener of the committee to take action. The Dist. Collectors are the Chairman of the committee except Bhubaneswar, where Commissioner, BMC is</p>

	<p>1. Member Secretary, SPCB will facilitate & ensure city level implementation committee meetings are held regularly. H&UD Department also issue advisory to the concerned commissioners and the EOs.</p> <p>2. H&UD Dept. to identify the important ULBs having significant dust pollution and to arrange water sprinkling prior to road cleaning</p>	<p>The decisions taken in the AQMC meeting (4 meetings already held) and State level steering committee meeting (2 Meetings held) is to be implemented.</p> <p>The State Action Plan is to be prepared and submitted. The matter on reduction on particulate matter concentration as proposed under NCAP to be discussed.</p> <p>Action taken for control of noise pollution during festive occasions and restriction on bursting of fire crackers to be discussed.</p> <p>The Principal Secretary, H&UD Dept. was requested on 04.03.2022 to direct all the ULBs to submit the report. The H & UD Dept. instructed on 17.03.2022 to all ULBs to submit the report. But till date 24 nos. of ULB (only one Municipal Corporation) submitted</p>	<p>the Chairman.</p> <p>There are 4 Nos. of AQMC review meeting already conducted under the Chairpersonship of ACS, FE & CC and 2 Nos. of State Level Steering Committee review meeting under the Chairmanship of Chief Secretary on the NCAP.</p> <p>MoEF & CC has intimated to submit State Action Plan and information in prescribed proforma. SPCB to submit State action plan by 30.04.2022 to the FE & CC Dept.</p> <p>The noise pollution and pollution due to bursting of fire crackers are also complied. For the control of noise pollution due to use of loud speaker equipment's like DJ, the DG Police and Commissioners of Police has to take action for the control of noise pollution. The green firecrackers to be used till the end of COVID-19 Pandemic</p> <p>There is a direction of Hon'ble NGT for use of treated water of STP during road sweeping for suppression of fugitive dusts generated so that here will be no</p>
--	---	---	---

	<p>for dust suppression purpose, treated effluent from STP is to be used.</p> <p>Director, Municipal Administration to take up the issue with all ULBs for necessary compliance at the earliest.</p>	<p>and rest not furnished which is non-compliance to the direction Dt. 03.12.2020 of NGT in the matter of O.A. No. 283/2020.</p>	<p>air pollution. In this regard as per the instruction of H & UD Dept. to all ULBs, 24 Nos. have intimated about the action taken for use of treated water for road dust suppression. The Chairman directed to obtain the information from rest ULBs and to comply the direction immediately. The matter to be placed before AQMC.</p> <p>Action to be taken:</p> <ul style="list-style-type: none"> • H & UD Dept./DMA • SPCB • DG Police (for control of Noise Pollution)
8(a)	<p>Greening of vacant space of ULBs, identification of land by ULBs and plantation to be taken up by OFDC/DFOs</p> <p>Funding to be made from DMF in the DMF district & OEMF in their areas</p> <p>Director, Municipal Administration</p> <ol style="list-style-type: none"> 1. Initiatives will be taken by the H&UD Dept. to get the proposals. 2. OFDC is to take 	<p>H&UD Dept. has intimated that under the Chairmanship of DC-cum-ACS in the meeting held on 16.08.2021 decided for road side plantation whereas area as available and also grass turfing in the available places to reduce generation of dusts.</p> <p>OFDC may be requested to take action.</p>	<p>It was decided to make greenery in available blank patches in the ULBs and OFDC has been requested to take action. The vacant spaces are to be identified in all the ULBs.</p> <p>H & UD Department to take follow of action. OFDC to intimate about the ULB wise expenditure.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • H & UD Dept.,

[Handwritten signature]

	up this on a Deposit Work basis, with an objective to reduce dust pollution in Urban areas.		• OFDC
8(b)	EA No. 13/2019 in O.A. No. 247/ 2017 Plastic Waste Management	The matter on implementation of PWMR, 2016, and action to be taken for elimination of single use plastic (SUP) was discussed on 05.04.2022 in the 2 nd State Level Task Force meeting held under the Chairmanship of Chief Secretary. Minutes awaited. Decision has been taken for preparation of State Action Plan and submission to MoEF by 30.04.2022 in the National Task Force Committee Meeting. SPCB to submit MPR for the period January, 2022 to March, 2022 in prescribed proforma.	The 2 nd State Level Task Force meeting was convened on 05.04.2022 regarding compliances made on prohibition of single use plastic (SUP). SPCB has already communicated to the Collectors about the direction of CPCB on elimination of SUP. It was decided that quantification of Plastic Waste collected is to be done and the penalty collected, quantity seized is to be furnished. The minute is under approval stage. The penalty imposed and quantity seized is to be included in the presentation to be made before Hon'ble NGT. The awareness programme to be conducted by CES in association with SPCB. Action to be taken by FE & CC Dept. to issue direction to all Collectors on implementation of the prohibition on SUP and also regarding implementation on

SPC

			<p>thickness criteria (75 micron prohibited from 30.09.2021 and 120 micron to be prohibited from 31.12.2022) and use of non-woven carry bags which shall not be less than 60 Grams per Square Meter (GSM).</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • FE & CC Dept. • H & UD Dept., • PR & DW, • CES • SPCB
8(c)	E-Waste Management	<p>a. H & UD Department has issued modalities on 08.06.2021 on handling of e-waste for different stake holders which was communicated with all ULBs.</p> <p>b. All the ULBs are intimated on 20.07.2021 to collect e-waste on a fixed day of every week, preferably on Saturday & to enter the data on waste collected on AMA SAHARA app.</p> <p>c. A public notice is issued for door to door collection of e-waste to Swachha Supervisors, / Swachha Sathis of</p>	<p>H & UD Dept. has issued circular for collection of E waste in every Saturday. They are also monitoring in "Ama Sahara" programme. Chairman desired that the quantity which is collected is to be recorded from the ULBs. The photographs during collection may be included in the presentation.</p> <p>There are 11 Nos. of dismantlers registered by SPCB and the collection centres are there. The inventorisation and monitoring to be done.</p>

		<p>the ULBs. The E-waste should not be mixed with other domestic waste and it should be kept isolated throughout the week. The ULBs shall store in a isolated place in the MRF Centre with a signage of "E-WASTE CORNER". The notice was published in "The New India Express" dt.21.09.2021 and Dharitri 21.09.2021</p> <p>As per the information received from SPCB authorisation to 11 Dismantler-cum-Collection Centre has been granted by the State Pollution Control Board and 25 captive collection Centre under EPR authorisation granted by CPCB are functioning in the State.</p>	<p>Action to be taken by:</p> <ul style="list-style-type: none"> • H & UD Dept. • SPCB
--	--	--	--

The Director- Env.- Cum Special Secretary requested to all Departments to nominate one Nodal Officer with contact Nos. and email address and to intimate Director, Env.- Cum- Special Secretary, FE & CC Dept. for smooth co-ordination among Departments. From the FE & CC Dept. the Senior Scientists to coordinate the matter with other Depts.

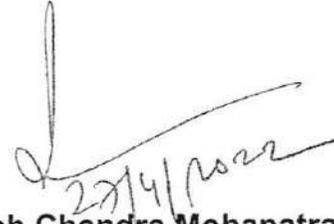
Concluding remarks: The Chairman desired that the ACS, H & FW Dept., ACS, FE & CC, Principal Secretary, H & UD Dept., Principal Secretary PR & DW Dept. may remain present on the date of appearance before Hon'ble NGT and prior to that presentation will be made ready and submitted before the Chief Secretary. It is also intimated that there will be discussions in the meeting on Solid Waste Management in Villages, Bio mining of Legacy Waste, River Water Pollution particularly Mahanadi and other rivers etc. as it has been emphasized during the Hon'ble NGT Chairperson visit to SPCB. During the presentation photographs will be placed with point wise information.

- 20 - 121 -

Sp

The Principal Secretary, PR & DW Dept. also intimated that status will be submitted and Director and Additional Secretary from the Dept. will remain present and submit the photographs. As per the direction of Chief Secretary, ground water recharge done in rural areas is to be included and Principal Secretary, PR & DW Dept. intimated to obtain information from MGNREGA website and also intimated that State of Odisha has adopted SeTP for treatment of sewage is accepted as a model method for the whole country. The representative photographs of SeTP and how it is managed for treatment is to be included. As decided the villages covered in whole of the State and time line to achieve the gap is to be addressed with vehicles purchased, used for waste collection purpose with involvement of SHGs, Women and Transgenders. The Additional Secretary, H & UD Dept. intimated that in "Mo Khata" for use as manure they have made an income of about Rs. 2.58 Crore. This also creates employment generation for women"s relating to waste management. The ground water recharge in rural area is done from the excess water discharged from bore well through soak pit is to be included. The action taken by CES for conducting the awareness camps involving Eco Clubs are to be included in the presentation regarding Plastic Waste Management on elimination of SUP.

The meeting ended with vote of thanks to the Chair and also to the Participants.



(Shri Suresh Chandra Mohapatra, IAS)

Chief Secretary, Odisha

← 122 -

- 21 -

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0005-2020/ 21185 /FE&CC,

Dt. 29.11.22

From

Dr. K. Murugesan, IFS
Director, Environment-cum-Special Secretary to Govt.

To

The Additional Chief Secretary to Govt., Department of Water Resources
The Principal Secretary to Govt., Panchayati Raj & Drinking Water Department
The Principal Secretary to Govt., Housing & Urban Development Department
The Principal Secretary, Works Department
The Principal Secretary, Industries Department
The Principal Secretary, MSME Department
The Principal Secretary, RD Department
The Commissioner-cum-Secretary to Govt., Health & Family Welfare Department
The Commissioner-cum-Secretary to Govt., Labour & ESI Department
The Commissioner-cum-Secretary to Govt., Fishery & ARD Department
The Director, Municipal Administration, H&UD Department
The Director of Industries, Odisha, Cuttack
The Director of Mines & Geology, Govt. of Odisha, Bhubaneswar
The Director, Public Health, Health & Family Welfare Department
The Director of Factories & Boilers, Unit-3, Bhubaneswar
The Chief Engineer, HH, GIS & CEM, Secha Sadan, Bhubaneswar
The Member Secretary, Odisha Water Supply and Sewerage Board, Bhubaneswar
The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
The Director, Centre for Environmental Studies
The Managing Director, OFDC, Bhubaneswar
The Director, Minor Mineral, R & DM Department
The Chief General Manager, OSDMA, Bhubaneswar

Sub: Minutes of 7th Review Meeting of Environment Monitoring Cell (EMC) held on **18.11.2022 at 11:45 AM** in 2nd floor Conference hall of the Lokseva Bhawan, Bhubaneswar under the Chairmanship of the Chief Secretary, Odisha.

Ref: This Department Letter No. 20279 dt.15.11.2022

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the minutes of 7th Review Meeting of Environment Monitoring Cell (EMC) held on **18.11.2022 at 11:45 AM** in the 2nd floor Conference hall of the Lokseva Bhawan, Bhubaneswar under the Chairmanship of the Chief Secretary, Odisha in the matter of compliance of OA No. 606 of 2018 and other related cases.

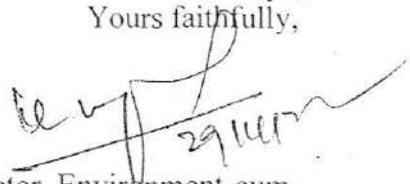
The compliance to the minutes may be furnished latest by **07.12.2022** in both PDF and MS Word format in email: env1992@gmail.com for preparation of reply to be filled before Hon'ble NGT. It is further to intimate that the personal appearance of Chief Secretary

is fixed to 27.01.2023, 10.30AM in VC mode. In case any information/ clarification required, the Senior Scientists, FE&CC Department may be contacted.

This is for your kind information and necessary action.

Enclosed: As above.

Yours faithfully,


Director, Environment-cum-Special Secretary to Govt.

Memo No. 21186 / FE&CC, Dt 29.11.22

Copy along with minutes forwarded to the Member Secretary, CPCB, East Arjun Nagar, Delhi, 110032 for information and necessary action.


Director, Environment-cum-Special Secretary to Govt.

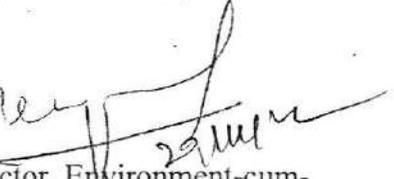
Memo No. 21187 / FE&CC, Dt 29.11.22

Copy along with minutes forwarded to Executive Director, National Mission for Clean Ganga, office at Dhyanchand Stadium, India Gate New Delhi, 110001 for information and necessary action.


Director, Environment-cum-Special Secretary to Govt.

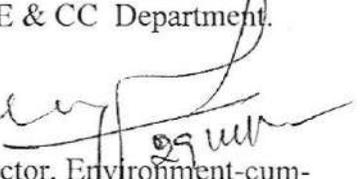
Memo No. 21188 / FE&CC, Dt 29.11.22

Copy forwarded to the Officer on Special Duty (OSD) cum Special Secretary to Chief Secretary, Odisha for kind information of the Chief Secretary.


Director, Environment-cum-Special Secretary to Govt.

Memo No. 21189 / FE&CC, Dt 29.11.22

Copy forwarded to the Senior PS to the Additional Chief Secretary, FE&CC Department for kind information of the Additional Chief Secretary, FE & CC Department.


Director, Environment-cum-Special Secretary to Govt.

Forest Environment and Climate Change Department

Govt. of Odisha

Minutes of 7th meeting of Environment Monitoring Cell (EMC) held on 18.11.2022 at 11.45 AM in the 2nd Floor Conference Hall of Lok Seva Bhawan under the Chairmanship of Chief Secretary, Odisha

The 7th meeting of Environment Monitoring Cell (EMC) was held on 18.11.2022 under the Chairmanship of Shri Suresh Chandra Mahapatra, IAS, Chief Secretary, Odisha to review the matter of O.A. No. 606/2018 on the status of compliance of Solid Waste Management practice, Sewage Treatment, Restoration and Rejuvenation of Rivers (19 Nos. of Polluted River Stretch), Plastic Waste, Bio-medical Waste including COVID-19 waste, C & D Waste, E-Waste, Hazardous Waste, Air quality Management in 7 Non-attainment cities, Regulating illegal Sand Mining activities in Rivers including Subarnarekha, Industrial Pollution Control (ETP), District Environment Plan & State Environment Plan, Steps taken for prevention of Industrial Accidents etc. Dr. K. Murugesan, IFS, Director, Environment cum Special Secretary, Forest, Environment & Climate Change Department welcomed to the Members intimating the date of personal appearance of Chief Secretary has been fixed on **27.01.2023, 10.30 A.M. by VC mode** before Hon'ble NGT and compliance to be filed on achieving the gap on different Waste Management Rules and Sewage Management of the State etc. The Chief Secretary also directed to make the compliance ready within time so that it will be presented before Hon'ble NGT.

It was also apprised to all the members regarding the completion of time line as per Rule 22 of SWM Rule, 2016 as intimated in the last meeting. The Central Monitoring Committee (CMC) headed by Secretary, Ministry of Jal Shakti, Govt. of India, is reviewing the progress made on solid waste management, sewage management and the last one is reviewed in 14th meeting held on 20.09.2022 and NMCG is co-ordinating the matter. In this regard, it is submitted that SPCB is submitting the progress report on monthly basis in the prescribed proforma to NMCG and the last **MPR up to September, 2022** is submitted vide SPCB Letter **No. 19813 dt. 28.10.2022**. Follow up action to be taken up by SPCB for submission of monthly / quarterly report in the format as prescribed by CPCB in time.

Thereafter, the compliance to the minutes of 6th EMC meeting held on Dt. 07.04.2022 was discussed case wise and further progress to achieve the gap and the decisions taken thereof are presented as below:

Sl. No.	Decisions of the 6 th meeting of EMC held on 07.04.2022	Compliances made by the Departments	Progress made so far and decisions
1(a)	O.A. No. 606/2018,	For 115 Nos. of ULBs the solid waste quantity	The Special Secretary, H & UD Dept. intimated about

← 125 -

<p>Compliance of Municipal Solid Waste Management Rules, 2016</p>	<p>generated is reported to be 2227 TPD. The achievement on legacy waste management, Bio-mining, Bio Composting through MCC, MRF, declaration of Model Cities and Towns etc., tagging of GPs with ULBs for collection of wastes and status is reviewed in the meeting. The quantity of waste processed is 1955 TPD which is 88 % achievement. Latest status is placed as follows:</p> <p>(A) Total MCC:</p> <p>a. Proposed- 278 Nos. with treatment capacity 1296 TPD</p> <p>b. Functional- 250 Nos. with treatment capacity 1169 TPD</p> <p>c. To be Functional- 28 Nos. with treatment capacity 127 TPD</p> <p>(B) Total MRF</p> <p>a. Proposed- 219 Nos. with capacity 2250 TPD</p> <p>b. Functional- 212 Nos. with capacity 2180 TPD</p> <p>c. To be Functional - 07 Nos. with capacity 70 TPD</p> <p>N.B: (a)= (b) + (c)</p> <p>The installed capacity of each MCC is 5 TPD.</p> <p>Model Cities- 3 Nos.</p> <ul style="list-style-type: none"> • Bhubaneswar 	<p>the status of waste treatment completed in 115 nos. ULBs come to 88%. The balance MCC and MRF to be made operational by 31.12.2022. It is submitted that 100 % door to door collection and segregation process is adopted and by selling of "Mo Khata" Rs. 3 Crore of income has been made by the ULBs. and another Rs. 1 Crore of income made by selling dry wastes. The chairman desired that no outside dumping of waste shall be made and steps to be taken for proper disposal.</p> <p>As far as legacy waste is concerned the quantity to be remediated is 38,96,448 MT to be completed on 76 Nos. of ULBs and action plan has been submitted to Govt. Of India.</p> <p>The H & UD Dept. has invited RFP for geo-technical and drone survey for 6 Nos. of pilot ULBs in two stages. The ULBs decided are Cuttack (MC), Berhampur (MC) and Puri (M) in package I, Sambalpur (MC), Bhadrak (M) and Balasore (M) in Package II. The remediation status completed for Vyasnagar (M) is 0.5 Lakh MT and at Rourkela (MC) it is 33576 MT comes to 54%. For Bhubaneswar (MC), the agency is selected.</p>
---	---	---

← 126 -

		<ul style="list-style-type: none"> • Berhampur • Rourkela <p>(All above are Municipal Corporations)</p> <p>Model Towns- 3 Nos.</p> <ul style="list-style-type: none"> • Dhenkanal (Municipality) • Jajpur (Municipality) • Chhatrapur (NAC) <p><u>Legacy Waste Dump site:</u></p> <p>No. of dump site- 76</p> <p>Waste dumped- 38,96,448 MT</p> <p>Dump site cleared- 1 No.</p> <p>Site where Bio mining commenced- 2 Nos.</p> <p>Time frame for clearing- By December 2025.</p> <p>Bio-Methanation: Nil</p> <p>RDF- Nil</p> <p>Waste to Energy (WTE) Plant: Nil</p>	<p>The Model cities and Towns are to be developed as per action plan and further to be extended to other areas.</p> <p>The sanitary land fill site (1 No.) at Berhampur is to be developed with integrated solid waste management practice.</p> <p>The Chairman emphasised for making adequate budget allocation to be made by H & UD Dept. for incurring expenditure on year wise basis for integrated solid waste management practice for the State and to achieve the 100 % gap and to intimate to FE & CC Dept. for submission before Hon'ble NGT.</p>
1(b)	PR & DW Department (Compliance to Solid Waste management)	<p>The SWM is implemented all over the GPs through SBMG Phase II programme with implementation of <u>Odisha Rural Sanitation Policy, 2020</u>. Target has been fixed for achieving proper SWM through SBMG programme as 60 % villages by FY 2022-23 and all 100 % by FY 2023-24.</p>	<p>Under the Rural-Urban convergence, the solid waste management practice is adopted in the Gram Panchayats.</p> <p>The GPs are tagged with the ULBs for management of solid wastes particularly plastic wastes.</p> <p>A joint advisory from H & UD and PR & DW Dept.</p>

		<p>As on date 12,010 (25.7%) villages have initiated SWM activities in the State at the community level, including arrangements for bio degradable management.</p> <p>SHGs have been tagged in 4086 GPs (60.01%) to manage community SWM assets for Plastic Waste management.</p> <p>Mass cleaning in GPs is encouraged.</p> <p>During FY 2019-20, 90 GPs have been identified as compliant to SWM Rules.</p> <p>Source segregation of waste, door to door collection handing over to ULBs all recyclable waste including plastic waste adopted. All GPs. Are tagged with MRF centres of ULBs.</p>	<p>has been issued to all districts via letter No. 8667 dt. 28.05.2021.</p> <p>24051 Nos. of community compost pits and 4,28,893 Nos. of house hold compost pits constructed for bio degradable waste.</p> <p>In 1306 GPs. HH and institutional level collection of plastic waste initiated.</p> <p>14609 waste segregation sheds done for storage of dry waste.</p> <p>13844 vehicles (mostly tricycles) purchased for collection and transportation of dry waste.</p> <p>The Chairman emphasised to make adequate budget provision with year wise expenditure plan for compliance of SWM Rules, 2016. The same to be intimated to FE & CC Dept. so as to include in the compliance before Hon'ble NGT.</p>
1 (c)	<p>O.A. No. 606/2018</p> <p>(Para 25, order dt. 16.01.2019)</p>	<p>Matter on Construction and Demolition Waste Management.</p>	<p>The generated C & D Wastes are stored at the designated locations of ULBs and are used for construction of road sub grade, temporary pathways and raising of low-lying areas. There are two Nos. of waste utilisation units functioning at Bhubaneswar Municipal Corporation and Jatni Municipality for</p>

			<p>manufacture of bricks having total capacity of 4 TPD. All the ULBs are to take action and dumping near road side is to be checked.</p> <p>Action:</p> <ul style="list-style-type: none"> • H & UD Dept. • SPCB
2(a)	<p>O.A. No. 593/2017, Paryavaran Surakhya Samiti & anr. Vrs. UOI & Ors.</p> <p>&</p> <p>O.A. No. 673/2018,</p> <p>In Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted:</p> <p>CPCB.</p> <p>(ETP, STP, FSTP and use of treated water)</p> <p>Matter on 351 Polluted River Stretches (PRS) in the Country out of which 19 PRS have been identified for state of Odisha.</p>	<p>The total quantity of Sewage generation of the State 880 MLD in the State from 115 Nos. of ULBs. The treatment adopted through STP and FSTP. The capacity for treatment has been made through 13 Nos. of STPs, capacity is 370.50 MLD to be installed in six No. of cities. The cities are Bhubaneswar MC- 183.5 (5 nos.), Cuttack MC- 85 (3 Nos.), Sambalpur MC- 40 (1 No.), Rourkela MC- 40(1 No.) Puri- 20.0 (2 Nos.) and Talcher- 2.0 (1 No.). Total 11 Nos. of STPs having treatment capacity of 282.50 is completed and 2 STPs of 88.0 are under construction (Unit in MLD).</p> <p>The capacity utilisation of STPs is 134.18 out of 282.50 MLD.</p> <p>There will be 119 Nos. of FSTP to be installed with capacity of 2057 KLD (2.057 MLD). From the above 103 Nos. FSTP completed with 1797 KLD (1.797 MLD). Rest 16 Nos.</p>	<p>The matter on achieving the gap on sewage treatment was discussed and the Chairman directed the H & UD Dept. to take action with allocation of budget provision.</p> <p>As far as Polluted River Stretch (PRS) is concerned there are 19 stretches in the State identified, out of which the water quality of 12 stretches has been improved. The CMC reviewed the status for exclusion of 12 Nos. of PRS and to approach Hon'ble NGT with last two years water quality data for obtaining directions.</p> <p>The improvement of river water quality of river Kathajodi to make it as a model river has been discussed and steps to be taken for stoppage of waste water discharge at various points responsible for degradation of water quality.</p> <p>The State coastal action plan has been submitted to</p>

	(Disposed of 22.02.2021)	<p>of FSTP under construction is 260 KLD (0.26 MLD).</p> <p>The total treatment capacity in 13 STPs+119 FSTPs will be of 372.56 MLD. Rest <u>507.44 MLD (Total Gap)</u> will be treated through <u>Grey water management</u> system which is under piloting stage.</p>	<p>CPCB and comments as been received. After compliance, the same it is to be re-submitted by SPCB.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept. • WR Dept. • SPCB
2 (b)	<p>O.A. No. 673/2018</p> <p>(Information furnished in monthly MPR)</p>	<p>The Central Monitoring Committee (CMC) is also reviewing the matter on following points:</p> <p>i. Identification of polluting sources including drains contributing river water pollution</p> <p>ii. Water quality of Rivers, its tributaries, drains with flow details and ground water quality in the catchment of Polluted River</p> <p>iii. Ground Water Regulation (checking illegal abstraction)/ Good irrigation Practice.</p>	<p>The information is provided in the MPR by SPCB on monthly basis to NMCG</p> <p>The drains are coming under different Depts. are to be maintained</p> <p>The water quality of identified polluted river stretch and other major rivers of the State are monitored and result is submitted along with the MPR to the NMCG and copy to CPCB. The information in RRC website to be updated.</p> <p>The Ground water regulation is made by an Act namely "The Odisha Ground Water (Regulation, Development and Management) Act, 2011" with committees constituted for control of ground water abstraction</p>

← 130 →

			by the industries. The industries are not allowed for ground water drawl.
		iv. Good irrigation Practice	The WR Dept. is monitoring the river water flow through the Dept. Engineers. in all seasons. The good irrigation practice is implemented.
		v. Rain Water harvesting	The recharge of ground water through ground water recharge structures (GWRS) in the Tanks/ and Ponds/ Recharge Wells done for 332 Nos. of Recharge Shaft programmed and constructed up to 332 Nos. and Roof Top Rain water harvesting system adopted for Govt. and Non-Govt. buildings.
		vi. Demarcation of flood plain and removal of illegal encroachments,	The flood plain demarcation for removal of encroachments is done in Gangua nullah. The Revenue authorities are moved for making the land free from encroachments
		vii. Maintenance of minimum e-flow	It is maintained through integrated water shed management programme.
		viii. Plantation activities along with the rivers and Development of Bi-diversity Park.	About 4900 seedlings have been planted along the drainage canals by Khordha Drainage division during monsoon. A total Nos. of 1094699 Nos. of saplings were planted in

			the bank of rivers, dam, barrage, canal sites etc., out of which 329962 are existing (30.14 % survival rate). The green "Mahandi" programme is to be implemented.
		ix. Reuse of Treated Water and ETP status of Industries.	The quantity of waste water generated from polluting industries of 806 MLD is recycled or used for tree plantation purpose.
		x. Action plan for Coastal States (O.A. No. 829/2019) for 480 Km. stretch in Odisha.	The draft Coastal management action plan is submitted to CPCB on 10.06.2022 by SPCB and comments received on 03.10.2022. Submission of revised plan to CPCB to be expedited by SPCB.
		xi. Regulation on Mining Activities.	The mines are covered under provision of obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from SPCB under Water and Air Act (in short). The pollution control measures adopted is monitored by SPCB with directions. The satellite based surveillance is adopted in the State to prevent illegal mining activities.
		xii. Action against polluters, law violators and officers responsible for failure on monitoring.	The industries violating consent conditions are issued with show cause notices including issue of closure direction by SPCB in case of non-compliance.

		xiii. Maintenance of Grievance redressal Portal.	As per the portal no grievance is filed by any of the complainant.
3.	<p>O.A. No. 325/2015: Lt. Col. Sarvadaman Singh Oberoi Vrs. Uol.</p> <p>(Disposed of 18.11.2020)</p> <p>Restoration and Rejuvenation of water bodies/ ponds. Preparation of action plan and monitoring of water quality.</p>	<p>WR Dept. has intimated that water quality test for 906 water bodies having more than area of 5 Ha. is to be conducted.</p> <p>In the 2nd meeting held under the chairmanship of the Chief Secretary on 07.04.2022, the water quality test to be conducted for 281 Nos. of ponds/ water bodies having area more than 10 Ha. on priority basis.</p> <p>The details on geo location, at GP level has been intimated to H & UD Dept. and PR & DW Dept. on 22.06.2022. For, 281 Nos. of water bodies the water sample to be collected in co-ordination with concerned RO, SPCB for sampling and analysis.</p>	<p>For collection of water samples, Depts. were intimated to submit it to SPCB for water quality analysis. The same to be expedited.</p> <p>The number of water bodies coming under H & UD and PR & DW Dept. are to be intimated to WR Dept. for inventorisation.</p> <p>The ACS WR Dept. intimated that the Executive Engineers from the Dept. to collect water samples and submit to SPCB for analysis. The restoration work to be done.</p> <p>Action by:</p> <ul style="list-style-type: none"> • WR Dept. • SPCB • H & UD Dept. • PR & DW Dept.
4 (a)	<p>(i) O.A. No. 710 to 713/ 2017, Shailesh Singh Vrs. Sheela Hospital and Trauma Centre, Shahjahanpur & Ors.</p> <p>&</p> <p>(ii) O.A. No. 72/</p>	<p>Management of Bio-Medical waste and COVID-19 waste respectively. The authorization status has been furnished by SPCB and for Govt. HCFs by Director, Public Health, Odisha.</p> <p>Establishment of adequate CBWTF in the State.</p>	<p>The applications received for authorisation for HCFs to be decided by SPCB for grant/ refusal. Actions to be taken for non-complying units by SPCB.</p> <p>Presently there are 6 Nos. of functional CBWTFs in the State. 5 clusters have</p>

	<p>2020, In: Re Scientific disposal of Bio- Medical Waste arising out of COVID 19 treatment- Compliance of BMW Rules, 2016.</p> <p>(Disposed of 18.01.2021)</p>	<p>Implementation of Bar Coding system.</p> <p>Review on BMW management in the State by State Level Monitoring Committee under the Chairpersonship of Commissioner cum Secretary, H & FW Dept.</p> <p>Dist. Environment Plan and State Environmental Plan: data validation from time to time.</p>	<p>been identified by H & FW Dept. for establishment of new units in different zones to cover all the areas of the State.</p> <p>For implementation of Bar Coding system, OCAC, Bhubaneswar has developed the software at a cost of Rs. 22.45 Lakh. The required equipment/ instrument like weighing machine, printer etc. with empaneled vendor lists have been provided by OCAC. The pilot study is going on at Capital Hospital, Bhubaneswar & DHH, Khurda from 1st week of October 2022 after which districts will be instructed to procure the same before launching the software and establishing connectivity with SPCB and to CPCB server.</p> <p>As per D.O. letter of MoEF & CC No. 20/04/2021- HSMD dt. 14.10.2022 action to be taken for gap analysis on the new CBWTF establishment by relaxing the 75 Km. distance criteria. All the CBWTF will have prior EC from SEIAA, Authorisation, CTE & CTO from SPCB.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & FW Dept., • H & UD Dept. • SPCB
--	---	---	---

- 12 -
← 134 -

4 (b).	Installation of OCEMS for the emission monitoring in CBWTF and connection to SPCB and CPCB data server on real time basis.	<p>Installation of OCEMS at three Govt. Medical Colleges and Hospitals (VIMSAR, MKCG & SCB) done and data transfer system connected to SPCB server.</p> <p>The private CBWTF installed at Khurda with analysis of parameters CO, CO₂, and Temperature is connected to SPCB server.</p>	<p>The data transfer from OCEMS to server of SPCB and ultimately to CPCB server is to be completed.</p> <p>In case of excess emission observed, immediate measures to be taken to maintain within prescribed standard.</p> <p>All newly proposed CBWTF will install OCEMS with data transfer system to server at the initial stage of establishment.</p> <p>The monitoring to be done by SPCB as per schedule and data to be validated.</p> <p>Action by:</p> <ul style="list-style-type: none"> • Health & FW Dept. • SPCB
4 (c).	Compliance status of Veterinary hospitals on BMW management	<p>As per F & ARD Dept., 58 Nos. of Veterinary Hospitals are operating with valid Authorisation from SPCB. The Colour coded bins are provided. Autoclaves and Incinerators are installed and operated for treatment.</p> <p>There are about 500 No. of dispensaries and LI centres where de-centralised treatment system is to be adopted. The MoU is to be signed with CBWTF.</p>	<p>The Veterinary Hospitals up to Division and Sub Divisional level are covered under BMW management. The dispensaries and LI centres are to be tagged with CBWTF facility.</p> <p>The Autoclaves and Incinerators are used for treatment purpose effectively.</p> <p>Action by:</p> <ul style="list-style-type: none"> • F & ARD Dept. • SPCB
4 (d).	Functional status	ETP/ STPs are operating in	The 3 Nos. of Medical

- 4 -
- 135 -

	<p>of ETP & STP in Govt. hospitals.</p> <p>It was decided that all districts and sub-divisional Hospitals will be covered by establishing the STPs and ETPs. The Works dept. to take up the construction of ETP and STP.</p>	<p>7 hospitals. 30 DPRs are already prepared by OWSSB and submitted to Works Dept. for budget estimate to execute the construction work at DHHs.</p> <p>For preparation of DPR for other hospitals more than 30 beds also Works Dept. has been requested for intimating cost of development for taking action on budget allocation.</p> <p>The CE (Works) conducted a meeting in this regard to expedite the work and Govt. to be moved for approval of adequate funds.</p>	<p>Colleges are having ETP and STPs. ((i) SCB MCH, Cuttack, (ii) VIMSAR MCH, Burla & (iii) MKCG MCH, Berhampur).</p> <p>Another 4 Nos. at DHH, Sundargarh, RGH, Rourkela, Capital Hospital, Bhubaneswar and BMGH, Chandpur are having the facility. (Total- 7 Nos.).</p> <p>The hospitals above 30 beds are to be covered and CHCs are included. There is an allocated budget provision of about Rs. 200 Crore for which tendering process is to be completed by Jan-Feb 2023 end as directed by the Chairman.</p> <p>The Works Dept. to execute the same. It was decided for identification of vacant space inside the hospitals for installation of ETP & STP. The budget estimate to be finalised and intimated to FE & CC Dept.</p> <p>Action to be taken:</p> <ul style="list-style-type: none"> • H & FW Dept. • Works Dept. • SPCB
4 (e)	<p>O. A. No. 180/2021, Mukul Kumar Vrs. State of U.P. & Ors.</p> <p>(Disposed of on</p>	<p>The State Level Monitoring Committee reviewed the matter on 25.03.2022 including proper management of COVID 19 wastes.</p>	<p>The Commissioner cum Secretary, H & FW Department is reviewing the matter along with O.A. No. 710-713/ 2017 on BMW management. There</p>

	<p>07.01.2022)</p> <p>Bio-Medical, COVID 19 Waste Management</p> <p>The State Level Committee and Dist. Level committees were constituted on Dt. 15.03.2022 for monitoring.</p>	<p>Gap on treatment of BMW of 3733.2 kg/day is addressed.</p> <p>The Annual Return of 2021 has been submitted to CPCB.</p> <p>The report on Dist. Level Monitoring Committee may be apprised where Collector and DM is Chairman and RO, SPCB is member convener. All HCFs to comply.</p>	<p>are 19 Nos. Dist. Level committee meeting already conducted so far at the Dist. Level for proper management of COVID 19 wastes.</p> <p>All HCFs are adhering to the norms of COVID 19 guideline and monitoring to continue till end of pandemic period. Sensitization is done to all HCFs through VC mode with communication of guidelines including leaflets for display. Periodic review is made at Govt. Level. All precautions are adopted for treatment of wastes.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & FW Dept. • SPCB
5.	<p>O. A. No. 360/2018 (Shree Nath Sharma Vrs. UOI.)</p> <p>Preparation of District Environment Plan and State Environment Plan</p>	<p>The State Environment Plan has already been submitted earlier to CPCB.</p> <p>For up-dating of information from time to time of each dist. CPCB has provided proforma.</p> <p>Direction from Hon'ble NGT to upload the improved DEPs in the website by 30.11.2021.</p> <p>The matter is linked to Bio Medical Waste management for data up-dation.</p> <p>Information not submitted</p>	<p>Two districts have submitted information with proper data. Other districts are requested to submit the information in same line.</p> <p>To expedite the matter, the DFO's to take action.</p> <p>The ACS, FE & CC may review the matter with the Collectors/ DFOs. The DEPs to be uploaded immediately in the website for compliance.</p> <p>Action to be taken:</p>

- 13 -
- 137 -

		by Collectors to be reminded.	<ul style="list-style-type: none"> • FE & CC • Health & FW • SPCB
6 (a).	<p>O.A. No. 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15. (disposed of on 08.04.2021)</p> <p>Seven non-attainment cities (NACs) identified are i.e. Bhubaneswar, Cuttack, Angul, Talcher, Balasore, Rourkela, and Kalinga Nagar.</p>	<p>Report submitted by SPCB on Action taken on (i) installation of monitoring stations, (ii) completion of CC and SA studies, (iii) Shifting, prohibiting type of activities beyond carrying capacity. (iv). Effectiveness of PGRPs, (v). Timeline for execution of the action plans and recovery of compensation for delay, addressing in gap in Control of noise pollution, (vi). Afforestation drives utilising CAMPA funds, (vii). Effective implementation of ERS, (viii). Remediation of legacy waste sites etc.</p> <p>The 5th AQMC meeting was held on 09.11.2022 under the Chairpersonship of ACS, FE & CC to review the progress on ranking of cities and uploading self assessment report in PRANA portal as per timeline fixed as 15.11.2022.</p>	<p>The NCAP is for improvement of air quality in the non-attainment cities.</p> <p>The DLMC constituted on 25.03.2022 to conduct regular review meetings for the identified cities.</p> <p>The MoEF & CC has issued guidelines vide OM dt. 25.08.2022 with previous OM dt. 17.09.2021 on release and utilisation of funds and sector wise activities to be taken up at different levels as stated at Annexure 6 and procedure on fund utilisation at Annexure 7, which has been circulated vide FE & CC Dept. letter No. 16296 dt. 12.09.2022 to all concerned.</p> <p>Steps to be taken for improvement on air quality in identified 7 non-attainment cities as per the action plan.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept./ DMA • SPCB • Home Dept.
6 (b).	O.A. No.	Matter on use of treated	The H&UD department will

- 14 - 138 -

	<p>283/2020, R.S. Virk Vrs. CPCB.</p> <p>(Disposed of 03.12.2020)</p>	<p>water of STP for dust suppression purpose. H & UD Dept. to instruct ULBs to submit report.</p>	<p>procure / hire vehicle for use for treated water of STP for dust suppression purpose. As intimated the treated water generated (208 KLD) from FSTP is used for tree plantation purpose inside the premises and about 34 KLD used for road dust suppression purposes.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept. • SPCB
6 (c).	<p>O.A. No. 773/2018, Metro Transit Parking Vrs. SDMC, (Compliance of order dt. 21.08.2020)</p>	<p>Policy on parking and traffic congestion matter to be taken up to control air pollution in Non-attainment Cities.</p>	<p>For non-attainment cities, the policy to be implemented in order to control air pollution in non-attainment cities.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept.
6 (d).	<p>OA No. 67/2019, Sumit Kumar Vrs. State of HP :</p> <p>(State Fuel Policy on use of Pet Coke and Furnace Oil)</p>	<p>The State Fuel Policy has been notified vide notification no 7485 dt. 12.04.2021 for implementation as per order of Hon'ble NGT in compliance to Supreme Court direction. The matter is being monitored by the Supreme Court in M.C. Mehta case. An amendment was also made vide notification No. 16485 dt. 16.09.2021.</p>	<p>The provisions of State Fuel Policy to be adhered to by the industries. The time line prescribed for switching to cleaner fuel is to be complied by the industries and monitoring to be done by SPCB.</p> <p>The gas pipeline work in the districts is undertaken by GAIL. It has reached maximum of 21 Nos. of districts and rest to be completed shortly. The industry to use the industrial gas as per time schedule.</p>

-17-

← 139 →

			<p>Action by:</p> <ul style="list-style-type: none"> • SPCB
6 (e).	<p>OA No. 249/2020, Tribunal on its own motion Vrs. MoEF.</p>	<p>Direction issued from FE & CC Dept. vide letter No. 15831 dt. 07.09.2022 for the control of noise pollution due to bursting of fire crackers including maintaining ambient air quality. Monitoring to be done by SPCB during pre on the day and post festive occasions.</p>	<p>The monitoring results on air quality and noise to be reported by SPCB. Preventive actions to be taken.</p> <p>Green fire cracker to be use till end of COVID 19 pandemic.</p> <p>Action by:</p> <ul style="list-style-type: none"> • SPCB
6 (f).	<p>O. A. No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels".</p> <p>(disposed of 29.08.2022)</p> <p>CEPI Score:</p> <p>< 70 - Critically Polluted Area (CPA)</p> <p>Between 60 - 70: Severely Polluted Area (SPA)</p> <p>>60: Other Polluted Area (OPA)</p>	<p>The matter was stayed by Supreme court which was disposed of on 25.02.2022 with directions.</p> <p>Thereafter, the Hon'ble NGT also disposed the matter on 29.08.2022 directing to take action to bring the area to normal situation.</p> <p>Environmental compensation as per law should be assessed against the defaulting and polluting industries and amount so recovered shall be used for remediation, rejuvenation and restoration of already damaged environment in the area of respective industrial clusters.</p>	<p>In the state,</p> <p>i. CPA- Nil</p> <p>ii. SPA- 2 Nos., Cities are</p> <ul style="list-style-type: none"> • Ib Valley- 66.35 • Paradeep- 60.61 <p>iii. OPA- 3 Nos., Cities are</p> <ul style="list-style-type: none"> • Jajpur-49.62, • Angul-Talcher-46.43 • Jharsuguda-37.20 <p>Basing on the CEPI score areas are identified. In this matter for Paradeep and Ib valley area latest status to be reviewed. Environmental compensation to be levied from the defaulting industries to improve the environment as per the direction of Hon'ble NGT.</p>

- 140 -

			<p>Action by:</p> <ul style="list-style-type: none"> • SPCB
6 (g).	<p>Greening of vacant space of ULBs, identification of land by ULBs and plantation to be taken up by OFDC/DFOs.</p> <p>Funding to be made from DMF in the DMF district & OEMF in their respective areas.</p>	<p>Follow up action to be taken for identification of vacant patches inside the ULB areas with Budget allocation/ provision to be made from DMF/ OEMF Fund.</p>	<p>It was intimated that steps are being taken for grass turfing at Bhubaneswar and Rourkela.</p> <p>H & UD Department has intimated that the action plan has been submitted to OFDC for taking action. The DMA has intimated to Collectors and Executive Officers of ULBs to vide letter No. 19299 dt. 18.11.2022 to take action on greening activities in the vacant spaces of the ULBs.</p> <p>OFDC to submit the ULB wise expenditure to H & UD Dept. for allocation of budget provision. OEMF and DMF funds to be provided.</p> <p>The pavement through tile blocks is also suggested. Matter to be expedited.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept./ DMA, • OFDC
7.	<p>O. A. No. 804/2017, Rajeev Narayan Vrs. UOI & Ors. (Disposed of on 29.01.2021) Hazardous</p>	<p>SPCB has submitted MPR to CPCB vide letter No. 19673 dt. 26.10.2022.</p> <p>IDCO has been requested for allocation of shed in existing and upcoming industrial Estates.</p>	<p>Safety audit to be continued as per schedule. Action to be taken against defaulting industries operating without valid authorisation or in case of non compliance thereof by SPCB.</p>

-17
← 141 →

	<p>Waste Management.</p> <p>Authorisation status.</p> <p>Safety audit of Hazardous Waste disposal site including TSDF.</p> <p>Identification and earmarking of site in industrial Estates for handling hazardous wastes.</p> <p>Registration of workers.</p>	<p>A clarification is sought from CPCB as per the observation of Labour Commissioner for implementation of Rule 5 (2). Matter to be expedited.</p> <p>As per observation of Hon'ble NGT, SPCB needs to take cognizance of aspects while enforcing the relevant rules on domestic hazardous waste and from e-waste rules like fluorescent lamp other mercury containing lamp and also, preparation of HW inventory and other interventions.</p>	<p>The Labour & ESI Dept. to take action for registration of workers and health check up camps to be conducted periodically. The clarification sought is to be followed up.</p> <p>For new industrial estates/ areas to be developed 5 to 10% of land to be kept ear marked for handling of hazardous waste.</p> <p>For domestic hazardous waste and e-waste and fluorescent lamps, mercury containing lamps etc. action to be taken and inventory to be prepared.</p> <p>SPCB to submit MPR to CPCB up to period Dec. 2022 by 1st week of Jan 2023.</p> <p>Action by:</p> <ul style="list-style-type: none"> • SPCB • IDCO • Labour & ESI Dept. • MSME Dept.
8.	<p>EA No. 13/2019 in O.A. No. 247/2017.</p> <p>Compliance on Plastic Waste Management (disposed of on 08.01.2021)</p>	<p>The 3rd State Level Task Force meeting was held under the Chairmanship of Chief Secretary on 26.08.2022 and minute was circulated vide FE & CC Dept. letter No. 16215 dt. 12.09.2022. The State Action Plan as approved in the task force meeting has been sent to CPCB vide letter No. 20410 dt.04.11.2022 and it is</p>	<p>SPCB has submitted the MPR for the period July 2022 to September 2022 to CPCB vide memo No. 20864 dt. 09.11.2022. The period from October 2022 to December 2022 to be sent expeditiously in 1st week of January, 2023.</p> <p>The State Action Plan has also been sent to MoEF & CC vide letter No. 20125</p>

142 - 18

		<p>uploaded in website of SPCB.</p> <p>Instruction issued to prescribed authorities and all Collectors for periodic checking in market to prevent SUP items & collection of fine. Use in Cement Plant and Road making to be encouraged. Action on awareness campaign is submitted by CES.</p> <p>The MPR to be submitted to CPCB.</p>	<p>dt. 14.11.2022 with copy to H & UD and PR & DW Dept.</p> <p>SPCB has intimated to Rotary, Lions Club, Bhubaneswar Bar Association, Journalists Association along with sample posters in English and Odiya for creation of awareness on elimination of prohibited SUP items vide letter No. 14237 dt. 08.08.2022.</p> <p>CES is conducting the awareness programme on elimination of SUP and sending progress report to the FE & CC Dept. The last report up to October 2022 has been submitted to FE & CC Dept. vide letter No. 670 dt. 01.11.2022. The fund from SPCB is also to be released shortly.</p> <p>As reported by SPCB, the surprise squad are formed for periodic checking conducted to prevent the sale of prohibited SUP items by the shops in the ULB areas. The quantity of items seized is 2340.65 Kg and a fine amount of Rs. 3,15,770/- is collected. The ULB wise collection is to be maintained.</p> <p>The meeting on use of waste plastic items for road making was convened on 15.11.2022 under the Chairmanship of Director Environment cum Special Secretary and minute was</p>
--	--	---	--

-19- < 143 -

			<p>communicated vide letter No.20581 dt. 21.11.2022 for taking action. The RD Dept. and Works Dept. to install shredding machine.</p> <p>H & UD Dept. has seized 136.86 MT of plastic waste and collected fine of an amount of Rs.87.56 Lakhs for last two financial years. The wastes disposed to Cement Plants is 7226.52 MT in last two financial years.</p> <p>Action to be taken by:</p> <ul style="list-style-type: none"> • FE & CC Dept. • H & UD Dept., • PR & DW, • CES • SPCB
9.	<p>O. A. No. 512/2018, (Shailesh Singh Vrs. State of U.P. & Ors.):</p> <p>E-Waste Management.</p> <p>(Disposed of on 15.01.2021)</p>	<p>EPR authorisation for 24 Nos. of units granted by CPCB and Authorisation granted to 11 dismantlers by SPCB. Compliance verification to be done.</p> <p>Board is furnishing quarterly compliance report to CPCB.</p> <p>An one minute video has been created for public awareness on e-waste.</p> <p>Dept. of Industry to earmark / allocation of industrial space/ shed for waste dismantling and recycling (Rule 12 (1)).</p>	<p>The matter on EPR authorisation, authorisation of Recyclers, Refurbishers etc. are to be monitored by SPCB. Steps to be expedited. The inventorisation in all Depts. shall be undertaken with allocation of space and registration of workers as per Rule.</p> <p>The quantity of E-waste collected from ULBs is 328.53 MT during last two financial years. Every Saturday is fixed for collection of waste and it is maintained in record in digital mode in "Ama</p>

- 20-144 -

		Registration of workers by the Labour and ESI Dept. (Rule 12 (2)).	Sahar" mobile App. The MoEF & CC has notified new E Waste (Management) Rules, 2022 vide Gazette GSR No. 801 (E) dt. 01.11.2022, to be effective from 01.04.2023. Action by: <ul style="list-style-type: none">• H & UD Dept.• SPCB• Industry Dept.• L & ESI Dept.
10.	<u>O. A. No.</u> 173/2018 , (Sudarshan Das Vrs. State of W.B & Ors.) & <u>O.A. No.</u> 360/2015 , NGT Bar Association Vrs. Virender Singh (State of Gujarat) (disposed of on 26.02.2021) (Sustainable sand mining activities)	The Odisha Sand Policy has been notified by R & DM Dept. vide No. 26372 dt. 02.09.2021 and Rule is under preparation by R & DM Dept. A study was conducted by ICFRE and restoration plan of river Subarnarekha is to be implemented. The Annual Report as on 31.03.2022 has been submitted to MoEF & CC vide FE & CC Dept. Letter No. 13042 dt. 22.07.2022 which is also to be uploaded in website. Separate Bank Account is opened for deposit of fine amount at FE & CC Dept. Seizure of vehicles and vehicle tracking by GPS system etc. are to be done.	The SSMG-2016 and EM GSM-2020 (MoEF & CC) guidelines to be adhered for sustainable sand mining activities. The rate to be decided for preparation of DSR by the NABET/ QCI accredited consultants for minor minerals activities in the State to be finalised. The Odisha Sand Policy 2021 is to be Adhered to. Replenishment study shall also be conducted as per guideline. All minor mineral extraction activities are to be done with prior EC from SEIAA, CTE and CTO from SPCB. The study conducted in matter of Subarnarekha to be expedited by the Depts. Preventive steps to be taken up by the Depts. to prevent illegal sand mining activities in the State. The annual report of 2021-

21-
141-

			<p>22 submitted to MoEF & CC is to be uploaded in website.</p> <p>Action by:</p> <ul style="list-style-type: none"> • R & DM Dept. • Director, Minor Mineral • SPCB • SEIAA
11.	<p>O. A. No. 134/2020, News item published on 13.07.2020 in daily, India Today titled "Massive fire engulf Vizag Chemical plant, explosions heard, injuries reported".</p> <p>(Matter on industrial accidents).</p>	<p>The compliance to Chemical Accidents (Emergency Planning, Preparedness and Planning) Rules, 1996 is to be enforced to prevent industrial accidents including storage of hazardous chemicals.</p> <p>Direction to all Major Accident Hazard (MAH) installation has been made and many of them have already submitted their compliance status. Guidelines have also been brought to the notice of the District Collectors, Directorates of Factories and Boilers and Regional Officers of the Board. Regional Officers has also been instructed to verify the guidelines whenever inspection is carried out to such MAH units</p>	<p>The integrated guidance framework for chemicals safety in respect of isolated storage and industries covered under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as prepared by CPCB and communicated by MoEF & CC is to be adhered. For maintaining safety in industrial operations or in isolated storage sites of hazardous chemicals regular and periodic inspection to be conducted. Safety audit and on-site emergency plan to be prepared with sharing of information to stake holders to be done. Follow up action for compliance of CAEPPR, 1996 is to be made. The Depts. were intimated vide FE & CC Letter No. 3029 dt. 09.02.2022 to take action.</p> <p>Action by:</p> <ul style="list-style-type: none"> • Director, Factory and Boiler • OSDMA

~~-22-~~ -146-

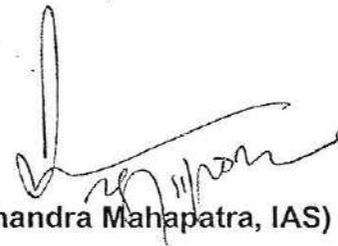
			<ul style="list-style-type: none"> • Health & FW Dept. • SPCB
12.	<p>O.A. No. 333/2021, Real Anchors Developers Pvt. Ltd. Vrs. UP SPCB & ors.</p> <p>(Disposed of on 12.04.2022)</p> <p>Regarding use of electric Chullahs/ PNG as fuel in Crematorium to check air pollution.</p>	<p>Air pollution is caused in Crematorium during burning of wood. The Hon'ble NGT has emphasised for use of gas and for motivating people to switch over to environment friendly methods of cremation without causing air pollution. The setting up of electric/PNG crematoria is to be encouraged as an option instead of use of using wood in crematorium.</p> <p>At Puri "Swargadwar" the matter was also considered earlier.</p>	<p>The use of electric chullahs in the crematorium has been more successful during COVID 19 pandemic period in the State and all the cremation was done in electric Chullahs. The Electric chullahs/ PNG based crematorium to be encouraged and gas based after installation of gas pipe line covering the districts which is under pipe laying stage.</p> <p>Action by:</p> <p>H & UD Dept.</p> <p>SPCB</p>
13.	Collection of Environmental Compensation (RC)	<p>A sum of Rs. 5,87,29,364/- has been collected towards environmental compensation from the defaulting Hotels, Brick Kilns and Stone Crushers etc.</p>	<p>The amount to be utilised for restoration of environment for the affected areas. The detail plan to be framed.</p> <p>Action by:</p> <ul style="list-style-type: none"> • SPCB.
14.	The Idol immersion Rule, 2021	<p>The Rule is notified by FE & CC Dept. Gazette No. 17937 dt. 14.10.2021 to check water pollution of ponds/ rivers during festive occasions.</p>	<p>The H & UD Dept. and SPCB are taking follow up action and to continue round the year during festive occasions.</p> <p>Action by:</p> <ul style="list-style-type: none"> • H & UD Dept. • SPCB

25-
142 -

Concluding remarks:

- i. The Chief Secretary, Odisha appeared personally before Hon'ble NGT on 26.03.2019 and committed for compliance of SWM Rules, 2016 and other environmental norms. This will be the second time, Chief Secretary will appear personally in VC mode on 27.01.2023, 10.30 A.M. to intimate the progress made so far towards achieving the gap on solid waste management including other environmental status of the State. The Chairman appreciated the steps taken for compliance by different Dept. and expressed further view to improve compliance of environmental norms on top priority basis covering all aspects and provisions of different Waste Management Rules framed under E.P. Act, 1986, compliance of Water (PCP) Act, 1974 and Air (PCP) Act, 1981 to be presented before Hon'ble NGT. The gap on achievement of compliance on sewage management in the State is to be expedited. The budget provision is to be made with year wise action plan by the Depts. for successful implementation.
- ii. All the nodal Depts. declared are required to expedite the matter for submission of latest status to FE & CC Dept. through both PDF and MS Word file (email: env1992@gmail.com) positively by 07.12.2022 for preparing the final compliance and the Chairman advised to work in better co-ordination to make the State fully compliant on Waste Management Rules, adoption of adequate pollution control measures which will bring significant progress for the State for maintaining quality life. All the orders of Hon'ble NGT are available in website (www.greentribunal.gov.in) and order can be browsed for reference. In case of any difficulty, the Senior Scientist, FE & CC Dept. may be contacted for obtaining any order. The submission of compliance before Hon'ble NGT with copy to CPCB for data validation is to be done latest by 26.12.2022. The co-operation is solicited from all the departments.

The meeting ended with vote of thanks to the Chair and also to the Participants.



(Shri Suresh Chandra Mahapatra, IAS)

Chief Secretary, Govt. of Odisha

- 148 -

- 24 -

Er ail



35830/cso
03.11.22

Suresh Chandra Mahapatra

For Appearance of the Chief Secretary State of Odisha before Hon'ble NGT in OA- 606/2018

From : Consultant Judicial-NGT(P.B.) <judicial-
ngt@gov.in>

Tue, Nov 01, 2022 04:35 PM

Subject : For Appearance of the Chief Secretary
State of Odisha before Hon'ble NGT in OA-
606/2018

To : Suresh Chandra Mahapatra
<csori@ori.nic.in>, Suresh Chandra
Mahapatra <csori@nic.in>

Cc : Registrar General <rg.ngt@nic.in>,
ankitsuri241988@gmail.com

Reply To : Consultant Judicial-NGT(P.B.) <judicial-
ngt@gov.in>

✓ A/S F&E
Director, Environment
OSD to CS
Copy: H&UD Deptt
A. W. K.
Chief Secretary
Odisha

Respected Sir/Madam,

I am to inform you that the date of appearance of Chief Secretary, State of Odisha before this Tribunal in OA No. 606/2018 (Compliance of Municipal Solid Waste Management Rules, 2016) and other environmental issues) has been re-scheduled for 27.01.2023 instead of 12.01.2023, as earlier fixed.

REGARDS

CONSULTANT (Judicial)

(N.G.T.)(P.B.) New Delhi



Annexure II (A)



Government of Odisha

Housing & Urban Development Department

3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

File No.: HUD-SANT-CASEOP-0003-2020 Letter No.:

22214

/HUD. Date: 28.12.2022

From

Pravat Kumar Mohapatra, OAS
Additional Secretary to Government &
Additional Mission Director, SBM (Urban)

To

The Member Secretary,
State Pollution Control Board, Odisha, Bhubaneswar
[Email: paribesh1@ospcboard.org , urpatnaik@ospcboard.org]

Sub: Submission of Monthly Progress Report for November, 2022 in prescribed format in compliance to Order Dated 06.12.2019 of the Hon'ble NGT passed in O.A. No. 673/2018

Ref : Your Letter No. 10262 Dated 19.10.2020

Sir,

I am directed to send herewith the Monthly Progress Report [MPR] for the month of November, 2022 in the revised format for onward transmission to the Central Pollution Control Board (CPCB), New Delhi and Secretary, Ministry of Jal Shakti in compliance to Order Dated 06.12.2019 of the Hon'ble NGT passed in O.A. No. 673/2018.

Yours faithfully,

Additional Secretary to Government &
Additional Mission Director, SBM(Urban)

Dip. Kumar

Memo No. 22215 /HUD, Date: 28.12.2022

Copy along with copy of the enclosures forwarded to the Director, Environment, Forest & Environment Department/ Engineer-in-Chief, OWSSB / Managing Director, WATCO / Team Leader, TSU-FSSM/ M&E Expert, PMU, SBM (Urban) for information & necessary action.

Copy forwarded to Guard File (sanitationhudedespatch@gmail.com).

Additional Secretary to Government &
Additional Mission Director, SBM(Urban)

MPR FOR THE MONTH OF NOVEMBER-2022

V. Solid Waste Management:

- Total number of Urban Local Bodies and their Population
- Total number of Urban Local Bodies:115
- Population: 60,69,229(as per 2011 census)
- Current Municipal Solid Waste Generation: 2,266 TPD
- Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing eg- Waste to Energy (Tonnage and Power Output), Compost Plants (Windrow, Vermi, decentralized pit composting), bio-methanation, MRF etc.

Existing MSW processing facilities (Functional):

Type of Processing Facility	Numbers	Installed Capacity (in TPD)	Utilization
Compost Plant – Micro Composting Centre (MCC) & 1(One) Mechanical Composting Plant	250	1,168	83%
Materials Recovery Facility (MRF)	216	2,220	46%

- Action plan to bridge gap between Installed Capacity and Current Utilization of processing facilities (if Gap > 20%):
- Material Recovery Facilities are designed for a higher capacity considering population forecast, optimal utilization of resources and to take care of the additional loads of dry waste from urban-rural convergence. Therefore, presently the processing facilities run at lesser capacity.
- No. and capacity of C&D waste processing plants in TPD (existing, proposed and under construction)
- All 114 ULBs have designated sites for storage of Construction & Demolition waste. 126 numbers of such sites across all ULBs of Odisha have been notified for wider circulation amongst public. Further, the C&D waste is used for construction of road subgrade, temporary pathways, raising the low-lying areas, etc. thereby offsetting the use of soil for all these purposes.
- Total no. of wards, having door to door collection service, no. of wards practicing segregation at source

Total No. of Wards	No. of Wards Having Door-to-Door Collection Service	No. of Wards Practicing Source Segregation
2055	2035 (99%)	2035 (99%)

- Details of MSW treatment facilities proposed and under construction (no., capacity, and technology)

MSW processing facilities Proposed (Target):

- Composting Facility - Micro Composting Center (MCC): 278 Nos. (Capacity:1,296 TPD)

- Material Recovery Facilities (MRF): 223 Nos. (Capacity:2,290 TPD)

MSW processing facilities Functional:

- Composting Facility - Number of Functional Compost Plants: 250 Nos. (Capacity: 1,168 TPD)
- Number of Functional Material Recovery Facilities (MRF): 216 Nos. (Capacity: 2,220 TPD)

MSW processing facilities Under Construction/To be functional

- Composting Facility - Micro Composting Centers (MCC): 28 Nos. (Capacity: 128TPD)
- Material Recovery Facilities (MRF): 7 Nos. (Capacity: 70 TPD)
- No. and area (in acres) of uncontrolled garbage dumpsites and Sanitary Landfills.
- Garbage dumpsites: 76 numbers (371 Acre approx.)
- Sanitary Landfill: Nil
- No. and area (in acres) of legacy waste within 1 km buffer of both side of the rivers: Nil
- No. of drains falling into rivers and no. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers:
- No. of drains reaching to River System, lakes, Water Bodies, Pond, Marsh Land, Water Lands:225
- Drains having floating racks/screens installed: 225

Financial Implication

Financial Year	Budgetary Provision (Rupees in Crore)
2019-20	90.00
2020-21	400.00
2021-22	215.00
2022-23	250.00

Status of ULB wise Management of Solid Waste

VIII. Plastic Waste Management:

- Total Plastic Waste generation:135 TPD
- Treatment/ Measures adopted for reduction or management of plastic waste:
- The trade, manufacture, import, store, carry, transport and use of single use plastic and plastic carry bags are prohibited within the jurisdiction of all ULBs
- The segregated and stored plastic waste at Materials Recovery Facilities are sold off to registered plastic recyclers for further processing and recycling.
- Non-Recyclable Plastic Waste are sent to Cement Factory for Co-Processing.

Status of ULB wise Management of Solid Waste

Sl. No.	ULB Name	Total MSW Generation in TPD		Total MSW being processed in TPD		Capacity of Existing MSW facilities in TPD		Utilization Capacity of the existing MSW facilities as %		Under Construction/ To be functional MSW Facilities in TPD		Completion Timeline
		Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	
1	Anandpur (M)	8.08	7.4	8.08	7.4	10	20	81%	37%	0	0	
2	Angul (M)	8.84	8.03	8.84	8.03	12	30	74%	27%	0	0	
3	Asika (NAC)	4.2	3.48	4.2	3.48	10	20	42%	17%	0	0	
4	Athagad (NAC)	3	2.71	3	2.71	3	10	100%	27%	2	0	31-12-2022
5	Athmallik (NAC)	2.16	2	2.16	2	5	10	43%	20%	0	0	
6	Attapura NAC	2.76	2.67	2.76	2.67	5	20	69%	13%	0	0	
7	Balangir (M)	16.47	15	15	15	15	30	100%	50%	0	0	
8	Balasore (M)	20.28	18.26	20	18.26	20	40	100%	46%	0	0	
9	Balimela (NAC)	2.03	1.95	2.03	1.95	4	10	51%	20%	0	0	
10	Balliguda NAC	3.37	2.99	2	2.99	2	10	100%	30%	0	0	
11	Balugaon (NAC)	3.06	3.02	3	3.02	3	10	100%	30%	0	0	
12	Banki (NAC)	3.01	2.86	3.01	2.86	4	10	43%	29%	0	0	
13	Banpur (NAC)	3.08	2.82	3	2.82	3	10	100%	28%	0	0	
14	Barbil (M)	11.6	10.68	11.6	10.68	15	30	77%	36%	0	0	
15	Bargarh (M)	15	15.09	15	15.09	15	30	100%	50%	0	0	
16	Baripada (M)	22.74	16.65	22.74	16.65	25	60	91%	28%	5	0	31-12-2022
17	Barpali (NAC)	4.24	3.29	4.24	3.29	6	20	71%	16%	0	0	
18	Basudebpur (M)	6.66	5.7	6.66	5.7	10	10	67%	57%	0	0	
19	Bellaguntha (NAC)	1.97	1.84	1.97	1.84	5	10	39%	18%	0	0	
20	Belpahar (M)	6.5	6.37	5	6.37	5	10	100%	64%	0	0	
21	Berhampur (MC)	77	66	77	66	80	70	96%	94%	0	0	
22	Bhadrak (M)	18.36	17.44	8	17.44	8	20	100%	87%	0	0	
23	Bhanjanagar NAC	3.61	3.21	3.61	3.21	5	10	72%	32%	0	0	
24	Bhawanipatna (M)	11.78	11.19	11.78	11.19	14	30	84%	37%	0	0	
25	Bhuban (NAC)	3.99	3.76	3.99	3.76	6	20	67%	19%	0	0	
26	Bhubaneswar (MC)	194.52	190.07	159	190.07	157	190	100%	95%	40	40	31-12-2022
27	Bijepur (NAC)	2.25	1.95	2	1.95	2	20	100%	10%	0	0	
28	Binika (NAC)	2.83	2.68	2.83	2.68	3	10	94%	27%	0	0	
29	Biramitrapur (M)	5.71	5.46	5	5.46	5	10	100%	55%	0	0	
30	Boudhgarh (NAC)	3.45	3.23	3.45	3.23	5	10	69%	32%	0	0	
31	Brajaraj Nagar (M)	13.38	12.61	10	12.61	10	20	100%	63%	0	0	
32	Buguda (NAC)	2.71	2.58	2.71	2.58	5	10	54%	26%	0	0	
33	Byasanagar (M)	8.11	7.95	8.11	7.95	10	20	81%	40%	0	0	
34	Champua NAC	3.05	2.84	3.05	2.84	5	10	61%	28%	0	0	
35	Chandbali (NAC)	4.78	4.34	4.78	4.34	3	30	96%	14%	0	0	
36	Chhatrapur (NAC)	3.9	3.9	3.9	3.9	15	30	26%	13%	0	0	
37	Chikiti (NAC)	2.08	1.8	2.08	1.8	5	10	42%	18%	0	0	
38	Choudwar (M)	7.46	6.77	6	6.77	6	30	100%	23%	0	0	
39	Cuttack (MC)	119.74	141.12	55	60	60	70	100%	100%	40	20	31-12-2022
40	Daspalla NAC	3.28	2.92	3.28	2.92	5	10	66%	29%	0	0	
41	Deogarh (M)	3.82	3.49	3.82	3.49	5	10	76%	35%	0	0	
42	Dhamnagar (NAC)	3.96	3.67	3.96	3.67	4	10	99%	37%	0	0	
43	Dharmagarh NAC	2.96	2.7	2.96	2.7	3	10	99%	27%	0	0	
44	Dhenkanal (M)	12	10.52	12	10.52	13	30	86%	35%	0	0	
45	Digapahandi (NAC)	2.53	2.43	2.53	2.43	5	10	51%	24%	0	0	

Sl. No.	ULB Name	Total MSW Generation in TPD		Total MSW being processed in TPD		Capacity of Existing MSW facilities in TPD		Utilization Capacity of the existing MSW facilities as %		Under Construction/ To be functional MSW Facilities in TPD		Completion Timeline
		Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	
46	G. Udayagiri (NAC)	2.16	2.12	2.16	2.12	3	10	72%	21%	0	0	
47	Ganjam (NAC)	2.17	2.02	2.17	2.02	5	10	43%	20%	0	0	
48	Gopalpur (NAC)	1.37	1.34	1.37	1.34	5	20	27%	7%	0	0	
49	Gudari (NAC)	1.31	1.31	1.31	1.31	2	10	66%	13%	0	0	
50	Gunupur (M)	4.96	4.61	4.96	4.61	10	10	50%	46%	0	0	
51	Hindol NAC	3.5	2.78	2	2.78	2	10	100%	28%	0	0	
52	Hinjilicut (M)	5	4.74	5	4.74	10	20	50%	24%	0	0	
53	Jagatsinghpur (M)	5.82	5.35	5	5.35	5	10	100%	54%	0	0	
54	Jajpur (M)	6.49	6	6.49	6	10	20	65%	30%	0	0	
55	Jaleshwar (M)	4.31	4.11	4.31	4.11	5	10	86%	41%	0	0	
56	Jatani (M)	9.48	8.65	9.48	8.65	10	10	95%	87%	0	0	
57	Jeypore (M)	16.91	13.41	16.91	13.41	20	30	85%	45%	0	0	
58	Jharsuguda (M)	16.84	15.38	10	15.38	10	20	100%	77%	5	0	31-12-2022
59	Joda (M)	8.5	7.2	8.5	7.2	10	20	85%	36%	0	0	
60	Junagarh (NAC)	3.42	3.28	3.42	3.28	5	10	68%	33%	0	0	
61	Kabisurjanagar (NAC)	2.98	2.83	2.98	2.83	5	10	60%	28%	0	0	
62	Kamakshyanagar (NAC)	3	3	3	3	3	10	100%	30%	0	0	
63	Kantabanji (NAC)	3.74	3.67	3.74	3.67	5	10	75%	37%	0	0	
64	Karanja (NAC)	3.85	3.68	3.85	3.68	6	20	64%	18%	0	0	
65	Kashinagar (NAC)	1.78	1.7	1.78	1.7	3	10	59%	17%	3	0	31-12-2022
66	Kendrapara (M)	7.98	7.68	7.98	7.68	8	20	100%	38%	0	0	
67	Keonjhar (M)	11.97	9.8	11.97	9.8	15	20	80%	49%	0	0	
68	Kesinga (NAC)	3.29	3.01	3.29	3.01	5	10	66%	30%	0	0	
69	Khalikote (NAC)	2.55	2.16	2.55	2.16	5	10	51%	22%	0	0	
70	Khandapada (NAC)	1.74	1.53	1.74	1.53	5	10	35%	15%	0	0	
71	Khariar (NAC)	2.67	2.51	2.67	2.51	3	10	89%	25%	0	0	
72	Khariar Road (NAC)	3.27	3.15	3	3.15	3	10	100%	32%	0	0	
73	Khordha (M)	8.02	7.52	5	7.52	5	10	100%	75%	5	0	31-12-2022
74	Kodala (NAC)	2.5	2.22	2.5	2.22	5	10	50%	22%	0	0	
75	Konark (NAC)	3	2.67	3	2.67	3	20	100%	13%	2	10	31-12-2022
76	Koraput (M)	7.89	7.48	7.89	7.48	10	20	79%	37%	0	0	
77	Kotpad (NAC)	2.88	2.6	2.88	2.6	10	20	29%	13%	0	0	
78	Kuchinda (NAC)	2.64	2.54	2.64	2.54	3	10	88%	25%	0	0	
79	Malkangiri (M)	5.43	4.84	5.43	4.84	8	10	68%	48%	0	0	
80	Nabarangapur (M)	4.93	4.71	4.93	4.71	5	10	99%	47%	0	0	
81	Nayagarh (M)	3.29	3.25	3.29	3.25	5	10	66%	33%	0	0	
82	Nilagiri (NAC)	3.15	2.83	3.15	2.83	4	10	79%	28%	0	0	
83	Nimapara (NAC)	3.34	3.17	2	3.17	2	10	100%	32%	3	0	31-12-2022
84	Nuapada NAC	2.93	2.77	2.93	2.77	5	10	98%	28%	0	0	
85	Odagaon (NAC)	2.1	2.06	2.1	2.06	5	10	42%	21%	0	0	
86	Padmapur NAC	3.11	3	3.11	3	6	30	52%	10%	0	0	
87	Paradeep (M)	11.27	10.54	11.27	10.54	12	20	94%	53%	0	0	
88	Paralakhemundi (M)	9.16	7.19	9.16	7.19	11	20	83%	36%	0	0	
89	Patnagarh (NAC)	3.69	3.44	3.69	3.44	5	10	74%	34%	0	0	
90	Pattamundai (M)	6.75	5.97	6.75	5.97	10	20	68%	30%	0	0	
91	Phulabani (M)	6.43	5.91	6.43	5.91	8	20	80%	30%	0	0	
92	Pipili (NAC)	2.96	2.92	2.96	2.92	3	10	99%	29%	0	0	
93	Polasara (NAC)	4.06	3.76	4.06	3.76	5	10	81%	38%	0	0	
94	Puri (M)	35	32.2	35	32.2	45	60	70%	64%	0	0	

Sl. No.	ULB Name	Total MSW Generation in TPD		Total MSW being processed in TPD		Capacity of Existing MSW facilities in TPD		Utilization Capacity of the existing MSW facilities as %		Under Construction/ To be functional MSW Facilities in TPD		Completion Timeline
		Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	Wet Waste	Dry Waste	
95	Purusottampur (NAC)	2.77	2.59	2.77	2.59	5	10	55%	26%	0	0	
96	Rairangpur (M)	4.45	4.29	4.45	4.29	10	20	45%	21%	0	0	
97	Rajagangapur (M)	8.8	10	5	10	5	10	100%	100%	8	0	31-12-2022
98	Rambha (NAC)	2.35	2.35	2.35	2.35	5	10	47%	24%	0	0	
99	RANPUR NAC	2.54	2.44	2.54	2.44	3	10	85%	24%	0	0	
100	Raurkela (MC)	59.89	55.58	40	55.58	40	80	100%	69%	0	0	
101	Rayagada (M)	11.71	11.18	11.71	11.18	15	20	78%	56%	0	0	
102	Redhakhol (NAC)	2.74	2.56	2.74	2.56	3	10	91%	26%	0	0	
103	Remuna (NAC)	5.48	5.23	0	0	45	0	0%	0%	0	0	
104	Sambalpur (MC)	66.64	61.96	45	61.96	5	80	100%	89%	10	0	31-12-2022
105	Sonepur (M)	4.03	3.84	4.03	3.84	5	10	81%	38%	0	0	
106	Soro (M)	5.59	5.07	5	5.07	10	10	100%	51%	0	0	
107	Sunabeda (M)	8.28	8.01	8.28	8.01	10	20	83%	40%	0	0	
108	Sundargarh (M)	7.78	7.01	7.78	7.01	5	20	78%	35%	5	0	31-12-2022
109	Surada (NAC)	2.58	2.43	2.58	2.43	10	10	52%	24%	0	0	
110	Talcher (M)	7.5	6.64	7.5	6.64	3	20	75%	33%	0	0	
111	Tarbha (NAC)	1.7	1.52	1.7	1.52	5	10	28%	15%	0	0	
112	Titilagarh (M)	5.5	5	5	5	5	10	100%	50%	0	0	
113	Tusura NAC	2	1.78	2	1.78	5	10	40%	18%	0	0	
114	Udala (NAC)	2.29	2.22	2.29	2.22	5	10	46%	22%	0	0	
115	Umerkote (M)	4.84	4.68	4.84	4.68	10	10	97%	47%	0	0	
Total:		1,161.36	1,104.43	974.49	1,018.08	1,168	2,220	83%	46%	128	70	

National Mission for Clean Ganga
Monthly Progress Report for the month of November, 2022 for the State of Odisha

[Format for submission of monthly progress report in compliance to order dated 06.12.2019 in OA No. 673 of 2018 before the Hon'ble NGT]

Overall status of the State:

I. Total Population : Urban Population & Rural Population separately

As per census 2011,

Total population of Odisha is : 4,19,74,218

Urban population is : 70,03,656

Rural population is : 3,49,70,562

II. Estimated Sewage Generation (MLD):

Sewage generation in the State :

Based on total water supply to 115 ULBs of the state which is approximately 1100 MLD, wastewater generation has been calculated as 80% of the water supply which comes around 880 MLD.

However, considering that 41% of the population is concentrated around five large cities, Odisha has gone for underground sewer systems for only five large cities (Bhubaneswar, Cuttack, Sambalpur, Rourkela, Puri) and another town, Talcher.

Total Wastewater generation from these six ULBs is 302.01 MLD.[1. Bhubaneswar Municipal Corporation (114.97 MLD), 2. Cuttack Municipal Corporation (82.54 MLD), 3. Sambalpur Municipal Corporation (43.51 MLD), 4. Rourkela Municipal Corporation (35.65 MLD), 5. Puri(M) (20.05 MLD) and Talcher(M) (5.29 MLD)].

III. Details of Sewage Treatment Plant

- Existing No. of STPs and Treatment Capacity (in MLD) : 11 STPs : 282.50 MLD
- STP under construction : 02 STPs : 88.00 MLD
- Total number of STPs and Treatment Capacity (in MLD) : 13 STPs : 370.50 MLD
- Capacity Utilization of Existing STPs : 95.64 MLD
- Sewage being treated through alternative technology: [Faecal Sludge Treatment Plant]
- Existing number of FSTPs and Treatment Capacity : 108 FSTPs : 1847 KLD (1.847 MLD)
- FSTPs under construction : 11 FSTPs : 210 KLD (0.21 MLD)
- Total number of FSTPs and Treatment Capacity : 119 STPs : 2057.00 KLD (2.057 MLD)

- i. Total wastewater generated in the state : 880 MLD
- ii. Capacity for treatment through 13 STPs : 370.50 MLD
- iii. Capacity for treatment through 13 STPs

and 119 FSTPs : 372.56 MLD

iv. Balance wastewater to be treated [(i-iv)] : 507.44 MLD

Through Grey Water Management System

(Now under piloting stage)

- Time frame for completion of balance 11 nos. SeTPs out of total 119 nos.

a. Time frame for completion of 6 nos. SeTP – December 2022

1. Berhampur-II (60 KLD), 2. Dharamgarh (10 KLD), 3. Belaguntha (10 KLD), 4. Koraput (20 KLD), 5. Banapur (10 KLD), 2. Bhuban (10 KLD).

b. Time frame for completion of 5 nos. FSTP – March 2023

1. Balugaon (10 KLD), 2. Burla (20 KLD), 3. Hirakud (20 KLD), 4. Jajpur (20 KLD) (at revised location) 5. Remuna (20 KLD) (Newly created ULB)

- Gap in Treatment Capacity in MLD :

Total quantity of sewage generation from Bhubaneswar, Cuttack, Sambalpur, Rourkela, Puri and Talcher is 302.01 MLD Sewage treatment facility at various stages of operationalization for these six ULBs areas = 13 Nos. of STPs with total installed capacity : 370.50 MLD.

Gap in completion of treatment capacity : $370.50 - 282.50 = 88.00$ MLD

For the rest of 109 ULBs, the State has embarked on decentralized non sewerage approach for treating black water and greywater separately. The approach has been divided into two phases. First phase focused on achieving completing black water security through Faecal sludge & Septage Management. Next phase is focusing on treatment of greywater by pilot intervention in two ULBs at Jatni and Dhenkanal. Based on the learning from the pilot projects, the greywater management will be scaled up in all 110 ULBs, except Puri, Bhubaneswar, Cuttack, Sambalpur & Rourkela where STP construction either completed or under progress.

- No. of Operational STPs : 11 STPs
- No. of Complying STPs : 11 STPs
- No. of non-complying STPs : Nil
- No. of under construction STP : 02 STPs

Details of each existing STP in the State

Sl. No.	No. of STPs	Location	Existing STP Capacity (in MLD)	Capacity Being Utilized (In MLD)	Operational Status of STP	Compliance Status of STP
1		Bhubaneswar				

	1	Meherpali	56	14.00	O&M by WATCO	Operational since Dec.2020
	1	Basuaghai	28	16.00		-do-
	1	Kochilaput	43.50	10.50		-do-
	1	Paikarapur	8	8		-do-
2		Cuttack				
	1	Matgajpur (Stablisation pond)	33	0	-	(STP is under shut down as drainage work is going on under JICA project)
	1	CDA	36	18.71	O&M by OISIP, JICA, Cuttack	Running smoothly
	1	Matagajpur (ASP)	16	2.68	-do-	-do-
3		Puri				
	1	Mangalaghat	15	15	O&M by WATCO	Running smoothly
	1	Bankimuhan,	5	5.05		
4	1	Talcher, Mandapal	2	2	O&M by PHEO	-do-
5	1	Rourkela	40	3.70	Partly commissioned since Feb-2021 (O&M by WATCO from June-2022)	-do-
Total	11		282.50	95.64		

Details of partly commissioned/ under construction STPs in the State

Sl. No.	No. of STPs	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
---------	-------------	----------	------------------------------	------------------------	--	---------------------

1	5	Bhubaneswar				
		Rokat	48	90.98%	0% (0 out of target of 36000Nos)	STP : Dec.-2022, Network : Dec.-2022, House sewer connection : March,2023.
		Meherpalli	56	Commissioned	47.50% (35747 out of 75269)	House Sewer Connections (HSC):Dec.- 2022.
		Basuaghai	28		65% (24462 out of 37634)	-do-
		Kochilaput	43.5		43.07% (25187 out of 58468)	March-2023
		Paikarapur	8		100% (10753 out of 10753)	Completed.
2		Cuttack				
	1	Matgajpur (ASP)	16	Commissioned since 01.03.2022	STP is commissioned, house connection is under progress, after completion of all the house connection the wastewater will not be discharged to the river Kathajori.	Sewer Network : March 2023. House Sewer Connection – March-2023
	1	CDA	36	Commissioned since 27.11.2019	40.12 % (17454 out of target of 43500 nos.)	House Sewer Connection – March-2023
3	1	Sambalpur	40	Trial run is going on and commissioning will be done from Dec.-2022.	(0 out of target of 30635 Nos)	Network : March,2023. House Sewer Connection – Dec.-2023
4	1	Rourkela	40	Commissioned since Feb. 2021	1054 out of target of 12000 nos. (8.78%)	Sewer network& House Sewer Connection : Dec.-2022

Details of proposed STPs in the State

No.	Location	Capacity of the STP proposed in	Status of Project (at DPR Stage/ Under Tendering/	Likely Date of Completion
-----	----------	------------------------------------	--	------------------------------

	MLD	Work to be Awarded)
<p>Since laying of sewer networks involve huge capital and O&M costs and public inconvenience steps are being taken to cover all cities and towns in the State by setting up Septage Treatment Plants to manage the faecal waste water to reduce environmental pollution. In this process all 115ULBs of Odisha will be covered, out of which 108 nos. SeTP constructed in 107 ULBs and 11 no.s is under progress which will cover rest 8 no.s ULBs.</p>		

Financial implication for establishment / O&M of Septage Treatment Plants

Financial Year	Budgetary Provision under Urban Septage System (Rupees in Crore)
2020-21	150.00
2021-22	80.00
2022-23	70.00

2+2

Annexure II(B)



Government of Odisha

Housing & Urban Development Department

3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

File No.: PT2-HUD-SANT-CASEOP-0010-2018 Letter No.: 22311 Date 29.12.2022

From

Pravat Kumar Mohapatra, OAS
Additional Secretary to Government &
Additional Mission Director, SBM (Urban)

To

The Director, Environment-cum-Special Secretary to Government
F&E Department

Sub: Compliance Report on status of Solid Waste Management in the State in compliance with directions of Hon'ble NGT passed in O.A. No. 606/2018-
Personal appearance of the Chief Secretary, Odisha before Hon'ble NGT on 27.01.2023

Sir,

With relation to the subject cited above, I am directed to send herewith the information on present status of Solid Waste Management in the urban areas of the State annexed as **Annexure-A**, in compliance with the directions of the Hon'ble NGT passed in O.A. No. 606/2018 for your kind information and further necessary action. Presentation (PPT) in this regard will be communicated separately.

Yours faithfully,

Enclosure: As above

Additional Secretary to Government &
Additional Mission Director, SBM (Urban)

Memo No. 22312 /HUD,

Date: 29.12.2022

Copy along with copy of the enclosure forwarded to Member Secretary, SPCB, Odisha / Member Secretary, OWSSB for kind information & necessary action.

Additional Secretary to Government &
Additional Mission Director, SBM (Urban)

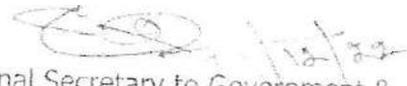
- 162 -

P.T.O

Memo No. 2022/3/HUD,

Date: 19.12.2022

Copy along with copy of the enclosure forwarded to the M&E Expert PMU, SBM (Urban) for information & necessary action.



Additional Secretary to Government &
Additional Mission Director, SBM (Urban)

Draft Compliance Affidavit w.r.t Orders of the Hon'ble National Green Tribunal, Principal Bench in the matter of O.A. No. 606/2018 - Personal Appearance of the Chief Secretary Odisha on 27.01.2023

The Solid Waste Management Rules, 2016 (hereinafter referred to as "the Rules") mandates all local bodies and other concerned authorities to ensure compliance with the following parameters/activities:

1. Identification and acquisition of suitable sites for setting up solid waste processing facilities;
2. Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source
3. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities;
4. Ensure separate storage, collection and transportation of construction and demolition wastes;
5. Bio-remediation or capping of old and abandoned legacy waste dump sites ;
6. Submission of Annual Report;
7. Framing of Bye-laws;
8. Enforcement of the provisions of these rules;
9. Collection and channelization of e-waste;
10. Trapping of drains.

It is humbly submitted that, there are 115 Urban Local Bodies (ULBs) in Odisha, which consists of 5 Municipal Corporations, 48 Municipalities and 62 Notified Area Councils (NACs). As per 2011 census, 16.7% of total population of Odisha (about 70.03 lakh people) live in urban areas and out of this, 41% of urban population live exclusively in 5 Municipal Corporations and there are 51 ULBs each having less than 20,000 population.

The ULBs of Odisha with 2,055 Wards, generate about 2257 TPD of Municipal Solid Waste (MSW), out of which the biodegradable waste comprises approximately 1158 TPD and Dry Waste 1099 TPD. The primary sources of Municipal Solid Waste (MSW) are households, market areas, eateries, etc.

In pursuance of the mandate under the Rules, decentralised processing of MSW has been adopted (Except in case of Berhampur Municipal Corporation where centralised solid waste management process adopted) wherein the biodegradable wastes are processed in Micro Composting Centres (MCC) and non-biodegradable wastes in Material Recovery Facilities (MRFs). These two infrastructures usually collocated are called as "Wealth Centre" as "Wealth" is generated here from "Waste".

For easier and quicker adoption of the modified strategy and to have uniformity across all ULBs, a Standard Operating Procedure (SOP) prescribed by the State has been adopted by the ULBs.

The fabric of sanitation value chain has been made women-centric by engaging local women as change agents from Mission Shakti SHGs named as Swachha Sathis (2069 members associated) & Swachha Supervisors (468 members associated) to conduct IEC activities for source segregation at door step level by waste generators.

In a paradigm shift, "Decentralised processing" of Municipal Solid Waste has been taken up, associating Community Partners viz. women members from Mission Shakti SHGs, Transgender Groups and Waste Pickers as "Swachh Karmis" integrated into the process in order to strengthen the Solid Waste Management value chain.

In order to develop the infrastructure and arrangement ancillary and incidental thereto, Budgetary Provisions in the Financial Years of 2019-20, 2020-21, 2021-22 and during the current Financial Year (2022-23), of Rs. 90 Crore, Rs. 400 Crore, Rs. 215 Crore and Rs. 250 Crore respectively have been made.

For expeditious implementation and removal of bottlenecks, if any, all the District Magistrates, are closely monitoring the status of compliance of environmental norms in consonance with the directions of Hon'ble Tribunal.

Further, the Chief Secretary is also monitoring the progress in Solid Waste Management with all the District Magistrates and Commissioners of the Municipal Corporations from time to time.

It is humbly submitted that, compliance on further directions of Hon'ble Tribunal on each point are enumerated below:

1. Suitable sites for setting up of solid waste processing facilities, namely Micro Composting Centres (MCC) and Material Recovery Facilities (MRF) have been identified and 250 MCC and 216 MRF have been established with capacity of 1169 TPD of wet waste and 2220 TPD of Dry waste respectively, to take up decentralised processing of municipal solid waste. There is no gap left for achieving the desired level.

-165-

In the MCCs, the wet waste is processed by aerobic decomposition method by which wet wastes turn into organic compost, named as "Mo Khata", which literally means "My Compost". The Compost is sold @Rs.20/kg and a major portion of the revenue so earned is transferred to the Account of Community Partners associated with the process towards their monthly incentive thereby helping in "Circular Economy".

In the MRFs, the dry waste is segregated into recyclable & non-recyclable wastes. Further, the recyclables are sold out to the identified agencies thus generating revenue whereas, the non-recyclables are sent to Cement factories for further co-processing.

2. It is humbly submitted that all ULBs are ensuring compliance of the statutory provisions as envisaged under the Rules as submitted below:
 - a. The source segregation of municipal solid waste at household level is ensured through IEC activities conducted by Swachh Saathis & Swachh Supervisors who are the women members of the Local Mission Shakti Groups. The waste is collected in eco-friendly Battery Operated Vehicles (BOV) with separate compartments for wet and dry waste. The segregated wastes so collected are transported to the processing facilities namely Wealth Centres having the infrastructures namely, MCC & MRF for processing of municipal solid waste.
 - b. Awareness is created through IEC activities conducted by the Swachh Saathis & Swachh Supervisors among all stakeholders & waste generators.
 - c. Community Partners including members of Mission Shakti, Self Help Groups , Transgender Groups, Waste Pickers are involved in the sanitation value chain to strengthen the solid waste management by associating them as:
 - I. Swachh Saathis- 2069 members
 - II. Swachh Supervisors- 468 members
 - III. Swachh Karmis- 2542 members

Urban-Rural Convergence has been taken up on pilot basis in Ganjam District wherein, services of the MRF established in the urban areas are extended to the Rural Areas in close proximity to the ULB. The innovation of Urban-Rural convergence has facilitated utilisation of the urban infrastructure [MRF] for rendering services to the nearby rural areas so that without establishing further infrastructure, the one provided by the ULB may be utilised by the rural sector.

- d. In regard to segregation of bio-degradable, non-biodegradable (both recyclable and combustible) sanitary waste, E-waste and domestic hazardous at source, all categories of waste generators have been sensitised primarily through Swachh Saathis (One Swachh Saathi for about 600 households) to

- practise segregation of waste while handing over to the waste collectors. Massive Information Education Communication / Behaviour Change Communication and awareness activities are undertaken to promote positive behaviour among people.
- e. Capacity building through appropriate training of all the stakeholders including frontline workers continues to act as a catalyst under Solid Waste Management to bring about behavioural change in the waste generators.
 - f. All Sanitation Workers, identified Waste Pickers, frontline Workers such as, members of Mission Shakti Groups / Transgender Groups have been trained on the basics of municipal solid waste management.
3. To safeguard the environment, the wastes are segregated at source & are collected on daily basis through deployment of 1162 BOVs & 965 LCVs across 114 ULBs. The vehicles deployed are having separate covered compartments to avoid any spilling of wastes during transportation.
 4. All ULBs practise separate collection and transportation of construction and demolition (C&D) wastes to the designated place. The latitude and longitude of the places so identified for disposal of C&D waste have been webhosted, which can be accessed in the following link - http://www.urbanodisha.gov.in/UploadFiles/UrbanReforms/Location_and_Geo_Coordinates_for_C_and_D_Waste.xlsx.

The wastes are used for construction of road sub-grade, temporary pathways, raising low lying areas etc. Further, some ULBs namely Bhubaneswar , Berhampur Municipal Corporations, Jatani Municipality and Chhatrapur NAC are processing the waste to paver blocks in their respective processing plants.

5. Steps have been taken for bio-mining of the legacy waste dumpsites. The status of bio-mining in the ULBs is as follows:
 - (a) Vyasagar (Municipality): Bio-mining completed for 0.5 lakh MT waste
 - (b) Raurkela and Bhubaneswar (Municipal Corporations) : Bio-mining process continuing

Apart from the above, the State has floated RFPs for bio-mining in Berhampur, Cuttack and Sambalpur (Municipal Corporations), Bhadrak, Puri and Balasore Municipalities. Process has been initiated for floating of RFPs in respect of the rest Urban Local Bodies having legacy wastes.

6. Annual Report in Form-IV as prescribed in the Rules have been submitted by the Urban Local Bodies to the State Pollution Control Board, Odisha within the stipulated time.
7. The Solid Waste Management Bye-laws has been adopted as regulatory framework by all Urban Local Bodies in which the user fee, fines, etc. have

been prescribed.

8. "Swachh Sahar Odisha" web application and "Ama Sahara" Mobile application have been developed for smooth monitoring of enforcement measures and ancillary activities relating to the solid waste management.
9. E-wastes are being collected as a special drive on each Saturday by the Urban Local Bodies and stored in the Material Recovery Facilities in the ear marked space designated as "E-waste Corner". State Pollution Control Board, Odisha has authorised Agencies to lift the E-waste.
10. In consonance with the direction of Hon'ble Tribunal, 1281 bar screens have been installed at critical locations in drains in Urban Local Bodies to trap floating solid waste.

It is humbly submitted with relation to Order dated 30.11.2021 on Sewage and Septage Management that;

- i. The treated wastewater from STP in Cuttack Municipal Corporation reused for plants & lawns developed both inside & outside the plant.
- ii. There is no industry nearer to STP at Matagajapur, Cuttack to utilize treated waste water. However, effort is being made to utilize the water in the parks and road side plantation in Cuttack Municipal Corporation Area.
- iii. STP at Puri is located outside the City area where there is no potential for utilization of treated wastewater since there is no industry nearby to utilize the treated waste water. The agricultural lands near the plant do not require water since they receive enough water from canal and other sources.
- iv. Wastewater generation is about 880 MLD considering 80% of water supply to 115 ULBs of the State (which is approximately 1100 MLD). STPs of different cities of the State as delineated below has the capacity to treat 370.50 MLD out of the above 880 MLD of wastewater. The capacity of STPs are:

- 1) **Bhubaneswar** (Meherpalli- 56MLD, Basuaghai-28 MLD, Kochillaput- 43.50 MLD & Paikarapur-8 MLD),
- 2) **Cuttack** – (Matagajpur stabilization pond- 33 MLD, CDA -36 MLD, Matagajpur ASP-16 MLD),
- 3) **Puri**(Mangalaghat-15 MLD, Bankimuhan-5 MLD),
- 4) **Talcher** (2 MLD) &
- 5) **Rourkela** (40 MLD).

Another 2 STPs at Bhubaneswar Municipal Corporation (Rokat- 48 MLD) & Sambalpur Municipal Corporation (40 MLD) are under trial run.

The State has embarked on decentralized non-sewered approach for treating black water and grey water separately. The approach has been divided

into two phases. First phase focused on achieving completion of black water treatment through Faecal Sludge & Septage Management (FSSM).

In the State, total 2.057 MLD in 119 Septage Treatment Plants (SeTP) covering all 115 ULBs from which 1.907 MLD in 109 SeTPs covering 107 ULBs have been commissioned & 0.15 MLD in 10 SeTPs are under construction.

In the year 2018, 6 Septage Treatment Plants (SeTP) covering 6 ULBs were operational. This has now upscaled to 107 ULBs with 109 operational Septage Treatment Plants (SeTP).

These plants are operated and maintained by women members of the Mission Shakti Groups / Transgender Groups. Each Septage Treatment Plant (SeTP) is equipped with a laboratory for periodical testing.

The second phase is focusing on treatment of grey water by pilot intervention in two ULBs which is already going on in Jatni Municipality and Dhenkanal Municipality.

Based on the learning from the pilot projects, the grey water management will be scaled up in all 109 ULBs, except Bhubaneswar, Cuttack, Rourkela and Sambalpur Municipal Corporations & Puri and Talcher Municipalities where STPs are operational.

Vos
PL, Logee
14/12



ଓଡ଼ିଶା ସରକାର
ପଞ୍ଚାୟତିରାଜ ଓ ପାନାୟତ୍ତଳ ବିଭାଗ
Government of Odisha
Panchayati Raj & D.W Department

ଓଡ଼ିଶା ଲୋକ ସେବା ଭବନ
ଓଡ଼ିଶା ଲୋକ ସେବା ଭବନ, ପୁରୀପୁରୀ-୭୫୧୦୦୧
Odisha Lok Seva Bhawan,
Sachiballaya Marg,
Bhubaneswar - 751001
Fax 0674 - 2391413
E-mail-prsec. on@nic.in

Annexure - III

No. PR-RS-MISC-0020-2021 24589 /PR&DW.,

Date: 14/12/2022.

From

Subash Chandra Das, OAS(SAG),
Addl. Secretary to Government

To

Director, Env.-cum-
Spl. Secretary to Government,
FE & CC Department.
Email: env1992@gmail.com

Sub: Compliance to the minutes of 7th review meeting of Environment Monitoring Cell (EMC) held on 18.11.2022 in the matter of OA No. 606/2018 and other related cases.

Ref: No.FE-ENV1-ENV-0005-2020/ 21185/ FE&CC Dated 29.11.2022

Sir,

With reference to the subject stated above, I am directed to furnish herewith the Compliance to the minutes of 7th review meeting of Environment Monitoring Cell (EMC) held on 18.11.2022 in the matter of OA No. 606/2018 (Solid Waste Management) and other related cases pertaining to PR&DW Department for information and necessary action.

Yours faithfully,


14/12/2022

Addl. Secretary to Govt.

Enclosure: As above

COMPLIANCE TO THE OBSERVATION OF EMC MEETING HELD ON 18.11.2022
IN RESPECT OF ORDERS OF NATIONAL GREEN TRIBUNAL (NGT)

ON

SOLID WASTE MANAGEMENT RULE 2016 (OA 606/2018)
DEPARTMENT OF PANCHAYATI RAJ & DRINKING WATER,
GOVERNMENT OF ODISHA

1. SWM in the GPs of the State is being implemented through the SBMG Phase II program. The guidelines and modalities regarding implementation of the SBM-G Phase II program, with the objective of saturating Solid Waste Management (including Plastic Waste Management) activities in rural Odisha have been issued to districts vide letters No. 17913 dated 13 November 2020, No. 3564 dated 19 February 2021, No. 14503 dated 2 September 2021 and No. 7660 dated 30 April 2022. This shall ensure the development of the necessary infrastructure and ecosystem towards compliance of the SWM Rules 2016 across all the GPs of the State. Additionally, 'The Odisha Rural Sanitation Policy 2020', with a focus on SWM has been promulgated. The guidelines and modalities issued by the State under the SBM G phase II program towards SWM are as below:
 - a. Source segregation of waste shall be encouraged. Biodegradable waste generated from Households/ Institutions shall be managed through individual/ institutional compost pits created under MGNREGS
 - b. Community compost pits shall be created under SBMG and Finance Commission grants at places of public conglomeration and for HH having no space for individual/ institutional compost pits
2. All GPs are targeted to be made compliant to SWM Rules 2016, through the SBMG program and in convergence with CFC & other available schemes/funds. The following targets have been set for gradually saturating SWM across all the GPs of the State, in line with the provisions of the SBMG program -
 - a. Cumulatively saturate 60 % villages by FY 2022-23
 - b. Cumulatively saturate 100% villages by FY 2024-25
3. For the current financial year the State has provisioned approximately Rs.1300 Cr towards implementing SBM program including SWM and LWM activities in the targeted villages in convergence with CFC grants and other available schemes/funds.
4. As on date, 12,612 (27%) villages have reported provisions of all necessary infrastructure and services to manage solid waste, including arrangements for bio-degradable and plastic waste management. Some of the key progress towards SWM include:
 - a. 29,037 community compost pits and 6,28,410 household compost pits have been constructed towards the management of bio-degradable waste in villages through MGNREGA
 - b. SHGs have been identified and tagged in 4086 (60.1%) GPs to manage the community SWM assets and facilitate plastic waste management
 - c. HH & Institutional level collection of plastic waste has been initiated in 1830 GPs
 - d. 17,387 waste segregation sheds have been created to facilitate the storage of dry waste collected
 - e. 15,424 vehicles (mostly tricycles) have been procured in the villages for the collection & transportation of dry waste

5. In the Gram Panchayats of Odisha, through the SBMG program, MGNREGA, and grants available from the Finance Commission, the various categories of solid waste management options are being managed in a decentralized and market intervention-led approach. The majority of the waste generated is targeted to be either processed to compost at the source (biodegradable) or recycled through waste vendors or in collaboration with ULBs (recyclable waste like plastics, metal, etc.). Mass cleaning of villages is being done on a regular basis to ensure visible cleanliness across all villages. Necessary provisions for ensuring cleanliness have been provided through the State's SBMG implementation guidelines.

6. The department has converged with H&UD Department towards PWM. A joint advisory from H&UD and PR&DW departments has been issued to all districts in this regard, vide letter no 8667 dated 28 May 2021.



Annexure - IVA

FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 20105 / IND-IV-SW-141 (Part)

Date: 29.10.2022

By Speed Post/E-mail

To

The Additional Director and DH-UPC-II,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi -110032

(Kind attention: Mrs Divya Sinha, Addl. Director and DH-UPC-II)

Sub: Submission of Compliance report in the matter of O.A. No. 606/2018.

Ref: Letter No. F. No. B-17011/7/MSW/2019/10239 dtd.17.11.2020.

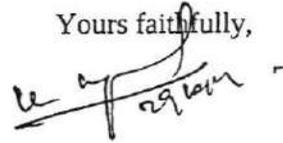
Madam,

In inviting reference to the above cited letter on captioned subject, please find enclosed herewith the quarterly compliance report for the period of July 2002 – September 2022 in prescribed format on the matter of O.A. No. 606/2018 of Hon'ble NGT relating to Solid Waste Management and Sewage Treatment & utilization.

This is for your information and necessary action.

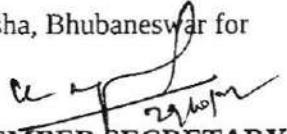
Yours faithfully,

Encl: as above


MEMBER SECRETARY

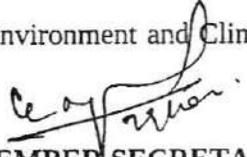
Memo No. 20106 dtd. 29.10.2022

Copy forwarded to the Principal Secretary, H&UD Dept., Govt. of Odisha, Bhubaneswar for kind information.


MEMBER SECRETARY

Memo No. 20107 dtd. 29.10.2022

Copy forwarded to the Director, Env-cum-Special Secretary, Forest Environment and Climate Change Dept., Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY



OSPCB-IT-MISC-0008-2021/7/2022

173 -

- 174 -

S.N.	Questions	Remarks (As on 30.09.2022)			
1	Numbers of ULBs	115			
2	Over all waste management status in States/UTs				
a	Quantity of MSW generated (TPD)	2,227			
b	Quantity of MSW collected (TPD)	2,227			
c	Quantity of MSW segregated & transported (TPD)	2,227			
d	Quantity of MSW processed (TPD)	1,955			
e	Quantity of MSW disposed in secured land fill site (TPD)	0			
f	Gap in Solid Waste Management UTs (TPD) [1(a)- I(d)- 1(e)]	272			
g	Solid Waste Management Plan				
3	Waste Collection	Existing	Target	Gap	Timeframe
a	ULBs in which waste door-to-door collection is implemented(No.)	115	115	0	Not Applicable
b	ULBs in which segregation of waste is implemented (No.)	115	115	0	Not Applicable
c	ULBs in which transportation of segregated waste is implemented (No.)	114	115	1	31-12-2022
4	Waste Processing				
a	<u>Material Recovery facilities</u>				
	(i) Total Capacity (TPD)	2,180	2,250	70	31-12-2022
	(ii) Number	212	219	7	31-12-2022
	(iii) Number of ULBs covered	114	115	1	31-12-2022
b	<u>Recycling</u>				
	(i) Total Capacity (TPD)	2,180	2,250	70	31-12-2022
	(ii) Number	212	219	7	31-12-2022
	(iii) Number of ULBs covered	114	115	1	31-12-2022
c	<u>Composting</u>				
	(i) Total Capacity (TPD)	1,164.0	1,296	132.0	31-12-2022
	(ii) Number	248 MCCs & 1 Mechanical Composting Plant at Berhampur	277 MCCs & 1 Mechanical Composting	29	31-12-2022
	(iii) Number of ULBs covered	114	115	1	31-12-2022
d	<u>Biomethanation</u>				
	(i) Total Capacity (TPD)	Odisha has adopted a strategy to treat all biodegradable waste through Micro Composting Centres (MCC). Therefore biomethanation is not adopted in any ULB.			
	(ii) Number				
	(iii) Number of ULBs covered				
e	<u>RDF</u>				

← 175 -

S.N.	Questions	Remarks (As on 30.09.2022)			
	(i) Total Capacity (TPD)	All combustible fractions of the wastes are baled and sent to identified cement factories. Therefore, processing facilities for Refuse Derived Fuel (RDF) are not required.			
	(ii) Number				
	(iii) Number of ULBs covered				
f	Waste to Energy Plants	There is no requirement of Waste to Energy plants as of now, as the wet wastes are processed in MCCs and dry wastes are processed in MRFs.			
	(i) Total Capacity (TPD)				
	(ii) Number				
	(iii) Number of ULBs covered				
5	Waste Disposal				
a	Landfill				
	(i) Total Capacity (TPD)	All ULBs are adopting sufficient number of MCCs and MRFs to treat all wet and dry waste generated in the city that will help cities evolve as zero landfill cities. Only Berhampur Municipal Corporation is going to establish sanitary landfill as the Corporation has adopted integrated solid waste management approach.			
	(ii) Number				
	(iii) Number of ULBs covered				
6	Legacy Waste Waste management				
a	Number of dumpsites (No.)	76			
b	Quantity of Waste dumped at dumpsites (Tons)	38,96,448			
c	Number of dumpsites cleared (No.)	1			
d	Number of dumpsites in which biomining has commenced (No.)	2			
e	Time frame for clearing all dumpsites	31-12-2025			
7	Other Information				
a	Information regarding development of model towns/cities/villages	Model Cities (Bhubaneswar, Berhampur & Rourkela)/Towns (Dhenkanal, Jajpur & Chhatrapur) have been notified in the website of H&UD Department			
b	Creation of Environmental cell	Already Exists			
c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	ULBs are procuring equipment through GeM Portal			

S.N.	Questions	Remarks (As on 30.09.2022)		
		Present Status	Status at the time of last hearing	Whether directed timelines have been adhered or not?
Improvement Since Last Hearing(26.03.2019)				
	Item			
1	Door-to-Door Collection(%)	100%	88%	Yes
2	Source Segregation of waste (%)	99%	34%	Target achieved. But not within the timeline due to COVID-19 pandemic
3	Waste Processing (TPD)	1,955 (88%)	612	Slowed down, due to COVID Pandemic. The target will be achieved by 31.12.2022
4	Dumpsites Capped (No.)	0	0	Yes

- 176 -

S.N.	Questions	Remarks (As on 30.09.2022)		
5	Dumpsites Bio-Remediated (No.)	1 ULB Completed in Byasanagar(M) - 0.5 Lakh MT	0	Yes Work Started in 2 Municipal Corporations i.e. Bhubaneswar(MC)-19.44 Lakh MT Rourkela(MC)- 0.63 Lakh MT Tender evaluation for estimating the actual quantity of legacy waste using drone and geotechnical survey is completed and under the scrutiny of technical committee in 6 ULBs i.e. Package-I (Cuttack, Berhampur and Puri) Package-II (Sambalpur, Bhadrak and Balasore) Rest 68 ULBs will be taken up in the 2nd phase



Annexure -IV (B)

Tel : 0674-2564033
FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 23892 / IND-IV-MSW-190/2021

Date: 26.12.2022 /

By Speed Post/

Through Email: direnvodisha@gmail.com/

To

The Director (Env.) cum-Spl. Secretary to Govt.
Forest, Environment and Climate Change Department,
Govt. of Odisha, Bhubaneswar

Sub: Progress Report on implementaiton status of orders of Hon'ble NGT.

Sir,

In inviting a reference to the above cited subject, please find enclosed herewith the compliance satus of 7th EMC meeting held on 29.11.2022 and progress made so far by the State Polluition Control Board with regard to the implementation of orders of Hon'ble NGT in various matters.

This is for your kind information and necessary action.

Yours faithfully,

MEMBER SECRETARY

Encl: as above

Through email: fesec.od@nic.in

Memo No 23893 dtd. 26.12.2022

Copy alongwith enclosures forwarded to the Additional Chief Secretary, FE&CC Dept., Govt. of Odisha for favour of kind information.

Encl: as above

MEMBER SECRETARY



OSPCB-IT-MEET-0001-2021/8/2022

- 178 -

STATUS OF COMPLIANCE WITH RESPECT TO SOLID WASTE MANAGEMENT OA NO 606/2018

1. Annual Report submitted to CPCB vide letter No. 13079, Dt. 27.07.2022 (last date was 31.07.2022).
2. Quarterly compliance report in the matter of Solid Waste Management in O.A. No. 606/2018 for the period April to June, 2021 & July to September, 2021 has been submitted to CPCB vide letter No.17283 , Dt. 06.11.2021, and compliance report for the period October to December, 2021 has been submitted to CPCB vide letter No. 643 dtd. 11.01.2022 and compliance report for the period January 2022 to March 2022 has been submitted to CPCB vide letter 6058 Dt. 11.04.2022 ,compliance report for the period April 2022 to June 2022 has been submitted to CPCB vide letter 13658 Dt. 01.08.2022 and compliance report for the period July 2022 to September 2022 has been submitted to CPCB vide letter 20105 Dt. 29.10.2022 .
3. As per information received from H & UD Deptt., total No. of Micro Composting Centre (MCC) operating in the State as on 31.10.2022 is 250 with total capacity 1164 TPD.
4. As per information received from H & UD Deptt., total no. of Material Recovery Facilities (MRF) functional in the State as on 31.10.2022 is 212 with total capacity 2180 TPD.
5. Many Gram panchayats have started implementation of provisions of Solid Waste Management Rules, 2016. SPC Board is constantly pursuing with the PR & DW Department to submit information regarding Annual Report of GPs on SWM. Finally Annual Report of Gram Panchayat have been received from PR & DW Dept. vide their Letter No. P16916, PR&DW, dated 2nd November, 2020 and forwarded to CPCB along with Annual Report of Urban areas.

STATUS OF POLLUTED RIVER STRETCHES IN ODISHA OA 673 OF 2018

Central Pollution Control Board (CPCB) identified 351 polluted river stretches in the Country based on the observed BOD values during 2017. Out of these, 19 polluted river stretches have been identified in the State of Odisha. List of the polluted river stretches is given in Table-1. Out of 19, one is under Priority-I category, 3 numbers under Priority-III category, 2 numbers under Priority-IV category and 13 numbers under Priority-V category. Hon'ble NGT in OA No 673/2018 has asked the State to take action to improve the water quality

Actions taken

Hon'ble NGT vide their order dt.20.09.2018 directed to constitute a River Rejuvenation Committee (RRC) at the state level in order to bring all the polluted river stretches to be fit at least for bathing purposes (BOD < 3 mg/l, FC < 500 MPN / 100 ml). Accordingly RRC was constituted by F & E Dept. vide Order No. 24426, dt. 12.11.2018 under the Chairmanship of Additional Chief Secretary, Forest and Environment Dept. in Govt. of Odisha with the Director, Env-cum-Spl. Secy to Govt., F&E Dept. Director, Municipal Admn., H&UD Dept. Director of Industries and Member Secretary, SPC Board, Odisha as Members of the Committee. Member Secretary of Orissa Water Supply and Sewerage Board and Engineer-in-Chief, Water Resource Department were included as Co-opted members of the RRC vide letter No.26885 dated 14.12.2018.

The RRC has conducted meetings on the following dates.

1. 1st Meeting – 12.12.2018.
 2. 2nd Meeting – 13.02.2019
 3. 3rd Meeting – 04.06.2019
 4. 4th Meeting - 07.09.2021
- River Rejuvenation Committee has hoisted its Website (www.rrcodisha.org) for public awareness purpose on the actions taken for improvement of water quality of the polluted river stretches..
 - Action Plans for 19 polluted stretches has been approved by CPCB and have been uploaded in the RRC website.
 - Water quality data for polluted river stretches with respect to BOD, Fecal coliform and fecal streptococci are being regularly uploaded in the Website.
 - Compliance status of outlets of STPs are being regularly monitored by the Board.
 - Water quality status and action taken for improvement of the polluted river stretches are being regularly monitored by the Central Monitoring Committee constituted by the Hon'ble NGT vide their order dt 06.12.2019. Till date 13th meetings have been taken place to review the monthly progress reports submitted on the matter of OA 673 of 2018. The 13th Meeting of Central Monitoring Committee was held on 09.06.2022.

- Information on actions taken by different stake holders for improvement of river water quality are being compiled by the SPCB in the Monthly Progress Report format prescribed by the National Mission for Clean Ganga under the Ministry of Jal Shakti and being regularly submitted to NMCG. MPR for July , 2022 has been submitted vide letter dated 26.08.2022.
- NMCG has issued direction on prohibition on immersion of idols, puja materials and other items of religious offerings in rivers and other water bodies vide letter dated 15.10.2020. Board has issued direction to all District Magistrates to take necessary action regarding construction of temporary idol immersion ponds for idol immersion. SPC Board had published public notices in the Newspaper in Odia and English for public awareness and conducted a study on the impact of idol immersion on water quality of the rivers. Copy of the monitoring report has been submitted to CPCB vide letter No. 4356 dated 22.03.2022.
- CPCB vide their letter No. 15357 dated 28.01.2021 has returned the performance Bank Guarantee of Rs. 15.0 crore submitted by SPCB on behalf of the State in compliance to the order of Hon'ble NGT dated 21.09.2020.
- NMCG has developed a Grievance Redressal portal for the grievance raised by the public in specified time interval. There has been no grievance on river status in Odisha lodged in the Grievance Redressal portal of NMCG during the period from 12.01.2021 (launch of the portal) till date.
- Board had requested Hon'ble NGT vide letter No. 6811 dated 09.07.2019 to delete 10 polluted river stretches out of 19 polluted river stretches based on no/ single/ marginal deviation of BOD values from the limit 3.0 mg/L in the identified stretch.
- Because of several actions taken by different stake holders, water quality of the polluted river stretches have been improved over the years. Prioritization of the river stretches based on BOD values during the period 2017-2022 is given in Table-2. /During 2022, there is one stretch under Priority-III, one stretches under Priority-IV category and five stretches under Priority-V Category. Rest twelve stretches fall under Clean category (BOD < 3.0 mg/L). As per the suggestion of CPCB, actions are being taken by the Legal Cell of SPCB to approach Hon'ble NGT to delete the twelve stretches from the list of Polluted River stretches.

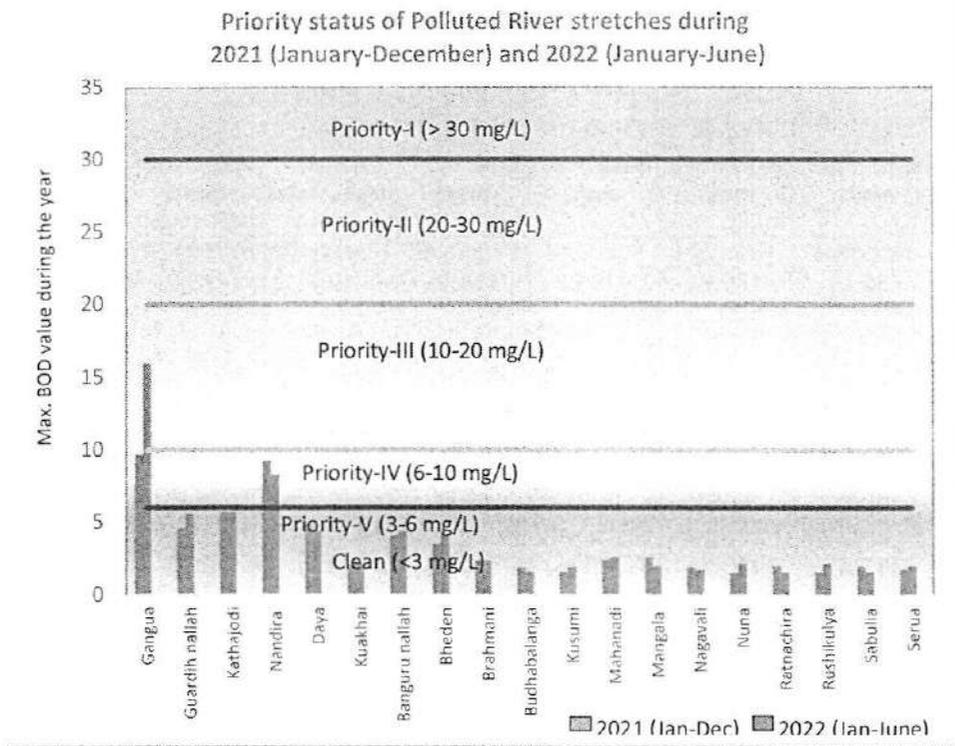
Summary of Number of Polluted River Stretches under Different Category during the Period 2017-2022

Category	No. of polluted River stretch (2017)	No. of polluted River stretch (2018)	No. of polluted River stretch (2019)	No. of polluted River stretch (2020)	No. of polluted River stretch (2021)	No. of polluted River stretch (Upto June, 2022)
Priority-I	1	1	1	Nil	Nil	Nil
Priority-II	Nil	Nil	Nil	Nil	Nil	Nil
Priority-III	3	Nil	Nil	1	Nil	1
Priority-IV	2	3	3	2	2	1
Priority-V	13	7	3	4	5	5
		8 (Clean)	12 (Clean)	12 (Clean)	12 (Clean)	12 (Clean)
Total :	19	19	19	19	19	19

N.B. Clean - BOD < 3 mg/L

Status of Polluted River stretches in the State of Odisha during the period 2017-2022 with Maximum BC values during the year

Sl. No.	Polluted River Stretches identified by CPCB	Priority Category of Polluted River stretch						Remarks (During 2022)
		2017 (BOD mg/L, max)	2018 (BOD mg/L, max)	2019 (BOD mg/L, max)	2020 (BOD mg/L, max)	2021 (BOD mg/L, max)	2022 (upto June) (BOD mg/L, max)	
1.	Gangua River (Along Bhubaneswar)	Priority-I (39.0)	Priority-I (70.8)	Priority-I (39.2)	Priority-III (19.9)	Priority-IV (9.7)	Priority-III (16.0)	Priority has been reduced from I to III (Improved)
2	Daya (Bhubaneswar to Bargarh)	Priority-IV (7.3)	Priority-IV (7.4)	Priority-IV (7.3)	Priority-V (4.7)	Priority-V (4.6)	Priority-V (5.6)	Priority has been reduced from IV to V (Improved)
3	Brahmani (Rourkela to Biritol)	Priority-V (6.0)	Priority-IV (7.6)	Priority-V (5.3)	Priority-IV (6.3)	Priority-V (5.7)	Priority-V (5.7)	No Improvement
4	Guradih nallah (Rourkela)	Priority-III (11.3)	Priority-IV (10.1)	Priority-IV (8.5)	Priority-IV (10.0)	Priority-IV (9.3)	Priority-IV (8.3)	Priority has been reduced from III to IV (Improved)
5	Mangala (Along Puri)	Priority-V (5.7)	Priority-V (5.8)	Priority-IV (7.4)	Priority-V (4.6)	Priority-V (4.9)	Priority-V (4.4)	No Improvement
6	Nagavali (Jaykaypur to Rayagada)	Priority-V (3.5)	Clean (2.8)	Clean (2.2)	Clean (2.1)	Clean (2.1)	Clean (2.2)	Clean (Improved)
7	Kathajodi (Cuttack to Urali)	Priority-III (11.2)	Priority-V (5.7)	Priority-V (3.9)	Priority-V (3.6)	Priority-V (4.1)	Priority-V (4.4)	Priority has been reduced from III to V (Improved)
8	Serua (Khandaeta to Sankhatrasa)	Priority-V (4.8)	Priority-V (5.5)	Priority-V (3.1)	Priority-V (3.8)	Priority-V (3.5)	Priority-V (4.2)	No Improvement
9	Ratnachira (Along Bhubaneswar, Puri)	Priority-V (3.3)	Priority-V (3.5)	Clean (2.7)	Clean (1.7)	Clean (2.4)	Clean (2.4)	Clean (Improved)
10	Nandira Jhor (D/s of Talcher)	Priority-III (13.0)	Priority-V (3.5)	Clean (1.9)	Clean (1.9)	Clean (1.9)	Clean (1.6)	Clean (Improved)
11	Kuakhai (Along Bhubaneswar)	Priority-IV (7.7)	Clean (1.6)	Clean (1.9)	Clean (1.8)	Clean (1.6)	Clean (1.9)	Clean (Improved)
12	Mahanadi (Sambalpur to Paradeep)	Priority-V (3.2)	Clean (2.3)	Clean (2.3)	Clean (2.7)	Clean (2.4)	Clean (2.6)	Clean (Improved)
13	Rushikulya (Pratappur to Ganjam)	Priority-V (3.4)	Priority-V (3.7)	Clean (2.6)	Clean (2.1)	Clean (2.6)	Clean (2.0)	Clean (Improved)
14	Banguru nallah (Along Talcher, Rengali)	Priority-V (3.2)	Priority-V (3.9)	Clean (1.9)	Clean (1.6)	Clean (1.9)	Clean (1.7)	Clean (Improved)
15	Bheden (Along Bheden)	Priority-V (3.6)	Clean (2.8)	Clean (2.0)	Clean (1.8)	Clean (1.5)	Clean (2.2)	Clean (Improved)
16	Kusumi (Along Talcher)	Priority-V (3.2)	Clean (1.7)	Clean (2.6)	Clean (2.0)	Clean (2.0)	Clean (1.6)	Clean (Improved)
17	Nuna (Along Bijipur)	Priority-V (3.1)	Clean (2.7)	Clean (2.5)	Clean (1.8)	Clean (1.6)	Clean (2.2)	Clean (Improved)
18	Sabulia (Jagannathpatna, Rambha)	Priority-V (5.0)	Clean (2.4)	Clean (2.2)	Clean (1.9)	Clean (2.0)	Clean (1.6)	Clean (Improved)
19	Budhabalanga (Mahulia to Baripada)	Priority-V (3.5)	Clean (2.8)	Clean (1.6)	Clean (1.9)	Clean (1.8)	Clean (2.0)	Clean (Improved)



184 -

Government of India

PORTAL FORMS

Grievance Report

Grievance Report

Grievance till Date: 0 Pending till Date: 0 Disposed till Date: 0

1. Within a month of receipt, States are requested to provide response to the grievance at their own end.
2. States to update the response status against the grievance in the Remarks column in order to dispose off the matter.
3. Grievance found to be inappropriate may be rejected by the States and remarks for the same may be submitted.
4. Status of grievances shall be made part of the quarterly submission to NGT by NMCG.

Date From (DD/MM/YYYY) 01/01/2022 Date To (DD/MM/YYYY) 18/05/2022 SEARCH Excel Export Export

Our Location: National Mission for Clean Ganga, Ministry of Jal Shakti

Contact us: National Mission for Clean Ganga, Ministry of Jal Shakti

31°C Rain 12:35 PM 8/19/2022

← 185 →

STATUS OF COMPLIANCE IN PARYAVARAN SURAKHYA SAMITI VS UNION OF INDIA:

O.A. 593/ 2017

There is no CETP at present exist in the state of Odisha,

All the ULBs have been intimated for 100% sewage treatment as per the order of the Hon'ble Supreme Court and NGT by dt.21.02.2020.

Compliance status of ETPs /STPs is regularly being furnished to CPCB. Latest information on status report in compliance of Hon'ble NGT order dt 03.08.2018 in the matter of Paryavaran Surakhya Samiti Vs UoI in OA 593/2017 and WP(c)375 Of 2012, the status of ETP and STP for the month of November has been furnished to CPCB vide SPCB letter No – 22983 dt. 13.12.2022 and the same has also been uploaded in CPCB's E-Track.

IN THE MATTER OF OA 325 OF 2015

Board has submitted the water quality of 56 ponds identified by the F & E Department, which were monitored during the month July, 2021, to the Water Resource Department vide letter No. 11070 dated 04.8.2021 for necessary action.

In the 3rd Review meeting of Environmental Monitoring Cell held under the Chairmanship of the Chief Secretary on 07.05.2021, it was decided in the matter OA 325 of 2015 that identification and categorization of Tanks/ ponds more than 5 hectares and above will be taken up in first instance as a compliance of the Hon'ble NGT directions. As per the information received from Odisha Space Applications Center (ORSAC) vide letter No. 68 dated 06.01.2022, there are 906 numbers of water bodies with water spread area of 5 hectare and above.

To avoid inordinate delay in water quality analysis and preparation of restoration plans from such large number of ponds, it has been decided in the meeting in the matter of 325 of 2015, held on 07.04.2022 under the Chairmanship of the Chief Secretary, to carry out the water quality monitoring of waterbodies with area 10 hectares and above on priority basis for identification and prioritization for restoration purpose. From the list of waterbodies provided by ORSAC, 281 numbers of waterbodies with waterspread area of 10 hectares and above have been shortlisted for the purpose. Further, Water Resource Department, the Nodal Agency for Hon'ble NGT matter in OA 325 of 2015 will provide the list of waterbodies to the concerned Departments having the administrative control over the said waterbodies for providing detailed information in the prescribed format of CPCB. The concerned Departments will collect the samples from the water bodies preferably before the onset of monsoon and submit the samples to Central Laboratory of State Pollution Control Board, Odisha for water quality analysis. Central Laboratory has requested all concerned departments vide letter No. 7813 dated 05.5.2022 and 14263 dated 08.8.2022 to submit the water samples for analysis. Samples from 198 numbers of ponds/lakes/ reservoirs have been received in the Central Laboratory during the period 24.11.2022 -12.12.2022. Analysis of these samples are going on and reports will be submitted shortly.

186 -

**Data in the Format to be submitted by SPCB, Odisha for Case No. O.A. 710/2017
of Hon'ble NGT on Biomedical Waste Management Carrying Status as on 30.11.2022**

This case has been disposed by Hon'ble NGT on 18.01.2021

Sl. No.	Key Performance Indicator	Action Taken/Status of action taken	Action taken by the Board
1.	Inventory of all Healthcare Facilities and biomedical waste generation	Completed: Yes or No Inventory completed on: As per inventory: Total no. of HCFs: No. of bedded HCFs: No. of non-bedded HCFs:	Yes. August, 2019. 3624 1501 2123
2.	Authorization to all Healthcare Facilities including non-bedded HCFs	Total No. of HCFs: Bedded HCFs: Non-bedded HCFs: Authorized bedded HCFs: Authorized non-bedded HCFs: Reason for unauthorized HCFs:	3998 (as on 30.11.2022) 1629 2369 1412 2369 As on 30.11.2022, 169 HCFs cases are under process and 48 HCFs have not yet applied renewal for authorization. As on 30.11.2022, 82 SCN was issued to the defaulting HCFs.
3.	Facilitate setting-up adequate number of Common Biomedical Waste Treatment Facilities (CBWTFs) to cover entire State or all HCFs	Whether gap analysis on biomedical waste management w.r.t biomedical waste generation and treatment capacity has been conducted?	No, The Board has requested all the Govt. HCEs located within 150 km of the existing CBWTFs to avail the services of CBWTFs without resorting to captive disposal. For following uniform procedure on grant of CTE and CTO to CBWTFs, in pursuance to the decisions taken in 124 th Board meeting held on 24-11-2021, power has been delegated to the Member Secretary, SPC Board, Odisha to dispose all the applications and matters in respect of CTEs and CTOs all CBWTF. The establishment of adequate CBWTFs is being reviewed by the State Advisory Committee, under the Chairmanship of the Add Chief Secretary, H&FW Department. In meanwhile, the Board has granted CTE for establishment of CBWTF at following locations i. Renewable Envirogic Pvt Ltd At Sialbahali, Bolangir has obtained authorization up to 31.03.2024 on 13.12.2022.

		<p>ii. Utkal Envirocare at Sora, in Balasore district on 06.04.2021 (Capacity- 300 kg/day).</p> <p>iii. Mediclean Tech (P) Ltd. at Moroda in Mayurbhanj on 29.03.2019 (Capacity- Incineration @ 2000 Kg/day&Autoclaving @ 400 kg/day).</p> <p>Further one application for CTE is under process at HO Level.</p> <p>Renewable Envirogic Pvt Ltd in Cuttack District, at Chaudwar Industrial Estate(Capacity-10.3 TPD).</p> <p>Total biomedical waste generation: in kg/day</p> <p>Total capacity of CBWTFs operating in State/UT : in kg/day</p> <p>Compliance status of each CBWTF: compiled with norms or not</p> <p>Action taken by SPCB for non-compliance:</p>	<p>16167.947 Kg/day (2021)</p> <p>Prior to 2019, the total capacity was 7 TPD. Meanwhile, 2 new CBWTFs of 7 TPD capacity each have come into operation in 2020 i.e. at Seragada, Ganjam & Amsaranga, Sundargarh. After full-fledged operation of this new CBWTF, at Amsaranga.</p> <p>Mostly compiled.</p> <p>No major operational non-compliance has been observed in CBWTFs.</p> <p>Direction has been issued to all CBWTFs to comply with BMW Rules, 2016, guidelines of CPCB dt. 21.12.2016 meant for CBWTFs, guidelines of CPCB on COVID-19 waste dt. 21.07.2020 and all conditions/stipulations/ standard applicable to them. The Board is inspecting the facilities regularly.</p>
--	--	--	---

4.	Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee	Has been constituted? Yes/No If Yes, frequency of meeting:	Yes
5.	Implementation status of Barcode system	Status of implementation of bar code by HCFs: Status of implementation of bar code by CBWTFs: User credentials for CPCB from each CBWTF adopted barcode system.	317 No. 06 Nos. More and more HCEs are being covered under barcoding system progressively. Enclosed at Annexure.
6.	Monitoring of Healthcare Facilities other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospital etc.	Number of HCFs other than hospitals/clinics such as Veterinary Hospitals, Animal Houses, AYUSH Hospitals etc. monitored till date. Monitoring mechanism:	The matter has been taken up at higher level of Animal Husbandry & Veterinary Services (AH & VS) Deptt. to bring such units under the fold of authorization administration. So far, 86 nos. of applications have been received, out of which 81 nos. have been granted authorization and 05 nos. of applications are incomplete and under process.
7.	Monitoring infrastructure of SPCBs/PCCs	Whether SPCB/PCC has laboratory to do incinerators' stack	SPCB Laboratories have requisite facilities for monitoring of emission parameters (except Dioxins and Furans) & analysis of effluent parameters as stipulated with authorization order.
8.	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	No. of Training programs conducted: For state board officials: For HCFs: For other stakeholders, if any:	Officials of SPCB are being sent for the training conducted by CPCB and other Organisation. Training programmes have also been conducted for HCFs and other stakeholders taking officials from SPCB and H & FW Department, Govt. of Odisha as resource persons.
9.	Installation of OCEMS by CBMWTs as a self-	Number of CBWTFs installed OCEMS:	Apart from conditions stipulated in Authorization orders, letters issued to

	<p>monitoring tool and transmission of data with servers of SPCBs/CPCB</p>	<p>Status of connectivity of OCEMS with SPCB/CPCB:</p> <p>Daily monitoring of OCEMS data is carried out or not:</p> <p>Action taken for discrepancy:</p>	<p>CBWTFs, on 28.08.2020 for installation of OCEMS. Direction U/s-5 of Environment (Protection) Act, 1986 has been issued to all CBWTFs on 09.09.2020 & 30.09.2020 for installation of requisite OCEMS at Incinerator stack in compliance to the Directions of Hon'ble Supreme Court in the case matter of WP-13029/1985 for strict compliance. The CBWTF at Khurda has installed OCEMS for Temp, CO, CO₂, NOX, SPM parameters are connected to server of SPCB. The CBWTF at Amasarng, Sundargarh and the CBWTF at Seragada, Ganjam has installed OCEMS pending connectivity with the server of SPCB. No physical progress has been made in 2 Medical College & Hospitals (VIMSAR Medical College & Hospital, MKCG Medical College & Hospital. SCB Medical College & Hospital) has procured OCEMS pending installation.</p> <p>All the 6 CBWTFs are connected with RT-DAS Server of SPCB, Odisha and CPCB. There is an alert system for excess emission. As of now there is no excess emission. The monitoring is being carried out by SPCB for data validation.</p> <p>Yes</p> <p>---</p>
10.	Submission of Annual Report	<p>Annual Report for the year 2019: Submitted before due date: Yes/No (mention date)</p> <p>Submitted after due date: Yes/No (mention date)</p>	<p>Yes, The Annual Report of 2021 has been submitted to CPCB on 22.07.2022.</p>
11.	Compliance by Common Facilities (emission/discharge	<p>Frequency of conducting monitoring of CBWTF:</p> <p>Status of compliance of HCFs:</p>	<p>Regional Officers are inspecting and monitoring the CBWTFs at regular</p>

	standards, barcoding, proper operation, etc.)	No. of CBWTF complied: No. of CBWTF not complied: Action taken for non-compliance:	intervals. No Major operational non-compliances are observed. Status of bar-coding facility is presented at Point-5 above.
12.	Compliance by Healthcare Facilities (Segregation, pre-treatment, on-site storage, barcoding and other provision etc.)	Frequency of conducting monitoring of HCFs: Status of compliance of HCFs: No. of HCFs complied: No. of HCFs not complied: Action taken for non-compliance:	Officers from Regional Offices of SPCB are inspecting and monitoring Health Care Facilities in their respective jurisdiction for verification of compliance at regular intervals. 82 HCFs has been issued with show cause notice for violation of authorization (as on 30.11.2022).

0. A. No. 180/2021, Mukul Kumar Vrs. State of U.P. & Ors.(Disposed of on 07.01.2022) Bio-Medical, COVID 19 Waste Management The State Level Committee and Dist. Level committees were constituted on Dt. 15.03.2022 for monitoring.

- There are 28 Nos. Dist. Level committee meeting already conducted so far at the Dist. Level for proper management of COVID 19 wastes.
- Total 19 Lakhs Kgs Covid waste generated.form April 2020 to Nov 2022
- Out of this Approx. 16 Lakhs kgs is disposed by CBWTFs and remaining waste is disposed in deep burial pit.
- COVID -19 BMW data is sent to CPCB on weekly basis. Data up to 7th December 2022 is sent to CPCB on 9th December, 2022.

**ACTIONS TAKEN BY STATE POLLUTION CONTROL BOARD, ODISHA IN
RESPECT OF HON'BLE NGT CASE NO. O.A-72/2020 (As on 30.11.2022)**

This case has been disposed by Hon'ble NGT on 18.01.2021

No. of CCC, DCHC, DCH-02

No. of Sample collection Centres – 305

No. of Laboratories – 67

No. of CBWTFs engaged in COVID-19 waste disposal – 06

Total quantity of COVID-19 waste generated- 19, 02, 661.395 Kg. (From 01.04.2020 to 30.11.2022).

Out of which 16, 24, 444.717 kg disposed by CBWTFs and 2, 78,216.678 kg in deep burial pits.

Compliance status on Para - 2

Actions/responsibilities	Action taken
1. Shall maintain records of COVID-19 treatment wards/quarantine centres/quarantines homes in respective States.	Complied. Records on COVID-19 treatment wards/quarantine centres sample collection and testing centres of the State are maintained.
2. Ensure proper collection and disposal of biomedical waste as per BMW Rules,2016.	Complied. The Health & FW Deptt, H & UD Deptt. have been circulated with the updated guidelines of CPCB on COVID-19 waste management regularly. The latest one i.e. Revision-4 dtd. 21.07.2020 has been circulated among all stakeholding Depts., Agencies, CBWTFs on 22.07.2020 with instructions to follow it scrupulously. So far, the COVID-19 waste generated from various sources are collected and disposed in 6 no. of CBWTFs.
3. Allow CBWTFs to operate for extra hours without insisting on Authorisations.	Complied. All the CBWTFs have been advised vide Letter No.416, dtd.22.04.2020 & No.3886, dtd.27.03.2020 to operate extra hours, if necessary, for treatment & disposal of COVID-19 waste. CBWTFs are presently operating for extra hours to ensure timely treatment and disposal.
4. Close monitoring of Deep Burial pits if used in State.	Complied. Deep burial pits have been put into use from August, 2020 in the State and are currently in use.
5. Coordinate with CBWTFs and ULBs in Establishing adequate facilities for collection and disposal of COVID-19 waste.	All the CBWTFs have been asked vide letter No.5224, dt. 17.06.2020 and No. 6577,dt.22.7.2020 to collect COVID-19 waste and dispose it strictly in accordance with Biomedical Waste Management Rules,2016 and CPCB guidelines dt.21.07.2020. H&UD Deptt. has been

		communicated 17.06.2020 and 22.07.2020 to specifically follow the provisions at Sl. No. F of the guidelines (i.e. facilities for collection & disposal of COVID -19 waste).
6.	May permit HW incinerators in specific conditions.	Such situation has not arisen yet. The state does not have HW incinerator.
Compliance status on Para – 3		
1.	Create awareness about the precautions and steps to be taken by all handlers and workers as well as citizens can be done through on-line trainings, public notices, posters for hospitals etc.	<p>Complied.</p> <p>(i)Details of IEC materials prepared/circulated are as follows;</p> <p>(i) A videoclip of 7.42 min. prepared by UNIDO in association with MS Ramaiah Medical College, Bengaluru depicting the practices/procedures to be adopted while handling COVID-19 waste and right way of use of PPEs was circulated among all stake holding Deptts/Agencies on 6.5.2020 for training and awareness of target group of beneficiaries. The improvised version of the same videoclip of circulated earlier of 10.46 min. Length was again circulated among all stakeholding Deptt/Agencies on 26.5.2020.</p> <p>Meanwhile, soft copy of Hand Book on “Biomedical Waste Management in COVID-19 Situation” prepared by UNIDO has circulated on 12.04.2021 among all stake holding Organizations, Authorities, CBWTFs for creating awareness.</p> <p>(ii)Public notices in English & Odia language have been published in widely circulated daily newspapers on 22nd & 23rd May, 2020 containing Dos & Don'ts for HCEs, CBWTFs, Quarantine Centres and general Public.</p> <p>(iii)Posters, Pictorial guides in English (as available in CPCB website) have been translated into Odia Version and circulated on 26.5.2020 among all stakeholding Deptt./agencies e.g. H&FW Deptt., UD Deptt., CBWTFs, District Administration for creating awareness and use as training material.</p>
2.	Orientation/training of persons responsible for compliance in Local Bodies and Health Deptt.- Coordinate with ULBs and Health Deptt. to train workers involved in handling of COVID-19 waste.	<p>Complied.</p> <p>Details as mentioned in 3(i) above.</p> <p>The authorities of above mentioned Deptts. have been asked to circulate the IEC materials provided by the Board among all the workers/handlers of COVID-19 waste using electronic/social media so that it reaches to the grass root level.</p> <p>The H&FW Deptt. has imparted training to 78153 staff by providing</p>

		them with updated BMW Rules, 2016, guidelines of CPCB on COVID-19 waste management, videoclips, diagrams, posters, protocols etc. IEC materials have been circulated up to Primary Health Centre level in all districts including all medical colleges and all authorities related to health service sector.
3.	Implementation of centralized Tracking software with manifest-SPCBs/PCCs shall ensure use of software Application by HCFs, CBWTF and SPCBs itself for tracking and data logging of COVID-19 waste being developed by CPCB. A meeting in this regard is tentatively planned on 06.05.2020.	H&FW Deptt, UD Deptt, and all CBWTFs have been provided with details to download the software/mobile App, get themselves registered with the system and use the app for tracking and data logging of COVID-19 waste. The User Manual has also been circulated to them. The Board is using COVID-19BMW app and approving the COVID-19 waste data through the App. Besides this, compiled data on COVID-19 waste is sent to CPCB through email on weekly basis. 16, 24, 444.717 Kg of Covid-19 waste has been collected and treated by 6 CBWTFs and 2, 78,216.678 kg has been disposed in Deep burial pits by 30.11.2022. All 6 CBWTFs are using the COVID-19 App with due registration of their facilities and vehicles. Besides the above, the HCFs those don't have access to CBWTFs, also have been registered with the App in all districts for disposal in deep burial pits.
4.	Continued supervision and monitoring – Data verification by State Boards.	Continued supervision and monitoring on COVID-19 waste is done through inspections and cross checking of data with CBWTFs.
5.	Action taken report on compliance to Biomedical Waste Management Rules, 2016- to be submitted to CPCB and to maintain weekly reports thereafter.	Data on COVID-19 waste collection, treatment and disposal is being sent to CPCB on weekly basis through email since 01.05.2020. The latest data sheet for the week ending 30.11.2022 has been email to CPCB on 01.12.2022.
6.	Assist States in Preparing model plans for management at Panchayat, Sub-Division and District levels considering local conditions.	Since H&FW Deptt, UD Deptt. Panchayatiraj Deptt, Revenue & Disaster Management Deptt. and District Administration are in the helm of most of the actions/responsibilities of COVID-19 treatment. These Deptts. have been asked on 11.05.2020 to prepare the model plans with inputs/assistance of SPCB in COVID-19 waste management

		<p>aspects.</p> <p>The draft template of model plan received from CPCB has been circulated to all stakeholding Dept. on 25.06.2020 with an advice to prepare State specific model plan customised to local conditions, practices and prevailing regulations. The Regional Officers of the Board have been asked to assist at district level for preparing the same.</p>
Compliance status on Para – 4		
1.	SPCBs/PCCs shall take necessary follow-up actions as per the tasks & responsibilities identified in Para-2 & 3 above.	As discussed in the compliance status of Para -2 & 3 above.
2.	Submit COVID-19 waste management data along with name of nodal officer, contact number and e-mail immediately by email.	Complied. Details were furnished in previous compliance report vide Board's letter No. 4937, dt. 04.06.2020.
3.	Ensure smooth implementation of Tracking software being developed by CPCB.	Same as 3(3) above.
4.	SPCBs shall maintain records for biomedical waste management including waste generated due to COVID-19 disease. Weekly status reports be generated.	Complied. Details discussed at Para-3(3) & 3(5) above.
5.	Associate with State Deptts. Developing training and awareness module for waste handlers or workers involved in handling of COVID-19 waste.	As detailed at Para – 3(1)& (2) above.
6.	SPCBs/PCCs shall translate the CPCB guidelines into local language for better understanding of	Complied. Discussed at Para-3(1) above. CPCB guidelines has been translated in to Odia and circulated among

	workers and general public.	all the stakeholding Depts/Agencies.
7.	Best practices being followed for management of biomedical waste (including COVID-19 waste) be shared with CPCB.	Soft copies of all IEC materials already been shared with CPCB vide with dt. 04.06.2020.
8.	Do's and Don'ts should also be disseminated among stakeholders via media.	Complied Dos & Don'ts for HCEs, CBWTFs, Quarantine camps, general public and CBWTFs have been prepared both in English and Odia and published in English and Odia dailies. These materials have also been circulated among all the stakeholding Depts/Agencies. Details as discussed at Para-3(1) above.
9.	SPCBs should assist State Govt. in preparation of model plans for management at Panchayat, Sub-Division and District level considering local conditions.	Same as 3(6) above.
10	Share training and awareness material developed in respective State to CPCB, so that the same can be uploaded at CPCB website for sharing among the other States.	As mentioned at Para-4 (7) above.
11.	Deep burial should be used only in case of remote areas where CBWTFs is not available. It shall be monitored regularly and ensured that it complies with the standards notified in BMWM Rules, 2016.	Use of deep burial pits started after 22.08.2020 especially in the remote areas where CBWTFs are not available. As on 30.11.2022, 2, 78, 216.678 kg of COVID-19 waste has been disposed in deep burial pits in the State.

**STATUS OF COMPLIANCE WITH RESPECT TO PLASTIC WASTE MANAGEMENT (NGT
O.A. NO. 247/2017)**

In compliance to the Rule 17 (3) of Plastic Waste Management Rules, 2016 Annual Report for the year 2021-22 has been timely sent to CPCB Vide Board's letter No. 13293 dt. 29.07.2022.

Cement Manufacturing units in the State have been requested vide Board's letter No. 9398, dt.01.10.2020 to use segregated plastic waste from nearby ULBs in their kilns (M/s ACC Cement, Bargarh, M/s OCL India Ltd., Rajgangpur, M/s Shiva Cement Ltd., Kutra, Sundergarh & M/s Toshali Cement Pvt. Ltd., Ampavally, Koraput (Reminder have been sent)

The State Pollution Control Board has issued a Certificate of Registration to 26 Nos. of units. (Producer-10, Brand Owner-04, Importer-1, Recycler-11)

The State Pollution Control Board has instructed all Urban Local Bodies to implement the provision of Plastic Waste Management Rule, 2016. Major ULBs have also been instructed to send segregated plastic wastes to cement plants namely ACC Ltd., Bargarh, OCL Ltd. Rajgangpur, Shiva Cement, Sundergarh, Toshali Cement, Ampavali, Koraput for co-processing in cement kiln.

Action is being taken for implementation of provisions of Plastic Waste Management Rules, 2016 by Gram Panchyats of the State.

About 89 MT of plastic wastes have been used by M/s ACC Ltd., Bargarh for co-processing in its cement kilns during the calendar year 2020. M/s OCL India Ltd., Rajgangpur has used 76062 Ton of segregated plastic waste collected from different ULBs for co-processing during January, 2021 to December, 2021.

Consent to Operate (CTO) has been granted to M/s Hindalco Industries for production of poly crack convert of 0.5 MT/Day plastic waste to oil. Further Consent to Operate has been granted to 51 plastic units for manufacturing of non ban product. The details of the status report is enclosed.

SPCB has closed down following 8 nos. of different units in the State engaged in the manufacture/production of prohibited plastic items. (Bhubaneswar-04, Cuttack-02, Berhampur-01, Rourkela-01)

- SPCB has submitted the MPR for the period July 2022 to September 2022 to CPCB vide memo No. 20864 dt. 09.11.2022.
- CPCB is stipulating to carry out joint inspection in the last week of every month. A letter had been issued to all Collectors intimating the schedule to conduct inspection for month of November for enforcement of SUP ban. (Letter No. 21550 dtd. 21.11.2022)
- State Level Committee has been constituted under the Chairmanship of Principal Secretary, H&UD Dept. and 5 Meetings of the committee have been held.
- Special Task Force has been constituted under chairmanship of the Chief Secretary vide F&E Department Notification No. 810 dt 09 .06.2021
 - Three Public Notice was issued in the News Paper apprising the stakeholders to comply with the provisions of the Notification, dated August 12, 2021.
 - A direction has been issued to all Collectors under EPACKT , 1986 vide letter No. 3257 dt 02.03.2022 to comply with the provisions of the Notification, dated August 12, 2021 which are to be executed directly by the Collectors and District Magistrates

The MoEF & CC has amended the Plastic Waste Management Rule, 2016 on 12th August 2021 to reduce pollution caused by littered and unmanaged plastic waste, by taking the following steps (i) imposing a ban on identified single use plastic items, which have low utility and high littering potential, with effect from 1st July 2022, (ii) increasing thickness of plastic carry bags including for non-woven plastic carry bags, and (iii) implementation of Guidelines for Extended Producer Responsibility on Plastic packing by producers, importer and brand owners. Further the rule had been amended on February 2022.

SPCB, Odisha has taken following steps for implementation of Plastic Management Rules, 2016 and amendment made thereof:

- A direction has been issued to all Collectors under EP ACT, 1986 vide letter No. 3257 dtd. 02.03.2022 for the followings which are to be executed directly by the Collectors and District Magistrates.
- Detail of Nodal Officers of Regional officers and information as per format is furnished to CPCB.
- 115 Local Bodies for which Nodal Person has been identified & Details furnished to CPCB.
- The Action Plan on indicative area to be covered for elimination of SUP based on OM of MoEF & CC Dt. 08-07-2021 has been approved by FE&CC and has been submitted to CPCB and uploaded in Boards' website
- Three Public Notice were issued in the News Paper The New India Express and The Sambad on 20.02.2022 apprising the stakeholders to comply with the provisions of the Notification.
- The Principal Secretary Micro, Small & Medium Enterprises Department has been requested to provide the list of SUP manufacturing in the State. We had received the data from Director of Industries on 13.06.2022 which is forwarded to CIPET, Haldia.
- SPCB has issued closure direction to SUP manufacturing units.
- SPCB has instructed the Industrial units to make their campus plastic free.
- Training has been imparted to H&UD Department (115 ULBS) to use public grievance app developed by CPCB and SUP Monitoring portal through VC on 20th July 2022.
- Field Officials have been inspecting the list of SUP units provided by MSME Department.
- Regional Officers are creating awareness in schools, public forums.

- Awareness on SUP created through Audio, Visual Media and Print Media.
- A State Control Room has been established for implementation of SUP Ban at Head Office of SPCB, Bhubaneswar. It has been published in newspaper.
- CES has been requested to create awareness programme and to conduct market survey.
- Board has issued Registrations to **Producers, Importers, Brandowners (PIBOs)**.
- The Board is using SUP MONITORING APP & Public Grievance Portal on SUP.
- SPCB is proposing the Market Survey to be taken up with Center for Environmental Studies, Forest and Environment Department.
- The district level mapping is under progress in coordination with H&UD Department.
- Regional Officer of SPCB, Odisha has been instructed to conduct inspection as per CPCB direction.

ACTION TAKEN REPORT ON PLASTIC MANUFACTURING UNITS IN THE STATE.

Cities / Municipal Corporation / Municipality	No. of Plastic Manufacturing Units	No. of Units issued with Closure direction for producing banned Plastic Products	No. of units Manufacturing Non-Banned Products.
Bhubaneswar	7	4(Units at present not producing prohibited items)	3
Cuttack	24	2 (Closed at present)	22
Berhampur	15	1(Closed at present)	14
Sambalpur	0	0	0
Rourkela	13	1(Closed and dismantled)	12
Total	59	8	51

Sl. No.	Name & Address of Plastic Manufacturing Industries	Producer	Capacity
1	M/s Sobha Foamex and Poly Product, At-Kuradhamalha Junction, NH-16, Dist-Khordha	Producer	Recyclable Plastic Table Ware items of 600 MT/Annum
2	M/s Relyon Packs, At-Plot No. 154/O to 154/Q, Phase-1, New Industrial Estate, Jagatpur, P.O. Jagatpur, Dist-Cuttack	Producer	Monolayer Poly Rolls & Bags of 120 MT/Annum, Laminated Polls & Pouch packing products, Products of 720 MT/Annum & Multilayer Poly Plain/Printed Rolls of 1080 MT/Annum
3	M/s Indo Nissin Foods Pvt. Ltd., IDCO Plot NO. A/2, Food Processing Park, Khordha Industrial Estate, Khordha	Brand Owner	Instant Noodles/Noodles Chips of 20,280 MT/Annum
4	M/s Parle Agro Pvt. Ltd., At-I/4, Food Processing Park, Industrial Estate, Bhubaneswar, Dist-Khurda-752055	Brand Owner	Ready to Serve Beverages of 39,700 Kilo Liters/ Annum and PET Preform of 1571 MT/Annum
5	M/s Britannia Industries Ltd., Plot No. F/21, Khurda Industrial Estate, Khurda-752057	Brand Owner	Multilayered plastic for packaging of Biscuit & Bakery products 50,000 MT/Annum
6	M/s Niraj Plastic Recycler, At-Plot No. 882, Jhartarang, P.O. Jhartarang, Dist-Sundargarh	Manufacturer of Plastic Product / Recycler	Plastic Waste (PP,LDPE,PVC,LLDP,HDPE) of 240 Metric Tonne/Annum for manufacturing PVC Rope 120 Metric Tonne/Annum, PVC Glass 3,65,000 Nos./Annum, PVC Toy 36,500 Nos./Annum, PVC Dust Bin 180 Metric Tonne/Annum
7	M/s B & A Packaging India Ltd., At-IDCO Plot Nos. 21 & 22, Balgopalpur Industrial Area, Balasore-756020	Producer	Multiwall Paper Sacks (bags) of 30 Million Pcs./Annum, for manufacturing Flexible plastic pouches 21,516 MT/Annum

8	M/s Geofast Flour Mills Pvt. Ltd., At-Plot No. 715,716, Kotasahi, P.O. /P.S. Tangi, Dist- Cuttack-754022	Brand Owner	Multilayered Plastic for Packaging of Atta (Whole Wheat Flour) 56,000 MT/Annum.
9	M/s Goel Packaging At-Infront of Income Tax Office, Uditnagar P.O. Rourkela, Dist-Sundargarh	Producer	Polyprepylene Film Flat tube, Bag & Sheet 360 MT/Annum
10	M/s Roshan Industry (Unit-II), At-Bilteruan, P.O. Harianta, P.S. Tangi, Dist-Cuttack	Recycler	Recycler of Plastic waste Recycled Granules of 60 MT/Annum for manufacturing Tar Felt- 1,50,000 Sq. Meter/Annum.
11	M/s Emami Paper Mills Ltd., At-Balgopalpur, P.O. Rasulpur, Dist-Balasore	Importer	Writing Printing, & News Print of 1,40,000 Tonne/Annum and Industrial Paper Board 1,60,000 MT/Annum
12	M/s Chhaya Traders, At-Narendrapur, P.O. Kusupanga, Dist-Dhenkanal	Recycler	Recycler of Plastic Waste PET Flakes Granule & HDPE Flake Granule 192 MT/Annum
13	M/s Jagadish Plastic, At-A1/3, Industrial Estate, Berhampur, Dist-Ganjam	Producer	Plastic Packaging Material (thickness above 50 micron) of 50 MT/Annum.
14	M/s Ekokart Technology Pvt. Ltd. At/PO/Mouza-Kuradhamala, Daleiput, Dist-Khordha	Recycler	Plastic Granules 6250 MT/Month
15	M/s Shanti Plastic & Chemical Industries, At-Plot No.6/E, Balgopalpur Industrial Estate, Dist-Balsore	Recycler	Plastic Granules, Lumps (Cutting) & Lumps 510 MT/ Annum
16	M/s Mahaveer Traders, Plot No. 3623, Khata No. 1193/615, Near Mandir At-Nuasasan (Nuapatna), Pipli, Dist-Puri	Recycler	Plastic Granules 600 MT/ Annum
17	M/s Sai Polymers, At/PO. Girisola, NH-5, Via- Berhampur, Dist-Ganjam	Producer	Multilayer Blown Films and Laminated Films 900 MT/Annum

18	M/s Chakadola Polymers Pvt. Ltd. At/PO. Madanmohanpur, Near Auto Nagar, Via-Konisi, Dist- Ganjam	Producer	Multilayer Film 516 MT/Annum
19	M/s Taj Plast, AT-IDCO Plot No. 81, New Industrial Estate, PO. Jagatpur, Dist-Cuttack	Recycler	Plastic Granules 90 MT/Annum
20	M/s Konark Plastic Industries, At-IDCO Plot No. 70, Industrial Estate, Kalunga, Dist-Sundargarh	Producer	Polythene Cover & Sheets (Excuding Single use Polythene) 46 MT/ Annum
21	M/s Metro Plastic Trading Co., At: Plot No. S-3/56, New Industrial Estate, Po. Jagatpur, Dist-Cuttack	Recycler	Plastic Granules 10 MT/Annum
22	M/s Addikissan Enterprises, At-Deulchuan, Po. Choudwar, Dist-Cuttack	Recycler	Recycled Plastic Granules of 144.00 Mt/ Annum, Pressed used PVC Woven Bags 240.00 MT/Annum
23	M/s Jit Multilayers Pvt. Ltd., At-Plot No. 65, New Industrial Estate, Jagatpur, Dist-Cuttack	Producer	Polypropylene Bags, LLDPE films & sheets 540 MT/Annum
24	M/s Packing India, At. Plot No. 60, New Industrial Estate, Jagatpur, Dist-Cuttack	Producer	Polyethylene Bags, LDPE & LLDPE films and sheets 120 MT/Annum
25	Bजारंग Enterprises, Plot No -143/2, New Industrial Estate, Jagatpur, Cuttack	Recycler	Platic Granules -300 Metri Ton/Annum and PVC Flexible Pipes -700 Metric Ton/Annum
26	Mrs Saraswati Nayak, Proprietress, M/s Wealth Mart Recycling (OPC) Pvt. Ltd. At - Kajalakana, Po - Chasapada, Via - Choudwar, Dist - Cuttack, Email - ecokart.tech@gmail.com	Recycler	Plastic Waste - 300 MT/Month

STATUS OF COMPLIANCE OF SPC BOARD W R T E-WASTE MANAGEMENT IN O.A. NO. 512/2018

In compliance to the E-waste Management Rule, 2016 Annual Report for the year of 2020-21 has been complied and forwarded to CPCB vide letter No. 13071 , dt. 27.07.2022

EPR authorisation granted by the CPCB to the units in the State is being regularly inspected and verified for compliance. 24 such units have been issued with EPR authorisation and compliance verification is being done by SPCB and quarterly report of verification is sent to CPCB regularly. No violation has been observed.

Authorisation to 11 Dismantler-cum-Collection Center has been granted by the State Pollution Control Board and 24 captive collection center under EPR authorisation granted by CPCB are functioning in the State.

Quarterly report of such verification is sent to CPCB regularly.

Inventorisation of E-waste generation in the State of Odisha has been done by the Ministry of Electronics & Information Technology (MeitY), Govt. of India during 2016-17.

However request was sent vide Board's letter No. 3302, dtd. 03.03.2021 to the Ministry of Electronics and Information Technology, Govt. of India to undertake Inventorisation of e-waste in Odisha State. Director, MeitY in their letter dtd. 18.03.2021 replied that inventory study in different states carried out under "Awareness Programme on Environmental Hazardous of electronics waste" implemented during 2015-2020. Since the method used for the study was not uniform, MeitY has requested GIZ to suggest a suitable method to assess the inventory and the report received by MeitY from GIZ was forwarded to MoEF&CC&CPCB for consideration of inventory studies in the country to bring parity in approach. Information from those two quarters awaited.

In order to keep a track of **handling of e-waste** by the collectors and dismantlers, a **Passbook** has been issued to each collector and dismantler to whom authorisation has been granted by the Board to handle such waste. The e-waste handled by the generators as well as collectors/dismantlers are recorded in the Passbook for subsequent verification by the regulatory authority. This will give information regarding handling of e-waste in the State in organised manner.

A public notice is issued for door to door collection of E-waste to Swachha Supervisors / Swachha Sathis of the ULBs. The E-waste should not be mixed with other domestic waste and it should be kept isolated throughout the week. The ULBs shall store in an isolated place in the MRF centre with a signage of "E-WASTE CORNER". The notice is published in "The New India Express dt. 21.09.2021 and Dharitri 21.09.2021

LIST OF AUTHORISED E-WASTE COLLECTION / DISMANTLER CENTRE

Sl.No.	Name of the Waste Collection Centre	Valid upto	Authorized Capacity in Quantity
1	M/s Sani Clean Pvt. Ltd., (Dismantling-cum-Collection unit) Mr. Mahesh Kumar Agawal, Managing Director, Plot No. 802/947, at-Tangiapada, Niala, Dist-Khurda	31.03.2025	3000 MT/Annum
2	M/s Varun Infra Steel Pvt. Ltd., (Dismantler) MR. Ram Dularay Shaw, Proprietor, Plot No. 1991/3942, At/P.O. Brahmani Tarang, Vedvyas, Rourkela-769004, Dist-Sundargarh M-9437042048, E-mail-varun.infrasteel@gmail.com	31.03.2023	730 MT/Annum
3	M/s Mirtunjai Udyog, (Dismantler) Mr. Vikram Kumar Jaiswal, Proprietor At-AA/2, Civil Township, Rourkela, Dist-Sundargarh M- 9437077382/9437978201, E-mail-mirtunjai@yahoo.co.in	31.03.2027	730 MT/Annum
4	M/s Jagannath E-Waste Recyclers, (Dismantler) Mr. Anil Kumar Mohapatra, Managing Partner At-Pinchuli, P.O. Purushottampur, Dist-Ganjam M-9338469046/8018134187 Email : jagannathewaste2@gmail.com	31.03.2025	500 MT/Annum
5	M/s Cosmic Net, (Dismantler) Mr. Kapil Das, Proprietor, B-25, Saheed Nagar, Bhubaneswar, (Collection Centre, Plot No. 2801, Kesura, Saheed Nagar, Bhubaneswar, E-mail-cosmicnet.net@gmail.com, M-9861095616,9438091660	31.03.2024	360MT/Annum
6	P K Enterprises, (Collection and Dismantling) Mr. Pratap Kumar Swain Proprietor Plot NO. 293/525, Khata No. 127/4 At/P.O. Kalunga, DistSundargarh E-mail-pratapkumar055@gmail.com, M-9777470725	31.03.2023	730 MT/Annum
7	Mr. Arakhit Gouda, B.D. Manager, M/s J S Pigments Pvt. Ltd., (Captive Collection Centre) NH-6, At/P.O. Bareipalli, Dist-Sambalpur-768006 E-mailjspigments@gmail.com,rakhita.gepil@gmail.com M-9938378576, 9883562345	31.03.2024	600 MT/ Annum
8	Mr. Debasis Suara, Managing Director, M/s Ecolart Technology Pvt. Ltd., (Dismantler-cum-Collection unit) At/PO/Mouza-Kuradhamala, Daleiput, Dist-Khordha, M7008551392	31.03.2025	3000 MT/Annum

	email:ecokart.tech@gmail.com Unit office- Office No. 630, Esplanade One Mall, Rasulgarh, Bhubaneswar, Odisha -751010		
9	Mr. Israr Ahmad Shamsuddin Samani, Proprietor M/s Kalinga Traders, At – Plot No. – 303, Near Panda Brothers, Manguli, Po- Harianta, P.S – Tangi, Dist - Cuttack	31.03.2025	500 MT/Annum
10	Mr. Sarada Prasana Sahoo, Proprietor M/s RPS Enterprises, Plot No. – 193/194, Bomikhal Bhubaneswar, Dist – Khordha	31.03.2024	450 MT/Annum
11	Mr. Jyoti Ranjan Mohapatra, Director, Mob: 9178078225 M/s GreenX India Resources Pvt. Ltd. Registered Address: Plot No. N4/180, IRC Village, Nayapalli, Bhubaneswar – 15 Industry Address : Plot No. 5335, Ghatikia, PS – Bharatpur, Bhubaneswar	31.03.2024	2400 MT/Annum

← 205 -

STATUS OF FUNCTIONING OF THE COMMITTEES:

State Level Committee for Solid Waste Management under the Chairmanship of Hon'ble Justice P.K. Mohanty, former Judge, Orissa High Court has been constituted vide F & E Dept Notification No 2855 dt 08.02.2019. All logistic supports were provided for effective functioning of the Committee. The Committee had convened 11 meetings during its tenure and had also made site visits to 3 Municipal Corporation areas, two municipality areas, three village panchayat areas and also two Medical College and Hospitals, Capital hospital and one CHC hospital to see the progress made in implementation of the various provisions of SWM Rules and Bio-Medical Waste Management Rules. The State Level Committee had also submitted two Reports during May 2019 and August 2019 to Hon'ble NGT through the Registrar General vide letter No 5340 dt 31.05.2019 and letter No 9131 dt 31.08.2019 respectively. The tenure of the Committee completed on dt.08.05.2020 and the final report of the Committee has also been submitted to Hon'ble NGT vide Boards letter No.4383 dt.08.05.2020.

Status of Environmental Compensation Collected from defaulters:

Environmental compensation has been collected from defaulting Hotels, Brick kilns and stone crushers. At present a balance of Rs.5,87,29,364 is available with SPCB as on 31.03.2022 .

Status of Compliance Construction and Demolition Waste Management:

Consolidated Annual Report for 2020-21 has been submitted to CPCB vide letter No 13076 on dt 27.07.2022.

**STATUS OF COMPLIANCE WITH RESPECT HAZARDOUS WASTE MANAGEMENT (NGT
O.A. NO. 804 /2017)**

1. There are 12nos. of TSDF operating in the State of Odisha and all of them have been submitted audit report which is already sent to CPCB vide letter No. 17386 dtd. 06.11.2021.
2. There is total 366 Nos. of Hazardous Waste generating units in the state. 347 nos. of have valid Authorization and all IT/ITES industries has been excluded from the purview of the Authorization. (Copy Enclosed) although they are generating hazardous wastes. Out of 366 nos. Recyclers are 15 Nos., Utilizers are 24 Nos., Co-processors are 03 Nos.
3. Department of IDCO has earmarked industrial space @1% of gross area or 1 plot in the industrial estates, industrial Parks and special economic zones.
4. Labour Commissioner has intimated that total 510 nos. of workers involved in recycling, Preprocessing and other utilization activities of hazardous and other waste out of them 502 nos. of workers undergone safety training & health check up.
5. All the Recyclers /Re-processors have been requested to furnish details on the workers engaged in recycling, preprocessing and other utilization activity of Hazardous Waste. After receipt of information, reminder will be sent to CPCB to furnish clarification on the observation of Labour Commissioner for implementation of Rule 5 (2).
6. For E- Waste, there are only Collection Centres or Dismantler facilities in the State of Odisha. There is no recycling of such waste happens in Odisha. No hazardous waste is generated due to collection and dismantling activities of E- waste.
7. Municipalities have provided Material Recovery Facilities where hazardous wastes can be segregated and channelized to recyclers/ Treatment, Storage and Disposal Facility (TSDF).
8. Municipality Authority may extend the facility for collection of domestic hazardous wastes once a week as done for E- Waste collection every Saturday (Ama Sahar).
9. Compliance to the Direction of Hon'ble NGT dated 29.01.2021 in O.A. No. 804/2017 regarding Hazardous waste Management has been sent to CPCB, Delhi vide this office letter No. 19673 dtd. 26.10.2022. Next updated compliance will be sent to CPCB by December,2022.
10. As per rule 6 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 the industries are verified and Authorization is granted based on their compliance.

11. Generation detail of Hazardous waste during the financial year 2021-22

Recyclable	17,599 Ton
Landfill	57,515 Ton
Incinerable	430 Ton
Utilizable	8,93,538 Ton
Total	9,69,082 Ton

12. Disposal detail of Hazardous waste during the financial year 2021-22

Recycled	17,161 Ton
Landfilled	54,574 Ton
Incinerated	295 Ton
Utilization	9,23,660 Ton
Total	9,95,690 Ton

O.A. No. 134/2020, News item published on 13.07.2020 in daily, India Today titled “Massive fire engulf Vizag Chemical Plant, explosions heard, injuries reported”. (matter on industrial accidents)

- Director and Factories & Boilers, Odisha has notified 35 nos. of industrial units as Major Accident Hazard (MAH) Installations vide No. IV(IH)(6)-3/11/12794 Dtd. 21.10.2016 on the basis of quantity of hazardous chemicals handled being equal to or in excess of the threshold quantities specified in column 3 of Schedules 2 and 3 under Rule 2 (g) of the Chemical Accident (Emergency Planning and preparedness and Response) Rules, 1996 (CAEPPR) and in pursuance of the Orissa Factories (Control of Major Accident Hazard) Rules, 2001.
- The Regional officers are instructed to stipulate conditions under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 while granting/ Renewing Consent to operate and to verify the compliance of the guidelines.
- All MAH units were asked to furnish compliance on integrated guidance framework for Chemical safety in respect of the isolated storage and industries covered under MSIHC rules, 1989 to the direction of CPCB.
- District Collectors & Directors of Factories and Boilers were also apprised about the rule and requested to follow accordingly.
- Many of MAH units have already submitted their compliance status and observed satisfactory compliance. Such compliance status have been already submitted to CPCB vide this office letter No. 16172 dtd. 06.09.2022.

STATUS OF COMPLIANCE WITH RESPECT TO THE ORDER OF HON'BLE NGT DT 08.04.2021 IN OA NO 681/2018

In the matter of OA No 681/2018 that drives the National Clean Air Programme (NCAP) , Hon'ble NGT has passed an Order on 21.08.2020 specifying the actions to be taken by various departments of the State and finally the case was disposed of through their Order dated 08.04.2021. The status of compliance with respect to the directions made in the final order dated 08.04.2021 are presented in the following Table.

Status of compliance with the order dated 08-04-2021 by the Hon'ble National Green Tribunal in the matter of O.A.No.681/2018 as on 3-11-2021

Sl No.	Directions	Status of Compliance
1.	We direct constitution of an eight-member National Task Force (NTF) to be headed and coordinated by the Secretary MoEF&CC with nominees (not below the rank of Joint Secretaries) of Ministries from Housing and Urban Development, Road Transport, Petroleum, Power, Agriculture, Health and Chairman, CPCB with a view to monitor remedial steps to improve the status of air quality in NACs consistent with the action plans already prepared and approved by the Expert Committee and directions of this Tribunal, referred to above, including the last order dated 21.08.2020 and also to monitor compliance of noise control norms. NTF may also monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas where air quality is poor and above.	No specific mandate for the SPCB.
2.	The NTF may hold its first meeting within one month and thereafter evolve mechanism for monitoring by quarterly meetings with Chief Secretaries of concerned States/UTs. The NTF may coordinate and work in tandem with the Committee already constituted under NCAP at National and State levels.	No specific mandate for SPCB.

<p>3.</p>	<p>Monitoring by NTF may be with reference to the action plans of 124 NACs. The components include installation of monitoring stations, completion of CC and SA studies, shifting, prohibiting and regulating activities beyond carrying capacity (such as shifting to cleaner fuel and declaring regulated / no vehicle zones so as to ensure that the air quality does not go beyond 'poor' for protection of health of the citizens), effectiveness of PGRPs, timelines for execution of the action plans and recovery of compensation for delay, addressing gap in control of noise pollution, afforestation drives utilizing CAMPA funds, effective implementation of ERS, revamping of PCBs/PCCs and other monitoring mechanism, remediation of legacy waste sites and effective steps for management of other waste, including biomedical, plastic and e-waste, dust control, public awareness and community involvement programmes and setting up of data grids on all levels. NTF may also evolve and oversee parameters for <i>interse</i> ranking of success of remedial action for 124 NACs and other air polluted areas where quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.</p>	<p><u>The compliance status of these orders pertaining to SPCB are as follows:</u></p> <ul style="list-style-type: none"> • <u>Installation of Monitoring Stations</u> As per guidelines of CPCB, Odisha SPCB is required to install 08 CAAQMS out of 175 in the country. <ul style="list-style-type: none"> • CPCB has proposed to install 02 CAAQMS in Bhubaneswar • One CAAQMS is installed at Rourkela and functional. • Notification of award has been issued for installation of 07 CAAQMS in Odisha, out of which 06 CAAQMS will be installed in Cuttack (01), Bhubaneswar (02), Balasore (01), Kalinga Nagar (01) and Angul (01). These CAAQMS is under the process of installation. • <u>Completion of CC and SA studies</u> <ul style="list-style-type: none"> • SPCB has carried out a Rapid Source Apportionment Study for Angul and Talcher and has forwarded the report to CPCB vide its letter 4538 Dt. 18-05-2020. • A Rapid Source Apportionment Study in association with Institute of Minerals and Materials Technology (IMMT) CSIR, Bhubaneswar for Bhubaneswar and Cuttack is under process. The Board proposes to enter into MoU for long term association for research and studies in Air Quality Monitoring. • A SAS has been assigned to Automotive Research Association (ARAI) • The study has been completed for Angul, Talcher, Rourkela and Kalinganagar • For the cities of Bhubaneswar, Cuttack and Balasore the study is under monitoring stage. • NIT, Rourkela has been awarded the carrying capacity study for Rourkela and they have submitted draft final report • Coordination with ULBs for
-----------	---	--

implementation of City Action Plan

- **Shifting, prohibiting and regulating activities beyond carrying capacity**
- The SA for all cities and CC Studies for Rourkela City have been initiated.
- SPCB has initiated steps for identification of polluting industries operating within the city limits.
- As a matter of policy SPCB is not allowing any polluting units in the residential limits of NACs.
- **Effectiveness of PGRPs**
- SPCB Odisha has developed a system for addressing public complaint on air quality management in non-attainment cities. The complaints can be lodged through "Air Pollution Complaint" of Home page of State Pollution Control Board's Online Consent Management System website www.odocmms.nic.in. Complaints can be lodged in Air Pollution Complaint and details of complaints can be given with images. There is a provision to generate acknowledgement through which the complaint status can be tracked. The complaints can also be sent through email to complaint@ospcboard.org.
- SPCB Odisha has also developed a Mobile Application (PAVAN) similar to SAMEER App of CPCB, for management of public complaints of non-attainment cities on air pollution. A training was imparted by the developer of the "G- LENS" to the stakeholders.
- **Timelines for execution of the action plans and recovery of compensation for delay, addressing gap in control of noise pollution.**

		<ul style="list-style-type: none"> • The identified gap has been addressed by the Home Dept of Govt. of Odisha. • Home Deptt. has prepared a standard operating procedure for control of noise pollution, taking appropriate action against the defaulters, installation of noise limiters and procurement of monitoring devices. It has been communicated to the SPs for implementation. • <u>afforestation drives utilizing CAMPA funds</u> • There is no role for the Odisha PCB. • <u>Effective implementation of ERS</u> • SPCB has developed Emergency Response System (ERS) / Air Pollution Emergency Response Plan (APERP) as stipulated in the Order and has communicated to all concerned for its application including IMD and OSDMA (Odisha State Disaster Management Authority) for inclusion in their Action Plan. • APERP is available in the website of the Board. • <u>remediation of legacy waste sites and effectives steps for management of other waste, including biomedical, plastic and e-waste</u> • Action has been initiated by the H & UD Dept. Govt. of Odisha, for Bio-remediation of old & abandoned dumpsites. The quantity of legacy waste in Bhubaneswar has been surveyed and the tender for the process for bio-remediation at Bhuasuni site has been initiated. For bio-remediation of legacy waste accumulated at Chakradharpur site at Cuttack, tendering process initiated . H & UD Dept. Govt. of Odisha, has forwarded the Action Plans for remediation of legacy waste in respect BMC, CMC and Rourkela Municipal Corporation
--	--	--

		vide letter No. 16799 dt. 27.09.2021.
	Consistent with Digital India initiative, MoEF&CC / CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) and District Environment Data Grids (DEDGs) The MoEF&CC may lay down guidelines for classifying cities. On that basis, a National Air Quality Atlas may be compiled and published.	No specific mandate for SPCB.
	The Chief Secretaries of all States / UTs may continue to monitor progress in execution of action plans at State level with the assistance of monitoring cells in their offices and the AQMCs.	No specific mandate for SPCB.

OA NO. 249/2020, TRIBUNAL ON ITS OWN MOTION VRS. MOEF:

Direction issued from FE & CC Dept. for the control of noise pollution due to bursting of fire crackers including maintaining ambient air quality. Monitoring to be done by SPCB during pre on the day and post festive occasions.

Action:

(i) State Pollution Control Board, Odisha has taken pro-active measures to published public notices in one English and two Odia newspaper on dtd:-30th September, 2022 in New Indian Express & The Samaj and on Sambad on 01.10.2022 to create public awareness on ill effects of noise and bursting of fire crackers.

(ii) In compliance to Letter received from Director-Cum-Special Secretary Forest, Environment & Climate Change and letter from Central Pollution Control Board, State Pollution Control Board has conducted Ambient noise level in pre, during and post on eve of Dashera & Deepawali (in 14 towns/cites) and ambient air quality monitoring in pre, during and post Deepawali festival at 15 towns/cites viz. Angul, Balasore, Berhampur, Bhubaneswar, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Konark Puri, Paradeep, Rayagada, Rourkela, Sambalpur & Talcher for general parameters like PM10, PM2.5, SO2 & NO2. Also conducted continuous 15 days monitoring (covering 7 days before and 7 days after Deepawali) from 17th October to 31st October, 2022 at all cities/towns of Odisha. (As per CPCB direction in compliance to Hon'ble Supreme Court Order-2005), the Deepawali monitoring report has already submitted to CPCB on dtd.09.11.2022 before the scheduled date of submission i.e., on 10.11.2022 .

The Noise level monitoring report of pre, during and post Dashera as well as noise level monitoring report of pre & during Deepawali and ambient air quality monitoring report of pre, during & post Deepawali along with continuous air quality monitoring are enclosed.

Further the comparison of air quality of pre, during & post of Deepawali and its Air Quality Index (AQI) are attached.

(iii) As per Order of Special Relief Commission, Govt. of Odisha Vide Letter No-6130/R&DM(DM), Date:-01.11.2021(a) Sale and use of fireworks shall be limited to only "green fireworks".



ଓଡ଼ିଶା ସରକାର
ପଞ୍ଚାୟତରାଜ ଓ ପାନୀୟ ଜଳ ବିଭାଗ
Government of Odisha
Panchayati Raj & D.W. Department

Annexure-V(A)

ଓଡ଼ିଶା ସରକାର,
ସଚିବାଳୟ, ମାର୍ଗ, ଭୁବନେଶ୍ୱର-୭୫୧୦୦୧
Secretariat, Sachibalaya Marg,
Bhubaneswar-751 001
Fax 0674-2391413.
E-mail- prsec.or@nic.in

No. PR-RS-MISC-0009-2020. 8667

Date: 28-05-2021

From
D. K. Singh, IAS
Principal Secretary to Govt.
Panchayati Raj & DW Dept.

G. Mathi Vathanan, IAS
Principal Secretary to Govt.,
H&UD Dept.

To

All Collectors
All Commissioners of the Municipal Corporations
All PD DRDAs/All PD DUDAs/ All APDs (Sanitation)
All BDOs
Executive officers of all Municipalities and NACs

Sub: Fecal Sludge Management (FSM) and Plastic Waste Management (PWM) in Rural areas – Availing treatment & processing facilities of ULBs (FSTPs and MRFs)

Ref: PR&DW Department letter no. 17913 dated 13.11.2020 and letter no. 3654 dated 19.02.2021

Madam/ Sir,

Management of Fecal Sludge and Plastic Waste are key components in Solid and Liquid Waste Management in both rural and urban Odisha. Our State has emerged as a leader in Fecal Sludge Management (FSM) in Urban areas. Fecal Sludge Treatment Plants are functioning in 45 ULBs & are under construction in the remaining ULBs. Similarly Material Recovery Facilities (MRFs) have been set up in all the ULBs of the State to process Plastic Waste. To facilitate efficient FSM and PWM in the rural areas without creating separate facilities & infrastructure which would be unviable due to scale & size, it has been decided to leverage these facilities (FSTP & MRF) in the ULBs to cater to the requirements of rural areas.

1. Fecal Sludge Management (FSM)

- a) Convergence on FSSM has been initiated on pilot basis in Balasore municipality, tagging nearby 90 GPs for availing facilities of fecal sludge management available with the ULB. To facilitate similar convergence across the State, District Collectors are required to tag the Gram Panchayats which are within approximately 20 km distance from ULB and categorize them into three groups of areas falling under 10/15/20 km for the purpose of notifying fixed tariff slabs (user charges).

G. Mathi Vathanan

D. K. Singh

- b) Interested rural households (Households having toilets with single pit /septic tank) may send their septage/ fecal sludge to the FSTPs of the tagged ULB on payment of notified service charges.
- c) These Gram Panchayats may be encouraged to utilize the entire value chain of the FSM starting from availing the cesspool vehicles to FSTP of the respective ULBs.
- d) The cost of the services shall be fixed by the Collector as below –

i) For 3 KLD cesspools emptier vehicles

Category	One-way distance of GP from the ULB boundary (in km)	Total Distance (in km)	Approximate fuel requirement in litres (@6 kms per Litre)	Fuel Charges (@Rs. 90 per Litre)	Base price for FSSM Cesspool Inside the ULB (in Rs.)	Total Charge (In Rs.)
A	10	20	3	270	X	270 + X
B	15	30	5	450	X	450 + X
C	20	40	7	630	X	630 + X

ii) For 1 KLD cesspools emptier vehicles

Category	One-way distance of GP from the ULB boundary (in km)	Total Distance (in km)	Approximate fuel requirement in litres (@8 kms per Litre)	Fuel Charges (@Rs. 90 per Litre)	Base price for FSSM Cesspool inside the ULB (in Rs.)	Total Charge (In Rs.)
A	10	20	2	180	Y	180+Y
B	15	30	3	270	Y	270+Y
C	20	40	5	450	Y	450+Y

- e) Panchayat wise notification of the charges for availing the cesspool services shall be made.
- f) Wider dissemination of availability of services and benefits thereof are to be promoted by PD, DRDA and BDOs through IEC activities.
- g) Multiple Households with single pits can call for a single trip of cesspool vehicle, based on actual volume to be excavated. Households in the rural areas will be able to request for desludging services through
- Helpline number or the voice call recording service
 - Ama Sahara Mobile APP
- h) The mode of payment of User Fee for availing the cesspool vehicle service shall be done using digitized mode (ie. through mobile application) or facilitated using M-POS machine during desludging. The M-POS machine is to be made available in the cesspool vehicle and receipt should be handed over to the beneficiary

216 -

G. Van

immediately. Prior to actual desludging, the charges should be collected on site compulsorily.

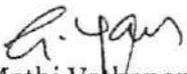
- i) Feedback (On the basis of Rating) from the households after cesspool services may be taken through phone call/ App under Mo Sarkar/ 5T.

2. Plastic Waste Management

- a) District shall tag 100% of the GPs to suitable ULBs for transportation of dry segregated waste.
- b) GPs shall be responsible to collect segregated dry waste and transport it to the Material Recovery Facilities of the tagged ULB. The GP shall ensure only dry segregated waste is collected from the households. The frequency of transport shall depend on the volumes to be transported. The GPs can construct interim storage sheds at GP/village level as per requirements.
- c) The disposal of the received dry waste shall be the responsibility of the tagged ULBs.
- d) The ULBs shall dispose-off recyclable dry waste through recyclers and non-recyclable dry waste shall be transported to cement factories for co-processing.
- e) The GPs shall bear the cost of transportation of the segregated dry waste to the MRF concerned.
- f) ULB shall not make any payment on account of the revenue earned by it on processing of the said dry waste nor charge any cost for processing of the dry waste to the GPs.
- g) On delivery at the MRF site, acknowledgement of materials received indicating approximate quantity or volume from the GPs may be done by the ULBs.

As FSM & PWM are activities regulated by the relevant Environment Acts, Rules, Regulations & Orders of Hon'ble NGT and time bound actions are warranted, Collectors are requested to plan, execute and monitor fecal sludge and plastic waste management in rural areas as per above guidelines. The tagging of all GPs for PWM and GPs within 20 kms to FSTPs may be completed by 30.06.2021 and list to be shared with the Government in both the Departments.

Yours faithfully,


G. Mathi Vathanan, IAS
Principal Secretary to Govt.
H&UD Dept.


27/5/2021
D.K. Singh, IAS
Principal Secretary to Govt.
Panchayati Raj & DW Dept.

CC

1. PS to Additional Secretary to GoI, SBM-G, DDWS for kind information of Additional Secretary



ଓଡ଼ିଶା ସରକାର
ପଞ୍ଚାୟତିରାଜ ଓ ପାଳିକା ଜଳ ବିଭାଗ
Government of Odisha
Panchayati Raj & D.W. Department

ଓଡ଼ିଶା ସରକାର,
ସଚିବାଳୟ, ଭୁବନେଶ୍ୱର-୭୫୧୦୦୧
Secretary, Government of Odisha,
Bhubaneswar-751 001
E-mail: prsec or@nic.in

Annexure-V(B)

No. PR-RS-MISC-0022-2021 7660/PR&DW

Date: 30-04-2022

From

Shri Ashok K.K. Meena, IAS
Principal Secretary to Government

To

All Collectors
All PD, DRDAs

Sub: Implementation of SBM-G program during FY 2022-2023

Ref: This office letter numbers 17913 dated 13.11.2020, 3564 dated 19.02.2021, 8667 dated 28.05.2021, 14503 dated 02.09.2021

Madam/Sir,

As you are aware, the Phase II of the SBM-G program is being implemented with a target of 100% ODF Plus achievement by March 2024. The department had issued the above referred guidelines regarding implementation of SBM-G Phase II program, with focus on sustaining ODF status and ensuring Solid & Liquid Waste Management (SLWM) across all villages of Odisha.

During the FY 2021-22, the target was given for all districts to declare 50% of the villages as ODF Plus by 31.03.2022 but as on 26.04.2022, only 11.04% of the villages have been declared as ODF Plus model villages. The district wise achievement of ODF plus model villages is attached as **Annexure 1**.

To achieve the goal of saturating all villages with access to sustainable Sanitation and SLWM initiatives by end of Financial Year 2024, the following activities are to be targeted on priority during the Financial Year 2022-2023:

a) Targets for ODF plus declaration

- Based on the performance of ODF Plus implementation, 10 districts, i.e. Nuapada, Ganjam, Koraput, Nabarangapur, Debagarh, Baleswar, Bargarh, Kendujhar, Jajapur and Dhenkanal are targeted for declaration of 100% villages as ODF Plus model villages during the Financial Year 2022-23
- Rest 20 districts are to target minimum 75% of their villages as ODF Plus model during FY 2022-23. These districts must report to the Department the identified list of 75% villages by 15.05.2022.

b) VAP preparation

- As on date, more than 55% Village Action Plans (VAPs) towards ODF Plus have already been prepared. District-wise status is attached as **Annexure 2**.

- ii. VAPs for targeted villages (100% in 10 districts and 75% in rest of districts as given above) are to be completed by 30.07.2022.
- iii. SHGs are to be identified and tagged for all the targeted GPs for door-to-door collection, CSC management, etc

e) Universal Sanitation Coverage

- i. As per the rapid assessment survey carried out by the districts to verify the NFHS-5 survey data, it has reported that approximately 7% of the households in rural Odisha do not have access to any sanitation facility.
- ii. Hence, it must be ensured that all HHs have access to sanitation through IHHL or CSCs.
- iii. 3.2 lakhs HHs were targeted to be covered with IHHL; out of which 1.26 lakhs IHHLs have been reported as completed in the IMIS. The remaining HHs should be targeted for completion by 31 March 2023. District-wise status is attached as **Annexure 3**
- iv. All institutions including Anganwadi Centres, Panchayat Ghars and Schools in the State should be provided with access to functional toilets. District wise status is attached as **Annexure 4**. Funds for these may be utilised out of tied FC grants.

d) Ensuring universal access to Solid and Liquid Waste Management

- i. Individual and community level soak pits and leach pits shall be taken up to ensure access to SLWM for all households and institutions using MGNREGA funds and FC grants.
- ii. As on 26.04.2022, only 8,651 (18.5%) villages have reported initiation of HH level SLWM activities, which is a key activity towards ensuring coverage of access to SLWM for HHs. District-wise status is attached as **Annexure 5**.
- iii. Community leach pits have been targeted for all the 4.4 lakh tube wells in the State. As on date only 56,477 community leach pits have been reported in the State including the leach pits near tube well. District-wise status is attached as **Annexure 6**.
- iv. Govt of India has launched Sujalam 2.0 campaign to focus on the creation of institutional level Grey Water Management assets in Panchayat Ghars, Schools, Anganwadi Centres, and other institutions, in continuation to the household and community level Grey Water Management (GWM) arrangements. These institutional assets are to be made out of tied funds under FC grants.

It is reiterated that toilet coverage and community leach pits near tube-wells are to be taken for 100% villages irrespective of VAP preparation/ ODF Plus target status.

e) Operationalisation of PWM and FSM Convergence

- i. Convergence with ULBs towards PWM and FSM must be operationalised and closely monitored by the districts. ULB and GP officials must be sensitized towards effective implementation of this convergence.

f) IEC and Capacity Building

- i. Integrated IEC activities under the program must be taken up in the villages focussing on usage of the assets constructed towards Sanitation and SLWM. Focus must also be towards sustainability of sanitation and SLWM services in ODF plus model villages.

- ii. Completion of 5 IEC messages, as per SBM-G guidelines, to be ensured for all the GPs by 31.10.2022. District-wise status is attached as **Annexure 7**.
- iii. All capacity building activities (of necessary additional master trainers, Panchayat level stakeholders, etc.) towards planning and implementation of ODF Plus in the targeted GPs must be completed by 30.06.2022

You are therefore requested to ensure proper planning and implementation to achieve ODF Plus status of targeted 100%/75% GPs by 31st March 2023.

Yours Faithfully

Enclosed: As above

S. Adhok.
29/10/2022

Principal Secretary to Government

CC:

1. All Additional PD (Admin) for information and necessary action
2. All BDOs for information and necessary action

District-wise Status on ODF Plus progress

SN	District	Total Villages	No of ODF Plus Model Villages	% of ODF Plus Model Villages
1	NUAPADA	643	359	55.83%
2	GANJAM	2,750	1142	41.53%
3	JAGATSINGHAPUR	1,214	267	21.99%
4	KORAPUT	1,901	340	17.89%
5	DEBAGARH	718	111	15.46%
6	MALKANGIRI	955	142	14.87%
7	BALESWAR	2,684	396	14.75%
8	NABARANGAPUR	865	121	13.99%
9	JAJAPUR	1,561	162	10.38%
10	DHENKANAL	1,034	104	10.06%
11	BARGARH	1,178	118	10.02%
12	NAYAGARH	1,469	129	8.78%
13	KENDUJHAR	2,040	179	8.77%
14	PURI	1,584	133	8.40%
15	BOUDH	1,110	93	8.38%
16	SAMBALPUR	1,172	96	8.19%
17	ANGUL	1,615	132	8.17%
18	CUTTACK	1,855	133	7.17%
19	KANDHAMAL	2,366	168	7.10%
20	SONEPUR	795	56	7.04%
21	SUNDARGARH	1,679	112	6.67%
22	JHARSUGUDA	347	22	6.34%
23	MAYURBHANJ	3,709	199	5.37%
24	KHORDHA	1,362	71	5.21%
25	GAJAPATI	1,467	75	5.11%
26	BHADRAK	1,228	61	4.97%
27	KENDRAPARA	1,378	68	4.93%
28	BALANGIR	1,737	74	4.26%
29	KALAHANDI	1,989	62	3.12%
30	RAYAGADA	2,380	39	1.64%
	TOTAL	46,785	5,164	11.04%

* Data as per IMIS as on 26/04/2022

District-wise Status on VAP preparation

SN	District	Total No. of Villages	No. of VAPs uploaded in the RH Portal	%age of villages for which VAP uploaded
1	NUAPADA	643	638	99.22%
2	NAYAGARH	1,469	1402	95.44%
3	SUNDARGARH	1,679	1527	90.95%
4	PURI	1,584	1337	84.41%
5	GAJAPATI	1,467	967	65.92%
6	KHORDHA	1,362	784	57.56%
7	DHENKANAL	1,041	584	56.10%
8	BALANGIR	1,737	975	56.13%
9	BOUDH	1,110	598	53.87%
10	ANGUL	1,615	868	53.75%
11	NABARANGAPUR	865	458	52.95%
12	BARGARH	1,178	618	52.46%
13	KENDUJHAR	2,040	1070	52.45%
14	JAGATSINGHPUR	1,214	635	52.31%
15	SONEPUR	795	410	51.57%
16	KALAHANDI	1,989	1019	51.23%
17	JHARSUGUDA	347	176	50.72%
18	MAYURBHANJ	3,709	1862	50.20%
19	CUTTACK	1,855	920	49.60%
20	KENDRAPARA	1,378	680	49.35%
21	SAMBALPUR	1,172	574	48.98%
22	RAYAGADA	2,380	1157	48.61%
23	BHADRAK	1,228	594	48.37%
24	DEBAGARH	718	345	48.05%
25	GANJAM	2,750	1310	47.64%
26	JAJAPUR	1,561	743	47.60%
27	KORAPUT	2,007	900	44.84%
28	KANDHAMAL	2,366	1111	46.96%
29	BALESWAR	2,684	1140	42.47%
30	MALKANGIRI	955	375	39.27%
	Total	46,898	25,777	54.96%

* Data as per RH portal as on 26/04/2022

← 222 -

Annexure-3

District-wise Status on IHHL Coverage

SN	District	Minimum IHHLs Targeted as on Aug 2021	No of Beneficiary Details entered under Phase II	Geo-tagged new IHHLs	% of Geo-tagged new IHHLs
1	NUAPADA	2,770	24,362	21,518	88.33%
2	DHENKANAL	0	1,471	1,091	74.17%
3	MALKANGIRI	6,483	9,073	5,487	60.48%
4	PURI	16,051	6,110	3,564	58.33%
5	ANGUL	13,943	13,943	8,057	57.79%
6	RAYAGADA	9,497	1,460	828	56.71%
7	KENDUJHAR	31,812	22,602	12,522	55.40%
8	KANDHAMAL	9,064	7,829	4,259	54.40%
9	SUNDARGARH	27,547	11,173	5,785	51.78%
10	NAYAGARH	0	4,794	2,444	50.98%
11	NABARANGAPUR	4,693	4,440	2,240	50.45%
12	GANJAM	12,981	6,507	3,024	46.47%
13	SAMBALPUR	17,195	6,976	3,117	44.68%
14	KORAPUT	14,962	25,828	11,326	43.85%
15	SONEPUR	8,665	4,412	1,845	41.82%
16	DEBAGARH	0	382	152	39.79%
17	JAJAPUR	50,913	9,594	3,777	39.37%
18	BALANGIR	4,121	5,999	2,303	38.39%
19	CUTTACK	33,837	7,262	2,643	36.39%
20	KALAHANDI	69,765	17,471	6,328	36.22%
21	GAJAPATI	1,705	3,562	1,212	34.03%
22	MAYURBHANJ	62,222	26,894	8,750	32.54%
23	JAGATSINGHAPUR	0	1,462	448	30.64%
24	JHARSUGUDA	3,597	1,789	534	29.85%
25	BHADRAK	1,740	10,770	3,115	28.92%
26	BARGARH	39,083	3,329	852	25.59%
27	BOUDH	18,015	5,541	1,391	25.10%
28	KHORDHA	19,169	10,201	2,383	23.36%
29	BALESWAR	0	12,137	2,833	23.34%
30	KENDRAPARA	40,518	11,290	2,178	19.29%
	TOTAL	520,347	278,663	126,006	45.22%

* Data as per IMIS as on 26/04/2022

← 223 →

District-wise Status of Institutional Toilets

SN	District Name	Schools		Anganwadi		Panchayat Ghar reported	
		Total Reported	% of Schools having functional toilets	Total Reported	% of Anganwadi having toilet	Total Reported	% of Panchayat Ghar having toilet
1	ANGUL	1709	66.88%	1456	37.29%	200	84.50%
2	BALANGIR	2370	66.75%	2255	26.74%	304	74.67%
3	BALESWAR	2912	79.67%	3341	39.99%	318	87.42%
4	BARGARH	1786	67.08%	2557	35.98%	236	80.51%
5	BHADRAK	1798	77.42%	1713	43.08%	197	91.88%
6	BOUDH	856	75.47%	693	39.11%	70	91.43%
7	CUTTACK	2419	72.67%	2770	34.30%	311	90.35%
8	DEBAGARH	587	80.07%	743	49.66%	67	94.03%
9	DHENKANAL	1526	80.01%	1932	59.11%	209	90.91%
10	GAJAPATI	1055	67.87%	1675	34.39%	146	86.30%
11	GANJAM	3503	93.49%	4250	86.31%	498	98.39%
12	JAGATSINGHAPUR	1522	80.68%	1574	65.18%	193	93.78%
13	JAJAPUR	2354	70.48%	2434	34.47%	281	88.61%
14	JHARSUGUDA	622	59.65%	669	68.76%	51	100.00%
15	KALAHANDI	2405	68.98%	1892	27.54%	280	87.86%
16	KANDHAMAL	1739	69.70%	1813	42.80%	140	87.14%
17	KENDRAPARA	2069	64.09%	1526	35.78%	200	84.50%
18	KENDUJHAR	2854	79.89%	2852	40.22%	295	90.51%
19	KHORDHA	1388	84.22%	1825	51.62%	180	92.22%
20	KORAPUT	2441	85.05%	2691	74.51%	222	95.05%
21	MALKANGIRI	1172	60.58%	1053	31.72%	100	84.00%
22	MAYURBHANJ	4426	77.93%	4528	49.87%	377	92.57%
23	NABARANGAPUR	1826	87.46%	1955	82.71%	164	98.17%
24	NAYAGARH	1259	67.51%	1115	42.69%	181	84.53%
25	NUAPADA	1020	79.90%	1122	69.61%	129	93.80%
26	PURI	2090	88.61%	2473	60.74%	240	91.25%
27	RAYAGADA	1819	57.78%	1507	28.14%	156	62.18%
28	SAMBALPUR	1247	79.95%	1370	58.25%	134	95.52%
29	SONEPUR	977	67.45%	1184	34.12%	96	89.58%
30	SUNDARGARH	2173	80.72%	2859	60.41%	275	96.36%
Total		55924	75.88%	59827	49.64%	6250	89.34%

* Data as per IMIS as on 26/04/2022

← 224 -

District-wise Status on SLWM initiation in villages

SN	District	Total villages	No of villages where entry of HH level compost/soak pit started	% of villages where entry of HH level compost/soak pit started
1	NUAPADA	643	502	78.1%
2	GANJAM	2,750	1424	51.8%
3	JAGATSinghapur	1,214	532	43.8%
4	JHARSUGUDA	347	122	35.2%
5	KHORDHA	1,362	420	30.8%
6	NABARANGAPUR	865	252	29.1%
7	MALKANGIRI	955	252	26.4%
8	PURI	1,584	417	26.3%
9	SUNDARGARH	1,679	393	23.4%
10	BOUDH	1,110	235	21.2%
11	KANDHAMAL	2,366	466	19.7%
12	NAYAGARH	1,469	280	19.1%
13	DHENKANAL	1,034	176	17.0%
14	MAYURBHANJ	3,709	631	17.0%
15	JAJAPUR	1,561	253	16.2%
16	ANGUL	1,615	257	15.9%
17	KENDRAPARA	1,378	210	15.2%
18	BHADRAK	1,228	174	14.2%
19	BARGARH	1,178	161	13.7%
20	DEBAGARH	718	96	13.4%
21	CUTTACK	1,855	247	13.3%
22	GAJAPATI	1,467	190	13.0%
23	KENDUJHAR	2,040	208	10.2%
24	BALANGIR	1,737	151	8.7%
25	SONEPUR	795	66	8.3%
26	KORAPUT	1,901	130	6.8%
27	KALAHANDI	1,989	125	6.3%
28	SAMBALPUR	1,172	68	5.8%
29	BALESWAR	2,684	115	4.3%
30	RAYAGADA	2,380	98	4.1%
	TOTAL	46,785	8,651	18.5%

* Data as per IMIS as on 26/04/2022

← 215~

District-wise Status on Leach Pit coverage

SN	District	No of Functional Tubewells in the District	Geotagged Community Leachpits (Including leachpits near tubewells)	% of Geo-tagging
1	NUAPADA	7,459	2,639	35.38%
2	KORAPUT	13,121	4,546	34.65%
3	DHENKANAL	12,180	3,676	30.18%
4	BALESWAR	19,198	4,867	25.35%
5	NABARANGAPUR	14,498	3,650	25.18%
6	GAJAPATI	7,193	1,299	18.06%
7	NAYAGARH	14,027	2,237	15.95%
8	KALAHANDI	10,179	1,581	15.53%
9	SONEPUR	8,875	1,342	15.12%
10	BOUDH	5,896	887	15.04%
11	BALANGIR	23,160	2,964	12.80%
12	KENDUJHAR	18,010	2,303	12.79%
13	JAGATSINGHAPUR	12,725	1,460	11.47%
14	KHORDHA	12,239	1,394	11.39%
15	JHARSUGUDA	5,037	570	11.32%
16	SAMBALPUR	20,038	2,208	11.02%
17	BARGARH	15,360	1,654	10.77%
18	ANGUL	14,653	1,502	10.25%
19	PURI	13,329	1,346	10.10%
20	MALKANGIRI	10,682	1,059	9.91%
21	JAJAPUR	16,980	1,573	9.26%
22	KANDHAMAL	16,027	1,412	8.81%
23	SUNDARGARH	25,838	2,122	8.21%
24	GANJAM	28,842	2,273	7.88%
25	CUTTACK	20,773	1,460	7.03%
26	RAYAGADA	11,481	780	6.79%
27	KENDRAPARA	16,073	1,007	6.27%
28	MAYURBHANJ	30,320	1,885	6.22%
29	DEBAGARH	7,192	328	4.56%
30	BHADRAK	14,685	453	3.08%
	TOTAL	446,070	56,477	12.66%

* Functional tubewells in the districts are as per the information provided by RWSS/ formal communication from Districts

* Data as per IMIS as on 26/04/2022

Annexure-7

District-wise Status of uploading of ODF Plus IEC messages

#	District	Total no of Villages as per IMIS	Total No of wall paintings to be made @5 per village	No of Wall Paintings as uploaded as per IMIS	% progress
1	DHENKANAL	1,034	5,170	5,082	98.30%
2	GANJAM	2,750	13,750	13,282	96.60%
3	PURI	1,584	7,920	7,097	89.61%
4	SONEPUR	795	3,975	3,303	83.09%
5	JAGATSINGHAPUR	1,214	6,070	4,886	80.49%
6	BARGARH	1,178	5,890	4,652	78.98%
7	BALANGIR	1,737	8,685	6,594	75.92%
8	MALKANGIRI	955	4,775	3,432	71.87%
9	BOUDH	1,110	5,550	3,888	70.05%
10	NABARANGAPUR	865	4,325	2,983	68.97%
11	KHORDHA	1,362	6,810	4,544	66.73%
12	KENDUJHAR	2,040	10,200	6,770	66.37%
13	NAYAGARH	1,469	7,345	4,842	65.92%
14	ANGUL	1,615	8,075	5,272	65.29%
15	RAYAGADA	2,380	11,900	7,261	61.02%
16	KALAHANDI	1,989	9,945	6,048	60.81%
17	SAMBALPUR	1,172	5,860	3,348	57.13%
18	MAYURBHANJ	3,709	18,545	10,158	54.77%
19	GAJAPATI	1,467	7,335	3,407	46.45%
20	KANDHAMAL	2,366	11,830	5,394	45.60%
21	CUTTACK	1,855	9,275	3,896	42.01%
22	NUAPADA	643	3,215	1,288	40.06%
23	JAJAPUR	1,561	7,805	3,123	40.01%
24	KORAPUT	1,901	9,505	3,782	39.79%
25	JHARSUGUDA	347	1,735	658	37.93%
26	SUNDARGARH	1,679	8,395	3,139	37.39%
27	KENDRAPARA	1,378	6,890	2,266	32.89%
28	BHADRAK	1,228	6,140	1,907	31.06%
29	DEBAGARH	718	3,590	1,060	29.53%
30	BALESWAR	2,684	13,420	3,782	28.18%
	Total:-	46,785	233,925	137,044	58.58%

* Data as per IMIS as on 26/04/2022

← 227 -

Tel -0674-2392104/2390147

e-mail : sanitationhud@gmail.com

Website: www.urbanodisha.gov.in



Government of Odisha

Housing & Urban Development Department

3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

File No.: HUD-SANT-POLICY-0003-2018 Letter No.: 13653 /HUD. Date: 06.08.2021

From

Ashok Kumar Sarangi
Joint Secretary to Govt. &
Joint Mission Director, SBM(U)

To

- The Additional Chief Secretary to Govt., Rural Development Department
- The Principal Secretary to Govt., R&DM Department
- The Principal Secretary to Govt., PR&DW Department
- The Commissioner-cum-Secretary to Govt., A&FE Department
- The Chairman, Odisha Mining Corporation, Post Box No.34, Bhubaneswar
- The Member Secretary, State Pollution Control Board, Odisha
- The Deputy Secretary to Govt. Ministry of Environment,
Forest & Climate Change, Govt. of India
- The Deputy Secretary to Govt., MoHUA, Government of India
- The Deputy Secretary to Government of India, Ministry of Rural Development
- The Director, Drinking Water & Sanitation, PR&DW Department
- The Deputy Director, Central Pollution Control Board, New Delhi
- The Director, Town Planning, Directorate of Town Planning, Bhubaneswar
- The Director, Indian Institute of Technology, Bhubaneswar
- The Special Planning Authority, Ranipada, Bhubaneswar
- The Special Planning Authority, Sibtala, Balangir
- Shri S.K. Naidu, Rag-pickers Association, Bauriapalanda, Paradeep
- The Representative of Abhijit Sahajoga Samiti, Paradeep

Sub: Minutes of the 5th meeting of State Level Advisory Body (SLAB) for Solid Waste Management (SWM) held on 09.07.2021 at 4.00 PM under Chairmanship of the Principal Secretary to Govt. , H & UD Deartment through virtual platform

Madam/Sir,

In inviting a reference to the subject cited above, I am directed to send herewith the minutes of the **5th meeting of the State Level Advisory Body (SLAB)** constituted under sub-rule (1) of rule 23 of the Solid Waste Management Rules, 2016 held on **09.07.2021 at 4.00 PM under the Chairmanship of the Principal Secretary to Govt., H&UD Department through virtual platform** for information and necessary action.

Yours faithfully,

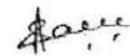
 06.08.21

Joint Secretary to Govt. &

Joint Mission Director, SBM(U)

Memo No. 13654 / HUD, Dated 06.08.2021

Copy forwarded to the Staff Officer to the Principal Secretary to Govt. H & UD Dept./ PS to Director, Municipal Administration & Mission Director, SBM (Urban) for information & necessary action.

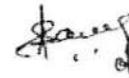
 06.08.21

Joint Secretary to Govt. &

Joint Mission Director, SBM(U)

Memo No. 13655 / HUD, Dated 06.08.2021

Copy forwarded to the Environmental Expert , PMU, SBM (U)/ M&E Expert , PMU, SBM (U) for information & necessary action.

 06.08.21

Joint Secretary to Govt. &

Joint Mission Director, SBM(U)

Minutes of the 5th meeting of the State Level Advisory Body constituted under the Solid Waste Management Rules, 2016 held on 09.07.2021 at 4.00 PM under the Chairmanship of the Principal Secretary to Govt., H & UD Department through Virtual Platform

The 5th meeting of the State Level Advisory Body (SLAB) constituted under the provisions of sub-rule (1) of rule 23 of the Solid Waste Management Rules, 2016 was held on **09.07.2021 at 4.00 PM** under the Chairmanship of the Principal Secretary to Govt., Housing & Urban Development Department.

The Additional Secretary-cum-Additional Mission Director, SBM (Urban) welcomed all participants and presented the status on the implementation of the Solid Waste Management Rules, 2016 in the State. A video on Decentralized Solid Waste Management was screened at the outset of the meeting. The Presentation highlighted action taken on decision made in 4th SLAB meeting held on 27.11.2020 and progress made so far on SWM. The Additional Mission Director mentioned that the Department has the mandate to comply with the instructions/suggestions of the Hon'ble National Green Tribunal, the decentralised system of solid waste management has been taken up by way of establishment of Micro Composting Centres and Material Recovery Facilities, together named as "Wealth Centre" wherein organic compost known as "Mo Khata" produced from bio-degradable waste, recyclable dry wastes are segregated and sold out thereby generating "Wealth" out of "Waste".

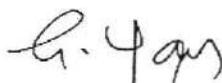
After due deliberations the following decisions were taken in the meeting:

Sl. No.	Points of Discussion	Discussion / Action Taken
1	Progress made in the construction of MCC and MRF	The target number and capacity of construction of MCCs and MRFs completed in 82 ULBs and 109 ULBs respectively. In other ULBs, the construction work got delayed due to prevailing COVID-19 pandemic, cyclone, and flood situation.

Sl. No.	Points of Discussion	Discussion / Action Taken
		<p>It was suggested that the remaining work be completed by October 2021 to saturate the total requirement.</p> <p>However, it was ascertained that each of the 114 ULBs has at least one MCC and MRF operational so far.</p>
2	Guidelines for management of "Domestic Hazardous Waste"	The SPCB, Odisha provided guidelines for safe disposal of domestic hazardous waste, e-waste, discarded Lead Acid Batteries and the same has been communicated along with the List of Service Providers designated for the purpose by the SPCB, Odisha to all ULBs to take appropriate steps as per the guidelines.
3	Procurement of " <i>Mo khata</i> " by line Departments	<p>Since Hon'ble Chief Minister has issued directives to procure "<i>Mo Khata</i>" (compost generated from wet waste in MCCs) by all the line Departments concerned @ Rs. 20/- per Kg. from the ULBs, this has been circulated and ULBs requested accordingly to consult the officials concerned for procurement of "<i>Mo Khata</i>" from ULBs .</p> <p>However, it is observed that the Department of Agriculture and Farmer's Empowerment has procured less quantity. The Joint Secretary of the Department present in the meeting was suggested to take up the issue with the Principal Secretary for enhancing procurement of "<i>Mo Khata</i>". Principal Secretary, H&UD Department suggested to include this as a point in the agenda of the Monthly Review of their Department.</p>
4	A complimentary bag of " <i>Mo Khata</i> " to be sent to all the members of the SLAB.	As a matter of pride and gesture, " <i>Mo Khata</i> ", the organic manure has been presented to all the members of SLAB.

Sl. No.	Points of Discussion	Discussion / Action Taken
5	Collection of "User Fee" under SWM by the ULBs.	ULB-wise target for collection of "User Fee" under SWM was communicated to all ULBs in this Department Letter No. 18269 Dated 24.11.2020. Amount collected during FY 2020-21 was Rs. 5.94 crore.
6	Notification of "Buffer Zone" for integrated SWM Project of BeMC	The Principal Secretary, H&UD Department requested the State Pollution Control Board to provide recommendations on the notifications of Buffer Zone for integrated SWM Project at Berhampur Municipal Corporation. The Member Secretary, SPCB, Odisha assured to resolve the issue at the earliest.
7	Exposure visits of IIT students	Sri Rajesh Roshan Das, Professor from IIT Bhubaneswar appreciated the revolutionary change in the Solid Waste Management in Urban Odisha that has taken place. He suggested to organize exposure visits of IIT students to Wealth Centers to understand and witness the globally recognized practices and innovations adopted by the ULBs of Odisha.

The meeting ended with vote of thanks to the Chair and all Participants.



Principal Secretary to Government

H&UD Department



Annexure - VI (B)

Tel : 0674-2564033
FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 13079 / IND - IV - SW - 145

Date: 27.7.2022

To

Smt. Divya Sinha, Additional Director
Central Pollution Control Board
Paribesh Bhawan, C.B.D - Cum- office complex
East Arjun Nagar, Saharda, Delhi - 110032

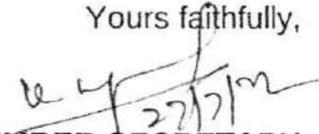
Sub: Consolidated Annual Report of 2021: Implementation of Solid Waste Management Rules, 2016 in the State of Odisha

Sir

Please find enclosed herewith the consolidated Annual Report for the year ending 2021 in the prescribed i.e Form V along with the details at Annexure I for 114 nos. of ULBs in the State of Odisha on the implementation of Solid Waste Management Rules, 2016.

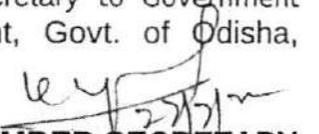
Yours faithfully,

Encl: As above


MEMBER SECRETARY

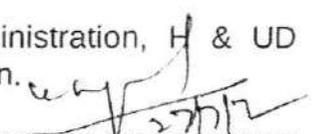
Memo No. 13080 dtd. 27.7.2022

Copy forwarded to the Director, Env-cum-Spl. Secretary to Government Forest, Environment and Climate Change Department, Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY

Memo No. 13081 dtd. 27.7.2022

Copy forwarded to the Director, Municipal Administration, H & UD Department, Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY



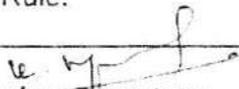
Form-V

[see rule 24(3)]

PART A

To

The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Shahadra, Delhi- 110 032

1	Name of the State	Odisha
2	Name & address of the State Pollution Control	State Pollution Control Board, Paribesh Bhawan, A/118:Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012, Odisha
3	Number of local bodies responsible for management of solid waste in the State/Union territory under these rules	114
4	No. of authorisation application Received	0 (For the period 2021)
5	A Summary Statement on progress made by local body in respect of Solid Waste Management	Annexure-I (enclosed) (Information of 114 ULBs submitted Annual Report for the period 2021)
6	A Summary Statement on progress made by local bodies in respect of waste collection, segregation, transportation and disposal	
7	A summary statement on progress made by local bodies in respect of implementation of Schedule-II	All the ULBs have been asked to ensure compliance of the standard's for the treatment and disposal of waste specified in Schedule-II of the Rule.
	Date: 05.07.2022 Place: Bhubaneswar	 Member Secretary, State Pollution Control Board, Odisha Paribesh Bhawan, A-118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012



PART B

Towns/Cities

Total number of Towns/Cities: 114

Total number of ULBS:114

Number of Class I & Class II Cities/Towns: 24

Authorisation status (names/number) (For the period 2021

Number of applications received: Nil

Number of authorisation granted : Nil

Authorisations under scrutiny: Nil

Solid Waste Generation Status

Solid waste generation in the State (TPD): 2103.235 TPD

Collected: 2020.076 TPD

Treated: 1356.213 TPD

Landfilled: 737.9 TPD (Open Dumping)

**Compliance to Schedule I of SW Rules (Number/Names of Towns/Capacity)
(information of 114 ULBS submitted in Annual Report for the period 2021)**

Good practices in Cities/Towns

House-to-house collection

Segregation

Storage

Covered transportation

Information provided in Annexure-I (enclosed)

Processing of SW (Number / Names of Towns/Capacity); As per Annexure I

Solid Waste processing facilities setup:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization
1.	Yes	MCC 278 (1296 TPD) MRF 219 (2250	----	----

		TPD)		
--	--	------	--	--

Processing facility operational:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization
1.	Yes	MCC 239 (1122.5TPD) MRF 203 (2090 TPD)	----	----

Processing facility under installation /planned:

Sl. No.	Composting	Vermi-composting	Biogas	RDF/Pelletization
1.	Yes	MCC 39 (190TPD) MRF 16NOs (160 TPD)	----	----

Waste-to-Energy Plants: (Number/names of towns /capacity): Nil

Sl. No.	Plant Location	Status of operation	Power generation (MW)	Remarks
---	----	----	----	----

NB: MCC –Micro Composting Center

MRF – Material Recovery Facility

Disposal of solid waste (number/names of towns/capacity): (Information of 114 ULBs submitted Annual Report for the period 2021)

Landfill sites identified: 38

Landfill constructed : Nil

Landfill under construction: Nil

Landfill in operation: Nil

Landfill exhausted: Nil

Landfill capped: Nil (Bio Mining in progress)



Tel : 0674-2564033
FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 13076 / IND-IV-SW-151

Date: 27.7.2022
Speed Post/E-mail

To

The Additional Director and DH-UPC-II,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi -110032

(Kind attention: Mrs Divya Sinha, Addl. Director and DH-UPC-II)

Sub: Annual Report for the period of 2021-22 on implementation of Construction and Demolition Waste Management Rules, 2016 in the State of Odisha.

Madam,

Please find enclosed herewith the Annual Report in Form IV as per Rule 8 (3) on implementation of Construction and Demolition Waste Management Rule, 2016 for the year 2021-22 in ULBs of State of Odisha.

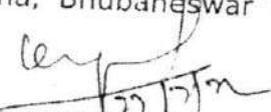
Yours faithfully,

Encl: as above


MEMBER SECRETARY

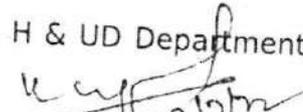
Memo No. 13077 Dtd. 27.7.2022

Copy forwarded to the Director, Env.-cum-Spl. Secretary to Govt. Forest, Environment and Climate Change Department, Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY

Memo No. 13078 Dtd. 27.7.2022

Copy forwarded to the Director, Municipal Administration, H & UD Department, Govt. of Odisha, Bhubaneswar for information.


MEMBER SECRETARY



CB-IT-MISC-0022-2022/1/2022

Form-IV
Sec[Rule (8)(3)]

Format of Annual Report to be submitted by the State Pollution Control Board/ Committees
to the Central Pollution Control Board.

To

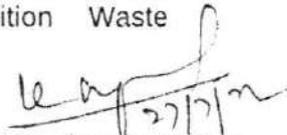
The Chairman,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

1. Name of the State : Odisha
2. Name & Address of the State Pollution Control Board : State Pollution Control Board, Odisha, A/ 118,
Nilakantha Nagar, Unit-VIII,
Bhubaneswar-751012.
3. Number of Municipal Authorities Responsible for management of Municipal Solid Wastes in the State Under these Rules : 114 Nos.
4. A Summary Statement on progress made by Municipal Authorities in respect of implementation of Schedule- III : Formulation of Policy specifically on the issue of management of Construction and Demolition is yet to be done.

However, Housing and Urban Development Department, Govt. of Odisha has notified "Odisha Urban Sanitation Policy, 2017 (S.R.O. No.5/2017) taking into consideration (i) Solid Waste Management Rules, 2016, (ii) Construction and Demolition Waste Management Rules, 2016.

C & D Waste processing facility is yet to be developed in ULBs. The waste collected is generally disposed at existing solid waste dump sites or low lying areas.
5. A summary Statement on progress Made by Municipal Authorities in respect of implementation of Schedule-IV : Schedule IV is not furnished by the concerned department as per the notified Construction and Demolition Waste Management Rules, 2016.

Date: 26.07.2022
Place: Bhubaneswar


Member Secretary
State Pollution Control Board,
Odisha, Bhubaneswar

Consolidated List of ULB submitted Annual Report for 2021-22

Sl. No.	Name of the District	Name of the ULBs	Population	Quantity of CD Waste generated per day (MT)	Area of Solid Waste disposal site (Acre)
1	Angul	Angul Municipality	43,795	10	-
2	-do-	Athamalik NAC	12,298	-	-
3	-do-	Talcher Municipality	40,841	0.35	1
4	Balasore	Balasore Municipality	1,18,162	0.5	-
5	-do-	Jaleswar Municipality	30,000	0.5	-
6	-do-	Nilagiri NAC	17,264	0.01	0.61
7	-do-	Soro Municipality	36,533	0.067	0
8	Bolangir	Bolangir Municipality	98,238	2	11
9	-do-	Kantabanji NAC	21,819	0.65	-
10	-do-	Patnagarh NAC	21,021	0.5	1.0
11	-do-	Titlagarh Municipality	31,258	0.165	-
12	-do-	Tusura NAC	10,638	0.3	0.9
13	Bargarh	Attabira NAC	16,399	1	11.18
14	-do-	Bargarh Municipality	80,625	0.04	3.49
15	-do-	Barpali NAC	20,841	1	-
16	-do-	Bijepur NAC	11,230	0.5	-
17	-do-	Padmapur NAC	17,625	0.8	0
18	Bhadrak	Basudevpur Municipality	33,690	0.3	1.50
19	-do-	Bhadrak Municipality	1,42,864	0.75	1
20	-do-	Chandabali NAC	26,844	0.22	-
21	-do-	Dhamnagar NAC	24,010	0	0.04
22	Boudh	Boudh NAC	20,435	0.25	2
23	Cuttack	Athagarh NAC	1,18,162	0.3	2.5
24	-do-	Banki NAC	17,521	0.1	0.5
25	-do-	Choudwar Municipality	42,784	0.5	5.82
26	-do-	Cuttack Municipal Corporation	6,10,189	170	20
27	Deogarh	Deogarh Municipality	22,390	1.9	-
28	Dhenkanal	Bhuban NAC	22,200	0.2	1.0
29	-do-	Dhenkanal Municipality	83,245	0.8	-
30	-do-	Hindol NAC	17,387	0.5	2
31	-do-	Kamakhynagar NAC	16,805	0.2	-

32	Gajapati	Kasinagar NAC	9,684	0.7	1
33	-do-	Parlakhemundi Municipality	46,272	1	-
34	Ganjam	Aska NAC	21,510	0.3	2.0
35	-do-	Belaguntha NAC	14,630	0.5	1
36	-do-	Berhampur Municipal Corporation	3,56,598	1.5	0
37	-do-	Bhanjanagar NAC	20,482	0.01	0.20
38	-do-	Buguda NA	15,176	1	-
39	-do-	Chhatrapur NAC	2,23,633	0.2	-
40	-do-	Chikiti NAC	12,757	1	15
41	-do-	Digapahandi NAC	13,192	6	0.003
42	-do-	Ganjam NAC	11,747		4
43	-do-	Gopalpur NAC	7,221	1	-
44	-do-	Hinjilicut Municipality	31,845	0.7	-
45	-do-	Kabisuryanagar NAC	17434	0.1	0.5
46	-do-	Khalikote NAC	14,330	0.1	0.5
47	-do-	Kodala NAC	13,965	0.8	1.500
48	-do-	Polasora NAC	23,136	0.1	0.5
49	-do-	Purushottampur NAC	15,366	0.98	-
50	-do-	Rambha NAC	12,111	1	-
51	-do-	Surada NAC	14,867	0.01	-
52	Jagatsinghpur	Jagatsinghpur Municipality	33,631	0.4	1.5
53	-do-	Paradeep Municipality	68,585	0.75	-
54	Jajpur	Jajpur Municipality	37,458	0.5	1
55	-do-	Vyasanagar Municipality	48,911	0.5	1.00
56	Jharsuguda	Belpahar Municipality	38,993	3	2
57	-do-	Brajarajnarag Municipality	80,403	3	2
58	-do-	Jharsuguda Municipality	97,730	0.09	1
59	Kalahandi	Bhawanipatna Municipality	69,045	4	-
60	-do-	Dharmagarh NAC	19,819	0.2	0.005
61	-do-	Junagarh NAC	19,656	60	1
62	-do-	Kesinga NAC	19,239	0.1	2
63	Kandhamal	Baliguda NAC	22,814	0.2	0
64	-do-	G. Udaygiri NAC	11,296	0.5	-
65	-do-	Phulbani Municipality	37,371	0.3	-

66	Kendrapada	Kendrapada Municipality	47,006	0.32	2
67	-do-	Pottamundai Municipality	36,528	1	2.00
68	Keonjhar	Anandpur Municipality	39,585	2.5	1.5
69	-do-	Barbil Municipality	66,540	0.025	-
70	-do-	Champua NAC	17,576	0.3	1
71	-do-	Joda Municipality	46,631	0.1	1
72	-do-	Keonjhar Municipality	66,649	2.16	0
73	Khurda	Balugaon NAC	17,645	0.2	-
74	-do-	Banpur NAC	17,278	2	-
75	-do-	Bhubaneswar Municipal Corporation	8,40,834	7	6.48
76	-do-	Jatni Municipality	55,896	0.08	-
77	-do-	Khurda Municipality	7,52,055	0.07	3
78	Koraput	Jeypur Municipality	84,830	0.5	-
79	-do-	Koraput Municipality	47,468	50	-
80	-do-	Kotpad NAC	16,326	50	-
81	-do-	Sunabeda Municipality	50,394	0.02	-
82	Malkangiri	Balimela NAC	11,796	0.02	0.004
83	-do-	Malkangiri Municipality	30,200	1	1
84	Mayurbhanj	Baripada Municipality	1,09,743	1	-
85	-do-	Karanjia NAC	22,748	-	-
86	-do-	Rairangpur Municipality	25,518	0.3	-
87	-do-	Udala NAC	13,152	0.05	-
88	Nabarangpur	Nabarangpur Municipality	30,041	0.2	1
89	-do-	Umerkote Municipality	6,550	0.6	1
90	Nayagarh	Dasapalla NAC	18,471	0.25	5
91	-do-	Khandapara NAC	9,034	0.2	1
92	-do-	Nayagarh Municipality	26,560	0.02	4.02
93	-do-	Odagaon NAC	11,941	0.13	0
94	-do-	Ranpur NAC	19,500	0.05	1
95	Nuapada	Khariar NAC	15087	0.6	1
96	-do-	Khariar Road NAC	18967	0.1	1
97	-do-	Nuapada NAC	16,208	0.6	4.3
98	Puri	Konarak NAC	16,779	0.01	-

99	-do-	Nimapara NAC	19,289	0.006	-
100	-do-	Pipili NAC	17,623	0.008	1
101	-do-	Puri Municipality	2,56,533	0.4	5
102	Rayagarh	Gudari NAC	6,931	0.2	-
103	-do-	Gunupur NAC	24,162	1.5	-
104	-do-	Rayagarh Municipality	71,208	182.5	6.17
105	Sambalpur	Kuchinda NAC	15,576	0.014	1
106	-do-	Redhakhol NAC	15,379	-	1.34
107	-do-	Sambalpur Municipal Corporation	3,35,761	1.5	-
108	Subarnapur	Binka NAC	15,765	1	-
109	-do-	Subarnapur Municipality	20,777	5	-
110	-do-	Tarava NAC	8,334	4	2
111	Sundargarh	Biramitrapur Municipality	33,442	-	-
112	-do-	Rajagangpur Municipality	51,314	0.334	3
113	-do-	Rourkela Municipal Corporation	3,09,639	5	5
114	-do-	Sundargarh Municipality	45,036	4.5	6.95
Total Quantity			612.309	171.082	

- 242 -



Annexure - VII

Tel : 0674-2564033

FAX : 0674-2564033/2564573

EPABX : 2561909/2562847

E-mail: paribesh1@ospcbboard.org

Website: www.ospcbboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 12878 / IND-IV-BW-358 (Pt)

Date: 22.07.22 /

BY SPEED POST/E-MAIL

E-mail: bmw.cpcb@gov.in

youthika.cpcb@nic.in

To

Mr. V. P. Yadav,
Director & Head,
Waste Management-I Division,
Central Pollution Control Board,
(Ministry of Environment Forest & Climate, Govt. of India)
'Parivesh Bhawan' East Arjun Nagar, Delhi-110 032

Sub: Submission of Annual Report information on Biomedical Waste Management for the year 2021-Reg.

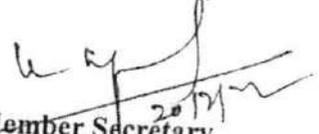
Ref: Your letter No. F.No. B-31011/BMW(8044/42.26)/2022/WMD-I/1340, dtd. 07.07.2022.

Sir,

In inviting reference to the above, please find enclosed herewith the Annual Report for the Calendar Year - 2021 in the prescribed format.

Encl: As above

Yours faithfully


20/7/22
Member Secretary

← 243 -

"Form IVA
[See rule 13(2)]

**Annual Report Information on Bio-medical Waste Management by the Odisha,
State Pollution Control to CPCB for the period January, 2021 to December 2021**

Part-1 (Summary of information)

(1)	Name of the Organisation	:	State Pollution Control Board, Odisha
(2)	Name of the Nodal Officer with contact telephone number and e-mail	:	Dr. Simanchala Dash, Addl. Chief Env. Engineer, Tel. No. 0674-2653800, E-mail: sdash@ospcboard.org
(3)	Total no. of Health Care Facilities / Occupiers	:	3870
(i)	Bedded Hospitals and Nursing Homes (bedded)	:	1563
(ii)	Clinics, dispensaries	:	2255
(iii)	Veterinary institutions	:	72
(iv)	Animal houses	:	Nil
(v)	Pathological laboratories	:	41
(vi)	Blood banks	:	01
(vii)	Clinical establishment	:	---
(viii)	Research Institutions	:	02
(ix)	AYUSH	:	08
(4)	Total no. of beds	:	50609
(5)	Status of authorisation		
(i)	Total number of Occupiers applied for authorisation	:	718
(ii)	Total number of Occupiers granted authorisation	:	682
(iii)	Total number of application under consideration	:	75
(iv)	Total number of applications rejected	:	Nil
(v)	Total number of Occupiers in operation without applying for authorisation	:	69
(6)	Quantity of Bio-medical Waste Generation (in kg/day)		
(i)	Bio-medical waste generation by bedded hospitals(in kg/day)	:	15708.655 kg/day
(ii)	Bio-medical waste generation by non-bedded hospitals (in kg/day)	:	459.292 kg/day
(iii)	Any other :	:	16167.947 Kg/day
	Total		
(7)	Bio-medical waste treatment and disposal		
(a)	By Captive bio-medical waste treatment and disposal by Health Care Facilities		
(i)	Number of Health Care Facilities having captive treatment and Disposal facilities	:	2883

(ii)	Total bio-medical waste treated and disposed by captive treatment facilities in kg/day	:	11563.579 kg/day
(b)	Bio-medical waste treatment and disposal by Common Bio Medical Waste Treatment Facilities		
(i)	Number of Common Bio Medical Waste Treatment Facilities in Operation	:	06
(ii)	Number of Common Bio Medical Waste Treatment Facilities under construction	:	Nil
(iii)	Total bio-medical waste treated in kg/day	:	4604.368 kg/day
(iv)	Total treated bio-medical waste disposed through authorised recyclers (in Kg/day)	:	---
(8)	Total no. of violation by		
(i)	Health Care Facilities	:	Bedded-40 Non-bedded- 04
(ii)	Common Bio Medical Waste Treatment Facilities	:	Nil
(iii)	Others (please specify)		
(9)	Show cause notices/directions issued to defaulters:		
(i)	Health Care Facilities		
	Show cause notices/directions issued	:	Bedded-40 Non-bedded-04
(ii)	Common Bio Medical Waste Treatment Facilities	:	Nil
(iii)	Others	:	Nil
(10)	Any other relevant information		
(i)	Number of workshops / trainings conducted during the year	:	Nil
(ii)	Number of occupiers installed liquid waste treatment facility	:	87
(iii)	Number of captive incinerators complying to the norms	:	Nil
(iv)	Number of occupiers organised trainings	:	Nil
(v)	Number of occupiers constituted Bio-medical Waste Management Committees	:	65
(vi)	Number of occupiers submitted Annual Report for the previous calendar year	:	1055
(vii)	Number of occupiers practising pre-treatment of lab microbiology and Bio-technology waste	:	1563
(viii)	Number of Common Bio Medical Waste Treatment Facilities that have installed Continuous Online Emission Monitoring Systems	:	02

Part 4: Information on Common Bio-Medical Waste Treatment and Disposal Facilities

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)			
								Equipment	Numbers	Total installed capacity (kg/day)					
1.	Ms. Sani Clean Pvt. Limited , Tangiapada, Khurda, Mr. Mahesh Agrawal Phone: (0674) 2556379 / 2553844(06755) 221869 Mobile: 9437077889	20.2076556 , 85.608336	150	Duburi, Jajpur, Dhamra, Choudwar, Cuttack, Bhubaneswar ,Paradeep, Jatni and Khurda	673	13598	2903.0	Incinerator	02	100 kg/hr each	2903.0	Incinerator Ash Quantity:- 21215.0 kg/A Disposed off in incineration ash pits.			
								Plasma Pyrolysis	Nil	Nil			Sharps- Disposed off in sharp pit. Quantity: 23334 kg/A		
								Autoclave	03	400 kg/hr					
								Hydro clave	Nil	Nil					
								Microwave	Nil	Nil					
								Shredder	01	800 kg/d				Plastics: Other plastic wastes are sold after shredding Quantity: 367671 Kg/A Sold to authorized recycler 21215 Kg/A	
								Sharps encapsulati on or concrete pit	03	85 Cubic Ft/Pit					
								Deep burial pit	----	----					----
								Any other treatment equipment	----	----					----
								Effluent Treatment Plant	01	100 KL/D					ETP Sludge Quantity: 9334 Kg/A

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity (kg/day)		
2.	SCB Medical College and Hospital, Cuttack (Operated by M/s. MediAid Marketing Services) Mr. Bipin Sarangi Plot no. N-3/445, IRC Village, Nayapalli, Bhubaneswar- 751 015, Mob: 09238399160	20.391508, 86.126989	30	Cuttack SCB MCH, SCB Dental, SVPPGIP, AHRCC, City Hospital and LHH	6	3175	305.29	Incinerator	1*	70.0 kg/hr.	305.29	Incineration Ash: 688.800 kg/A Quantity: Disposed by: Ash pit Sharps Quantity: 6860.004 kg/A Disposed by: sharp pit Plastics Quantity: 2954.480 kg/A Disposed by- shredded & micro waved ETP Sludge: Quantity: Disposed by: -- --
								Plasma Pyrolysis	Nil	Nil		
								Autoclave	Nil	Nil		
								Hydro Clave	Nil	Nil		
								Microwave	03*	220 kg/hr		
								Shredder	1*	100.0 kg/hr.		
								Sharps encapsulation or concrete pit	4	3' x 4.5'		
								Deep burial pits	5	2.5' x 5'		
								Any other equipment				
Effluent Treatment Plant	1	15 KLD										

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity (kg/day)		
3.	M/s. Mediaid Marketing Services, At: Plot No. 521 and 567, Amasranga, PO: Bhasma, Dist: Sundargarh Mob: 09238399160	22.365843, 84.731725	150	Rourkela, Sundargarh & Jharsuguda	206	3925	796.936	Incinerator	1**	350 kg/hr.	796.936	Incineration Ash Quantity: 1888.8 kg/A Disposed by: Ash pit
								Plasma Pyrolysis	Nil	Nil		
								Autoclave	1**	100 kg/hr		
								Hydro clave	Nil	Nil		
								Microwave	Nil	Nil		
								Shredder	1**	100 kg/hr		
								Sharps encapsulation or concrete pit	1	3' x 4.5'		
								Deep burial pits	---	---		
								Any other equipment	---	---		
								Effluent Treatment Plant	1	10 KLD		
											Sharps Quantity: 21301.248 kg/A Disposed by: sharp pit	
											Plastics Quantity: 82292.916 kg/A Disposed by: shredded & micro waved	
											ETP Sludge: Quantity: Disposed by:	

248

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity (kg/day)		
4.	VSS Medical College and Hospital, Burla, Sambalpur (Operated by M/s. Bio-Tech Solution, Berhampur) Sri Rajendra Kumar Sahu Jyoti Nagar, 2 nd Lane Extn. Berhampur-1, Dist: Ganjam, Phone no.9861716876/ 9437260528	21° 30' 00" North, 83° 52' 00" South	150	Burla, Sambalpur, Bolangir & Bargarh	58	2152	375.01	Incinerator	01***	70 kg/hr	375.01	Incinerator Ash: 4198.1 kg/A Disposed off in incineration ash pits. Sharps- Disposed off in sharp pit. Quantity: 5107.9 kg/A Disposed by— Plastics: Other plastic wastes are sold after shredding Quantity: 36604.7 kg/A Disposed by-- ETP Sludge: 1270.8 kg/A Land filling.
								Plasma Pyrolysis	Nil	Nil		
								Autoclave	01***	600 L/cycle		
								Hydroclave	Nil	Nil		
								Microwave	02***	60 L/cycle		
								Shredder	04***	100 kg/hr. each		
								Sharps encapsulation or concrete pit	02	2 X 2 meter		
								Deep burial pits	7	2 X 2 meter		
								Any other equipment				
								Effluent Treatment Plant	1	10 KLD		

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)
								Equipment	Numbers	Total installed capacity (kg/day)		
5.	MKCG Medical College and Hospital, Berhampur, Dist: Ganjam (Operated by M/s. Life Line Pharma) Banita Panda, At: Jaya Prakash, Berhampur, Ganjam	----	----	MKCG MCH, Berhampur & City Hospital, Behampur	2	1156	113.687	Incinerator	1****	200 kg/hr.	113.687	Incineration Ash Quantity: 20 kg/d Disposed by: Ash pit Sharps Quantity: ---- kg/day Disposed by: sharp pit Plastics Quantity: 4277 kg/day Disposed by- shredded & microwave ETP Sludge: 15 KLD Quantity: Disposed by:
								Plasma Pyrolysis	---	----		
								Autoclave	Nil	Nil		
								Hydroclave	Nil	Nil		
								Microwave	3****	60 L/cycle		
								Shredder	3****	100 kg/hr		
								Sharps encapsulation or concrete pit	02	3'x4.5'		
								Deep burial pits	---	---		
								Any other equipment				
Effluent Treatment Plant	1	40 KLD										

S. No.	Name and Address of the Common Bio Medical Waste Treatment Facilities with contact person name and telephone number	GPS Coordinates	Coverage Area in KMS	Name of the cities/ areas covered by Common Bio-Medical Waste Treatment Facilities	Total number of Health Care Facilities being covered	Total number of beds covered	Total Quantity of BMW collected from member HCFs (in Kg/day)	Capacity of Treatment equipments installed by Common Bio Medical Waste Treatment Facilities			Total Bio Medical waste treated in kg/day	Method of Disposal of treated wastes (Incineration Ash/Sharps/Plastics)		
								Equipment	Numbers	Total installed capacity (kg/day)				
6.	M/s. Mediaid Marketing Services, At: village-Arakhpada, Tehsil-Seragada, Dist: Ganjam. Mob: 09238399160	22.365843 N	50	Berhmapur	42	1002	110.445 kd/d	Incinerator	01***	350 kg/hr	110.445 kd/d	Incinerator Ash: 307.2 kg/A Disposed off in incineration ash pits.		
								Plasma Pyrolysis	---	---			Sharps Quantity: 332.4 kg/day Disposed by: sharp pit	
								Autoclave	01***	100 kg/hr				
								Hydroclave	Nil	Nil				Plastics Quantity: 1508.904 kg/day Disposed by- shredded & microwave
								Microwave	Nil	Nil				
								Shredder	1****	100 kg/hr.				
								Sharps encapsulation or concrete pit	01	---				
								Deep burial pits	Nil	Nil				
								Any other equipment						
Effluent Treatment Plant	1	10 KLD												

(a)	Total Number of transportation vehicles used for collection of Bio-medical Waste on daily basis by the Common Bio-Medical Waste Treatment Facilities	:	35
(b)	List of Health Care Facilities not having membership with the Common Bio-Medical Waste Treatment Facilities and neither having captive treatment facilities	:	Nil
(c)	Number of trainings organised by the Common Bio-Medical Waste Treatment Facility operators	:	35
(d)	Number of Accidents reported by the Common Bio Medical Waste Treatment Facilities	:	07

NB:-

*	Treatment facilities (Incinerator, microwave & shredder) of SCB Medical College & Hospital is being shared by the Government health care facilities of Cuttack for the treatment of biomedical wastes.
**	Treatment facilities (Incinerator, Autoclave & shredder) of M/s Mediaid Marketing Service at Amsarang, Sundargarh for the treatment of biomedical wastes
***	Treatment facilities (Incinerator, Autoclave & shredder) of M/s Mediaid Marketing Service at Seragada, Ganjam for the treatment of biomedical wastes
****	Treatment facilities (Autoclave, Incinerator, microwave & shredder) of VSS Medical College & Hospital is being shared by the health care facilities of Burla, Sambalpur, Bargarh, Bolangir etc. for the treatment of biomedical wastes.
*****	Treatment facilities (Incinerator, microwave & shredder) of MKCG Medical College & Hospital is being shared by the City Hospital, Berhampur for the treatment of biomedical wastes.



Annexure - VIII(A)

Tel : 0674-2564033
FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 20863 / **IND-IV-PCP-MISC-84**

Dt. 09.11.2022 /

By Speed Post/E-mail

To

The Director, Environment-cum-Special Secretary,
Forest, Environment and Climate Change Department,
Govt. of Odisha, Bhubaneswar

Sub: Submission of Compliance report pertaining to SPC Board in the matter of O.A. No. 247/2017 regarding implementation of Plastic Waste.

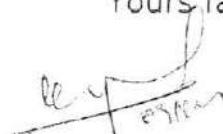
Sir,

In inviting a reference to the above, please find enclosed herewith the quarterly report from July 2022 to September 2022 pertaining to State Pollution Control Board on the implementation of Plastic Waste Management Rule in the matter of O.A. No. 247/2017 in prescribed format.

This is for your kind information and necessary action at your end.

Yours faithfully,

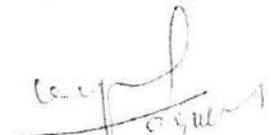
Encl: As above


MEMBER SECRETARY

Memo No. 20864 / **Dt.** 09.11.2022 /

Copy along with copy of the quarterly report forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 for kind information and necessary action.

Encl: As above


MEMBER SECRETARY

Plastic Waste Information for the Quarter July 2022 to September 2022

Serial No.	Item	Current Status	Desirable level	Gap between the Current status and desired levels	Timeline
1	a What is the quantity of plastic waste generated, [Annual Report form VI pt. 2, 6 (TPD)]	133	133	0	NA
2	a Number of registered plastic manufacturing units	26	NA	NA	NA
	b Capacity of registered plastic manufacturing units (TPD)	Granules 220.70 (TPD) Tar 410.95 (Sq Meter/Day), Lumps 1.40 (TPD), Pressed used PV Woven Bags 0.66 (TPD), PVC Flexible Pipes 1.92 (TPD)	NA	NA	NA
3	a Total no. of ULBs	114	115	1	31-12-2022
	b Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelisation & processing of plastic waste)	99%	100%	1%	31-12-2022
	c Percentage of ULBs having facilities for Collection of Segregated waste	99%	100%	1%	31-12-2022
	d Percentage of ULBs having Material Recovery Facility	99%	100%	1%	31-12-2022
4	a Total no. of Gram Panchayat	NA	NA	NA	NA
	b Percentage of GPs which have set-up of plastic waste management system as per Rule 7?	NA	NA	NA	NA
	c Percentage of GPs having facilities for Collection of Segregated waste	NA	NA	NA	NA
	d Percentage of GPs having Material Recovery Facility	NA	NA	NA	NA
5	a No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	26	NA	NA	NA
	b Percentage of Producers/brand owners/importers which have engaged with ULBS for PWM	NA	NA	NA	NA
	c Percentage of ULBs which have set-up system for plastic waste management with assistance of producers been set - up? Rule (6(3))?	NA	NA	NA	NA
6	a Number of registered plastic waste recyclers	10	NA	NA	NA
	b Capacity of Recyclers (TPD)	121	NA	NA	NA
7	a Status of Utilisation of plastic waste (Annual Report form VI pt.4)	-	-	-	-
	b Quantity of Plastic Waste utilised in recycling (TPD)	98.00	98.00	0	-
	c Quantity of Plastic Waste utilised in recycling Road Construction (TPD)	0	0	0	-
	d Quantity of Plastic Waste Co-Processed in Cement Kilns (TPD)	35.00	35	0	Continuous Process
	e Quantity of Plastic Waste utilised in production of RDF (TPD)	-	-	-	-
	f Quantity of waste used in production of Waste to oil	-	-	-	-
	g Quantity of plastic waste used in other purpose (please specify)	-	-	-	-
8	a No. of Units registered manufacturing combustible plastic	Nil	-	-	-
	b Total Capacity of Units manufacturing combustible plastic	Nil	-	-	-
9	a No. of unregistered plastic manufacturing or recycling units (Annual Report format pt.7)	Nil	-	-	-
0	a Whether local bodies has formed byelaws [Rule 6(4)]	All 114 ULBs Published draft Bye-laws	Final Bye-laws to be published by 115 ULBs	Final Bye-laws to be published by 115 ULBs	31-12-2022
1	a Whether plastic carry bags & plastic sheet of thickness <50 micron banned or not - [Rule 4 (c)]	Yes	Yes	0	NA

Serial No.	Item	Current Status	Desirable level	Gap between the Current status and desired levels	Timeline
12	a Has complete ban on plastic carry bags been imposed? (Annual Report Format pt.3)	Yes	Yes	0	NA
13	a Status of action taken on non-compliance of PWM Rules (Annual Report form format pt.9)	All 115 ULBs have adopted enforcement measures	All 115 ULBs to adopted enforcement measures	0	NA
14	a Status of marking & labelling on plastic carrybags & multi layered packaging (Rule 11)	Complied			
15	a Whether State Level Avisory Committee is constituted or not ? [Rule 16]. If yes. Details of number of meetings conducted in a year and implementation of suggestions of committee in last two years.	Yes, SLAC constituted constituted 5th meeting of SLAC was conducted on 29.03.2022	At least once in six months	NII	NA
16	a Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternative use of plastic in two years time [Rule 9-3]	NA	NA	NA	NA
17	Directions of Hon'ble NGT (para 14d) of 247/2017 of Order dated 06.12.2019				
	a Has institutional mechanism as per para 14d been established (Y/N)	NA	-	-	-
	b Confirmation that no unregistered plastic manufacturing/recycling units operated in the State/UT (Y/N)	NA	-	-	-
	c Confirmation that no plastic carry bags/films <50 micron thickness is manufactured/Stocked, sold and used in cities/towns of State/UT (Y/N)	NA	-	-	-
	d Confirmation that thermocol/polystyrene cups, plates etc. are not used extensively and are not haphazardly littered (Y/N)	NA	-	-	-
	e Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.	NA	-	-	-
	f Confirmation that no dumping of plastic waste on drains river and burning of plastic in open take place in State/UT (Y/N)	NA	-	-	-

255 -

Annexure- VIII (B)



Government of Odisha
Housing & Urban Development Department
3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

File No.: HUD-SANT-POLICY-0001-2017 Letter No.: 7783 /HUD. Date: 02.05.2022

From

Ashok Kumar Sarangi,
Joint Secretary to Govt. &
Joint Mission Director, SBM (U)

To

The Commissioner, Commercial Taxes, Odisha

The Commissioner, Bhubaneswar Municipal Corporation

The Member Secretary, State Pollution Control Board, Odisha

The Director, Environment-cum-Special Secretary to Govt., FE&CC Department

Joint Secretary to Government, Industries Department

The Deputy Commissioner-cum-Slum Improvement Officer, BMC

The Principal Director, CIPET: Institute of Plastics Technology (IPT),
Bhubaneswar (email: bhubaneswar@cipet.gov.in/cipetbbsr@gmail.com)

The Director & Head,

CIPET : Centre for Skilling and Technical Support (CSTS),
Plot No. A, IDCO, Bampada Industrial Area, Balasore - 756056, Odisha
[Email: apptcbbs@gmail.com].

The Director, IIT Bhubaneswar (email: director.office@iitbbs.ac.in)

Director, Centre for Child & Women Development, Bhubaneswar

(Email: ccwdsadasiv@yahoo.co.in)

Director, Taratarini Polymer Pvt. Ltd., Bhubaneswar

(email: ttppl_06@yahoo.co.in)

Team Leader, Public Affairs & Communication (PAC)

Hindustan Coca-Cola Beverages Pvt Ltd., Industrial Estate, Khordha,

(Email: ssubhadarsinibehera@cocacola.in)

Representative of Young Odisha NGO

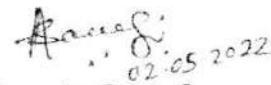
251

Sub: **Minutes of the 5th meeting of the State Level Advisory Committee (SLAC) for Plastic Waste Management (PWM) held on 29.03.2022 at 12.00 Noon under the Chairmanship of the Principal Secretary to Govt., H&UD Department through virtual platform**

Madam/Sir,

In inviting a reference to the subject cited above, I am directed to send herewith the minutes of the **5th meeting of the State Level Advisory Committee (SLAC)** constituted under rule 16 of the Plastic Waste Management Rules, 2016 held on **29.03.2022 at 12.00 Noon under the Chairmanship of the Principal Secretary to Government, H&UD Department** through virtual platform for information and necessary action.

Yours faithfully,

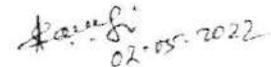


Joint Secretary to Govt. &

Joint Mission Director, SBM (U)

Memo No. 7784 / HUD, Dt. 02.05.2022

Copy to the Staff Officer to the Principal Secretary to Government, H&UD Department / PS to the Director, Municipal Administration & Mission Director, SBM (U), H&UD Department/ Additional Secretary to Govt. & Additional Mission Director, SBM (Urban) for information & necessary action.

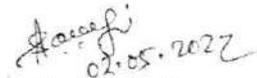


Joint Secretary to Govt. &

Joint Mission Director, SBM (U)

Memo No. 7785 / HUD, Dt. 02.05.2022

Copy forwarded to the M&E Expert, PMU, SBM (Urban)/ all ULBs for information and necessary action.



Joint Secretary to Govt. &

Joint Mission Director, SBM (U)

← 257 -

Minutes of the 5th meeting of the State Level Advisory Committee (SLAC) held on 29.03.2022 under the Chairmanship of Principal Secretary to Govt., H&UD Department through virtual mode

The 5th meeting of the State Level Advisory Committee (SLAC) constituted under the provisions of Rule 16 of the Plastic Waste Management Rules, 2016 was held on 29.03.2022 through virtual platform under the Chairmanship of Principal Secretary to Govt., H&UD Department in the presence of all Committee members.

At the outset, the Principal Secretary welcomed all the participants. The meeting started with a presentation from Additional Secretary to Govt. & Additional Mission Director, SBM(Urban) representing the status of implementation of Plastic Waste Management Rules, 2016 in the ULBs.

After detailed deliberations, following decisions were agreed upon:

Sl. No	Points of discussion	Decisions taken
A	Compliance on decisions made during 4th SLAC meeting held on 09.07.2021	
1	Ragpickers Inclusion	Total 3055 Nos. of Ragpickers have been identified till date with 2309 Nos. issued with ID Cards & 623 Nos. been engaged in Wealth Centres. For mainstreaming of ragpickers a mobile app has been developed by UMC team for the purpose of enumeration of ragpickers which shall be performed by the Swachh Saathis & Swachh Supervisors. A virtual training has also been scheduled on 31.03.2022 for all Community Organisers of ULBs.
2	PWM Bye-Laws	Vetting of Draft PWM Bye-laws has been done by the Law Dept. with odia rendering done by the Odia Bhasha Pratisthan. After the election, the Bye-laws shall be sent to all ULBs for publication inviting suggestions & objections from public.
3	Enforcement on the restriction on use of single use plastic	Due to COVID-19, the enforcement was slowed down but soon is to be geared up by April, 2022.

G. Y. G.
258 -

4	Co processing of non-recyclable dry wastes	<p>As per decision taken in 4th SLAC meeting, the Member Secretary, SPCB was requested to take appropriate steps for signing of MoU between the ULBs and Shiva Cement Ltd., Sundargarh & Toshali Cement(P) Ltd., Koraput.</p> <p>Accordingly, the Member Secretary, SPCB had issued direction to two Cement factories concerned in regard to which Shiva Cement Ltd., Sundargarh has responded for having old technologies, i.e. without Calciner but has assured for installing 3 MTPA of kiln at the earliest during its expansion and Toshali Cement(P) Ltd., Koraput has responded for having limited operational capacity plant.</p>
5	Enhancement of Capacity of MRFs	<p>The capacity of all MRFs have been augmented to 10 TPD for being capable of handling the wastes from nearby identified Rural areas too (as per the Urban-Rural convergence on PWM & FSSM).</p> <p>The MRFs of ULBs shall only receive & process the wastes from Rural areas & would not be payable to the rural zones.</p>
6	Plastic Recycling Industries	<p>The rates of different types of plastic wastes are to be fixed through tender process & then agreement is to be done with the agencies concerned.</p> <p>The Member Secretary, SPCB was requested to furnish the list of Agencies.</p>
7	Inclusion of new member as Special Invitees for SLAC	<p>On the basis of suggestion of the Commissioner, BMC during 4th SLAC meeting, CIPET, BBSR & Balaosre and Youth Odisha (NGO) were invited for the 5th SLAC meeting but were unable to join due to some issues from their end.</p>
B Implementation of the provisions of PWM Rules,2016		
1	Setting up of MRF	<p>The Principal Secretary to Govt., H&UD Dept. suggested for expansion of space at MRFs to have a convenient storage space.</p> <p>It has also been suggested by the Director, Municipal Administration & Mission Director, SBM(Urban) to have selling of recyclable wastes at regular intervals to avoid any accumulation of wastes and requirement of more space for the purpose.</p> <p>The Commissioner, BMC suggested for sensitisation among agencies of neighbouring States by SPCB, Odisha so that we would have more no.of agencies & also there won't be any issue in lifting huge quantity of materials. Accordingly, SPCB, Odisha has been requested to furnish the list of agencies of neighbouring states to H&UD Department.</p>

G. Yagn

← 259 -

2	Setting up, Operationalization & Coordination of the PWM System	<p>Non-recyclable wastes sent to cement factory in FY 2020-21 was 4,775 MT whereas the same in FY 2021-22 was 2,272 MT. Based on above difference in quantity of non-recyclable wastes, the Commissioner, BMC suggested to direct all the cement factories to receive the wastes & co-process them either in own plant or in their branch plant located in other states wherever facility for coprocessing is available.</p> <p>Accordingly, SPCB, Odisha was requested to furnish the list of all associate Cement factories.</p>
3	Urban-Rural Convergence on PWM	<p>(a) LoU was executed on 21.09.2021 in respect of 7 Nos. of identified pilot Districts (Angul, Balasore, Dhenkanal, Ganjam, Khurda, Mayurbhanj, Sambalpur).</p> <p>Project Steering Committee (PSC) and Technical Assistance cell have been formed as per provisions of the LoU.</p> <p>(b) The fund of total amount Rs. 50.24 crore has been received from PR&DW Dept. in this regard that has been deposited in State Nodal Account (created by PR&DW Dept.).</p> <p>Out of this fund each ULB has an allocation of Rs. 23 lakh per MRF (Capex-Rs. 13lakh+ Weighbridge- Rs. 5lakh+ Conveyor System- Rs. 5lakh), but none of the ULBs has been disbursed with the allocated amount as they can directly withdraw their requisite amount from the Nodal account.</p>
4	Framing of Bye-Laws (Rule 6(4))	The draft Bye-Laws shall be sent to all ULBs for publication inviting suggestions & objections from public.
5	Enforcement of the provisions of PWM Rules	Due to pandemic COVID-19, the enforcement was slowed down. In this regard, Director, Municipal Administration & Mission Director, SBM (Urban) has suggested to start the enforcement from 01.04.2022 in full swing.
6	Submission of Annual Report	Out of 114 ULBs, 106 ULBs have submitted the reports before (i.e. before 30th June) for the Calendar year 2021 & balance 8 ULBs shall submit by 31.03.2022.

The Meeting ended with vote of thanks to the Chair & all participants.

G. Das
2/5/22
Principal Secretary to Government

GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT

NOTIFICATION

Bhubaneswar, Dated the 02 June, 2021

No. FE-ENV1-ENV-0019-2021/ 10039 /F&E., For effective implementation of provisions of Plastic Waste Management Rules (PWMR), 2016 as amended thereof and in pursuance to the Office Memorandum F. No. 17/6/2021-HSM dated 16.04.2021 of MoEF & CC, Govt. of India on elimination of Single Use Plastic (SUP), a State Level Task Force is hereby constituted for preparing & monitoring of comprehensive action plan for mitigation of plastic pollution & phasing out single use plastics. Members of the task force under the Chairmanship of Chief Secretary, Govt. of Odisha are as follows:

Sl. No.	Designation	Members
1.	Chief Secretary, Govt. of Odisha	Chairperson
2.	Additional Chief Secretary, Rural Development Department	Member
3.	Additional Chief Secretary, Forest & Environment Department	-do-
4.	Principal Secretary, Housing & Urban Development Department	-do-
5.	Principal Secretary, PR & DW Department	-do-
6.	Principal Secretary, Industries Department	-do-
7.	Principal Secretary, School & ME Department	-do-
8.	Principal Secretary, Sports & Youth Services Department	-do-
9.	Commissioner-cum-Secretary, I & PR Department	-do-
10.	Consultant, SPMU, SBM, H & UD Department	-do-
11.	Member Secretary, State Pollution Control Board, Odisha	-do-
12.	Director, Environment-cum-Special Secretary, Forest & Environment Department	Member Convenor

The Chairperson may co-opt member (s) as required.

The meeting of the task force shall be convened once in every two months.

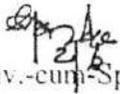
By Order of Governor,

Manoj Kumar

Additional Chief Secretary

Memo No. 10040 /F&E, Dt. 02 June, 2021

Copy forwarded to the Gazette Cell, Commerce Department, Odisha Secretariat, Kharvel Bhawan, Bhubaneswar with a request to publish this Notification in an extraordinary issue of the Odisha Gazette and supply fifty (50) spare copies to this Department.


Director, Env.-cum-Special Secretary

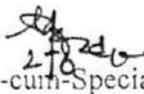
Memo No. 10041 /F&E, Dt. 02 June, 2021

Copy forwarded to PS to Secretary to Hon'ble Chief Minister, Odisha/ PS to Hon'ble Minister, Forest & Environment/ OSD to Chief Secretary, Odisha/ Additional Chief Secretary, Rural Development Department/ Additional Chief Secretary, Forest & Environment Department/ Principal Secretary, Housing & Urban Development Department/ Principal Secretary, Panchayati Raj & Drinking Water Department/ Principal Secretary, Industries Department/ Principal Secretary, School & Mass Education Department/ Principal Secretary, Sports & Youth Services Department/ Commissioner-cum-Secretary, Information & Public Relations Department/ Consultant, SPMU, SBM, H & UD Department/ Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for kind information.


Director, Env.-cum-Special Secretary

Memo No. 10042 /F&E, Dt. 02 June, 2021

Copy forwarded to the Joint Secretary, HSM Division, 3rd Floor, Jal Wing, Paryavaran Bhawan, MoEF & CC, Jor Bagh Road, New Delhi, 110 003 (by e-mail jsmpg.mefcc@gov.in)/ Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdra, Delhi-110032 (mscb.cpcb@nic.in) for kind information.


Director, Env.-cum-Special Secretary

Memo No. 10043 /F&E, Dt. 02 June, 2021

Copy forwarded to All Collectors/ All Superintendent of Polices/Municipal Commissioners of five (5) Municipal Corporations/ All DFOs/ All Executive Officers of Municipalities & NACs/ All Regional Officers of State Pollution Control Board for information & necessary action.


Director, Env.-cum-Special Secretary

Annexure-VIII(D)
By E-mail

Government of Odisha

Forest, Environment & Climate Change Department

No. FE-ENV1-ENV-0019-2021/ 16215 / FE&CC, Date. 12 / 09/2022

From

Sri Madhusudan Dash, OAS(SAG)

Additional Secretary to Government

To

The Principal Secretary, RD Department

The Principal Secretary, Housing and Urban development Department

The Principal Secretary, Panchayati Raj and Drinking Water Department

The Principal Secretary, Industries Department

The Principal Secretary, I & PR Department

The Commissioner-cum-Secretary, School and Mass Education Department

The Commissioner-cum-Secretary, Sports & Youth Services Department

The Director, CES, RPRC Campus, Nayapalli, Bhubaneswar

Consultant, SPMU, H & UD Department

Sub: Minutes of the 3rd State level Special Task Force meeting held on 26.08.2022 at 12:30 PM on elimination of single use plastic (SUP) under the Chairmanship of Chief Secretary on Virtual Mode and declaration of FE & CC dept. as Nodal Dept..

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the Minutes of the 3rd State level Special Task Force meeting held on 26.08.2022 at 12:30 PM on elimination of single use plastic (SUP) under the Chairmanship of Chief Secretary on Virtual Mode for your kind information & necessary compliance.

Further, it is to inform that the FE & CC Department has been declared as Nodal Department as per the MoEF & CC, DO No. 17/6/201-HSMD-Part(I) dtd. 17.08.2022.

Yours faithfully,

Enclosed: As above.


09.09.22
Additional Secretary to Govt.



"email: asnpg.mefcc@gov.in"

Memo No. 16216 /FE & CC, dt. 12.09.22

Copy along with copy of Minutes forwarded to the Additional Secretary, MoEF & CC, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi for kind information.

It is further to state that FE & CC Department, Govt. of Odisha has been declared as Nodal Department for the State as per the MoEF & CC DO No. 17/6/201-HSMD-Part(I) dtd. 17.08.2022.

Encl: As above.

G
09.09.22
Additional Secretary to Govt.

Memo No. 16217 /FE & CC, dt. 12.09.22

Copy along with copy of Minutes forwarded to the OSD-cum-Ex-Officio Special Secretary to Chief Secretary, for kind information of the Chief Secretary.

G
09.09.22
Additional Secretary to Govt.

Memo No. 16218 /FE & CC, dt. 12.09.22

Copy along with copy of Minutes forwarded to the Senior P.S. to the Addl. Chief Secretary, FE & CC Department for kind information of the Addl. Chief Secretary.

G
09.09.22
Additional Secretary to Govt.

Memo No. 16219 /FE & CC, dt. 12.09.22

Copy along with copy of Minutes forwarded to the Member Secretary, SPCB for information & necessary action.

He is requested to communicate the approved State Action Plan to CPCB and also upload the same in the National Dashboard as per the link, User ID and password provided by MoEF & CC.

G
09.09.22
Additional Secretary to Govt.

Forest, Environment & Climate Change Department

Minutes of the 3rd State Level Task Force Meeting held on 26.08.2022

at 12.30 P.M. in VC Mode under the Chairmanship of Chief Secretary, Odisha

The 3rd State Level Task Force Meeting on elimination of single use plastic (SUP) was held on 26.08.2022 at 12.30 P.M. under the Chairmanship of Chief Secretary, Odisha in virtual mode under Microsoft Teams.

The members present in the meeting are as per Annexure I.

The Director Environment cum Special Secretary welcomed all the members present in the 3rd task force meeting and initiated the discussion with due permission from the Chair as per the agenda. The Director Environment intimated regarding the approval of draft action plan on elimination of SUP to be approved by the task force, which was formulated by SPCB with inputs from H & UD Dept. and PR & DW Dept. It was circulated among all the members of the task force vide FE & CC Dept. letter No. 13875 dt. 05.08.2022 for appraisal.

Thereafter, the Compliances made to the 2nd State Level Task Force Meeting held on dt. 05.04.2022 was apprised to the committee and the following decisions were taken in the meeting:

Points discussed in 2 nd State Level Task Force meeting held on dt. 05.04.2022	Compliances	Decisions
<p>1. Proper plastic waste management by PR & DW Dept. & H & UD Dept.</p> <p>(a) Chief Secretary directed to quantify the amount generated GP wise, sent to ULBs and also to maintain record.</p> <p>(b) All the GPs will be completely tagged with the nearest ULBs. The quantity generated from the GPs to be quantified.</p>	<p>i. Compliance received from PR & DW Dept (Letter No. 15583 dt. 16.08.2022) was placed before the task force:</p> <p>a. 11,693 (25%) villages have reported provisions of all necessary infrastructure and services to manage solid waste including plastic waste.</p> <p>b. SHGs have been identified and tagged in 3,079 (45.3%) GPs to manage the community SWM assets and</p>	<p>The representative of PR & DW Dept. intimated that as per direction of last meeting, all the GPs are to be tagged with nearest ULBs for Plastic waste collection. At present, 25 % villages are tagged.</p> <p>The quantity of Plastic wastes generated from Rural areas is about 86 Tonne which has been sent to the tagged ULBs. Temporary shed has been made for storing the plastic waste..</p> <p>The Chairman wanted the timeline for 100% target</p>



9c
 < 265 -

	<p>facilitate PWM.</p> <p>c. Household and Institutional level collection of Plastic Waste has been initiated in 1,306 GPs.</p> <p>d. 13,834 waste segregation sheds have been created to facilitate the storage of dry waste collected.</p> <p>e. 13,455 Nos. of vehicle (mostly Tricycles) have been procured in the villages for collection & transportation of dry waste.</p> <p>f. 618 trips of Plastic waste (86 Tonnes, approx.) from Rural areas have been sent to ULBS during FY 2021-22 as a part of Rural -Urban convergence towards PWM.</p> <p>g. Additionally, 1,900 active waste aggregators have informed of collecting 2,031 Tonnes (approx.) of plastic waste from the GPs during the last financial year.</p>	<p>achievement. In response, representative of PR & DW Dept. intimated that the 100 % achievement shall be made by 2025, but steps are being taken for early completion by 2024. The status report is to be submitted to FE & CC Dept. in this regard.</p> <p>The Special Secretary, H & UD Dept. had intimated that under Rural-Urban convergence, funds have been received from PR & DW Dept. and Ganjam Dist. has been taken as model ULB for waste management.</p>
	<p>Fund position of PR & DW Dept. is managed through SBMG Phase II programme along with SWM in convergence with other schemes.</p> <p>SHGs and local vendors are involved with neighbouring MRFs of ULBs and approx. Rs. 50 Crore has been made available towards Rural-Urban convergence.</p> <p>Village level storage sheds are</p>	<p>The Chairman desired to know about involving the Sarpanch and the PR members. It was clarified by Additional Secretary, PR & DW Dept. that a training module has been prepared for Solid Waste Management and PR Representatives will be trained accordingly.</p> <p>Presently, training is going on for Sarpanch, and Zilla Parishad, President and Block Chairman, where the training is being provided for proper handling of</p>

	<p>being developed through 70%:30% contribution of SBMG and tied FC grants of GP.</p> <p>Village cleanliness is encouraged by taking mass cleaning activities at regular intervals.</p>	<p>plastic wastes and not to use banned products.</p>
<p>PR & DW Department has intimated that they have been tagged 6798 Nos. of GPs with nearest ULBs for collection of plastic waste.</p> <p>a. Follow up action for handing over the segregated plastic waste to ULBs to be taken up for effective implementation.</p> <p>b. The record of generation on GP wise to be maintained.</p>	<p>PR & DW Dept. was to elaborate on this.</p>	<p>As discussed above, guidelines are being issued and steps are being taken by the PR & DW Dept.</p>
<p>2. Preparation of comprehensive Action Plan finalized within a time bound manner.</p> <p>The action plan was to be finalized and submitted before 30.04.2022 as per the 2nd National Level Task Force meeting held 05.04.2022. Action to be taken by H&UD Dept., PR & DW Dept. & SPCB in this regard.</p>	<p>The draft action plan has been prepared and communicated vide FE & CC Letter No. 13875 dt. 05.08.2022 and it is to be discussed for finalization.</p> <p>The salient features of the Action Plan was elaborated as follows:</p> <p>a. Creation of awareness and public participation</p> <p>b. Applicability of Action Plan</p> <p>c. Utilisation of Plastic Waste</p> <p>d. State to become free from SUP in a time bound manner</p> <p>e. Inspection by Squads and imposing fine</p> <p>f. Grievance redressal Mechanism</p>	<p>MS, SPCB discussed the action plan before the committee.</p> <p>The MS, SPCB intimated that the action plan has been prepared under PWMR Rules, 2016 and intimated that the action plan is to be sent to CPCB as part of compliance.</p> <p>The SLAB is functioning under the Chairmanship of Principal Secretary, H & UD Dept. The prescribed authorities are SPCB, Secretary in Charge of H & UD Dept. GPs as per Rule. The Secretary, H & UD Dept. can also delegate the power to all ULBs. The priority action is stated in the action plan is to minimize the use. In the action plan there are two components i.e. supply side and demand</p>

	<p>g. Development of App</p> <p>h. Dashboard for monitoring Action Plan</p> <p>i. Implementation of "PRAGATI" programme of Govt. of India.</p> <p>j. Steps to be taken for Development of suitable alternative</p> <p>k. Strict enforcement for ban on open burning of Plastic Waste as well as MSW.</p> <p>l. Timeline of Compliance</p> <p>(MS, OSPCB to make a detailed presentation)</p>	<p>side. The supply of raw material and market survey is to be conducted through an agency.</p> <p>The App has been developed by CPCB and information are to be uploaded. The ULBs are to upload the information. Educating the people through Schools, mass media and awareness generation.</p> <p>Chairman emphasized that action is to be taken for complete elimination of SUP as per time line. Chairman also suggested for market survey through intelligence collection and also to make raids through squads at regular intervals.</p> <p>The SUP banned products are included in the action plan. Further alternate products to be developed and encouraged for use like jute bags.</p> <p>All the Govt. offices, industries are to be made SUP free. In the consent administration, all the industries are given special conditions for compliance on elimination of SUP.</p> <p>In all high Schools, the School and Mass Education Dept. to take steps for issue of instruction on sensitization programme.</p>
<p>3. Identification of littering hotspots and preparation of strategy for collection of plastic waste and plan for cleaning of surface water bodies, drains etc. and management of legacy waste by both PR & DW Dept. and H & UD Dept.</p>	<p>As per the decision communicated to the Depts. from FE & CC Dept. dt. 30.07.2022 surprise squads to check preferably twice in a week for checking on use of SUP. The squads are to be constituted ULB wise with representative from SPCB.</p>	<p>Regarding identification hot spots, in Rural area the PR & DW Dept., and for Urban area H & UD Dept. and in Forest areas, Forest Dept. has to take action for elimination of single use plastics. Focus is to be given by the Depts. on the tourist spots on elimination of SUP and banned products.</p> <p>Chairman directed to obtain</p>

<p>It was decided to implement the provision of Rules so that there will be no littering of plastic wastes particularly at hotspots like Tourist spots, Temple areas, Sea Beaches and steps to be taken for systematic collection of plastic waste from these areas including the places of day to day activities like daily markets. After the marketing time is over the garbages are to be collected, not to be heaped, to be collected immediately without causing inconvenience to the public. The Chairman specifically emphasized for collection of wastes near Sikharchandi temple area and proper collection thereof.</p>		<p>a report at regular intervals from Collector and DFOs regarding keeping the Hot spots free of SUPs and to mention the quantity of plastics removed through cleanings.</p> <p>It was decided to obtain a quarterly report from Collector and DFOs in this regard, quantifying the SUPs removed and steps taken in enforcing the ban.</p>
<p>4. Request to Senior Citizens, Rotary & Lion Clubs, members of Bar Associations, Journalists Association for awareness generation for not to use SUP:</p> <p>CES to take follow up action.</p> <p>It is decided to involve the senior citizens, Rotary and Lion Club members, Bar Associations and Journalists Association for taking steps for elimination of SUP as decided earlier.</p> <p>CES and SPCB may make request in this regard.</p>	<p>The SPCB has issued instructions vide their letter No. 14237 dt. 08.08.2022 to Rotary Clubs and Bar Associations.</p> <p>The sample posters (2 Nos.) for awareness generation have also been sent to them by SPCB.</p> <p><u>Awareness campaign by CES</u> : The CES has conducted the awareness campaign the submitted to report FE & CC Department on dt.05.01.2022 and dt.11.02.2022 for the month of December 2021 and January 2022.</p> <ul style="list-style-type: none"> • Pledge taking by school students at Bhubaneswar, Sambalpur, Puri, Kendrapara, Jagatsingpur, Ganjam, Mayurbhanj, Cuttack, 	<p>Chairman suggested that efforts are to be made for creating awareness regarding use of cloth/ jute bags and the SHG groups should also stitch the bags in large quantity and sell it in the market to meet the supply i.e likely to be generated.</p>

	<p>Balangir and Angul.</p> <ul style="list-style-type: none"> • Awareness campaign on sanitation and curbing use of single use plastic organized through District Education Officers and photographs has been submitted. <p>Online quiz competition organized in Eco Club for school students, with webinars for teachers and students. Action also taken in consultation with SPCB.</p>	
<p>5. It was also decided that FE & CC Dept. will take steps for dissemination of information on the recent Amendment to the PMR, 2021:</p> <p>SPCB had issued public notice on 19.02.2022 for prohibited items production, stocking, distribution, sale and usage of SUP as per Rule which is effective from 1st July 2022.</p> <p>Further direction has been issued under section 5 of E.P. Act, 1986 to all Collectors on 02.03.2022 for the actions to be executed in compliance to the PWMR, 2016.</p>	<p>For implementation of SPCBs direction and PWMR, 2016 as amended on 12.08.2021 from the FE & CC Dept. the Govt. approval has been obtained and for constitution of special squads for checking on prohibition on use of SUP items and collection of fines letter issued from FE & CC Dept. vide No. 13468 dt. 30.07.2022.</p>	<p>Instruction has been issued from the FE & CC Dept. for conducting surprise checks in ULB areas for elimination of SUP.</p> <p>This is to be continued and action taken report is to be submitted at regular intervals by PR DW & HUD Department.</p>
<p>CES in association with SPCB to organize awareness programme in Schools through eco-clubs, quiz competition on elimination of SUP as organized like previous months and to submit report to the FE & CC Department.</p>	<p>CES is organizing the awareness campaign and the report is being submitted to FE & CC Dept. month wise and till July 2022 it is received vide their letter No. 521 dt. 06.08.2022. The action taken are as follows:</p>	<p>CES has requested SPCB for funds for conducting awareness programme and MS, SPCB intimated that it shall be released after approval from Chairman, SPCB.</p>

-6-

< 270 -
 27

	<p>Observation of International Plastic Bag free day on 03.07.2022: It is organized at Vivekananda Sikhya Kendra, Chadraseskharpur and ShriAurobinda School of Integral Education, Rasulgarh.</p> <p>Mega rally done on 21.07.2022 at Govt. Girls High School and Balaram Dev Vidyapitha, Tangi.</p> <p>Public awareness on "say not to single use plastic" through Audiovisuals on LED TVs of Smart, Bhubaneswar and causing awareness through Social media.</p>	
<p>6. State Level Advisory Body on PWM:</p> <ul style="list-style-type: none"> The State Level Advisory body as per Rule 16 of PWMR, 2016 was held on 29.03.2022 under the Chairmanship of Principal Secretary, H & UD Department. H & UD Dept. circulated the minutes vide their Letter No. 7783 dt. 02.05.2022 for compliance and follow up action. Discussion made on: Rag pickers inclusion. Total 3055 Nos. identified with issue of ID cards to 2309 Nos. and 623 Nos. are engaged in wealth Centres. PWM Bye laws: The draft bye-law has been vetted by Law Dept. and it is circulated to all ULBs 	<p>The final publication of bye laws to be expedited by H & UD Dept. incorporating prohibition on SUP with fines/ environmental compensation.</p>	<p>The decision of SLAB meeting was apprised to the committee. The Special Secretary, H & UD Dept. intimated about the present scenario of Plastic Waste Management.</p> <p>As intimated, the model bye-laws are under preparation and the Oriya version is prepared and circulated. Further action to be taken for publication at the earliest basing on the comments of all ULBs. The Swaccha Karmi are also given training for collection and segregation of waste and it is working on pilot basis at Dhenkanal Municipality.</p> <p>The MRFs are made functional and the segregated plastic wastes are being sent to Cement Plants (2 Nos.) and requested toMS, SPCB to direct the Cement plants to take more waste.</p> <p>The Chairman desired that the plastic waste can be used for road making in a big way in Odisha.</p>

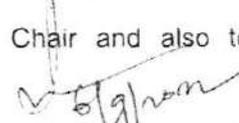
-7-

8

<p>for inviting comments from public. Co Processing of non-recyclable dry waste</p> <ul style="list-style-type: none"> • Enhancement on capacity of MRFS • Plastic Recycling Industries • Inclusion of new members in the committee: (CIPET, BBSR and Balasore and Youth Odisha as NGO). • Setting up of MRF: List of neighbouring states MRF units to be intimated by SPCB to H UD Dept. • Setting up, operationalization & co-ordination of the PWM system: The plastic waste sent to Cement Plants during 2020-21- 4775 MT, in 2021-22- 2272 MT. • Urban Rural convergence on PWM: The fund position has been specified as Rs. 50.24 Crore by PR & DW Dept. 7 Nos. of pilot districts have been identified. • Submission of Annual Report: It is submitted. 		<p>The EIC cum Special Secretary, RD Dept. has intimated that a requisition has been sent for sending the plastic waste for use of road making. Presently it is collected from outside the State like Indore and they require about 520 Tonnes of plastic waste. The waste can be utilised in substantial amount if made available.</p> <p>The works Depts./ RD Department may install shredding machine and collect the waste from Rural areas and from MRFs.</p> <p>FE &CC Department will organise a meeting of the RD Dept., Works Dept. and H & UD Dept. to facilitate in effective collection and use of plastic waste in road making.</p>
---	--	--

The State Level Task Force approved the Action Plan on elimination of single use plastics and decided for implementation by the concerned Depts. in coordination with each other. The approved plan was recommended to be sent to CPCB, as required.

The meeting was ended with vote of thanks to the Chair and also to the participants.


 (Shri Suresh Chandra Mahapatra, I.A.S.)

Chief Secretary, Odisha

**Various programmes conducted by the Centre for Environmental Studies (CES)
for "Elimination of Single-use Plastics" during 2022**

- 1. Single Use Plastic Free Campus**
All Eco-clubs are assigned for creating awareness on stopping single use plastic use in their campus, nearby villages and among people. **More than 1000 Eco-clubs have already made their school campus plastic free.**
- 2. Pledge Taking**
All Eco-clubs have been advised to take pledge on not to use single use plastics and they will also create awareness on ill effects of Single-use Plastics. Eco-clubs are taking steps in this direction. **About 2000 Schools have taken oath not to use single use plastics.**
- 3. Webinars**
Several Webinars on "Banned single use plastic items" & "Elimination of single-use plastics" are being conducted with Eco-club Teachers & Students for public awareness and all Eco-club Schools have been instructed to make their school/college campus free from single-use plastics. **Total 48 no. of webinars have been conducted by CES during the year 2022.**
- 4. Competitions for Students and Teachers**
To create Environmental awareness among students and teachers; CES, Odisha has conducted various competitions. **About 30000 No. of Students and 1000 No. of Teachers have participated in different competitions during the year 2022.**
- 5. Short Film**
A short film has been developed by CES on "**Say No To Single Use Plastic**". For public awareness, the video is running in LED TVs of Smart City Bhubaneswar installed at different locations in Bhubaneswar City.

Another short film has been made on "**Sabuja Paribesha, Sustha Paribesha**" involving celebrities to sensitize & visualize Eco-club Students towards positive, sustainable environmental action. This short film will be definitely helpful for Eco-club students and teachers in making our Environment Clean & Green.
- 6. Fixing of Hoardings**
Through District Education Officers, **60 hoardings** have been fixed with awareness message on "Elimination of single use plastics" in 2 schools of each district head quarter for wider awareness of public.
- 7. Radio Jingle**
1 Radio Jingle on "Say No to Single Use Plastics" has been compiled and aired through different FM Channels for creating public awareness on "Ill effects of Single-use Plastics".

8. Newspaper Advertisement

CES has published awareness message on "Banned single use plastic items" & "Elimination of single-use plastics" in local daily Odia & English newspapers to create awareness of eco-clubs and general public.

9. IEC Materials

2 posters and 1 leaflet have been developed for Eco-club Schools for creating awareness to eliminate single use plastics.

10. Rally

CES has conducted 9 no. of mega rallies in different cities involving students & teachers carrying placards & slogans to sensitize people about ill effects of single-use plastics and appealed for use of alternative to plastic to save our environment. During rallies, cloth bags are being distributed to public to educate them to use cloth bags instead of plastic bags.

11. Meeting

CES is also conducting meetings in various eco-clubs to make students aware of the alarming effects of single use plastics on our environment & our health; banned single use plastic items and urge them to do something for a clean & green environment.

12. Offline Capacity Building Program for Teachers

CES organizes Capacity Building Program for Eco-club Teachers focusing on effective functioning & strengthening of eco-clubs, plastic waste management, curbing usage of single-use plastic, plantation, etc.

During 2022, CES organized 4 capacity building programs for 300 Eco-club Teachers of four districts namely Jagatsinghpur, Jajpur, Khordha & Puri.

13. Exposure Visit of Eco-club students to STP & MRC sites

Lack of sewage collection and disposal facilities impacts negatively on the environment. To address this important issue, we are creating awareness among students and periodically taking them on field visits to nearby sewage processing units to gain practical knowledge. Total 4 such programs already completed taking students to Sewage Treatment Plant (STP) & Material Recovery Centre (MRC) sites.

14. Social Medias

Public Awareness is also being created by CES through regular posting of information/ infographic images/ videos on "**Banned Single Use Plastic Items**"; "**Elimination of Single-Use Plastics**"; "**Ill Effects of Plastics**" and "**Conservation of Environment**" in Social Medias.



Annexure-VIII (F)

Tel : 0674-2564033
FAX : 0674-2564033/2564573
EPABX : 2561909/2562847
E-mail: paribesh1@ospboard.org
Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 13293 / IND-IV-PCP-PWM-57

Date: 29.07.2022

By Speed Post/E-mail

To

**The Additional Director and DH-UPC-II,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi -110032**

(Kind attention: Mrs Divya Sinha, Addl. Director and DH-UPC-II)

Sub: Submission of Annual Report for the period 2021-22 under Plastic Waste Management Rules, 2016.

Sir,

In inviting reference to the above, it is to intimate that the Annual Report for the year 2021-22 containing the information on regarding Plastic Waste generation, received from 114 ULBs in the State for the period of 2021-22 is enclosed in prescribed format. This is in accordance with the provision of Plastic Waste Management Rule, 2016.

Yours faithfully,

MEMBER SECRETARY

Encl: As above

Memo No. 13294 / Dt. 29.07.2022

Copy along with enclosure forwarded to the Principal Secretary, Housing & Urban Development Department, Govt. of Odisha, Bhubaneswar / Director, Environment-cum-Special Secretary to Government, Forest, Environment and Climate Change Department, Govt. of Odisha, Bhubaneswar for favour of information.

Encl: As above

MEMBER SECRETARY



o/c

OSPCB-IT-MISC-0004-2022/2/2022

Annexure I (Column 2)

Details of Plastic waste management details		
PW Generated (TPD)	PW Collected (TPD)	PW Processed (TPD)
111.49	111.49	111.49

Annexure II (Column 3)

STATUS OF IMPLEMENTATION OF BAN ON CARRYBAGS WITH THICKNESS < 75 Micron	
Items	Status
Implementation of thickness of less than 75 microns carry bags (virgin/ recycled) (with effect from the 30th September, 2021). (Rule 4c- August 12, 2021)	Govt. of Odisha has banned plastic carry bags in respect of thikness in all Municipal limits of the State.

- 276 -

ACTION PLAN FOR PLASTIC WASTE MANAGEMENT					
Serial No.	Items	Current Status	Desirable Levels	Gap between the current status and desirable level	Timellne
1	what is the quantity of plastic waste generated (Annual Report form VI pt. 2,6) (TPD)	111.49	111.49	0	NA
2(a)	Number of registered plastic manufacturing units	25	NA	NA	NA
2(b)	Capacity of registered plastic manufacturing units (TPD)	Granules 210.70 (TPD) Tar 410.95 (Sq Meter/Day), Lumps 1.40 (TPD), Pressed used PV Woven Bags 0.66 (TPD), PVC Flexible Pipes 1.92 (TPD)	NA	NA	NA
3(a)	Total No of ULBs	114	114	0	NA
3(b)	Percentage of ULBs which have set-up of plastic waste management system as per Rule 6(2)? (including collection, segregation, channelization & processing of plastic waste)	All ULB 100%	1	0	NA
3(c)	Percentage of ULBs having facilities for collection of segregated waste	All ULB 100%	1	0	NA
3(d)	Percentage of ULBs Material Recovery Facility	1	1	0	NA
4(a)	Total no. of Gram Panchayat	NA	NA	NA	NA
4(b)	Percentage of Gram Panchayat which have setup of plastic waste management system as per Rule 7	NA	NA	NA	NA
4(c)	Percentage of GPs having facilities for Collection of segregated waste	NA	NA	NA	NA
4(d)	Percentage of GPs having Material Recovery Facility	NA	NA	NA	NA
5(a)	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	Producer - 01 Brand Owner - 04 Importers - 01	NA	NA	NA
5(b)	Percentage of Producers/Brandowners/Importers which have engaged with ULBs for PWM	NA	NA	NA	NA
5(c)	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set -up? Rule (6(3))?	NA	NA	NA	NA
6(a)	Number of registered plastic waste recyclers	10	NA	NA	NA
6(b)	Capacity of recycler (TPD)		NA	NA	NA
7	Status-of Utilization of plastic waste (Annual Report form VI pt.4)	-	-	-	-
7(a)	Quantity of Plastic waste utilized in recycling (TPD)	121	121	0	-
7(b)	Quantity of plastic waste utilized in recycling Road Construction	0	0	0	-
7(c)	Quantity of waste Co-processed in Plastic Waste in Cement kilns	12	15	3	continous process
7(d)	Quantity of waste utilized in production of RDF	-	-	-	-
7 (e)	Quantity of plastic waste used in production of Waste to oil	-	-	-	-
7(f)	Quantity of plastic waste used in other purpose (please specify)	-	-	-	-

8(a)	No. of Units registered manufacturing compostable plastic	0	-	-	-
8(b)	Total Capacity of Units manufacturing compostable plastic	0	-	-	-
9(a)	No. of unregistered plastic manufacturing or recycling units. (Annual Report format pt.7)	59	-	-	-
10	Whether local bodies have framed bye-laws [Rule6 (4)]?	All 114 ULBs Published draft Bye-laws	Final Bye-Laws to be published by 114 ULBs	Final Bye-laws to be published by 114 ULBs	31-03-2022
11	Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]? Whether plastic carry bags & plastic sheet of thickness < 50 micron banned or not [Rule4(c)]?	Yes	Yes	0	NA
12	Has complete ban on plastic carry bags been imposed? (Annual Report format pt. 3)	Yes	Yes	0	NA
13	Status of action taken on non-compliance of PWM Rules (Annual Report format pt.9)	All 114 ULBs have adopted enforcement measures	All 114 ULBs have adopted enforcement measures	0	NA
14	Status of marking & labelling on plastic carry bags & multi layered packaging. (Rule11)	NA			
15	Whether State Level Advisory Committee is constituted or not? [Rule 16] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last 2 years	Yes, SLAC constituted Meetings conducted on 25.09.2017, 29.06.2019, 24.11.2020 and 09.07.2021	At least once in six months	Nil	Nil
16	Status of phasing out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic in two years' time [Rule9-3]	Public notice is issued vide letter No 2634 dtd. 19.02.2022	NA	NA	NA
17					
a	Details of Action taken to ensure that plastic waste is not burnt (Rule-6(g))				
b	Details of Action taken w.r.t engagement of civil societies/groups with waste pickers (Rule-6(f))				
c	Details of Action taken w.r.t. creating awareness among stakeholders (Rule-6(e))				

Annexure IV (Column 5)						
Details of units producing restricted Single Use Plastic items						
S.No.	Items	Total No of units	Operati ng Units (No.)	Capacit y of operatin g units (TPD)	Closed Units (No.)	Capacity of closed units (TPD)
1	Ear buds with plastic sticks	Nil	Nil	Nil	Nil	Nil
2	Plastic sticks for balloons	Nil	Nil	Nil	Nil	Nil
3	Plastic flags	Nil	Nil	Nil	Nil	Nil
4	Candy sticks	Nil	Nil	Nil	Nil	Nil
5	Ice-cream sticks	Nil	Nil	Nil	Nil	Nil
6	Polystyrene [Thermocol] for decoration	Nil	Nil	Nil	Nil	Nil
7	Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays,	Nil	Nil	Nil	Nil	Nil
8	Wrapping or packing films around sweet boxes, invitation cards, and cigarette packets	Nil	Nil	Nil	Nil	Nil
9	Plastic or PVC banners less than 100 micron, stirrers	Nil	Nil	Nil	Nil	Nil
10	Plastic Sheets < 50 micron	Nil	Nil	Nil	Nil	Nil
11	Plastic Bags < 75 micron	Nil	Nil	Nil	Nil	Nil

Annexure V (Column 6)

Details of Registered Plastic Manufacturers (Column 6)					
S.No.	Name of the unit	Capacity	MLP/ Rigid/ Flexible/ Recycler/ Co-processing/ Compostable / Others (Please specify)	Status (Operating /Closed)	Production capacity (TPD)
	Nil	Nil	Nil	Nil	Nil

Annexure VI (Column 7)

Details of Unregistered Manufacturers

S.No.	Name of the unit	Capacity	MLP/ Rigid/ Flexible/ Recycler/ Co-processing/ Compostable / Others (Please specify)	Status (Operating/Closed)	Production capacity (TPD)	Details of Action taken against the unregistered unit
	Nil	Nil	Nil	Nil	Nil	Nil

Annexure-VII (Column 9)

Details of violations & action taken on non-compliance of					
Sl. No.	Rule	Provisions	Violator	Nature of Violation	Action taken
1	4©	Carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;	Nil	NA	Banned by 114 ULBs
2	4(d)	Plastic sheet or like, which is not an integral part of multi-layered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product	Nil	NA	Banned by 114 ULBs
3	4(f)	Sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;	Nil	NA	Banned by 114 ULBs
4	4(h)	Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carrybags shall obtain a certified from the Central Pollution Control Board before marketing or selling;			
5	6(1) & (7)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing, and disposal of the plastic waste either on its own or by engaging agencies or producers.	Nil	NA	So far 192 Material Recovery Facilities having 1,980 TPD
6	6(2)(g) & 7©	Ensuring that open burning of plastic waste does not take place	Nil	NA	Banned by 114 ULBs
7	8(1)(a)	The waste generator shall take steps to minimise generation of plastic waste and segregate plastic waste at source			
8	8(1)(b)	The waste generator shall not litter the plastic waste			
9	13(2)	Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to i. "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories"; or ii. "The Central Pollution Control Board, if operating in more than two State or Union Territories".			
10	13(3)	Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.			

11	13(4)	Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee, of the Union Territory concerned, for the grant of registration or renewal of registration for the recycling unit, in Form III.			
12	14(1)	Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multi-layered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules	9,444 (In F.Y. 2021-22)	Sale of comodities in Carry bag	in F.Y. 2021-22, 82,470 Kg Plastic Seized and Rs. 65.09
13		Any other (please specify)			

Annexure-VIII (Column 11)

Status of submission of Annual Report by ULBs/VPs to SPCB/PCC [Rule 17(2)]		
Sl. No.	Item	No.
1	Total No. ULBs	114
a	Total NO. of ULBs which have provided complete Annual Report	114
2	Total No. GPs	NA
a	Total No. of GPs which have provided complete Annual Report	NA
3	Any other local bodies (please specify)	NA
a	Any other local bodies which have provided complete Annual Report	NA



Annexure - 1X(A)

Tel : 2564033/2563924
EPABX : 2561909/2562847
E-mail: hwmd@ospboard.org /
Website: www.ospboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 24300 /IND-IV-HW-MISC-391

Dt. 31-12-2022

By Email- hwmd.cpcb@nic.in/ bvbabu.cpcb@nic.in

To

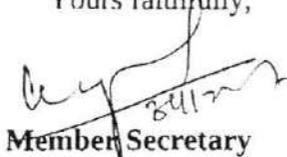
The Divisional Head,
Waste Management - II Division,
Central Pollution Control Board, Delhi

Sub: **Compliance to the direction of Hon'ble NGT dated 29-01-2021 in O.A. No. 804/2017 regarding Hazardous Waste Management.**

Sir,

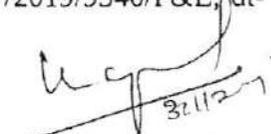
With reference to above, please find enclosed herewith the compliance to the direction of Hon'ble NGT dated 29-01-2021 in O.A. No. 804/2017 regarding Hazardous Waste Management for further action at your end. It may please be noted that State Pollution Control Board, Odisha has been designated as the Nodal Organization by the Chief Secretary, Govt. of Odisha for submission of consolidated compliance report before the Hon'ble NGT as well as to the CPCB in co-ordination with respective departments vide letter no. Env.-II-15/2019/17985/F&E, dt- 13-11-2020 of the Director, Environment-cum-Special Secretary to Government, Govt. of Odisha.

Yours faithfully,


Member Secretary

Memo 24301 Dtd 31-12-2022 By Speed Post / Email- env1992@gmail.com/
forestandenv1@gmail.com

Copy along with status of compliance to the direction of Hon'ble NGT dated 29-01-2021 in O.A. No. 804/2017 forwarded to the Director, Environment-cum-Special Secretary to Government, Govt. of Odisha with reference to the letter no. Env.-I-27/2019/9340/F&E, dt-20-05-2021 for information and necessary action.


Member Secretary



- 285 -

**Compliance to the direction of Hon'ble NGT dated 29-01-2021
in O.A. No. 804/2017 regarding Hazardous Waste Management**

Sl. No.	Recommendations/ Directions	Status
1.	<p>Whether the State / UT Govt./Admin has taken action to monitor the implementation of recommendations given by CPCB in its action taken report December 2020?</p> <p>A. If yes, kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.).</p> <p>B. If no, please provide the action plan with timeline</p>	<p>Yes.</p> <p>A.) A committee i.e. State Level Empowered Monitoring Committee (EMC) has been constituted for remediation of hazardous wastes in the state under the chairmanship of the Addl. Chief Secretary, Govt. of Odisha</p> <p>SPCB, Odisha has been designated as the Nodal Organisation by the Chief Secretary, Govt. for submission of consolidated compliance report before the Hon'ble NGT as well as to the CPCB in co-ordination with respective Departments.</p> <p>B.) Not applicable</p>
1.	<p>Implementation of Rule 5(1)</p> <p>a) Name of the Department/Government Agency authorized for implementation of Rule 5(1).</p> <p>b) No. of areas earmarked/industrial space allotted for recycling, preprocessing and other utilization of hazardous waste in the existing and upcoming industrial park, estate and industrial cluster.</p>	<p>a) Department of IDCO has been authorized by the State Govt. for implementation of Rule 5 (1) under Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.</p> <p>b) Department of IDCO has been earmarking industrial space @1% of gross area or 1 plot in the industrial estates, industrial Parks and special economic zones.</p>
2.	<p>Implementation of Rule 5(2)</p> <p>a) Name of the Department/Government Agency authorized for implementation of Rule 5(2).</p>	<p>a.) Labour & ESI Department.</p>

<p>b) Total No. of Workers involved in recycling, pre-processing and other utilization activities of Hazardous & other waste.</p> <p>c) No. of workers registered and recognized which are involved in recycling, pre-processing and other utilization activities.</p> <p>d) No. of groups formed of workers to facilitate setting up of recycling, pre-processing and other utilization activities.</p> <p>e) No. of skill developments activities undertaken for the workers involved in recycling, pre-processing and other utilization activities.</p> <p>f) No. of annual health monitoring check-ups/camps carried out for the workers involved in recycling, pre-processing and other utilization activities.</p> <p>g) No. of workers (involved in recycling, pre-processing and other utilization activities) monitored in the above annual health monitoring check-ups/camps.</p>	<p>b) Labour Commissioner has intimated the total 510 nos. of workers involved in recycling, preprocessing and other utilization activities of hazardous and other waste out of them, 502 nos. of workers undergone safety training & health check up.</p> <p>c.) Clarifications has again been sought from CPCB vide this office letter no. 23851 dtd. 23.12.2022 to facilitate the implementation of Rule 5(2) by the Labour & ESI Department as such clarifications is yet to be received from CPCB.</p> <p>d.) ---do---</p> <p>e.) 502 workers imparted safety training.</p> <p>f.) 502 workers (Health Check-up Conducted)</p> <p>g.) 502 workers (Health Check-up Conducted)</p>
<p>3. Implementation of Rule 5(3)</p> <p>a) Whether integrated plan for effective implementation of Rule 5 of HOWM Rules, 2016 has been prepared by State Government?</p> <p>b) Annual report for the implementation of Rule 5 of HOWM Rules, 2016 has been submitted to MoEF & CC.</p> <p>i. If yes, date of submission of annual report:</p> <p>ii. If No, provide timeline for submission of annual report.</p>	<p>Please refer Sl. No. 3 for details.</p> <p>---</p>

Status on recommendations pertaining to State Pollution Control Boards/ Pollution Control Committee		
4.	Board shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. in respect of non- submission / after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.	Being implemented.
5.	Board shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016	Being implemented.
6.	Board to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling / generating units. In how many units verification of reconciliation and closing of manifest documents have been carried out?	Initiated. 15 Nos.
7.	Board shall expedite/initiate action on development of sectoral process based reasonable HW generation range/environmental benchmarking /guidelines for HW recycling/utilization and approach for waste management hierarchy. Please provide details on the sector identified and progress made on development of the said documents within 01 months to CPCB.	Thermal Power Sector has been identified for development of sectoral process based on hazardous waste generation.
8.	Board shall ensure updating of website with respect to all enforcement actions along with details of industries and action taken thereof. Provide the link of the same.	Website of the Board is being regularly updated. The Link is as follows; http://ospcbboard.org/divisions/waste-management-division/hazardous-waste-management/
9.	Board shall initiate action for conducting environmental audit of common & captive TSDFs, as per CPCB's guidance document for conducting audit. The said guidance document is under finalization and shall be communicated to SPCBs/PCCs after finalization.	All 12 TSDFs (Common TSDF -1, Captive TSDF -11 Nos.) have been audited and the audit report has already been sent to CPCB vide letter No. 17386 dtd. 06.11.2021.
10.	i. Board shall invoke the powers conferred under clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and	Being implemented.

management of the hazardous and other wastes, and non-compliance respectively.

- ii. Board shall prosecute habitual and serious defaulters under provisions of the Environment (Protection) Act, 1986. Other alternative regulatory actions including refusal and revocation of Authorization can also be explored following the due process. Provide details as per table given below:

Sl. No.	No. of defaulting units	No. of Habitual Defaulters	No. of units against which action has been taken				
			Rule 23(1) enforced	Rule 23(2) enforced	Refusal/Revocation	Prosecution Under E(P) Act, 1986	FIR Lodged
			3	3	1	0	0

11.	<p>Odisha PCB shall bring other waste in regulatory domain and also report in its inventory report.</p> <p>Number of other waste recyclers/utilizers available in the State be provided.</p>	<p>-- Yes</p> <p>-- One unit has been authorized to import Iron and Steel scrap.</p>
12.	<p>Board needs to take cognizance of hazardous waste accounted and managed while enforcing the other relevant rules (w.r.t. domestic hazardous waste and hazardous waste generated from e-waste rules like fluorescent lamp other mercury containing lamp) and also, in preparation of HW inventory and other interventions. Provide status in this regard.</p>	<p>For E-Waste, there are only Collection Centres or Dismantling facilities and there is no recycling of such wastes carried out in the State of Odisha. No hazardous waste is generated due to collection and dismantling activities of E - waste.</p> <p>Municipalities have provided Material Recovery Facilities (MRF) where hazardous wastes can be segregated and channelized to recyclers/Treatment, Storage and Disposal Facility (TSDF).</p> <p>211 nos. of Material Recovery Facilities (MRF) have been developed by Urban Local Bodies (2170 TPD).</p>
13.	<p>Board shall immediately upgrade the laboratory facility where all HW parameters as required under the HOWM Rules can be analysed. Provide the information regarding the laboratory facility available with the Board as per Appendix-I.</p>	<p>Attached as Annexure-I.</p>
14.	<p>Whether any safety protocols followed by hazardous waste generating & handing units and operator of TSDFs?</p> <p>If yes, provide details of the same.</p>	<p>Action has already been initiated by imposing appropriate condition in Authorization Order: "The unit /Mines shall follow all safety protocol during handling, transportation & disposal of hazardous waste".</p>

In case safety protocol not followed by such units, board may initiate action for development and implementation of same by all hazardous and handling units.

15. Details on the audit of hazardous waste generating & handling units be provided.
- i. Number of units operating in state
 - Generating units
 - Recyclers
 - Utilizers
 - Co-processors
 - ii. Name of the auditing agency
 - iii. Frequency of audit
 - iv. Numbers of units audited during 2020-21
 - v. Status on compliances and action taken
(provide list and status as per table given below)

Sl. No	Name & Address of unit	Type of facility	Auditing agency	Date of audit	Status on compliance	Action taken

All major generators of hazardous wastes have been directed to conduct audit of hazardous wastes by engaging third party.

- i.
 - Generating units - 469 Nos. (Total)
 - Recyclers – 19 Nos.
 - Utilizers – 24 Nos.
 - Co-processors – 03 Nos.
- ii. Mentioned in the table.
- iii. ---
- iv. 10 Nos. during 2021-22
- v. Attached as **Annexure -II**

16. Whether any on-site and off-site emergency plan to avert accidents and fire and other environmental damage is being followed by hazardous waste generators/handling units?
- If yes, provide details of the same.
- In case emergency plan not followed by such units, board may initiate action for development and implementation of same by all hazardous and handling units.

Action has already been initiated by imposing appropriate condition in Authorisation order:
 “The unit/Mines shall follow onsite & offsite emergency plan during all activities involving all hazardous waste to avert accident and fire and other environmental damages.”

Action Point 18: Clearance of Waste Oil/Sludge from Ships;

Action Point 19: Availability of Waste Reception Facilities at ports;

Action Point 20: Authorization for the waste reception facilities and port

17. SPCC/PCC shall submit point wise information as per the format at Appendix-II. Enclosed as **Annexure - III**

Action Point 18: Collaboration between regulating authorities:

18. a) No. of Interaction programmes conducted by SPCB/PCC with Customs and Port authorities w.r.t import and export related issues and management of ship wastes. 02 Nos.

b) No. of Interaction programmes wherein SPCB/PCC participated with Customs and Port authorities w.r.t import and export related 02 Nos.

Action Point 26: Display Of Information Outside The Factory Gate

19. a) No. of Hazardous waste handling and generating units in State/UT: a. 469 Nos.

b) No. of Units installed Display Board as per directions of Hon'ble Apex Court: b. 347 Nos.

c) No. of Units verified (during 2021-2022): c. 171 Nos.

d) No. of units found violating directions of Hon'ble Apex Court w.r.t Display Board: -

e) No. of units against which Show Cause Notices Issued for violation of directions of Hon'ble Apex Court: -

f) No. of units against which Directions Issued for violation of directions of Hon'ble Apex Court: -

g) No. of units against which other actions have been taken for violation of directions of Hon'ble Apex Court

Action Point 27: Institutional Reforms:

20. a) Whether, adequate manpower is available with board?
• If no, provide the steps taken to ensure availability of adequate manpower and timeline for the same: a.) 35 young scientist & Engineers have been recruited to augment the manpower requirement of the Board. Further action is also been initiated to fill up the remaining vacant posts.

b) Steps taken to ensure regular training of the manpower of SPCB/PCC. b.) A dedicated training cell is functioning in the Board.

<p>c) R&D work carried out by the SPCB/PCC:</p> <ul style="list-style-type: none">• If yes, provide list of topics of R&D work carried out (attach project report of the same):• If no, provide steps taken to take up R&D work either on its own or with collaboration with other SPCBs/PCCs and technical institutions:	<p>c.) One Research Committee has been constituted by the Board to identify the areas of R & D.</p>
--	---



14428 6/10/22
O O O T

FAX : 2562822/2560955
TEL : 2564033/2563294
EPAX : 2561909/2562847
E-mail : paribesh1@ospcbboard.org
Website : www.ospcbboard.org

STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

ParibeshBhawan, A/118, Nilakanthanagar, Unit-VIII,
Bhubaneswar – 751 012
(CENTRAL LABORATORY)

No. 18309 / VISC (LEM) Proj. -67/ 2022-23 Dt. 30.09.2022

To

The Member Secretary
State Pollution Control Board, Odisha,
Bhubaneswar

Sub: Information on laboratory facilities available with SPCB/PCCs in compliance to Hon'ble NGT order on O.A No.804/2017, date 29.01.2021.

Ref: Yourletter No. 17314/IND-IV-HW-MISC-391 dated 20.09.2022

Sir,

In inviling reference to the above cited letter and captioned subject I am submitting herewith the adequate laboratory infrastructure with SPCB, Odisha in compliance to Hon'ble NGT order on O.A. No.804/2017, dtd.29.01.2021as per supplied formats&enclosure-I,for analysing of hazardous waste parameters.

Encl : As above

DEE
6/10/22

Yours faithfully

W. Mallik
30/9
Sr. Env. Scientist (L)

FORMAT FOR PROVIDING LABORATORY FACILITIES AVAILABLE WITH SPCB/PCC

A. General Information

Sl. No.	Particular		Details	
1.	Name of SPCB	:	State Pollution Control Board, Odisha, Bhubaneswar	
2.	Name and designation of the official (Head of the laboratory)	:	Shri. Niranjan Mallick ,SES (L)	
3.	Contact number	:	7381232473/ 9438883942	
4.	Year of establishment of laboratory facility	:	1989	
5.	Number of instruments/ equipment available at HO (please enclosed list of instrument / equipment)	:	Attached as Enclosure - I	
6.	Whether laboratory is accredited ? (Y/N)	:	No	
7.	Provide the accreditation details of and name of parameters accredited	:	Not applicable	
8.	Whether laboratory participated in any analytical quantity control (AQC) ? (Y/N)	:	No	
9.	Provide year – wise details of AQC analysis :	:	Not applicable	
	Year	No. of parameters		Z- score
	-	-		-
	-	-		-
10.	Whether laboratory participated in any Proficiency Test (PT) ? (Y/N)	:	No	
11.	Provide year – wise details of PT analysis :	:	Not applicable	
	Year	No. of parameters		Z- score
	-	-		-
	-	-		-
12.	Whether any audit (internal / external) has been conducted? (Y/N) if yes,	:	No	
13.	Details of such audit	:	Not applicable	

(Cont..)

← 294 -

B. Analysis Facility

Sl. No.	Parameters	Laboratory Facility at HO (Yes/No)	Test Method followed	Any other arrangement for analysis
1.	Arsenic	Yes	TCLP Extraction, acid digestion followed by AAS	-
2.	Barium	Yes	-do-	-
3.	Cadmium	Yes	-do-	-
4.	Chromium and / or Chromium (III) compound	Yes	TCLP Extraction followed by Diphenyl carbazide method	-
5.	Lead	Yes	TCLP Extraction, acid digestion followed by AAS	-
6.	Manganese	Yes	TCLP Extraction followed by per sulphate method	-
7.	Mercury	Yes	TCLP Extraction followed by cold vapour technique	-
8.	Selenium	Yes	TCLP Extraction, acid digestion followed by AAS	-
9.	Silver	Yes	-do-	-
10.	Ammonia & Ammonia Compounds as (Ammonical Nitrogen)	Yes	TCLP Extraction using distilled water followed by semi-micro Kjeldahl method	-
11.	Cyanide	Yes	TCLP Extraction using distilled water followed by Ion -selective electrode method	-
12.	Nitrate (as Nitrate - Nitrogen)	Yes	TCLP Extraction followed by Ion -selective electrode method	-
13.	Sulphide (as H ₂ S)	Yes	TCLP Extraction followed by Iodimetry titration technique	-
14.	Benzene	Yes	TCLP Extraction followed by soxhlet extraction, then analysed by GC	-
15.	Benzo (a) Pyrene	Yes	-do-	-
16.	Naphthalene	yes	-do-	-
17.	Antimony	Yes	STLC Extraction, acid digestion followed by AAS	-
18.	Beryllium	Yes	STLC Extraction, acid digestion followed by AAS	-
19.	Chromium (VI)	Yes	STLC Extraction with distilled water followed by Diphenyl carbazide method	-
20.	Cobalt	Yes	STLC Extraction, acid digestion followed by AAS	-
21.	Copper	Yes	-do-	-
22.	Molybdenum	Yes	-do-	-
23.	Nickel	Yes	-do-	-
24.	Thallium	Yes	-do-	-
25.	Vanadium	Yes	-do-	-
26.	Zinc	Yes	-do-	-
27.	Fluoride	Yes	STLC Extraction followed by Ion selective electrode method	-
28.	Anthracene	Yes	TCLP Extraction followed by soxhlet extraction, then analysed by GC	-
29.	Phenanthrene	Yes	-do-	-
30.	Phenolic compounds	Yes	TCLP Extraction followed by distillation then analysed by colorimetric method	-

Details of Equipments / Instruments / Accessories presently available to monitor and analyze the Hazardous waste parameters

Sl. No.	Name of the equipments, instruments accessories in use for monitoring & analysis	Quantity
1.	Coliwasa sampler	4
2.	Thief sampler	4
3.	Trier sampler	4
4.	Auger	4
5.	Hand core sediment sampler	1
6.	pH meter	2
7.	Conductivity meter	2
8.	Flame photometer	1
9.	Spectrophotometer	1
10.	Kjeldahl Distillation set	1
11.	Ion Selective analyser	1
12.	Balance	3
13.	ICPMS + MDS	1
14.	AAS	1
15.	GCMS	1
16.	HPLC	1
17.	Rotary Evaporator	1
18.	Separatory Funnel	4
19.	Mechanical Shaker	3
20.	Rotary Agitator (For TCLP Extraction)	2
21.	Hot Air Oven	1
22.	Muffle Furnace	1
23.	Centrifuge	2
24.	Water Bath	1
25.	Bomb Calorimeter	1
26.	Ultrasonic Water bath	1
27.	Millipore Distillation Unit	1
28.	Soxhlet Apparatus	1
29.	Hot Plate	1
30.	Desiccator	1

Annexure II

Sl. No	Name & Address of unit	Type of facility	Auditing agency	Date of audit
1.	M/s Kurlon Enterprises Ltd., At- Plot No. B-88, CNI Complex, Chandaka Industrial Estate, Patia	Generator	M/s Biosphere Scientific Research Centre	July,2022
2.	M/s GOA Carbon Ltd. Udayabata, Jagatsinghpur	Generator	M/s Kalyani Laboratories Pvt. Ltd.	Jan,2022
3.	M/s Sreechem Resins Limited,At/PO- Jhagarpur, Dist- Sundargarh,Odisha	Generator	M/s Cleenviron Private Limited.	June, 2022
4.	M/s Essar Bulk Terminal Paradip Limited, Paradip	Generator	M/s Visiontek Consultancy Services Ltd.	Sep,2022
5.	M/s Arcelor Mittal Nippon Steel India Ltd., At-Udayabata, PO- Paradeep, Dist- Jagatsinghpur, Odisha	Generator	M/s Visiontek Consultancy Services Ltd.	August,2022
6.	M/s Kurlon Enterprises Ltd., (PUF Division) , At-Plot No. 12, CNI Complex, Patia	Generator	M/s Biosphere Scientific Research Centre	July,2022
7.	M/s Kurlon Enterprises Ltd., Industrial Estate Anlapatna, Chandaka, Dist- Khorda, Odisha.	Generator	M/s Biosphere Scientific Research Centre	July,2022
8.	M /s Tata Steel Mining Ltd., (Formerly known as T.S. Alloys Ltd.), Dist –Cuttack.	Generator	M/s Visiontek Consultancy Services Ltd.	August,2022
9.	M /s Tata Steel Ltd.(Ferro Chrome Plant), At/PO- Chamakhandi, Dist – Ganjam, Odisha.	Generator	M/s Visiontek Consultancy Services Ltd.	August,2022
10.	M/s Hindalco Industries Ltd., Hirakud FRP Plant, At/PO- Hirakud, Sambalpur,Odisha.	Generator	M/s Mitra S.K. Private Limited.	July, 2021



1. Total No. of Ports operating in the State/UT: **3 Nos.**
2. Please provide the following details for each of the operating port in the State/UT:
 - A. Name of the Port: **Paradip Port Trust**
 - B. Whether Port has been Authorized after scientific evaluation: **Yes.**
 - i. If yes, please provide categories of waste for which port is authorized: **Used Oil and Waste Oil**
 - ii. If No, action taken to ensure authorization of port: **N.A.**
 - C. Category wise (i.e. Container Ships, Bulk Carrier, Tanker Ships, Passenger Ships etc.)
Nos. of ships handled during 2021-2022 (April to November) : 1472.
 - D. Whether the Port has submitted Annual inventory to SPCB/PCC: **Yes.**
 - i. If Yes, whether the same has been incorporated in the annual inventory report of State/UT: **Yes.**
 - ii. If no, action taken against the Port: **N.A.**
 - E. Details of the Port Reception Facilities (PRFs): **Yes.**
 - i. PRF Available at Port:
 - a) If yes, whether the same is available as per as per 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' notified by Ministry of Shipping/DG (S): **Yes.**
 - b) If No, action taken to ensure availability of PRF:
 - ii. PRF is provided by port itself or being sub contracted: **Port itself**
 - a) If facility of PRF is being sub-contacted/given to outside agency, please provide no. of such agencies providing facility of PRF at the said port:
 - iii. Please provide the following information for each of the PRF/agency providing PRF facility at the said port: (for year 2021-2022):
 - a) Name of the PRF/agency(s) providing such facility: **Port itself**
 - b) Categories of waste for which PRF is available at the said port: **Used oil, Waste Oil**
 - c) Whether PRF is authorized : **Authorisation is granted for Used oil , Waste Oil For Port which includes PRF also.**
If yes, provide categories of waste for which PRF is authorized: **N.A.**
 - d) Category wise HW received by PRF from the said port: **Used oil , Waste Oil**
 - e) Management of waste Received from the said port:
 1. Recycled: **Used oil , Waste Oil**
 2. Utilized:
 3. Disposed through:
 - a. Incineration:
 - b. Landfill:



1. Total No. of Ports operating in the State/UT: **3 Nos.**
2. Please provide the following details for each of the operating port in the State/UT:
 - A. Name of the Port: **Dhamra Port Company Ltd.**
 - B. Whether Port has been Authorized after scientific evaluation: **Yes.**
 - i. If yes, please provide categories of waste for which port is authorized: **Used Oil and Waste Oil**
 - ii. If No, action taken to ensure authorization of port: **N.A.**
 - C. Category wise (i.e. Container Ships, Bulk Carrier, Tanker Ships, Passenger Ships etc.)
Nos. of ships handled during 2021-22 (April to November): **285**
 - D. Whether the Port has submitted Annual inventory to SPCB/PCC: **Yes.**
 - i. If Yes, whether the same has been incorporated in the annual inventory report of State/UT: **Yes.**
 - ii. If no, action taken against the Port: **N.A.**
 - E. Details of the Port Reception Facilities (PRFs): **Yes.**
 - i. PRF Available at Port:
 - a) If yes, whether the same is available as per as per 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' notified by Ministry of Shipping/DG (S): **Yes.**
 - b) If No, action taken to ensure availability of PRF:
 - ii. PRF is provided by port itself or being sub contracted: **Port itself**
 - a) If facility of PRF is being sub-contacted/given to outside agency, please provide no. of such agencies providing facility of PRF at the said port:
 - iii. Please provide the following information for each of the PRF/agency providing PRF facility at the said port: (for year 2020-2021):
 - a) Name of the PRF/agency(s) providing such facility: **Port itself**
 - b) Categories of waste for which PRF is available at the said port: **Used oil and Waste Oil**
 - c) Whether PRF is authorized : **Authorisation is granted for Used oil and Waste Oil For Port which includes PRF also.**
If yes, provide categories of waste for which PRF is authorized: **N.A.**
 - d) Category wise HW received by PRF from the said port: **Used oil and Waste Oil**
 - h) Management of waste Received from the said port:
 1. Recycled: **Used oil and Waste Oil**
 2. Utilized:
 3. Disposed through:
 - a. Incineration:
 - b. Landfill:

1. Total No. of Ports operating in the State/UT: **3 Nos.**
2. Please provide the following details for each of the operating port in the State/UT:
 - A. Name of the Port: **Gopalpur Port Limited**
 - B. Whether Port has been Authorized after scientific evaluation: **Yes.**
 - i. If yes, please provide categories of waste for which port is authorized: **Used Oil and Waste Oil**
 - ii. If No, action taken to ensure authorization of port: **N.A.**
 - C. Category wise (i.e. Container Ships, Bulk Carrier, Tanker Ships, Passenger Ships etc.)
Nos. of ships handled during 2022-23 (April to November): **83**
 - D. Whether the Port has submitted Annual inventory to SPCB/PCC: **Yes.**
 - i. If Yes, whether the same has been incorporated in the annual inventory report of State/UT: **Yes.**
 - ii. If no, action taken against the Port: **N.A.**
 - E. Details of the Port Reception Facilities (PRFs): **Yes.**
 - i. PRF Available at Port:
 - a) If yes, whether the same is available as per as per 'Mandatory requirements concerning port reception facilities for the delivery of waste from ships and disposal of such wastes' notified by Ministry of Shipping/DG (S): **Yes.**
 - b) If No, action taken to ensure availability of PRF:
 - ii. PRF is provided by port itself or being sub contracted: **Port itself**
 - a) If facility of PRF is being sub-contacted/given to outside agency, please provide no. of such agencies providing facility of PRF at the said port:
 - iii. Please provide the following information for each of the PRF/agency providing PRF facility at the said port: (for year 2020-2021):
 - a) Name of the PRF/agency(s) providing such facility: **Port itself**
 - b) Categories of waste for which PRF is available at the said port: **Used oil and Waste Oil**
 - c) Whether PRF is authorized : **Authorisation is granted for Used oil and Waste Oil For Port which includes PRF also.**
If yes, provide categories of waste for which PRF is authorized: **N.A.**
 - d) Category wise HW received by PRF from the said port: **Used oil and Waste Oil**
 - e) Management of waste Received from the said port:
 1. Recycled: **Used oil and Waste Oil**
 2. Utilized:
 3. Disposed through:
 - a. Incineration:
 - b. Landfill:

← 300 -



Annexure-IX (B)
Epbax : (0674) 2561909 / 2562847
FAX No.:(0674) 2562822 / 2560955
E-mail: hwmd@ospcbboard.org /
paribesh1@ospcbboard.org
Website: www.ospcbboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, India

No.: 18323 /IND-IV-HW-MISC-282

Dt. 30-09-2022

By E-mail: vpyadav.cpcb@nic.in / deepti.cpcb@nic.in /
hwmd.cpcb@nic.in

To

The Director & Head,
Waste Management Division-I,
Central Pollution Control Board
(Ministry of Environment, Forest & Climate Change, Government of India),
Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

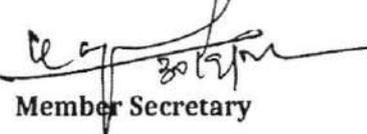
Sub: **Submission of Annual Inventory on Hazardous Waste Generation & its Management for the Year 2021-22-regarding.**

Sir,

With reference to above, please find enclosed herewith the information on annual inventory of hazardous waste generation and its management for the year 2021-22 as per the prescribed formats. The reports have been prepared based on the annual returns received from the occupiers of the hazardous waste generating units, Actual users and the Operators of the facility for disposal of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

Yours faithfully,

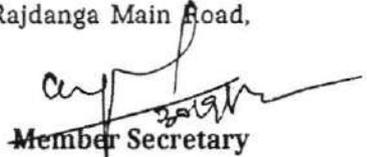
Encl.-As above


Member Secretary

Memo No. 18324

Dtd. 30-09-2022 By E-mail : zokolkatta.cpcb@nic.in

Copy forwarded to the Regional Director, Zonal Office, Central Pollution Control Board (CPCB), Southend Conclave, Block 502, 5th & 6th Floors, 1582 Rajdanga Main Road, Kolkata, West Bengal- 700107 for information.


Member Secretary



OSPCB-HWM-IND-0008-2021/3/2022

← 301 -

Annual Inventory on Hazardous and Other Waste Management																			
Name of SPCB/PCC: ODISHA														Year: 2021-22					
A1 Details on Hazardous Waste Generation																			
Sl. No.	Name of the District	Total Number of HW Generating Industry	Number of Units possessing authorisation	Number of Units exempted from obtaining Authorisation	Number of HW Units submitted annual returns	Authorised Quantity of Hazardous Waste (MT)				Total Quantity	*Quantity of Hazardous Waste generated as per Annual Return (MT)				Total Quantity	Details on Import and Export of Hazardous Waste			
						Landfillable	Incinerable	Recyclable	Utilizable		Landfillable	Incinerable	Recyclable	Utilizable		Quantity of HW imported during the year (MT)	Type of HW	Quantity of HW exported during the year (MT)	Type of HW
1	Angul				20	7686.75	471.21	2149.93	198899.5	209207.390	5138.858	159.153	1242.27	181451.115	187991.396	0.000	0.000	0.000	0.000
2	Balasore				10	23.200	108.114	34.820	1750.800	1916.934	11.431	7.374	18.730	1598.579	1636.114	0.000	0.000	0.000	0.000
3	Bargarh				3	2.000	0.100	61.000	0.000	63.100	0.000	0.010	6.986	0.000	6.996	0.000	0.000	0.000	0.000
4	Bhadrak				2	40.000	11.000	6570.000	125.000	6746.000	0.000	1.600	1152.600	1.036	1155.236	0.000	0.000	0.000	0.000
5	Bolangir				3	2.550	3.000	3.400	9.300	18.250	1.075	0.000	3.115	9.099	13.289	0.000	0.000	0.000	0.000
6	Cuttack				17	17.700	15.000	176.675	9640.611	9849.986	14.180	7.500	36.045	7414.587	7472.312	0.000	0.000	0.000	0.000
7	Dhenkanal				11	6504.500	40.900	480.500	214354.450	221380.350	980.590	3.164	310.415	170615.377	171909.546	0.000	0.000	0.000	0.000
8	Ganjam				7	2.35	165.965	1521.7	1245.405	2935.420	0.157	3.201	685.625	1164.208	1853.191	0.000	0.000	0.000	0.000
9	Jagatsinghpur				14	1102.500	65.630	12183.700	14884.400	28236.230	190.865	3.750	10059.340	9301.620	19555.575	0.000	0.000	0.000	0.000
10	Jajpur				25	75114.600	359.450	1304.200	45096.030	121874.280	29259.870	44.399	575.630	16836.092	46715.991	0.000	0.000	0.000	0.000
11	Jharsuguda				24	13853.072	309.372	1903.580	412275.300	428341.324	12088.788	135.356	354.329	270920.419	283498.892	0.000	0.000	0.000	0.000
12	Kendrapara				1	0.000	595.000	0.000	0.000	595.000	0.000	0.000	0.000	0.000	0	0.000	0.000	0.000	0.000
13	Kalahandi				1	1.000	47.000	72.000	3006.000	3126.000	0.000	0.000	45.880	18.330	64.21	0.000	0.000	0.000	0.000
14	Keonjhar				45	36.500	235.513	1211.790	17503.227	18987.030	0.000	9.356	517.655	9858.579	10385.59	0.000	0.000	0.000	0.000
15	Khurda				24	2.250	10.860	3648.360	8060.317	11721.787	8.260	4.608	43.004	7958.342	8014.214	0.000	0.000	0.000	0.000
16	Koraput				4	18.000	27.500	1475.000	26.000	1546.500	6.622	5.800	95.017	1.000	108.439	0.000	0.000	0.000	0.000
17	Malkangiri				1	0.000	0.700	0.000	15.000	15.700	0.000	0.000	0.000	12.000	12	0.000	0.000	0.000	0.000
18	Mayurbhanj				2	77.150	0.000	0.000	0.210	77.360	61.990	0.000	106.860	0.000	168.85	0.000	0.000	0.000	0.000
19	Rayagada				4	5.000	145.200	256.000	3074.000	3480.200	0.000	3.747	157.396	1840.108	2001.251	0.000	0.000	0.000	0.000
20	Sambalpur				16	14368.346	258.605	3795.065	153171.000	171593.016	8730.649	0.628	1552.014	117633.155	127916.446	0.000	0.000	0.000	0.000
21	Sundargarh				57	569.800	191.352	2153.280	102042.891	104957.323	1022.046	40.329	636.515	96904.263	98603.153	0.000	0.000	0.000	0.000
	22				291	119427.268	3061.471	39001.000	1185179.441	1346669.180	57515.381	429.975	17599.426	893537.909	969082.691	0.000	0.000	0.000	0.000

* This shall also include hazardous waste generated during recycling/utilization of hazardous waste imported from other countries as well as received from other States/UTs. However, it shall not include the quantity of

Note: Other units such as Kilo Litres or Numbers shall be converted into Metric Tonnes and therefore, the quantity of hazardous waste shall be reported only in Metric Tonne.

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 2379 CUTTACK, SATURDAY, DECEMBER 30, 2017/PAUSA 9, 1939

FOREST & ENVIRONMENT DEPARTMENT

No. 26297---Env.-1-70/2016-F&E., Dt. 18-12-2017

Sub: Guidelines for Disposal of E-Waste from Govt. Offices/ State Govt. undertaking as per E-waste (Management) Rules, 2016

As per Rule 9 of E-waste (Management) Rules, 2016 and offices of the State Government and Undertakings are required to comply the provisions of the E-waste (Management) Rules, 2016, since they have been declared as bulk consumers of Electrical and Electronic Equipments (EEE). The Electrical and Electronic Equipments (EEE) covered under the E-waste (Management) Rules 2016 as listed in Schedule-1 of the Rules include (i) Information Technology (IT) and Telecommunication Equipment and (ii) Consumer Electrical and Electronic Products including their components, consumables, parts and spares. The end-of-life of the EEE is to be evaluated as per the average life specified in Implementation Guidelines of the Central Pollution Control Board which is annexed as Annexure-A.

Provided that if the equipment is serviceable even after its end-of-life period as mentioned in Annexure-A, it is to be retained and cannot be declared as e- Waste. Further, if the equipment has become unserviceable before its end-of- life period as mentioned in Annexure-A, attempts shall be made for its rectification to make it serviceable and in such case, equipment will not be declared as E-Waste. However, in case the equipment is unserviceable before its end-of-life period as mentioned in Annexure-A, then the original Equipment Manufacturer (OEM) shall certify it as unserviceable after which it would be declared as E-Waste.

Guidelines:

- (a) E-Waste items will be enumerated by the personnel in charge of store in the following format.

Sl. No	Item		Date of Purchase	Date of installation	Date of last use	Period of use	Remarks
	Description of the item includes model make	Manufacturer of the Item					

- (b) The E-Waste items will be physically inspected by a three-membered committee which will be constituted in each office/department, consisting of following persons i.e. (i) a person well conversant with such equipments, (ii) a person dealing with Finance matter (iii) a person in charge of store.
- (c) The committee after physically inspecting the items will certify for declaring the end-of-life equipment as E-Waste. The committee may convene its meeting at least once in a year.
- (d) The committee will submit its report to Head of office / Head of Department, as the case may be, for declaring the E-Waste. Head of office / Head of Department will declare "E-Waste" by an office order.
- (e) The E-waste so generated shall be channelized to the producer / dealer through buy-back arrangement or take-back system or exchange scheme or Deposit Refund System (DRS) under Extended Producer Responsibility (EPR). The producer having EPR Authorization from Central Pollution Control Board will be responsible for collection of E-Waste. The Authorized Extended Producer Organization (EPO), engaged by the producer may also collect E-Waste. In addition to the above, the Refurbisher / Dismantler / Recycler having valid Authorization from the State Pollution Control Board shall also be allowed to collect E-waste. All the above organizations can collect E-waste through highest premium for taking the E-Waste.
- (f) All the State Govt. Dept. / State Govt, undertaking offices shall file annual returns in Form-3(Attached) to the State Pollution Control

Board, Odisha on or before 30th day of June following the financial year to which that return relates. In case, Govt. Office/ undertaking has multiple offices in the State, the Head of Office may file one compiled annual return for all the offices under his supervision/control or individual officers may file annual return separately to State Pollution Control Board, Odisha as decided by the Head of office on or before 30th day of June following the financial year to which that return relates.

(g) The amount to be collected from disposal of e-waste from Government offices are to be deposited in State Exchequer following due procedure.

The above guidelines shall be followed scrupulously by all Government Offices and Undertaking Offices etc. from the date of its issue.

By order of the Governor

S. C. MOHAPATRA

Addl. Chief Secretary to Government
(approved electronically)

Average life of the Electrical Electronic Equipment (EEE)

Sl. No.	Categories of electrical and electronic equipment	EEE Code	Average Life
(i)	Information technology and telecommunication equipment		
	Centralized data processing:		
	Mainframe	ITEW1	10 Years
	Minicomputer		05 Years
	Personal Computing: Personal Computers (Central Processing Unit with input and output devices)	ITEW2	06 Years
	Personal Computing: Laptop Computers (Central Processing Unit with input and output devices)	ITEW3	5 Years
	Personal Computing: Notebook Computers	ITEW4	05 Years
	Personal Computing: Notepad Computers	ITEW5	05 Years
	Printers including cartridges	ITEW6	07 Years
	Copying equipment	ITEW7	07 Years
	Electrical and electronic typewriters	ITEW8	05 Years
	User terminals and systems	ITEW9	06 Years
	Facsimile	ITEW10	07 Years
	Telex *	ITEW11	05 Years
	Telephones	ITEW12	07 Years
	Pay telephones	ITEW13	07 Years
	Cordless telephones	ITEW14	07 Years
	Cellular telephones		
	Feature phones	ITEWV5	07 Years
	Smart phones		05 Years
	Answering systems	ITEW16	05 Years
(ii)	Consumer electrical and electronics:		
	Television sets (including sets based on (Liquid Crystal Display and Light Emitting Diode technology)	CEEW1	09 Years
	Refrigerator	CEEW2	10 Years
	Washing Machine	CEEW3	09 Years
	Air-conditioners excluding centralized air conditioning plants	CEEW4	07 Years
	Fluorescent and other Mercury containing lamps	CEEW5	02 Years

III.	Categories of electrical and electronic equipment	EEE Code	Average Life
	i. Power supply		
	On line UPS, 5 KVA and above/Inverter excluding battery	ITEW1	7 years
	On line UPS up to 5 KVA excluding battery		05 Years
	Line interactive UPS excluding battery		05 Years
	ii. Printer		
	Inkjet Printer excluding cartridge	ITEW2	5 Years
	Laser printer excluding cartridge	ITEW3	05 Years
	Line printer/Dot matrix printer excluding print head	ITEW4	10 Years
	Multifunction printer	ITEW5	05 Years
	iii. Information Technology and telecommunication equipment		
	Tablet	ITEW6	05 Years
	IP Camera	ITEW7	05 Years
	IP Phone	ITEW8	05 Years
	Video Conferencing unit & its accessories	ITEW9	07 Years
	Managed Layer 2/Layer 3 switch	ITEW10	07 Years
	Standard Unmanaged switch	ITEW11	05 Years
	Router	ITEW112	07 Years
	Intelligent Access Point	ITEW13	05 years
	Projection system	ITEW14	05 Years
	Public Address System	ITEW15	7 years
	EPABX System	ITEW16	07 Years

← 307 -

FORM-3

[See rules 4(5), 5(5), 8(6), 9(4), 10(8), 11(9), 13(1) (xi), 13(2)(v), 13(3)(vii) and 13(4)(v)]

FORM FOR FILING ANNUAL RETURNS [To be submitted by producer or manufacturer or refurbisher or dismantler or recycler by 30th day of June following the financial year to which that return relates]. Quantity in Metric Ton (MT) and numbers

1	Name and address of the producer or manufacturer or refurbisher or dismantler or recycler			
2	Name of the authorized person and complete address with telephone and fax numbers and e-mail address			
3	Total quantity of e-waste collected or channelized to recyclers or dismantlers for processing during the year for each category of electrical and electronic equipment listed in the Schedule 1 (Attach list) by PRODUCERS			
	Details of the above	TYPE	QUANTITY	NO.
3(A)*	BULK CONSUMERS: Quantity of e-waste			
3(B)*	REFURBISHERS: Quantity of e-waste:			
3(C)*	* DISMANTLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials or components recovered and sold; iii. Quantity of e-waste sent to recycler; iv. Residual quantity of e-waste sent to Treatment, Storage and Disposal Facility.			
3(D)*	RECYCLERS: i. Quantity of e-waste processed (Code wise); ii. Details of materials recovered and sold in the market; iii. Details of residue sent to Treatment, Storage and Disposal Facility			
4	Name and full address of the destination with respect to 3(A)-3(D) above			
5	Type and quantity of materials segregated or recovered from e-waste of different codes as applicable to 3(A)-3(D)	Type	Quantity	

Enclose the list of recyclers to whom e-waste have been sent for recycling

Place _____
Date _____

Signature of the Authorized Person

Note:- (1) * Strike off whichever is not applicable (2) Provide any other information as stipulated in the conditions to the authorizer (3) In case filing on behalf of multiple regional offices, Bulk Consumers and Producers need to add extra rows to 1 & 3(A) with respect to each office.



Annexure-X(B)

EPABX : 2561909/2562847
Tel : 2562822/2560955
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No. 13071 / VI-SC (I & PR) - 36/21-22 Date: 27.7.2022

By Speed

Post /E-mail

cpcb@nic.in

To

Mr. Anand Kumar,
Addl. Director & Divisional Head,
WM-III Division, Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

Sub: Submission of Annual Report under provision 18 (1) of E-Waste Management Rules, 2016 for the period 2021-22.

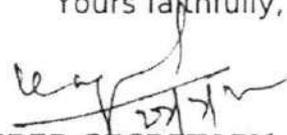
Sir,

With reference to the above, please find enclosed herewith the information about Collection Centre / Point of Producer or Manufacturer / Dismantler / Recycler / Refurbisher operating in Odisha in the desired format.

Annual Report in Form-5 for the period 2020-21 has been prepared on the basis of data submitted by Dismantler, Bulk consumer, Authorised Captive Collection Centres & Collection Centre / Point of Producer or Manufacturer.

Yours faithfully,

Encl: As above


MEMBER SECRETARY



← 309 -

Form-5
[See rule 18 (1)]

FORM FOR ANNUAL REPORT TO BE SUBMITTED BY THE STATE POLLUTION
CONTROL BOARD TO THE CENTRAL POLLUTION CONTROL BOARD

To,

The Chairman
Central Pollution Control Board,
(Ministry of Environment and Forests)
Government of India, 'Parivesh Bhawan', East Arjun Nagar,
Delhi-110 0032

1	Number of authorised manufacturer, refurbisher, collection centre, dismantler and recycler for management of e-waste in the State or Union territory under these rules.	:	Number of Authorised Dismantler – 11 Number of Authorised Recycler – Nil Number of Authorised Refurbisher - Nil Number of Collection Centres/Point of Producer or Manufacturer (as per EPR Authorisation) - 01 Authorised Captive Collection Centre - 01
2	Categories of waste collected along with their quantities on a monthly average basis during 2019-20.	:	IT & Telecom: 30818.15 kg/Month, Non IT (Consumer Electrical & Electronic) : 8976.95 kg /Month Total= 39795.1 Kg/Month as in Annexure-II
3	A Summary Statement code-wise of e-waste collected	:	Details in Annexure-II
4	Details of material recovered from recycling of e-waste	:	As there is no Authorised Recycler or Refurbisher in the State, the information on E-waste recycled is not available with the Board.
5	Quantity of CFL received at Treatment, Storage and Disposal Facility	:	NA
6	The above report is for the period from 2021-22.		

Place: Bhubaneswar

Date: _____


Member Secretary,

State Pollution Control Board, Odisha

← 310 -



Sl.No.	Name and Address of the Unit	Authorised Capacity in Quantity	Valid upto
Dismantler	1. M/s Sani Clean Pvt. Ltd., (Dismantling-cum-Collection unit) Mr. Mahesh Kumar Agawal, Managing Director, Plot No. 802/947, at-Tangiapada, Niala, Dist-Khurda	3000 MT/Annum	31.03.2025
	2. M/s Varun Infra Steel Pvt. Ltd., (Dismantler) MR. Ram Dularay Shaw, Proprietor, Plot No. 1991/3942, At/P.O. Brahmani Tarang, Vedvyas, Rourkela-769004, Dist-Sundargarh	730 MT/Annum	31.03.2023
	3. M/s Mirtunjai Udyog, (Dismantler) Mr. Vikram Kumar Jaiswal, Proprietor At-AA/2, Civil Township, Rourkela, Dist-Sundargarh	730 MT/Annum	31.03.2027
	4. M/s Jagannath E-Waste Recyclers, (Dismantler) Mr. Anil Kumar Mohapatra, Managing Partner At-Pinchuli, P.O. Purushottampur, Dist-Ganjam	500 MT/Annum	31.03.2025
	5. M/s Cosmic Net, (Dismantler) Mr. Kapil Das, Proprietor, B-25, Saheed Nagar, Bhubaneswar, (Collection Centre, Plot No. 2801, Kesura, Saheed Nagar, Bhubaneswar	360 MT/Annum	31.03.2024
	6. P K Enterprises, (Collection and Dismantling) Mr. Pratap Kumar Swain Proprietor Plot NO. 293/525, Khata No. 127/4 At/P.O. Kalunga, Dist-Sundargarh	730 MT/Annum	31.03.2023
	7. Mr. Arakhit Gouda, B.D. Manager, M/s J S Pigments Pvt. Ltd., (Captive Collection Centre) NH-6, At/P.O. Bareipalli, Dist-Sambalpur-768006	600 MT/ Annum	31.03.2024
	8. Mr. Debasis Suara, Managing Director, M/s Ekokart Technology Pvt. Ltd., (Dismantler- cum-Collection unit) At/PO/Mouza-Kuradhamala, Daleiput, Dist-Khordha,	3000 MT/Annum	31.03.2025
	9. Mr. Israr Ahmad Shamsuddin Samani, Proprietor M/s Kalinga Traders, At – Plot No. – 303, Near Panda Brothers, Manguli, Po- Harianta, P.S – Tangi, Dist - Cuttack	500 MT/Annum	31.03.2025

Sl.No.	Name and Address of the Unit	Authorised Capacity in Quantity	Valid upto
	10. Mr. Jyoti Ranjan Mohapatra, Director, M/s GreenX India Resources Pvt. Ltd. Plot No. 5335, Ghatikia, PS – Bharatpur, Bhubaneswar Email: greenexindia@rediffmail.com	2400 MT/Annum	31.03.2024
	11. Mr. Sarada Prasana Sahoo, Proprietor M/s RPS Enterprises, Plot No. 193/194, Bomikhal, Bhubaneswar	Under process	
Collection Centre / Point of Producer or Manufacturer under EPR Authorisation	1. M/s havells India Ltd., Plot No – J/1, 4 th Floor Hotel Rashmi Plaza, Maitri Vihar, C.S Pur, Bhubaneswar		31.03.2023
Refurbisher	Nil	--	--
Recycler	Nil	--	--

Annexure-II

Summary of Quantity of E-waste Collected by Collection Centres/Point of Producer or Manufacturer & Dismantlers during 2020-21

Sl. No.	Sector wise	No of Units	Quantity IT items in kg		Quantity of Non IT items in kg		Total Quantity of E-Waste in kg	
			Annual	Monthly Average	Annual	Monthly Average	Annual	Monthly Average
1	Dismantler	11	116369.35	9697.44	21322	1776.83	137691.35	11474.27
2	Collection Centre/Point of Producer or Manufacturer	1	0	0	0	0	0	0
3	Authorised Captive Collection Centre	1	0	0	0	0	0	0
4	Bulk Consumer	166	253448.47	21120.71	86401.52	7200.12	339849.99	28320.83
Total		0	0	0	0	0	0	0



FAX : 2562099/2562095
TEL : 2564003/2563254
EPABX : 2561909/2562847
E-mail : paribesh@spcbodisha.org
Website : www.spcbodisha.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012

No. 16998

IND-VI-2824(Pr.X)/22-23

Dt. 17.9.2022

By Mail

To

The Divisional Head,
WQM-I Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Sub : Comments on "Draft Report on Polluted River Stretches for Restoration of Water Quality, 2022"-
Reg

Ref : Your Email on dated 05.09.2022

Sir,

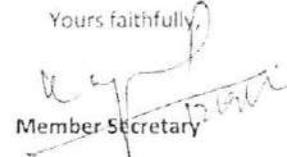
In inviting a reference to the above captioned subject, this is to inform that the information regarding the status of Polluted River Stretches in the State of Odisha provided in "Draft Report on Polluted River Stretches for Restoration of Water Quality, 2022" needs some correction. The status of Polluted river stretches based on the maximum BOD values during the year 2019 and 2021 are given in Table-1 of the enclosure of this letter. Accordingly the corrections needed in the draft report along with their justifications are detailed in the Table-2 of the enclosure. Out of 19 polluted river stretches identified in the State, names of two stretches, i.e., Guradih nallah and Banguru nallah are not listed in the Draft Report. On this basis, the number of polluted river stretches in Odisha under different category will be changed to Priority-I (1 No.), Priority-IV (3 Nos.), Priority-V (3 Nos) and accordingly, 12 river stretches may be delisted from the list of 19 polluted river stretches.

Therefore, it is requested to kindly consider the above for delisting purpose and include the same in the Report on Polluted River Stretches for Restoration of Water Quality, 2022".

This is for your kind information and necessary action.

Encl : As Above

Yours faithfully,


Member Secretary

Memo No. 16999

Date 17.9.2022

Copy forwarded to the Regional Directorate, Eastern Zone, Central pollution Control Board, Kolkata (through email) for kind information and necessary action.

Encl : As Above


Member Secretary

Table-1 Status of Polluted River Stretches in Odisha

Sl. No.	Polluted River stretch	2017 (BOD mg/L, max)	Max BOD value reported by Board		Max BOD between 2019 and 2021 as reported in Draft PRS report-2022	Comments of Board for inclusion in report	Overall Status
			2019 (BOD mg/L, max)	2021 (BOD mg/L, max)			
1.	Gangua River (Along Bhubaneswar)	Priority-I (39.0)	Priority-I (39.2)	Priority-IV (9.7)	Priority-I (39.2)	Correct	Priority-I – 1 no. Priority-II – 0 no. Priority-III – 0 no. Priority-IV – 3 no. Priority-V – 3 no. Total : 7 Nos. Clean : 12 Nos.
2	Daya (Bhubaneswar to Bargarh)	Priority-IV (7.3)	Priority-IV (7.3)	Priority-V (4.6)	Priority-IV (7.3)	Correct	
3	Brahmani (Rourkela to Biritol)	Priority-V (6.0)	Priority-V (5.3)	Priority-V (5.6)	Priority-V (5.6)	Correct	
4	Guradih nallah (Rourkela)	Priority-III (11.3)	Priority-IV (8.5)	Priority-IV (9.3)	Not mentioned	Priority-IV (9.3)	
5	Mangala (Along Puri)	Priority-V (5.7)	Priority-IV (7.4)	Priority-V (4.9)	Priority-IV (7.4)	Correct	
6	Nagavali (Jaykaypur to Rayagada)	Priority-V (3.5)	Clean (2.2)	Clean (2.1)	< 3.0	Correct	
7	Kathajodi (Cuttack to Urali)	Priority-III (11.2)	Priority-V (3.9)	Priority-V (4.1)	Priority-V (4.1)	Correct	
8	Serua (Khandaeta to Sankhatrasa)	Priority-V (4.8)	Priority-V (3.1)	Priority-V (3.5)	Priority-V (3.5)	Correct	
9	Ratnachira (Along Bhubaneswar, Puri)	Priority-V (3.3)	Clean (2.7)	Clean (2.4)	< 3.0	Correct	
10	Nandira Jhor (D/s of Talcher)	Priority-III (13.0)	Clean (1.9)	Clean (1.9)	< 3.0	Correct	
11	Kuakhai (Along Bhubaneswar)	Priority-IV (7.7)	Clean (2.8)	Clean (1.9)	Priority-IV (7.3)	Clean (1.9)*	
12	Mahanadi (Sambalpur to Paradeep)	Priority-V (3.2)	Clean (2.3)	Clean (2.4)	< 3.0	Correct	
13	Rushikulya (Pratappur to Ganjam)	Priority-V (3.4)	Clean (2.6)	Clean (2.6)	< 3.0	Correct	
14	Banguru nallah (Along Talcher, Rengali)	Priority-V (3.2)	Clean (1.9)	Clean (1.9)	Not mentioned	Clean (1.9)	
15	Bheden (Along Bheden)	Priority-V (3.6)	Clean (2.0)	Clean (1.5)	< 3.0	Correct	
16	Kusumi (Along Talcher)	Priority-V (3.2)	Clean (2.6)	Clean (2.0)	< 3.0	Correct	
17	Nuna (Along Bijipur)	Priority-V (3.1)	Clean (2.5)	Clean (1.6)	< 3.0	Correct	
18	Sabulia (Jagannathpatna, Rambha)	Priority-V (5.0)	Clean (2.2)	Clean (2.0)	< 3.0	Correct	
19	Budhabalanga (Mahulia to Baripada)	Priority-V (3.5)	Clean (1.6)	Clean (1.8)	< 3.0	Correct	

* Reason mentioned in detail in the portion "corrections to be incorporated in the Draft Polluted River Stretches for Restoration of Water Quality (2022)"

← 314 →

Table-2 Corrections to be incorporated in the Draft Polluted River Stretches for Restoration of Water Quality (2022)

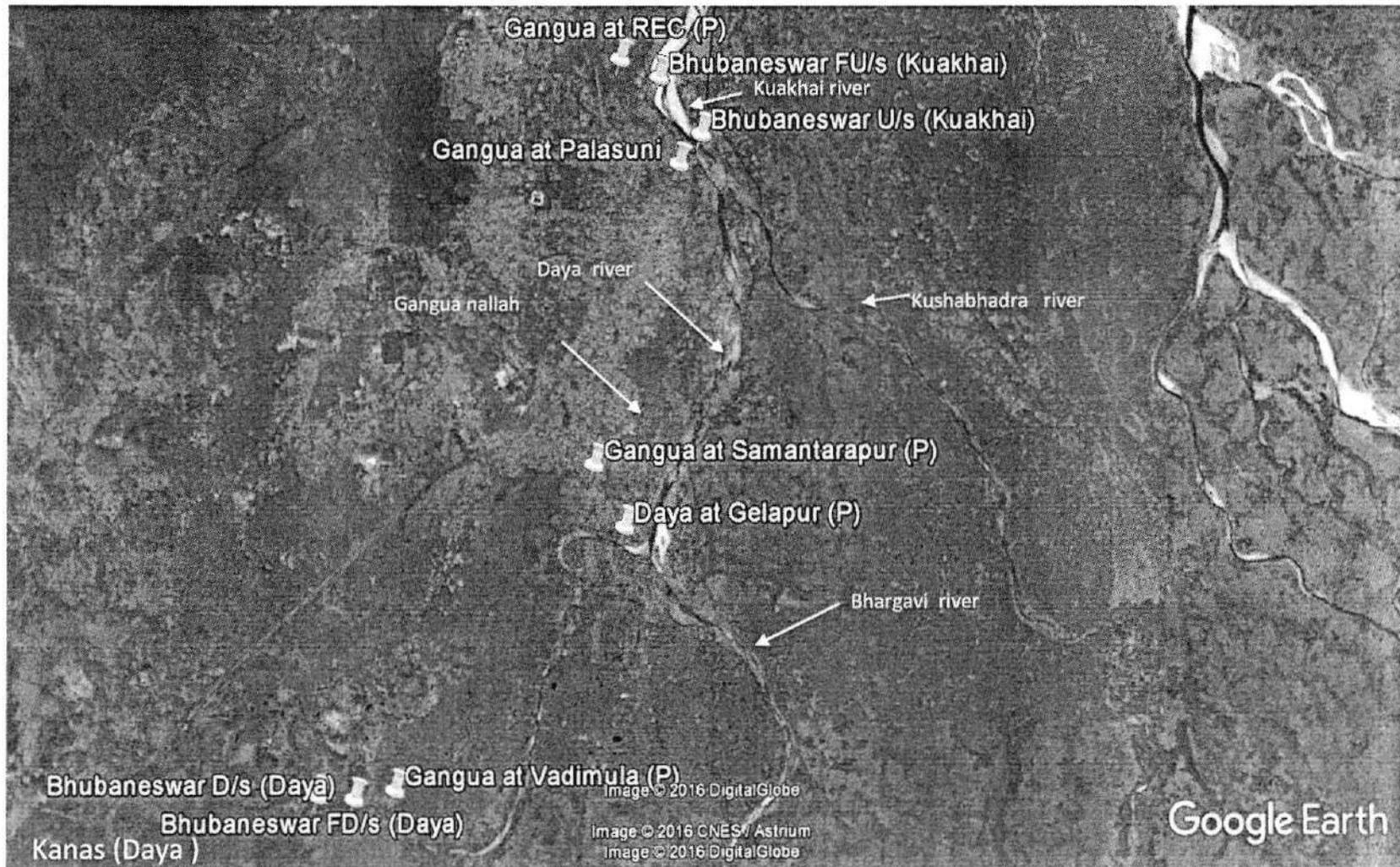
Sl. No.	Page No. of the Draft Polluted River Stretches for Restoration of Water quality (2022)	Portions to be changed in the Draft Report	Portions to be incorporated in the Draft Report in place of the changed portion	Comments of the OSPCB
1	Executive Summary 2 nd page 3 rd Para	Odisha (10)	Odisha (12)	Reason mentioned at Sl. No. Two more stretches that is, Bangurunallah and Kuakhai are to be included in the delisting of Polluted river stretches because of BOD < 3.0 mg/L
2	Executive Summary 2 nd page 4 th Para	Odisha (1)	Odisha (2)	Reason mentioned at Sl. No. Kathajodi : (Priority-III) reduced to Priority-IV Guradih nallah : (Priority-III) reduced to Priority-IV
3	Page 23 Sec. 6.22	7 polluted rivers are Brahmani, Daya, Gangua, Kathajodi, Kuakhai, Mangala, Serua	7 polluted rivers are Brahmani, Daya, Gangua, Kathajodi, Mangala, Serua, Guradih nallah	
4	Page 23 Table 23 Sl. No. 2	Daya (Narankheta to Kanas) Max BOD Observed 7.1 mg/L	Daya (Gelapur to Kanas) Max BOD Observed 7.3 mg/L	Narankheta is not a station name. Station Code (3894 (Gelapur) to 3895 (Kanas)) (Polluted river stretch station codes along Daya river are 3894, 1280, 2411, 3895) Max BOD Observed for station code 1280 is 7.3 mg/L
5	Page 23 Table 23 Sl. No. 5	Kuakhai (along Bhubaneswar) Max BOD Observed 7.3	Max BOD Observed 2.8.	Kuakhai river station codes are 2410 (Kuakhai FU/s) and 1279 (Kuakhai U/s) . It was informed vide letter No. 6856 dated 21.4.2022 (Verification of Master Database under NWMP) to change the name of the station No. 1280 as River Daya at Bhubaneswar D/s instead of River Kuakhai at Bhubaneswar D/s (For better

				<p>clarity, the satellite map is shown in Figure-1 (Annexre-1).</p> <p>Therefore the max value reported for station code 1280 should be considered under Daya river not under Kuakhai river (as mentioned in Sl. No. 4 above).</p> <p>Accordingly River Kuakhai name may be deleted from the Table 23, as the maximum BOD value reported for the stretch (station code 2410 and 1279) is 2.8 mg/L among the year 2019 and 2021 (that < 3.0 mg/L).</p>
6	Page 23 Table 23		Sl. No. 7. Guradih nallah (Rourkela), Max BOD vale 9.3 to be included	Guradih nallah (Rourkela) was identified under Priority-III during 2018. This is not listed in Table 23.
7	Page 33	Table 35 : Sl. No. 14 Odisha , No of River stretches : 10 Total : 106	No of River stretches : 12 Total : to be changed accordingly	Reason mentioned at Sl. No. 10 below.
8	Page 49 Sl. No. 516 station Code 1280	Kuakhai River at Bhubaneswar D/s Max BOD value observed : 7.3	River Daya at Bhubaneswar D/s Max BOD value observed : 7.3	Reason may be referred to Sl. No. 5
9	Page No. 59	Sl. No. 146 River name Kuakhai	Sl. No. 146 River name Kuakhai may be deleted from the Table 38	Reason may be referred to Sl. No. 5 above,
10	Page No. 60 Table-39		Name of Kuakhai river may be added in the Table No. 39	Reason may be referred to Sl. No. 5 above (as the maximum BOD value in the Kuakhai stretch is 2.8 mg/L)
			Name of Bangurunallah may be added in the Table No. 39	As the maximum BOD value reported for the stretch (Bangurunallah (Priority-V) Station code 3930) is 1.9 mg/L among the year 2019 and 2021.

11	Page No. 68 Sl. No. 16 Odisha	Sl. No. 52 Daya : Narankheta to kanas Max BOD observed : 7.1	Sl. No. 52 Daya : Gelapur to Kanas Max BOD observed : 7.3	Reason may be referred to Sl. No. 5
12	Page No. 68 Sl. No. 16 Odisha	Sl. No. 53 Kuakhai (along Bhubaneswar)	May be deleted Guradih nallah (along Rourkela) ma be included	Reason may be referred to Sl. No. 5 above.
13	Page no. 79 Table- No. 46 Odisha	10 river stretches in Odisha (sl. No. 81-90)	After Sl. No. 90 , Kuakhai (along Bhubaneswar) And Banguru nallah (along Talcher) may be included	Reason may be referred to Sl. No. 10 above (So that the total polluted river stretches to be delisted in Odisha = 10 + 2 =12.

← 317 -

Fig. 1 Monitoring stations on Kuakhai River and Daya River



The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 661 CUTTACK, MONDAY, APRIL 4 2022/CHAITRA 14, 1944

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

The 25th March 2022

No. 5839—FE-ENV3-ENV-0012-2018/FE&CC.—In partial modification to this Department Order No. Env.-I-20/2019/6642/FE&CC dated 26.03.2021 & in pursuance of the directions of the Central Pollution Control Board, New Delhi under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 regarding preparation and implementation of action plan for improvement of air quality in non-attainment city of Bhubaneswar, the FE & CC Department, Government of Odisha is pleased to reconstitute the District Level Monitoring Committee (DLMC) comprising of the following members for the District of Khordha as below:

- | | | |
|---|----|----------|
| 1. Commissioner, Bhubaneswar Municipal Corporation | .. | Chairman |
| 2. Deputy Commissioner of Police or his representative
not below the rank of ACP | .. | Member |
| 3. Divisional Forest Officer, City or Khurda | .. | Member |
| 4. Regional Transport Officer, Bhubaneswar | .. | Member |
| 5. Deputy Director of Agriculture & Food Production,
Bhubaneswar | .. | Member |
| 6. General Manager, DIC, Bhubaneswar | .. | Member |
| 7. Executive Engineer, PWD, Bhubaneswar | .. | Member |

- | | | |
|--|----|-----------------|
| 8. Deputy Director, OREDA, Bhubaneswar | .. | Member |
| 9. Regional Officer, SPCB, Bhubaneswar | .. | Member-Convener |

The District Level Monitoring Committee (DLMC) shall function on the progress regarding improvement of air quality of Bhubaneswar to achieve the reduction of air pollutants in time bound manner as per the target fixed under NCAP funded by MoEF & CC, New Delhi as stated below:

- i. Improvement on air quality parameters
- ii. Monitoring of vehicular pollution & improvement on emissions
- iii. Dust management and usage of heavy equipment on construction sites
- iv. Control of Industrial pollution including DG sets
- v. Control of noise pollution including restriction on bursting of fire crackers
- vi. Waste management including dumping and open burning of MSW, crop & plastic waste
- vii. Residential emissions

The Committee shall meet once in every month for reviewing the aforesaid parameters ensuring implementation of the Action Plan prepared by SPCB and furnish report to this Department in compliance to the directions of Hon'ble NGT in O.A. No. 681/2018.

By Order of the Governor
MONA SHARMA
Addl. Chief Secretary to Government

180

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 659 CUTTACK, MONDAY, APRIL 4 2022/CHAITRA 14, 1944

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

The 25th March 2022

No. 5846—FE-ENV3-ENV-0012-2018/FE&CC.—In partial modification to this Department Order No. Env.-I-20/2019/6642/FE&CC dated 26.03.2021 & in pursuance of the directions of the Central Pollution Control Board, New Delhi under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 regarding preparation and implementation of action plan for improvement of air quality in non-attainment city of Cuttack, the FE & CC Department, Government of Odisha is pleased to reconstitute the District Level Monitoring Committee (DLMC) comprising of the following members for the District of Cuttack as below:

- | | | |
|--|----|----------|
| i. Collector & District Magistrate, Cuttack | .. | Chairman |
| ii. Commissioner, Cuttack Municipal Corporation | .. | Member |
| iii. Deputy Commissioner of Police or his representative not below the rank of ACP | .. | Member |
| iv. District Forest Officer, Cuttack | .. | Member |
| v. Regional Transport Officer, Cuttack | .. | Member |
| vi. Deputy Director of Agriculture & Food Production, Cuttack | .. | Member |

vii.	General Manager, DIC, Cuttack	..	Member
viii.	Executive Engineer, PWD, Cuttack	..	Member
ix.	Deputy Director, OREDA, Cuttack	..	Member
x.	Deputy Director, Mines / Mining Officer, Cuttack	..	Member
xi.	Regional Officer, SPCB, Cuttack	..	Member - Convener

The District Level Monitoring Committee (DLMC) shall function on the progress regarding improvement of air quality of Cuttack to achieve the reduction of air pollutants in time bound manner as per the target fixed under NCAP funded by MoEF & CC, New Delhi as stated below:

- i. Improvement on air quality parameters
- ii. Monitoring of vehicular pollution & improvement on emissions
- iii. Dust management and usage of heavy equipment on construction sites
- iv. Control of Industrial pollution including DG sets
- v. Control of noise pollution including restriction on bursting of fire crackers
- vi. Waste management including dumping and open burning of MSW, crop & plastic waste
- vii. Residential emissions

The Committee shall meet once in every month for reviewing the aforesaid parameters ensuring implementation of the Action Plan prepared by SPCB and furnish report to this Department in compliance to the directions of Hon'ble NGT in O.A. No. 681/2018.

By Order of the Governor
 MONA SHARMA
 Addl. Chief Secretary to Government

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 660 CUTTACK, MONDAY, APRIL 4, 2022/CHAITRA 14, 1944

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

The 25th March 2022

No. 5872—FE-ENV3-ENV-0012/2018-FE&CC.—In partial modification to this Department Order No. 6642—ENV.-I-20/2019-FE & CC, dated the 26th March 2021 & in pursuance of the directions of the Central Pollution Control Board, New Delhi under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 regarding preparation and implementation of action plan for improvement of air quality in non-attainment city of Rourkela, the F.E. & C.C. Department, Government of Odisha is pleased to reconstitute the District Level Monitoring Committee (DLMC) comprising of the following members for the District of Sundargarh as below :—

- | | | | |
|-------|--|----|------------------|
| i. | Collector & District Magistrate, Sundargarh | .. | Chairman |
| ii. | Commissioner, Rourkela Municipal Corporation | .. | Member |
| iii. | Superintendent of Police or his representative
not below the rank of DSP. | .. | Member |
| iv. | Divisional Forest Officer, Rourkela | .. | Member |
| v. | Regional Transport Officer, Rourkela | .. | Member |
| vi. | Deputy Director of Agriculture & Food
Production, Sundargarh. | .. | Member |
| vii. | General Manager, DIC, Sundargarh | .. | Member |
| viii. | Executive Engineer, PWD, Rourkela | .. | Member |
| ix. | Deputy Director, OREDA, Rourkela | .. | Member |
| x. | Deputy Director, Mines/ Mining Officer, Rourkela | .. | Member |
| xi. | Regional Officer, SPCB, Rourkela | .. | Member- Convener |

The District Level Monitoring Committee (DLMC) shall function on the progress regarding improvement of air quality of Rourkela to achieve the reduction of air pollutants in time bound manner as per the target fixed under NCAP funded by MoEF & CC, New Delhi as stated below :—

- i. Improvement on air quality parameters
- ii. Monitoring of vehicular pollution & improvement on emissions
- iii. Dust management and usage of heavy equipment on construction sites
- iv. Control of Industrial pollution including DG sets
- v. Control of noise pollution including restriction on bursting of fire crackers
- vi. Waste management including dumping and open burning of MSW, crop & plastic waste
- vii. Residential emissions

The Committee shall meet once in every month for reviewing the aforesaid parameters ensuring implementation of the action plan prepared by SPCB and furnish report to this Department in compliance to the directions of Hon'ble NGT in O. A. No.681/2018.

By order of the Governor

MONA SHARMA

Additional Chief Secretary to Government

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 662 CUTTACK, MONDAY, APRIL 4, 2022/CHAITRA 14, 1944

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

NOTIFICATION

The 25th March 2022

No. 5852--FE-ENV3-ENV-0012-2018/FE&CC--In partial modification to this Department Order No. Env.-I-20/2019/6642/FE&CC dated 26.03.2021 & in pursuance of the directions of the Central Pollution Control Board, New Delhi under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 regarding preparation and implementation of action plan for improvement of air quality in non-attainment cities of Angul, Talcher, Balasore and Kalinganagar, the FE & CC Department, Government of Odisha is pleased to reconstitute the District Level Monitoring Committee (DLMC) comprising of the following members for the Districts of Angul, Balasore & Jajpur respectively as below:

- | | |
|--|-------------|
| i. The Collector & District Magistrate | .. Chairman |
| ii. Superintendent of Police or his representative not below the rank of DSP | .. Member |
| iii. Divisional Forest Officer | .. Member |

iv.	Regional Transport Officer	.. Member
v.	Deputy Director of Agriculture & Food Production	.. Member
vi.	General Manager, DIC	.. Member
vii.	Executive Engineer, PWD	.. Member
viii.	Deputy Director, OREDA	.. Member
ix.	Executive Officer, Municipality	.. Member
x.	Deputy Director, Mines / Mining Officer	.. Member
xi.	Regional Officer, SPCB, Odisha	.. Member-Convenor

The District Level Monitoring Committee (DLMC) shall function on the progress regarding improvement of air quality of above non-attainment cities to achieve the reduction of air pollutants in time bound manner as per the target fixed under NCAP funded by MoEF & CC, New Delhi as stated below:

- i. Improvement on air quality parameters
- ii. Monitoring of vehicular pollution & improvement on emissions
- iii. Dust management and usage of heavy equipment on construction sites
- iv. Control of Industrial pollution including DG sets
- v. Control of noise pollution including restriction on bursting of fire crackers
- vi. Waste management including dumping and open burning of MSW, crop & plastic waste
- vii. Residential emissions

The Committee shall meet once in every month for reviewing the aforesaid parameters ensuring implementation of the Action Plan prepared by SPCB and furnish report to this Department in compliance to the directions of Hon'ble NGT in O.A. No. 681/2018.

By order of the Governor

MONA SHARMA

Addl. Chief Secretary to Government

Annexure - XII (B)

1623 | FE | 23
16 | 1 | 23

FAX : 2562822/2560955
TEL : 2564033/2563294
EPABX : 2561909/2562847
E-mail : paribesh1@ospboard.org
Website : www.ospcbboard.org



STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Parishan Bhawan, A/118, Nilakanthanagar, Unit-VIII,

Bhubaneswar - 751 012

VI-SC (LEM) Proj - 96 /22-23

Date 07.01.2023

To

Director, Env.-Cum-Spl. Secretary to Government

F& E Department, Govt. of Odisha

Sub: Restriction on bursting of fire crackers during the festive season-2022. Ambient air as well as ambient noise level monitoring report during Deepawali and ambient noise level monitoring report during Dashera, 2022-Reg.

Ref:- Your Letter No-FE-ENV1-ENV-0060-2022/15831/FE&CC, dt.07.09.2022.

Sir,

With reference to above cited subject and letter it is to inform that the SPCB Odisha has published an advertisement in two Odia and one English Newspaper to create public awareness on ill effect of Noise and bursting of fire Crackers. The copies of the advertisements published on dt.30.09.2022 & 01.10.2022 respectively are enclosed for kind reference. The Board has conducted Noise level monitoring at 14 cities/towns on eve of Dashera & Deepawali in pre, during & post and Ambient Air quality monitoring at 17 cities/towns in the State on pre & on the day Deepawali and post in 15 cities/towns to assess the impacts during these festive occasions.

A Copy of the report is enclosed for kind information and necessary action.

Yours faithfully,

Member Secretary

Encl: As above

S.D.
S.D.
17/1/23

← 327 -

Report on Impact of Noise level and Air quality during Dasherha & Deepawali-2022

State Pollution Control Board, Odisha has taken pro-active measures to published public notices in one English and two Odia newspaper on dtd:-30.09.2022 & 01.10.2022 to create public awareness on ill effects of noise and bursting of fire crackers. Copies of the public notices are enclosed as annexure I, II & III.

Latter Govt. of Odisha had allowed the sale and use of green fire crackers instead of traditional crackers in the public interest considering the potentially harmful consequences of burning of normal crackers as the people usually burn fire crackers on the occasion of Deepawali & Kartika Purnima Festival.

To assess the impact of Dasherha and Deepawali on ambient air quality, the Board has conducted monitoring of Noise Level on pre, during and post Dasherha at 14 towns/cities and Deepawali at 14 towns/cities of the State respectively as well as ambient air quality monitoring with respect to PM₁₀, PM_{2.5}, SO₂ & NO₂ in 17 towns/cities on pre during and post Deepawali along with continuous ambient air quality monitoring at 15 cities/town in 15 locations of the state with respect to parameters like PM₁₀, PM_{2.5}, SO₂ & NO₂ and Heavy metals like, Pb, Ni & As in PM₁₀ & Al, Ba & Fe in PM_{2.5} as requested by CPCB vide Letter No. LB-11/5/2021-AIR-LAB-HO-CPCB-HO/4626, dt.27.09.2022. The ambient air quality data of Deepawali has already submitted to CPCB in scheduled time fixed by CPCB for submission before Hon'ble Supreme court.

The findings of the monitoring results of both Dasherha and Deepawali are summarized below and are presented in Tables 1 to 3. The continuous ambient air quality monitoring on eve of Deepawali for pre, during & post are shown in table-4. Detail report are stated below.

A. IMPACT ON NOISE LEVEL DURING DASHERHA CELEBRATION

State Pollution Control Board, Odisha has conducted ambient noise monitoring at 52 locations in 14 towns/cities i.e., Angul, Balasore, Berhampur, Bhubaneswar, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Konark, Paradeep, Puri, Raygada, Rourkela and Sambalpur covering Industrial, Commercial, Residential and Silence zone during day and night time in pre, during and post Dasherha to assess the impact of Dasherha festival on ambient noise level. Out of 52 locations for noise monitoring, 10 are in Industrial, 14 each are in commercial, residential and silence zone are monitored. Monitoring result are shown in table-1

I. Industrial Zone

The noise level in day time at all locations in pre during & post Dashera were below the prescribed limit i.e., 75 dB (A) Leq except at Kalinganagar I.E, Kalinganagar & Ankuli Berhampur on the day of Dashera with noise level 83.2 dB(A) Leq & 80.9 dB(A) Leq respectively.

During night time the noise level were below the limit i.e., 70 dB (A) Leq at all locations except at Kalinganagar Industrial Estate in pre and on the day of Dashera with noise level 74.1 and 78.7 Leq.dB(A) respectively. Similarly on the day of Dushera at Rasulgarh, Bhubaneswar, Khapuria, Cuttack and Bombay Chowk, Jharsuguda the noise level are above the limit i.e 71.0, 71.2 and 84.4 Leq.dB(A) respectively.

II. Commercial Zone

The noise level in day time on pre, during & post Dashera at all locations were above the limit i.e.65dB(A)Leq except at 03 locations i.e at Motiganj Balasore, in pre,during and post,at Sahidnagar, Bhubaneswar & NAC Konark on pre Dushera and at one location i.e LIC Building, Jagatsinghpur in both pre & during Dashera were below the prescribed limit. The maximum noise occurred at Girija Market, Berhampur i.e., 86.1 dB (A) Leq on the day of Dashera.

The noise level in night time exceed the limit i.e.,55 dB (A) Leq at all locations in pre, during & post Dashera except at, Bazar Chhak ,Angul, in pre and during Motiganj, Balasore in pre and & Post ,NAC Market, Konark, LIC Building and near Jesco ,Rayagada on pre Dashera and Panjabi chowk, Keonjhar in Post Dashera. The maximum noise level occurred i.e., 87.2 dB (A) on the day of-Dashera at Gopabandhu Chowk, Kalinganagar.

III. Residential Zone

The noise level in the day time exceed the limit i.e. 55 dB (A) Leq in both pre, during and post Dashera at all locations except at, Ainthapali, Sambalpur on pre Dashera. Sahadevkhunta, Balasore in pre, during and post Dashera. The maximum noise level occurred at Sapagadia, Kalinganagar i.e.,76.6 dB (A) Leq in day time on the day of Dashera.

During night time the noise level in pre, during & post Dashera were more than the limit i.e.,45 dB (A) Leq at all locations except at Sahadevkhunta Balalasore, on pre & post Dashera, Baniapat chowk on post Dashera. The maximum noise level occurred i.e., 83.7 dB (A) Leq at Sapagadia, Kalinganagar during Dashera.

IV. Silence Zone

The noise level in day time & night time at all locations were above their respective limit i.e., 50 dB (A) Leq & 40 dB (A) Leq respectively except at DHQ Balasore in day time in pre, during & post Dashera, at Capital Hospital, Bhubaneswar in both day and night time of pre Dashera, and in Sambalpur DHH both in day and night time in pre and in the day time in post Dashera. The Maximum noise level i.e., 70.6 dB (A) Leq in day time at SCB Medical college & Hospital, Cuttack on during Dashera and 70.8 dB (A)Leq in night time were occurred at CHC Jajpur road Kalinganagar on the day of Dashera.

P.T.O

Table-1

Noise level in dB(A) Leq at different locations on pre during and post Dasherha for the year 2022								
Sl.No	Towns/Cities	Monitoring Locations	Pre Dasherha (29.9.2022)		on the day of Dasherha (05.10.2022)		Post- Dasherha (18.10.2022)	
			D	N	D	N	D	N
1.	Angul	1.Amalapada(R)	61.0	47.5	63.1	47.7	65.3	60.2
		2.Bazar chhak(C)	73.4	51.0	73.5	54.2	77.9	69.4
		3.District Head Quarter Hospital(S)	60.7	46.8	62.1	47.5	64.5	59.5
		4.Hakimpada(I)	67.3	58.8	68.7	57.9	60.7	58.3
2.	Balasore	5.Sahadevkhunta(R)	46.5	43.7	53.1	53.9	33.6	32.4
		6.Motiganj Bazar(C)	55.4	51.8	62.0	56.7	48.4	39.2
		7.District Head Quarter Hospital(S)	43.7	38.6	47.5	42.8	28.7	28.7
		8.Balasore Industrial Estate(I)	48.0	43.0	47.9	52.5	38.8	34.8
3.	Berhampur	9.Brahmanagar(R)	63.7	53.1	69.8	58.1	74.3	63.3
		10.Girija market square(C)	82.8	75.4	86.1	77.0	80.1	62.3
		11.MKCG Medical & Hospital(S)	59.2	51.0	64.3	57.8	67.6	61.4
		12.Ankuli(I)	71.5	65.1	80.9	68.4	69.8	58.4
4.	Bhubaneswar	13.Nayapalli(R)	57.4	52.7	65.0	61.5	58.8	49.5
		14.Sahidnagar(C)	62.8	57.4	79.9	73.3	65.7	55.7
		15.Capital Hospital(S)	39.8	31.7	54.2	48.0	56.2	43.9
		16.Rasulgarh(I)	67.2	60.1	69.1	71.0	66.4	47.8
5.	Cuttack	17.Suryavihar(R)	66.4	64.5	67.8	69.3	63.8	73.1
		18.Badambadi(C)	71.6	70.5	73.7	71.7	64.6	71.5
		19.SCB Medical College & Hospital(S)	65.4	58.5	70.6	68.2	64.0	69.4
		20.Khapuria(I)	65.0	68.8	70.9	71.2	64.1	65.1
6.	Jharsuguda	21.Cox Colony(R)	70.7	57.2	72.6	62.1	67.4	65.3
		22.Jhanda Chowk(C)	68.1	62.7	76.5	75.5	69.9	63.5
		23.Near Covid hospital(S)	66.2	57.2	68.6	70.1	68.3	61.7
		24.Bombay Chowk(I)	70.1	53.7	71.9	84.4	69.4	62.2
7.	Kalinganagar	25.Sapagadia(R)	70.6	69.5	76.6	83.7	64.8	63.7
		26.Gopabandhu Chowk(C)	74.0	69.9	77.7	87.2	69.0	67.9
		27.CHC Hospital, Jajpur Road(S)	67.2	62.2	67.6	70.8	57.4	65.3
		28.Kalinganagar Industrial Complex (I)	71.8	74.1	83.2	78.7	71.1	65.7
8.	Keonjhar	29.Baniapat Chowk(R)	64.8	51.5	66.5	52.9	63.1	41.3
		30.Punjabi Chowk(C)	70.2	55.6	71.1	57.9	65.9	53.4
		31. District Head Quarter Hospital (S)	56.5	39.3	60.4	48.7	55.2	48.4
9.	Konark	32.Madhipur(R)	56.2	48.2	59.3	49.5	56.3	48.3
		33.NAC Market(c)	64.3	52.5	69.5	62.2	66.4	56.4
		34.Public Health Centre(S)	50.2	43.9	56.2	49.6	50.2	43.9
10.	Paradeep	35.Near Police Colony(R)	55.4	58.6	61.7	61.3	55.7	51.9
		36.LIC Building Jagatsinghpur(C)	57.9	53.9	64.8	61.6	65.8	59.5
		37.District Head Quarter Hospital(S)	55.1	58.1	63.1	59.5	57.9	49.3
11.	Puri	38.Kumutisahi, Old Sadar lane(R)	63.4	53.4	64.4	46.9	60.9	53.8
		39.Sri Mandir(C)	70.4	61.8	75.3	65.1	65.7	56.8
		40.District Head Quarter Hospital(S)	52.4	46.6	58.5	46.8	55.7	45.5
12.	Rayagada	41.Indira Nagar(R)	64.4	53.5	65.6	54.5	63.8	56.5
		42.Near Main Market(C)	71.6	56.9	71.9	63.9	72.3	63.2
		43. District Head Quarter Hospital (S)	64.4	52.3	67.1	55.9	66.4	55.6
		44.Near Jesco(I)	63.6	52.5	68.9	63.9	67.9	60.7
13.	Rourkela	45.Sector-6(R)	68.4	56.9	69.3	57.9	64.9	63.7
		46.Amwargan(C)	70.9	62.9	76.6	69.1	78.4	65.7
		47.IGH steel Township(S)	52.1	46.2	52.6	46.9	51.7	45.6
		48.RSPL Sail(I)	67.0	61.3	68.3	62.6	64.8	63.7
14.	Sambalpur	49.Ainthapali(R)	53.4	47.3	58.1	52.0	60.3	52.0
		50.Golebazar(C)	79.6	63.5	81.5	64.8	75.0	63.5
		51.District Head Quarter Hospital(S)	46.8	41.4	52.9	44.5	47.1	47.4
		52.Bareipali(I)	56.4	48.9	59.6	54.8	60.9	56.5

Ambient Noise Standard (In Leq dB(A))

Category of area zone	Day Time	Night Time
Industrial area(I)	75	70
Commercial area(C)	65	55
Residential area(R)	55	45
Silence area(S)	50	40

N.B:-D-Day Time monitoring period (6PM to 10 PM),N-Night Time monitoring period (10PM to 12.00 AM)

B. IMPACT ON NOISE LEVEL DURING DEEPAWALI CELEBRATION

State Pollution Control Board, Odisha has conducted ambient noise level monitoring at 53 locations in 14 towns/cities i.e., Angul, Balasore, Berhampur, Bhubaneswar, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Konark, Paradeep, Puri, Rayagada, Rourkela and Sambalpur town/cities of Odisha covering Industrial, Commercial, Residential and Silence Zone in the day and night time in pre ,During & Post Deepawali to assess the impact of noise on ambient air quality. Out of 53 locations 11 locations were in Industrial zone, 14 locations were in commercial, residential and silence zone respectively. The findings of the monitoring are summarized below and results are presented in **Table-2**

I. Industrial Zone

The day time noise levels in the pre, during and post Deepawali were found below the prescribed standard of 75dB (A) Leq at all locations except two locations at Ankuli, Berhampur and Bareipali, Sambalpur during Deepawali day with noise level 81.9 dB(A) and 76.7 dB(A) respectively

In night time the noise level in pre, during and post Deepawali were within the prescribed standard of 70dB (A)Leq at all locations except at Khapuria Cuttack, Bombay chowk, Jharsuguda on the day of Deepawali and Industrial complex, Kalinganagar both in during and post Deepawali. The maximum noise level observed at Industrial complex, Kalinganagar i.e., 75.5 LeqdB(A) on the day of Deepawali.

II. Commercial Zone

The day time noise level in pre, during and post Deepawali were remained above the prescribed standard of 65 dB(A) Leq at all the locations except at Motiganj, Balasore in pre, during and post Deepawali and Badambadi ,Cuttack in pre Deepawali , at Jhanda chowk, Jharsuguda in post Deepawali. The maximum noise level observed at Girija Market, Berhampur i.e 89.8 dB (A) Leq on the day of Deepawali.

In night time the noise level in pre, during and post Deepawali were above the prescribed standard of 55dB (A)Leq at all locations except at Motiganj, Balasore in both Pre & During and at Punjabi chowk, Keonjhar in pre- Deepawali. Bazar chowk, Angul, Motiganj, Balasore & Badapadia, Paradeep in post Deepawali. The maximum noise level was observed at Jhanda Chowk, Jharsuguda on the day of Deepawali i.e., 80.4 dB(A)Leq.

III. Residential Zone

The day time noise level in residential zone exceeded the standard of 55 dB (A)Leq at all locations in pre, during and post Deepawali except at Sahadevkhunta, Balasore in pre & post Deepawali at Madhuban, Paradeep, & Ainthapali, Sambalpur in post Deepawali and The maximum noise level observed at Brahmanagar, Berhampur on the day of Deepawali i.e 86.89 dB(A)Leq.

The night time noise level in residential zone exceeded the standard of 45 dB (A)Leq at all locations except at Sahadevkhunta, Balasore in pre, during and post and at Baniapat, Keonjhar in pre Deepawali, at Madhuban, Paradeep, & Ainthapali, Sambalpur in post Deepawali. The maximum noise level observed at Brahmanagar, Berhampur i.e., 76.9 dB(A) Leq on the day of Deepawali.

IV. Silence Zone

The day time noise level were found to be exceeded the prescribed standard of 50 dB (A) Leq at all locations except at DHH Balasore pre, during and post , DHH Sambalpur in both pre and Post and PHC Konark in Post Deepawali. The maximum noise level occurred at MKCG Medical & Hospital, Berhampur on the day of Deepawali i.e., 71.8dB(A) Leq.

In night time noise level in pre, during and post Deepawali were found to be exceeded the prescribed standard of 40 dB (A) Leq at all locations except at DHH Balasore, in both pre- during Deepawali . The maximum noise level observed at COVID hospital, Jharsuguda i.e., 78.1 dB(A) Leq on the day of Deepawali.

P.T.O

333 -

Table-2

Noise level in dB(A) Leq at different location of Odisha in Pre , During and post Deepawali during the year 2022

Sl. No	Towns/Cities	Monitoring Locations	Normal Day (18.10.2022)		On the day of Deepawali (24.10.2022)		On Post Deepawali (10.11.2022)	
			D	N	D	N	D	N
1	Angul	1.Amalapada(R)	65.3	60.2	71.6	63.2	60.5	49.2
		2.Bazar chhak(C)	77.9	69.4	81.1	71.0	68.1	53.3
		3.District Head Quarter Hospital(S)	64.5	59.5	64.8	60.8	58.6	49.8
		4.Hakimpada(I)	60.7	58.3	64.4	62.6	55.5	50.3
2	Balasore	5.Sahadevkhunta(R)	33.6	32.4	57.9	40.8	45.7	39.0
		6.Motiganj Bazar(C)	48.4	39.2	54.7	53.3	55.7	45.3
		7.District Head Quarter Hospital(S)	28.7	28.7	39.6	33.7	44.5	43.5
		8.Balasore Industrial Estate(I)	38.8	34.8	43.3	38.5	45.5	37.8
3	Berhampur	9.Brahmanagar(R)	74.3	63.3	86.9	76.9	61.1	53.1
		10.Girija market square(C)	80.1	62.3	89.8	71.9	76.4	72.3
		11.MKCG Medical & Hospital(S)	67.6	61.4	71.8	55.3	60.1	51.8
		12.Ankuli(I)	69.8	58.4	81.9	69.0	71.3	69.2
4	Bhubaneswar	13.Nayapalli(R)	58.8	49.5	73.9	57.0	68.2	47.6
		14.Sahidnagar(C)	65.7	55.7	79.9	61.2	70.3	55.9
		15.Capital Hospital(S)	56.2	43.9	58.6	45.3	54.2	45.2
		16.Rasulgarh(I)	66.4	47.8	70.1	58.2	67.6	56.9
5	Cuttack	17.Suryavihar(R)	63.8	73.1	72.0	73.3	64.9	60.0
		18.Badambadi(C)	64.6	71.5	72.8	73.4	70.5	65.7
		19.SCB Medical College(S)	64.0	69.4	71.4	73.8	68.0	60.4
		20.Khapuria(I)	64.1	65.1	72.7	71.6	62.5	63.0
6	Jharsuguda	21.Cox colony(R)	67.4	65.3	72.0	73.9	61.3	61.5
		22.Jhanda Chowk(C)	69.9	63.5	73.8	80.4	61.8	65.0
		23.covid Hospital(S)	68.3	61.7	71.3	78.1	66.9	64.7
		24.Bombay Chowk(I)	69.4	62.2	70.1	72.4	66.2	66.3
7	Kalinganagar	25.Sapagadia(R)	64.8	63.7	73.2	71.7	64.4	72.8
		26.Gopabandhu Chowk(C)	69.0	67.9	77.9	70.8	72.1	68.3
		27.CHC Hospital(S)	57.4	65.3	68.2	65.5	65.9	63.9
		28.Kalinga nagar industrial complex (I)	71.1	65.7	71.4	75.5	73.0	73.6
8	Keonjhar	29.Baniapat Chowk(R)	63.1	41.3	80.2	61.2	66.8	52.4
		30.Punjabi Chowk(C)	65.9	53.4	71.5	59.9	69.2	56.8
		31.DHQ Hospital(S)	55.2	48.4	67.1	53.6	60.8	50.8
9	Konark	32.Madhipur(R)	56.3	48.3	61.8	48.6	57.0	45.7
		33.NAC Market(C)	66.4	56.4	72.9	62.2	66.3	56.2
		34.Public Health Centre(S)	50.2	43.9	57.2	45.8	42.2	44.1
10	Paradeep	35.Madhuban(R)	55.7	51.9	64.1	65.5	46.2	41.6
		36.Badapadia Market(C)	65.8	59.5	66.6	63.2	65.6	52.2
		37.Bijumemorial Hospital(S)	57.9	49.3	62.9	52.3	51.3	46.9
		38.IFFCO Ltd(I)	59.2	60.2	68.0	61.9	60.3	48.9
11	Puri	39.Kumutisahi, Old Sadar lane(R)	60.9	53.8	75.2	60.4	71.5	59.8
		40.Near Gundicha Mandir(C)	65.7	56.8	72.6	64.6	69.2	59.3
		41.District Head Quarter Hospital(S)	55.7	45.5	67.8	62.2	63.4	59.9
12	Rayagada	42.Indiranagar(R)	63.8	56.5	81.9	59.4	61.7	55.5
		43.Main market(C)	72.3	63.2	74.3	70.1	71.6	61.2
		44.District Head Quarter Hospital(S)	66.4	55.6	67.3	70.1	64.9	54.9
		45.Jesco(I)	67.9	60.7	71.2	71.1	67.1	57.3
13	Rourkela	46.Sector-6(R)	64.9	63.7	75.7	68.8	73.7	55.3
		47.Ambagaan(C)	78.4	65.7	78.6	74.3	75.9	66.1
		48.IGH steel Township(S)	51.7	45.6	65.5	58.1	53.9	52.0
		49.RSPL Sail(I)	64.8	63.7	72.6	64.1	69.4	62.4
14	Sambalpur	50.Ainthapali(R)	60.3	52.0	73.3	65.4	51.3	44.7
		51.Golebazar(C)	75.0	63.5	76.1	74.7	69.1	58.7
		52.District Head Quarter Hospital(S)	47.1	47.4	65.5	69.6	46.6	45.2
		53.Bareipali(I)	60.9	56.5	76.7	69.2	56.5	46.9
Ambient Noise Standard(In Leq dB(A))								
Category of area zone			Day Time			Night Time		
Industrial area(I)			75			70		
Commercial area(C)			65			55		
Residential area(R)			55			45		
Sience area(S)			50			40		

N.B:-D-Day Time monitoring period (6PM to 10PM), N-Night Time monitoring period (10PM to 12.00 AM)

C.IMPACT ON AIR QUALITY DURING DEEPAWALI CELEBRATION

State Pollution Control Board, Odisha has monitored the Ambient Air Quality monitoring on pre, during & post Deepawali at 38 locations in 17 town/cities of Odisha i.e., at Angul, Balasore, Berhampur, Bhubaneswar, Bonaigarh, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Konark, Paradeep, Puri, Rayagada, Rajgangpur, Rourkela, Sambalpur & Talcher with respect to parameters like SO₂, NO₂ PM₁₀(at 38 locations) & PM_{2.5} (at 36 locations)to assess the impact of bursting of fire crackers on the surrounding ambient air quality.

The SO₂ & NO₂ values on pre, during & post Deepawali were remained below their respective prescribed limit i.e 80µg/m³(for both SO₂ & NO₂ on 24 hourly average basis) at all 38 locations. The maximum SO₂ value i.e., 48.2 µg/m³ was observed at Brahmanagar, Berhampur on the day of Deepawali and maximum NO₂ value i.e., 70.6 µg/m³ was also observed at Brahmannagar, Berhampur on the day of Deepawali. The respirable dust particle matter (PM₁₀) values were above the prescribed limit i.e 100µg/m³ on 24hourly average basis at all 38 locations on the day of Deepawali and at 30 locations on pre Deepawali out of 38 locations, whereas PM_{2.5} values were remained below the prescribe limit i.e 60 µg/m³ on 24 hourly average basis at 13 locations on the day of Deepawali out of 36 locations and at 34 locations on pre Deepawali out of 36 monitored locations(02 locations on pre and during Deepawali were not monitored).On the day of Deepawali maximum PM₁₀ value i.e., 223 µg/m³ was observed at Puri Sadar Police Station, Puri. The maximum PM_{2.5} value i.e., 97 µg/m³ was observed at Cox Colony, Jharsuguda. The concentration of pollutants like SO₂, NO₂, PM₁₀ & PM_{2.5} were show the increase trend on the day of Deepawali than the corresponding pre Deepawali value at all locations indicates the impact of bursting of fire crackers on the air quality on eve of Deepawali festival. The monitoring results are shown in **Table -3**

< 335 -

AMBIENT AIR QUALITY STATUS OF MAJOR CITIES/TOWNS IN PRE & ON THE DAY OF DEEPAWALI FESTIVAL, 2022

Table -3

Sl.no	Towns/cities	Monitoring Locations	Parameter Monitored							
			SO ₂		NO ₂		PM ₁₀		PM _{2.5}	
			Values are expressed in microgram per cubic meter							
			PRE	DURING	PRE	DURING	PRE	DURING	PRE	DURING
1	Angul	1. RO, SPCB Office Building	9.5	16.6	29.3	32.1	87	125	41	63
		2. Nalco Township	10.1	16.6	24.3	33.5	89	140	39	55
2	Balasore	3. Ganeswarpur	BDL	7.9	10.6	14.0	70	110	41	52
		4. Oriplast, OT Road	BDL	7.6	10.5	14.3	42	110	73	55
		5. Rasalpur Industrial Estate	7.6	9.4	11.0	15.6	77	118	43	65
3	Berhampur	6. Brahmanagar	7.5	48.2	28.4	70.6	60	124	19	54
4	Bhubaneswar	7. Office Building	BDL	4.9	16.5	21.6	111	160	50	64
		8. IRC Nayapalli	BDL	10.9	20.8	26.6	110	142	29	72
		9. Capital Police Station	BDL	6.9	16.3	24.4	121	212	37	67
		10. Khandagiri Police Station	BDL	9.6	15.9	28.2	90	195	40	67
		11. Chandrasekharpur	BDL	7.6	14.8	25.2	89	165	29	53
		12. Palasuni water works	BDL	4.5	12.8	19.7	129	138	42	80
5	Bonaigarh	13. Govt. Hospital Bonai	13.7	24.6	15.8	29.5	57	119	27	46
6	Cuttack	14. RO, SPCB Office Building Suryavihar	5.5	7.4	21.3	26.0	114	176	41	67
		15. PHD office, Barabati	4.5	6.3	19.8	24.5	86	150	33	54
		16. Hotel Bishal-inn, Badambadi	4.3	4.9	17.0	22.9	110	146	34	55
7	Jharsuguda	17. RO, SPCB Office Building, Cox Colony, Babubagicha	8.5	32.0	12.6	38.4	77	165	34	97
		18. TRL colony	9.4	14.5	16.1	20.0	122	167	67	88
8	Kalinganagar	19. RO, Kalinganagar	5.8	9.3	13.6	15.1	85	139	58	71
		20. BRPL Guest House	5.2	14.2	12.7	17.0	86	125	NM	NM
		21. DET Hostel, M/S Tata steel	5.7	15.5	13.6	17.6	69	128	41	68
9	Keonjhar	22. RO, SPCB Office Building	BDL	BDL	15.9	19.8	75	118	40	57
10	Konark	23. Police Station, Konark	BDL	BDL	13.6	20.0	50	104	18	36
11	Paradeep	24. STP Building, IFFCO,	13.2	24.4	10.3	17.4	93	145	38	72
		25. PPL Guest House,	14.2	26.0	11.1	17.5	85	159	36	77
		26. PPT Staff Quarters,	13.8	27.6	11.5	18.5	84	159	33	87
12	Puri	27. Town Police Station	BDL	4.9	11.5	27.7	95	152	21	49
		28. Sadar Police Station	BDL	6.0	10.9	30.0	91	223	19	71
13	Rayagada	29. RO, SPCB Office Building	5.3	11.0	15.7	22.3	60	113	25	76
		30. LPS High School	7.6	9.6	18.2	20.1	64	105	NM	NM
14	Rajgangpur	31. DISIR Rajgangpur	10.8	10.8	12.9	13.9	89	153	26	40
15	Rourkela	32. RO, SPCB Office Building	12.1	18.1	10.9	15.9	90	169	45	65
		33. IDL Police Outpost	11.2	26.8	13.7	32.3	82	106	58	55
		34. IDC Kalunga	13.5	25.3	12.9	21.8	143	155	55	54
		35. Kuanarmunda	15.6	27.3	16.7	26.2	87	144	48	92
16	Sambalpur	36. Modipara	6.5	18.3	24.5	40.6	65	191	28	80
17	Talcher	37. Talcher Thermal	10.3	17.0	28.0	33.6	84	134	39	67
		38. MCL area, Talcher	9.7	13.3	28.5	31.6	86	131	29	42
Standard on 24hrly avg. Basis			80		80		100		60	

N.B-BDL-Below Detection Limit, BDL value for SO₂ ≤ 4 µg/m³, NM-Not Monitored

P.T.O

< 336 -

Continuous Ambient Air Monitoring of different towns/ cities on the eve of Deepawali, 2022.

Continuous ambient air quality monitoring has been carried out at one location of each 14 cities/towns of Odisha except at two locations in the capital city, Bhubaneswar i.e., at (i) Office Building, Unit-8 & (ii) Central laboratory, Patia, Bhubaneswar on occasion of Deepawali 2022 from 17.10.2022 to 31.10.2022(15 days) covering 7 days pre and 7 days after Dipawali day that on 24.10.2022 to assess the impact of pre, during and post Deepawali on surrounding ambient air quality as per direction of CPCB with respect to parameters like PM₁₀, PM_{2.5}, SO₂ & NO₂. The monitoring results are reflected in Table-1 to 15 along with Air Quality Index (AQI) values & category.

From the Table It was observed that the gaseous pollutants like SO₂ & NO₂ are increased at all locations on the day of Deepawali, with respect to pre and post Deepawali days. But the results are quite below their prescribed limit i.e 80 µg/m³ respectively.

Similarly PM₁₀ & PM_{2.5} values as expected are high on the day of Deepawali at all locations in comparison to pre & post period. PM₁₀ on the day of Deepawali exceed the prescribed limit i.e 100µg/m³ at all locations . PM_{2.5} exceeds their prescribed limit i.e 60µg/m³ at all locations except at Balasore, Berhampur, Central Laboratory, Bhubaneswar, Keonjhar & Konark. The details individual parameters are described below.

SO₂:-

The range of SO₂ in all 15 monitored cities/towns varies from BDL to 48.2 µg/m³, observed on pre, during & post deepawali. Maximum value i.e 48.2 µg/m³ is observed at Berhampur on the day of Deepawali.

NO₂:-

The range of NO₂ in all 15 monitored cities/towns varies from BDL to 70.6 µg/m³. The minimum value is BDL at Paradeep on dtd- 29.10.2022, and maximum i.e 70.6 µg/m³ at Berhampur on the day of Deepawali.

PM₁₀

The range of PM₁₀ in all 15 monitored cities/towns varies from 39 to 223 µg/m³. Which shows minimum 39 µg/m³ at Konark on dtd- 17.10.2022, and maximum i.e 223 µg/m³ at Puri Sadar, Puri on the day of Deepawali.

PM_{2.5}:-

The range of PM_{2.5} in all 15 monitored cities/towns varies from 15 to 97 µg/m³. Which shows minimum 15 µg/m³ at Konark on dtd- 17.10.2022, and maximum i.e 97 µg/m³ at Cox Colony, Jharsuguda on the day of Deepawali.

Continuous Ambient Air Monitoring Data from 17.10.2022 - 31.10.2022 of different towns/ cities On the eve of Deepawali, 2022.

1. Angul

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	10.1	24.3	89	39	89(PM ₁₀)	Satisfactory
2.	18.10.2022	9.5	29.3	87	41	87(PM ₁₀)	Satisfactory
3.	19.10.2022	11.1	25.5	95	41	95(PM ₁₀)	Satisfactory
4.	20.10.2022	8.7	23.5	86	35	86(PM ₁₀)	Satisfactory
5.	21.10.2022	8.4	29.7	93	37	93(PM ₁₀)	Satisfactory
6.	22.10.2022	8.8	31.0	105	40	103(PM ₁₀)	Moderate
7.	23.10.2022	10.7	27.4	91	39	91(PM ₁₀)	Satisfactory
8.	24.10.2022	16.6	32.1	125	63	117(PM ₁₀)	Moderate
9.	25.10.2022	10.1	23.0	111	53	107(PM ₁₀)	Moderate
10.	26.10.2022	11.4	28.3	109	50	106(PM ₁₀)	Moderate
11.	27.10.2022	9.6	24.7	97	43	97(PM ₁₀)	Satisfactory
12.	28.10.2022	12.6	29.3	106	47	104(PM ₁₀)	Moderate
13.	29.10.2022	10.1	27.2	109	36	106(PM ₁₀)	Moderate
14.	30.10.2022	10.2	26.1	83	34	83(PM ₁₀)	Satisfactory
15.	31.10.2022	11.7	21.4	94	38	94(PM ₁₀)	Satisfactory

2. Berhampur

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	6.0	24.5	58	20	58(PM ₁₀)	Satisfactory
2.	18.10.2022	7.5	28.4	60	19	60(PM ₁₀)	Satisfactory
3.	19.10.2022	5.8	26.2	62	23	62(PM ₁₀)	Satisfactory
4.	20.10.2022	4.9	22.3	53	17	53(PM ₁₀)	Satisfactory
5.	21.10.2022	7.9	24.0	55	22	55(PM ₁₀)	Satisfactory
6.	22.10.2022	9.2	31.2	59	26	59(PM ₁₀)	Satisfactory
7.	23.10.2022	9.5	25.8	62	24	62(PM ₁₀)	Satisfactory
8.	24.10.2022	48.2	70.6	124	54	116(PM ₁₀)	Moderate
9.	25.10.2022	32.2	45.3	102	48	101(PM ₁₀)	Moderate
10.	26.10.2022	12.3	40.6	95	32	95(PM ₁₀)	Satisfactory
11.	27.10.2022	7.8	30.6	60	30	60(PM ₁₀)	Satisfactory
12.	28.10.2022	6.9	28.0	61	28	61(PM ₁₀)	Satisfactory
13.	29.10.2022	7.3	27.3	62	21	62(PM ₁₀)	Satisfactory
14.	30.10.2022	8.9	25.3	62	20	62(PM ₁₀)	Satisfactory
15.	31.10.2022	8.0	23.6	64	23	64(PM ₁₀)	Satisfactory

N.B:-BDL- Below Detectable Limit, BDL Value for SO₂ ≤4 µg/m³

< 338 -

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	10.8	74	39	74(PM ₁₀)	Satisfactory
2.	18.10.2022	BDL	10.6	70	41	70(PM ₁₀)	Satisfactory
3.	19.10.2022	BDL	10.6	71	40	71(PM ₁₀)	Satisfactory
4.	20.10.2022	BDL	10.9	76	43	76(PM ₁₀)	Satisfactory
5.	21.10.2022	BDL	10.8	75	43	75(PM ₁₀)	Satisfactory
6.	22.10.2022	BDL	11.0	83	43	83(PM ₁₀)	Satisfactory
7.	23.10.2022	BDL	11.1	87	45	87(PM ₁₀)	Satisfactory
8.	24.10.2022	7.9	14.0	110	52	107(PM ₁₀)	Moderate
9.	25.10.2022	6.3	13.1	97	51	97(PM ₁₀)	Satisfactory
10.	26.10.2022	BDL	12.2	92	49	92(PM ₁₀)	Satisfactory
11.	27.10.2022	BDL	10.6	81	45	81(PM ₁₀)	Satisfactory
12.	28.10.2022	BDL	10.8	78	46	78(PM ₁₀)	Satisfactory
13.	29.10.2022	BDL	10.9	76	44	76(PM ₁₀)	Satisfactory
14.	30.10.2022	BDL	11.0	77	40	77(PM ₁₀)	Satisfactory
15.	31.10.2022	BDL	10.8	82	43	82(PM ₁₀)	Satisfactory

4.Bhubaneswar

(i) Office Building

Sl.No	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	15.5	68	35	68(PM ₁₀)	Satisfactory
2.	18.10.2022	BDL	16.5	111	50	107(PM ₁₀)	Moderate
3.	19.10.2022	BDL	16.4	95	38	95(PM ₁₀)	Satisfactory
4.	20.10.2022	BDL	16.6	122	43	115(PM ₁₀)	Moderate
5.	21.10.2022	BDL	16.2	95	39	95(PM ₁₀)	Satisfactory
6.	22.10.2022	BDL	15.5	109	31	106(PM ₁₀)	Moderate
7.	23.10.2022	BDL	16.6	100	45	100(PM ₁₀)	Satisfactory
8.	24.10.2022	4.9	21.6	160	64	140(PM ₁₀)	Moderate
9.	25.10.2022	BDL	16.8	110	46	107(PM ₁₀)	Moderate
10.	26.10.2022	BDL	14.8	103	39	102(PM ₁₀)	Moderate
11.	27.10.2022	BDL	14.8	91	35	91(PM ₁₀)	Satisfactory
12.	28.10.2022	BDL	15.6	84	32	84(PM ₁₀)	Satisfactory
13.	29.10.2022	BDL	16.8	86	31	86(PM ₁₀)	Satisfactory
14.	30.10.2022	BDL	15.8	98	41	98(PM ₁₀)	Satisfactory
15.	31.10.2022	BDL	15.6	101	41	101(PM ₁₀)	Moderate

N.B:-BDL- Below Detectable Limit, BDL Value for SO₂ ≤ 4 µg/m³

(ii) Central Laboratory

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	16.0	79	26	79(PM ₁₀)	Satisfactory
2.	18.10.2022	BDL	14.8	89	29	89(PM ₁₀)	Satisfactory
3.	19.10.2022	BDL	15.1	108	33	105(PM ₁₀)	Moderate
4.	20.10.2022	BDL	16.4	98	32	98(PM ₁₀)	Satisfactory
5.	21.10.2022	BDL	15.0	105	30	103(PM ₁₀)	Moderate
6.	22.10.2022	BDL	14.9	140	36	127(PM ₁₀)	Moderate
7.	23.10.2022	BDL	15.0	150	38	133(PM ₁₀)	Moderate
8.	24.10.2022	7.6	25.2	165	53	143(PM ₁₀)	Moderate
9.	25.10.2022	BDL	14.5	124	33	116(PM ₁₀)	Moderate
10.	26.10.2022	BDL	15.0	116	31	111(PM ₁₀)	Moderate
11.	27.10.2022	BDL	16.4	112	34	108(PM ₁₀)	Moderate
12.	28.10.2022	BDL	15.9	118	30	112(PM ₁₀)	Moderate
13.	29.10.2022	BDL	14.3	107	33	105(PM ₁₀)	Moderate
14.	30.10.2022	BDL	15.5	116	35	111(PM ₁₀)	Moderate
15.	31.10.2022	BDL	14.8	105	39	103(PM ₁₀)	Moderate

5.Cuttack

Sl.No	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	19.5	99	23	99(PM ₁₀)	Satisfactory
2.	18.10.2022	5.5	21.3	114	41	109(PM ₁₀)	Moderate
3.	19.10.2022	4.9	20.7	119	40	113(PM ₁₀)	Moderate
4.	20.10.2022	5.2	22.6	110	35	107(PM ₁₀)	Moderate
5.	21.10.2022	4.5	20.3	118	36	112(PM ₁₀)	Moderate
6.	22.10.2022	4.8	20.4	119	40	113(PM ₁₀)	Moderate
7.	23.10.2022	5.2	21.1	124	44	116(PM ₁₀)	Moderate
8.	24.10.2022	7.4	26.0	176	67	151(PM ₁₀)	Moderate
9.	25.10.2022	5.9	22.9	118	48	112(PM ₁₀)	Moderate
10.	26.10.2022	5.1	21.8	128	57	119(PM ₁₀)	Moderate
11.	27.10.2022	6.5	23.2	140	44	127(PM ₁₀)	Moderate
12.	28.10.2022	4.7	21.2	126	48	117(PM ₁₀)	Moderate
13.	29.10.2022	5.3	21.5	122	52	115(PM ₁₀)	Moderate
14.	30.10.2022	BDL	21.1	126	49	117(PM ₁₀)	Moderate
15.	31.10.2022	6.1	21.8	125	53	117(PM ₁₀)	Moderate

N.B:-BDL- Below Detectable Limit, BDL Value for SO₂ ≤4 µg/m³

6. Jharsuguda city

Sl.No	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	7.7	13.1	76	30	76(PM ₁₀)	Satisfactory
2.	18.10.2022	8.5	12.6	77	34	77(PM₁₀)	Satisfactory
3.	19.10.2022	8.3	12.8	92	47	92(PM ₁₀)	Satisfactory
4.	20.10.2022	8.4	12.5	97	55	97(PM ₁₀)	Satisfactory
5.	21.10.2022	8.4	13.0	120	60	113(PM ₁₀)	Moderate
6.	22.10.2022	8.8	12.6	107	51	105(PM ₁₀)	Moderate
7.	23.10.2022	9.3	13.5	111	55	107(PM ₁₀)	Moderate
8.	24.10.2022	32.0	38.4	165	97	223(PM_{2.5})	Poor
9.	25.10.2022	20.6	22.6	156	85	183(PM _{2.5})	Moderate
10.	26.10.2022	11.4	14.8	143	72	140(PM _{2.5})	Moderate
11.	27.10.2022	9.3	13.6	137	64	125(PM ₁₀)	Moderate
12.	28.10.2022	10.1	14.0	118	55	112(PM ₁₀)	Moderate
13.	29.10.2022	9.5	14.6	115	51	110(PM ₁₀)	Moderate
14.	30.10.2022	8.9	14.3	143	68	129(PM ₁₀)	Moderate
15.	31.10.2022	10.1	15.3	127	50	118(PM₁₀)	Moderate

7.Kalinganagar

Sl.No	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	6.1	13.6	87	50	87(PM ₁₀)	Satisfactory
2.	18.10.2022	5.8	13.6	85	58	97(PM_{2.5})	Satisfactory
3.	19.10.2022	5.7	13.9	140	68	127 (PM ₁₀ & PM _{2.5})	Moderate
4.	20.10.2022	6.0	14.0	137	69	130(PM _{2.5})	Moderate
5.	21.10.2022	6.0	13.7	114	60	109(PM ₁₀)	Moderate
6.	22.10.2022	6.3	13.9	95	45	95(PM ₁₀)	Satisfactory
7.	23.10.2022	7.4	14.4	125	68	127(PM _{2.5})	Moderate
8.	24.10.2022	9.3	15.1	139	71	137(PM_{2.5})	Moderate
9.	25.10.2022	11.6	15.0	141	65	127(PM ₁₀)	Moderate
10.	26.10.2022	7.7	14.4	131	61	121(PM ₁₀)	Moderate
11.	27.10.2022	7.1	14.3	96	45	96(PM ₁₀)	Satisfactory
12.	28.10.2022	6.2	14.1	130	63	120(PM ₁₀)	Moderate
13.	29.10.2022	6.3	14.1	112	60	108(PM ₁₀)	Moderate
14.	30.10.2022	5.7	14.3	133	62	122(PM ₁₀)	Moderate
15.	31.10.2022	5.8	13.5	132	58	121(PM₁₀)	Moderate

8.Keonjhar

Sl.No	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	14.8	44	24	44(PM ₁₀)	Good
2.	18.10.2022	BDL	15.9	75	40	75(PM₁₀)	Satisfactory
3.	19.10.2022	BDL	14.6	75	39	75(PM ₁₀)	Satisfactory
4.	20.10.2022	BDL	13.5	88	32	88(PM ₁₀)	Satisfactory
5.	21.10.2022	BDL	13.5	74	38	74(PM ₁₀)	Satisfactory
6.	22.10.2022	BDL	13.1	67	41	67(PM ₁₀)	Satisfactory
7.	23.10.2022	BDL	15.9	80	45	80(PM ₁₀)	Satisfactory
8.	24.10.2022	BDL	19.8	118	57	112(PM₁₀)	Moderate
9.	25.10.2022	BDL	16.4	92	45	92(PM ₁₀)	Satisfactory
10.	26.10.2022	BDL	13.6	77	41	77(PM ₁₀)	Satisfactory
11.	27.10.2022	BDL	15.8	73	46	77(PM _{2.5})	Satisfactory
12.	28.10.2022	BDL	15.5	78	57	95(PM _{2.5})	Satisfactory
13.	29.10.2022	BDL	13.3	86	55	92(PM _{2.5})	Satisfactory
14.	30.10.2022	BDL	12.6	81	56	93(PM _{2.5})	Satisfactory
15.	31.10.2022	BDL	12.9	78	54	90(PM_{2.5})	Satisfactory

9.Konark

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	12.5	39	15	39(PM ₁₀)	Good
2.	18.10.2022	BDL	13.6	50	18	50(PM₁₀)	Good
3.	19.10.2022	BDL	12.5	44	16	44(PM ₁₀)	Good
4.	20.10.2022	BDL	12.5	49	19	49(PM ₁₀)	Good
5.	21.10.2022	BDL	12.7	43	17	43(PM ₁₀)	Good
6.	22.10.2022	BDL	12.5	51	18	51(PM ₁₀)	Satisfactory
7.	23.10.2022	BDL	12.0	55	19	55(PM ₁₀)	Satisfactory
8.	24.10.2022	BDL	20.0	104	36	103(PM₁₀)	Moderate
9.	25.10.2022	BDL	13.9	73	24	73(PM ₁₀)	Satisfactory
10.	26.10.2022	BDL	13.7	65	21	65(PM ₁₀)	Satisfactory
11.	27.10.2022	BDL	13.2	58	19	58(PM ₁₀)	Satisfactory
12.	28.10.2022	BDL	13.8	77	25	77(PM ₁₀)	Satisfactory
13.	29.10.2022	BDL	13.1	68	23	68(PM ₁₀)	Satisfactory
14.	30.10.2022	BDL	12.2	67	22	67(PM ₁₀)	Satisfactory
15.	31.10.2022	BDL	12.5	72	26	72(PM₁₀)	Satisfactory

N.B:-BDL- Below Detectable Limit, BDL Value for SO₂ ≤4 µg/m³

10.Puri

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	BDL	15.0	92	25	92(PM ₁₀)	Satisfactory
2.	18.10.2022	BDL	10.9	91	19	91(PM₁₀)	Satisfactory
3.	19.10.2022	BDL	15.8	89	25	89(PM ₁₀)	Satisfactory
4.	20.10.2022	BDL	13.1	92	26	92(PM ₁₀)	Satisfactory
5.	21.10.2022	BDL	15.8	98	27	98(PM ₁₀)	Satisfactory
6.	22.10.2022	BDL	15.8	100	28	100(PM ₁₀)	Satisfactory
7.	23.10.2022	BDL	17.0	101	29	101(PM ₁₀)	Moderate
8.	24.10.2022	6.0	30.0	223	71	182(PM₁₀)	Moderate
9.	25.10.2022	5.5	22.3	184	45	156(PM ₁₀)	Moderate
10.	26.10.2022	BDL	18.1	140	36	127(PM ₁₀)	Moderate
11.	27.10.2022	BDL	16.6	116	31	111(PM ₁₀)	Moderate
12.	28.10.2022	BDL	15.9	111	30	107(PM ₁₀)	Moderate
13.	29.10.2022	BDL	16.8	114	29	109(PM ₁₀)	Moderate
14.	30.10.2022	BDL	16.2	112	28	108(PM ₁₀)	Moderate
15.	31.10.2022	BDL	14.2	104	28	103(PM₁₀)	Moderate

11. Paradeep

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	14.2	10.0	87	37	87(PM ₁₀)	Satisfactory
2.	18.10.2022	13.8	11.5	84	33	84(PM₁₀)	Satisfactory
3.	19.10.2022	14.1	11.7	109	48	106(PM ₁₀)	Moderate
4.	20.10.2022	14.9	12.4	97	45	97(PM ₁₀)	Satisfactory
5.	21.10.2022	15.7	11.4	94	39	94(PM ₁₀)	Satisfactory
6.	22.10.2022	14.9	12.7	105	44	103(PM ₁₀)	Moderate
7.	23.10.2022	15.3	10.9	80	34	80(PM ₁₀)	Satisfactory
8.	24.10.2022	27.6	18.5	159	87	190(PM_{2.5})	Moderate
9.	25.10.2022	17.0	12.1	119	59	113(PM ₁₀)	Moderate
10.	26.10.2022	16.4	11.7	91	38	91(PM ₁₀)	Satisfactory
11.	27.10.2022	15.0	11.2	93	38	93(PM ₁₀)	Satisfactory
12.	28.10.2022	14.6	11.0	83	35	83(PM ₁₀)	Satisfactory
13.	29.10.2022	14.0	BDL	95	36	95(PM ₁₀)	Satisfactory
14.	30.10.2022	14.2	10.2	102	41	101(PM ₁₀)	Moderate
15.	31.10.2022	16.3	10.0	87	32	87(PM₁₀)	Satisfactory

N.B:-BDL- Below Detectable Limit, BDL Value for SO₂ ≤4 µg/m³

← 343 -

12.Rayagada

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	5.4	15.1	59	28	59(PM ₁₀)	Satisfactory
2.	18.10.2022	5.3	15.7	60	25	60(PM₁₀)	Satisfactory
3.	19.10.2022	5.2	14.9	58	26	58(PM ₁₀)	Satisfactory
4.	20.10.2022	5.6	16.6	66	31	66(PM ₁₀)	Satisfactory
5.	21.10.2022	5.2	15.5	70	33	70(PM ₁₀)	Satisfactory
6.	22.10.2022	6.0	17.8	73	36	73(PM ₁₀)	Satisfactory
7.	23.10.2022	7.1	18.5	76	42	76(PM ₁₀)	Satisfactory
8.	24.10.2022	11.0	22.3	113	76	153(PM_{2.5})	Moderate
9.	25.10.2022	6.9	18.3	81	44	81(PM ₁₀)	Satisfactory
10.	26.10.2022	5.4	16.8	79	41	79(PM ₁₀)	Satisfactory
11.	27.10.2022	5.1	16.7	77	39	77(PM ₁₀)	Satisfactory
12.	28.10.2022	4.6	15.5	80	43	80(PM ₁₀)	Satisfactory
13.	29.10.2022	5.7	17.0	83	45	83(PM ₁₀)	Satisfactory
14.	30.10.2022	4.7	16.7	78	38	78(PM ₁₀)	Satisfactory
15.	31.10.2022	5.1	16.3	75	37	75(PM₁₀)	Satisfactory

13. Rourkela

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	11.2	12.5	91	42	91(PM ₁₀)	Satisfactory
2.	18.10.2022	12.1	10.9	90	45	90(PM₁₀)	Satisfactory
3.	19.10.2022	11.2	12.1	97	41	97(PM ₁₀)	Satisfactory
4.	20.10.2022	11.9	12.0	112	46	108(PM ₁₀)	Moderate
5.	21.10.2022	11.2	12.4	107	44	105(PM ₁₀)	Moderate
6.	22.10.2022	11.3	12.4	117	48	111(PM ₁₀)	Moderate
7.	23.10.2022	11.5	12.5	125	51	117(PM ₁₀)	Moderate
8.	24.10.2022	18.1	15.9	169	65	146(PM₁₀)	Moderate
9.	25.10.2022	11.3	12.7	149	54	133(PM ₁₀)	Moderate
10.	26.10.2022	10.9	12.1	156	55	137(PM ₁₀)	Moderate
11.	27.10.2022	11.5	11.5	151	53	134(PM ₁₀)	Moderate
12.	28.10.2022	11.5	12.4	120	54	113(PM ₁₀)	Moderate
13.	29.10.2022	11.0	12.2	86	50	86(PM ₁₀)	Satisfactory
14.	30.10.2022	9.8	11.9	98	46	98(PM ₁₀)	Satisfactory
15.	31.10.2022	12.0	12.4	124	48	116(PM₁₀)	Moderate

14.Sambalpur

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	6.3	23.5	53	22	53(PM ₁₀)	Satisfactory
2.	18.10.2022	6.5	24.5	65	28	65(PM₁₀)	Satisfactory
3.	19.10.2022	7.5	25.4	74	26	74(PM ₁₀)	Satisfactory
4.	20.10.2022	7.6	25.6	95	32	95(PM ₁₀)	Satisfactory
5.	21.10.2022	7.3	24.3	94	29	94(PM ₁₀)	Satisfactory
6.	22.10.2022	8.2	26.1	134	46	123(PM ₁₀)	Moderate
7.	23.10.2022	10.2	28.7	131	44	121(PM ₁₀)	Moderate
8.	24.10.2022	18.3	40.6	191	80	167(PM_{2.5})	Moderate
9.	25.10.2022	15.1	34.1	149	50	133(PM ₁₀)	Moderate
10.	26.10.2022	11.0	30.3	157	62	138(PM ₁₀)	Moderate
11.	27.10.2022	10.4	28.7	176	65	151(PM ₁₀)	Moderate
12.	28.10.2022	10.5	30.8	178	71	152(PM ₁₀)	Moderate
13.	29.10.2022	9.1	28.5	136	48	124(PM ₁₀)	Moderate
14.	30.10.2022	9.5	28.7	141	54	127(PM ₁₀)	Moderate
15.	31.10.2022	8.6	27.0	128	44	119(PM₁₀)	Moderate

15. Talcher

Sl.No.	Date of Monitoring	SO ₂	NO ₂	PM ₁₀	PM _{2.5}	AQI (With Prominent Pollutant)	categorization
		(values expressed in Microgram per cubic meter)					
1.	17.10.2022	10.6	28.0	79	35	79(PM ₁₀)	Satisfactory
2.	18.10.2022	10.3	28.0	84	39	84(PM₁₀)	Satisfactory
3.	19.10.2022	10.0	26.8	86	41	86(PM ₁₀)	Satisfactory
4.	20.10.2022	9.1	27.1	76	34	76(PM ₁₀)	Satisfactory
5.	21.10.2022	9.3	28.4	85	35	85(PM ₁₀)	Satisfactory
6.	22.10.2022	11.0	29.2	102	47	101(PM ₁₀)	Moderate
7.	23.10.2022	12.6	30.3	100	53	100(PM ₁₀)	Satisfactory
8.	24.10.2022	17.0	33.6	134	67	123 (PM₁₀ & PM_{2.5})	Moderate
9.	25.10.2022	14.1	30.2	127	61	118(PM ₁₀)	Moderate
10.	26.10.2022	10.9	29.4	96	48	96(PM ₁₀)	Satisfactory
11.	27.10.2022	11.2	28.7	109	48	106(PM ₁₀)	Moderate
12.	28.10.2022	11.6	28.7	106	51	104(PM ₁₀)	Moderate
13.	29.10.2022	10.5	29.6	112	58	108(PM ₁₀)	Moderate
14.	30.10.2022	11.0	29.8	101	46	101(PM ₁₀)	Moderate
15.	31.10.2022	11.4	28.4	104	45	103(PM₁₀)	Moderate

N.B: AAQ Pre and Post Deepawali Monitoring held on dtd-18.10.2022, and 24.10.2022 respectively.

Post Deepawali monitoring starts From dtd-25.10.2022 and ends on dtd-31.10.2022.

Heavy metals of PM₁₀ & PM_{2.5} filter papers couldn't be analyzed due to problem in ICP- MS. The heavy metals will be analyzed after ICP-MS is ready & the data will be submitted to CPCB.

BDL- Below Detectable Limit, BDL Value for SO₂ ≤4 µg/m³, NM-Not Monitored

← 345

Conclusion-:

Ambient Air quality and Ambient Noise had been carried out at 15 cities/ towns of Odisha on eve of Deepawali during Pre and on the day of Deepawali also continuous ambient air quality has been conducted at one location of each cities and town except at two locations in the capital cities of Bhubaneswar have been carried out from 17.10.2022 to 31.10.2022 (15 days), 7days prior to Deepawali and 7 days after Deepawali to assess the impact of bursting of fire crackers on the surrounding Ambient Air Quality and impact of noise. In addition to it Ambient Noise was monitored at 53 locations in 14 cities/towns of Odisha.

From the report it was revealed that at most of the locations Ambient Noise on the day of both Dushera and Deepawali have recorded higher values than that the corresponding Pre & Post monitored value and the values are slightly above their prescribed limit for the day and night time in on all four zones that Industrial, Commercial, Residential, and Silence zone.

Similarly Ambient Air Quality on pre During and Post Deepawali period shows that the pollutants like PM_{10} , $PM_{2.5}$, SO_2 , & NO_2 , at most of the locations on the day of Deepawali sharply increases in comparison to Pre and Post values. However the gaseous pollutant like SO_2 , NO_2 are mostly within their respective prescribed limit. While PM_{10} on the day of Deepawali was above the prescribed limit of $100 \mu g/m^3$ at all locations. While $PM_{2.5}$ exceeded the limit of $60 \mu g/m^3$ at 10 locations out of 15 on the day of Deepawali. The maximum PM_{10} value i.e $223 \mu g/m^3$ observed at Sadar Police Station, Puri and maximum $PM_{2.5}$ value i.e $97 \mu g/m^3$ observed at Cox Colony, Jharsuguda. This is due to the impact of bursting of fire crackers.

The Air Quality Index (AQI) value of continuous monitoring days(15 days) at 15 cities were calculated and categorised from the result it was observed that Pre & Post period the AQI at all monitored locations were mostly fall under Satisfactory to Moderate Category. However on the day of Deepawali due to bursting of fire crackers the AQI value rises to Moderate category at all locations except at Jharsuguda i.e 223($PM_{2.5}$) which falls under Poor category. Due to use of Green crackers instead of normal crackers in Deepawali the AQI value restricted in Moderate Category.

1515

Annexure-I

ODISHA

ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡ଼ିଶା

ଜଙ୍ଗଲ, ପରିବେଶ ଓ ଜଳବାୟୁ ପରିବର୍ତନ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର
ପରିବେଶ ଭବନ, ଏ/୧୧୮, ନୀଳକଣ୍ଠ ନଗର, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨

ସଂଖ୍ୟା : ୧୭୬୪୨ VI-SC (LEM) Proj.95/2022-23 ତା.୨୬.୦୯.୨୦୨୨

ସର୍ବସାଧାରଣ ବିଜ୍ଞପ୍ତି

CAD-2013 : ଏଡ଼ଭ୍‌କ୍ୟୁଆ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ପର୍ବପର୍ବାଣୀରେ ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ଡାକବାଜି ଯନ୍ତ୍ର, ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଦି କିମ୍ବା ଶବ୍ଦବର୍ଦ୍ଧକ (Amplifier) ବ୍ୟବହାର ଦ୍ୱାରା ଜନସାଧାରଣଙ୍କ ବିରକ୍ତିର କାରଣ ହେବା ସହ ସ୍ୱାସ୍ଥ୍ୟଗତ ସମସ୍ୟା ସୃଷ୍ଟି ହୋଇଥାଏ। ଏହାସହ ଉଚ୍ଚ ଶବ୍ଦ ଉତ୍ପନ୍ନ କରୁଥିବା ଆଡ଼ସବାଜି ବ୍ୟବହାର ଯୋଗୁଁ ଅଗ୍ନି ଓ ବିସ୍ଫୋରଣ ସମ୍ଭାବନା ସମସ୍ୟା ସୃଷ୍ଟି ହେବାସହ ଏଥିରୁ ନିର୍ଗତ ବିଷାକ୍ତ ଗ୍ୟାସ୍, ଧୂଳିକଣା ଓ ଶବ୍ଦ ଯୋଗୁଁ ସ୍ୱାସ୍ଥ୍ୟଗତ ସମସ୍ୟା ମଧ୍ୟ ସୃଷ୍ଟି ହୋଇଥାଏ।

ମାନ୍ୟବର ଉଚ୍ଚତମ ନ୍ୟାୟାଳୟ ରିଟ୍ ପିଟିସନ୍ ନଂ ୭୨/୧୯୯୮ ଏବଂ ପିଭିଇ ଅପିଲ୍ ନଂ ୩୭୩୫/୨୦୦୫ର ଶୁଣାଣି କରି ୧୮ ଜୁଲାଇ, ୨୦୦୫ରେ ଦେଇଥିବା ରାୟରେ ଡାକବାଜି ଯନ୍ତ୍ର ଓ ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟିକାରୀ ଯନ୍ତ୍ରାଂଶର ବ୍ୟବହାର ଉପରେ କଟକଣା ଜାରି କରିଛନ୍ତି। ଏଣୁ ବିଶେଷ କରି ଶିଶୁ, ବୃଦ୍ଧ, ରୁଗଣ ତଥା ସର୍ବସାଧାରଣଙ୍କ ସ୍ୱାସ୍ଥ୍ୟ ଓ ପରିବେଶକୁ ଦୃଷ୍ଟିରେ ରଖି ଆମକୁ ଆଗାମୀ ପାର୍ବଣ ଋତୁ ଦାପାବଳା ଉତ୍ସବକୁ ଅତ୍ୟନ୍ତ ଦାୟିତ୍ୱମୂଳକ ଭାବେ ନିମ୍ନୋକ୍ତ ନିୟମଗୁଡ଼ିକୁ ପାଳନ କରିବା ଏକାନ୍ତ କାମ୍ୟ।

- ଡାକବାଜି ଯନ୍ତ୍ର କିମ୍ବା ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଂଶ କିମ୍ବା ଶବ୍ଦବର୍ଦ୍ଧକ (Amplifier)ର ବ୍ୟବହାର ରାତ୍ର ୧୦ ଘଟିକାରୁ ସକାଳ ୬ ଘଟିକା ପର୍ଯ୍ୟନ୍ତ ନିଷିଦ୍ଧ ଅଟେ।
- ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ଆଡ଼ସବାଜିର ବ୍ୟବହାର ମଧ୍ୟରାତ୍ର ୧୦ ଘଟିକାରୁ ସକାଳ ୬ ଘଟିକା ପର୍ଯ୍ୟନ୍ତ ନିଷିଦ୍ଧ ଅଟେ।
- ସରକାରଙ୍କ ଦ୍ୱାରା ଘୋଷିତ ନୀରବ ଅଞ୍ଚଳ ଯଥା ତାଳୁରଖାନା, ଶିଖାନ୍ତୁଣ୍ଡାନ, ନ୍ୟାୟାଳୟ, ଧାର୍ମିକସ୍ଥଳ ଇତ୍ୟାଦିର ୧୦୦ ମିଟର ପରିସୀମା ମଧ୍ୟରେ ଆପରିଜନକ ଶବ୍ଦ ସୃଷ୍ଟିକାରୀ ବାଣ ପୁଟାଇବା ନିଷିଦ୍ଧ ଅଟେ।
- କେବଳ ଖୋଲାସ୍ଥାନରେ ବାଣ ପୁଟାଇବା ଉଚିତ୍।
- ୧୨୫ ଡେସିବେଲ୍ ସ୍ତରରୁ ଉର୍ଦ୍ଧ୍ୱ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ବାଣ ପ୍ରସ୍ତୁତି, ବିକ୍ରି ଓ ବ୍ୟବହାର ସମ୍ପୂର୍ଣ୍ଣ ନିଷେଧ ଅଟେ।
- ମାନ୍ୟବର ଓଡ଼ିଶା ଉଚ୍ଚ ନ୍ୟାୟାଳୟ ମିସ୍‌କେସ୍ ନଂ. ୬୦/୨୦୦୮ରେ ଦେଇଥିବା ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ଶବ୍ଦବର୍ଦ୍ଧକ (Amplifier) ବ୍ୟବହାରକାରୀ ଅତି ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଂଶ ଓ ଶବ୍ଦ ବାକ୍ ଓ ଡିକେ (DJ)ଗୁଡ଼ିକରେ ଶବ୍ଦ ନିୟନ୍ତ୍ରକ (Sound Limiter) ଲଗାଇବେ ଯଦ୍ୱାରା Amplifierରୁ ସୃଷ୍ଟି ହେଉଥିବା ଶବ୍ଦର ମାତ୍ରା ୬୫ ଡେସିବେଲ୍‌କୁ ଅତିକ୍ରମ କରିବ ନାହିଁ।
- ଉପରୋକ୍ତ ନିୟମର କୌଣସି ପ୍ରକାର ଖୁଲାପ ହେଲେ ଓଡ଼ିଶା (ଆଡ଼ସବାଜି ଓ ଡାକବାଜି ଯନ୍ତ୍ର ପ୍ରବିଧାନ) ଆଇନ, ୧୯୫୮ ଓ ଶବ୍ଦ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ନିୟମ, ୨୦୦୦ ଅନୁଯାୟୀ ଦଣ୍ଡନାୟ ଅଟେ।
- ଏ ସମ୍ପର୍କୀୟ ଯେକୌଣସି ଅଭିଯୋଗ ସମ୍ପୂର୍ଣ୍ଣ ଜିଲ୍ଲାପାଳ, ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ, ଉପଜିଲ୍ଲାପାଳ, ଆରକ୍ଷା ଅଧିକାରୀ, ଅତିରିକ୍ତ ଆରକ୍ଷା ଅଧିକାରୀ, ଉପଆରକ୍ଷା ଅଧିକାରୀ, ଉପଖଣ୍ଡ ଆରକ୍ଷା ଅଧିକାରୀଙ୍କ ନିକଟରେ କରାଯାଇପାରିବ।

ଦ-ଶହରା ଓ ଦାପାବଳା ଉତ୍ସବକୁ ପ୍ରଦୂଷଣମୁକ୍ତ ତଥା ସୁରକ୍ଷିତ ଭାବେ ପାଳନ କରିବା।
ସ୍ୱା/- ସବସ୍ୟ ସଚିବ

OIPR-08012/1/0292/2223

ନିର୍ଦ୍ଦେଶ ଦାତା - ୧୭୬୪୨ ପୃଷ୍ଠା - ୧୧

Digitized by srujanika@gmail.com

347 -

1518

Annexure - II



STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012
E-mail : paribesh1@ospboard.org Website : www.ospboard.org

No. 17650 / VI-SC (LEM) Proj. 96/2022-23 Date 26/09/2022

CAD-2013

PUBLIC NOTICE

It is inform all concerned that high levels of noise produced from the loud speakers or sound producing instruments or a musical instruments or sound amplifier during festive occasion not only cause annoyance but also cause health hazards. Further bursting of sound producing fire crackers is also a major environmental concern and poses not only fire and explosion but also health hazard due to emission of particulate matters, toxic gas and high level of noise. Hon'ble Supreme Court of India Writ Petition No.72/1998 and in Civil Appeal No. 3735/2005 on dt. 18.7.2005 have passed orders for implementation of laws for restricting bursting of fire crackers, use of loud speakers and high volume producing sound systems. It is therefore requested to celebrate the ensuing festive occasion Deepavali more responsibly with a special concern for the children, elders and sick persons and well-being of public and environment by adhering of the following:

- Uses of loud speaker or a public address system or any sound producing instrument or a musical instrument or a amplifier producing sound are prohibited during night time i.e., 10.00 PM to 6.00 A.M. Further sound emitting fire crackers shall not be burst during night time.
- Sound emitting fire crackers shall not be burst in silence zone such as area comprising not less than 100 meters around hospitals, educational institutions, courts, religion places etc. as declared by the competent authority.
- Bursting of fire crackers should be restricted to open areas only.
- The manufacture, sale or use of fire crackers generating noise level exceeding 125 dB (A) are prohibited.
- As per the direction of the Hon'ble High Court, Odisha in Misc. Case No. 60/2008, the sound producing instruments using amplifiers along with some boxes and various musical instruments as well as DJs shall install sound limiters connected to the amplifiers so that the sound produced by such amplifiers should not exceed 65 dB (A).
- Any non-compliance to the above will attract penal provision of Orissa Fire Crackers & Loud Speakers (Regulation) Act, 1958 and Noise Pollution (Regulation and Control) Rules, 2000.
- Any complaint in this regard may be filed with the District Magistrate, ADM, SDM, SP, ASP, DSP & SDPO of the concerned district and sub-division.

LET US CELEBRATE A SAFE AND POLLUTION FREE DUSHERA AND DEEPAVALI

OIPR- 08012/11/0293/2223 Sd/- Member Secretary

The New Indian Express 24-30-9-22 P-4

← 348 -

ଓଡିଶା
ରାଜ୍ୟ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଓଡିଶା
 (କଳାଳ, ପରିବେଶ ଓ ଜଳବାୟୁ ପରିଦର୍ଷନ ବିଭାଗ, ଓଡିଶା ସରକାର)
 ପରିବେଶ ଭବନ, ଏ/୧୧୮, କାଳକଣ୍ଠ ନଗର, ୟୁନିଟ୍-୮, ଭୁବନେଶ୍ୱର-୭୫୧୦୧୨
 ସଂଖ୍ୟା. ୧୭୬୫୨ **VI-SC(LEM) Proj.96/2022-23** ତା. ୨୬.୦୯.୨୦୨୨

ସର୍ବସାଧାରଣ ବିଜ୍ଞପ୍ତି

CAD-2013: ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ କଳାଳ ତିଆରିକ୍ଷି ଯେ ପର୍ବପର୍ବାଣିରେ ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ଡାକବାଜି ଯନ୍ତ୍ର, ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଦି କିମ୍ବା ଶବ୍ଦ ବର୍ଦ୍ଧକ (Amplifier) ବ୍ୟବହାର ଦ୍ୱାରା ଜନସାଧାରଣଙ୍କ ବିରକ୍ତିର କାରଣ ହେବା ସହ ସ୍ୱାସ୍ଥ୍ୟଗତ ସମସ୍ୟା ସୃଷ୍ଟି ହୋଇଥାଏ। ଏହା ସହ ଉଚ୍ଚ ଶବ୍ଦ ଉତ୍ପନ୍ନ କରୁଥିବା ଆଡ଼ସବାଜି ବ୍ୟବହାର ଯୋଗୁଁ ଅଗ୍ନି ଓ ବିକିରଣ ସମ୍ପର୍କୀୟ ସମସ୍ୟା ସୃଷ୍ଟି ହେବା ସହ ଏଥିରୁ ନିର୍ଗତ ବିଷାକ୍ତ ଗ୍ୟାସ୍, ଧୂଳିକଣା ଓ ଶବ୍ଦ ଯୋଗୁଁ ସ୍ୱାସ୍ଥ୍ୟଗତ ସମସ୍ୟା ମଧ୍ୟ ସୃଷ୍ଟି ହୋଇଥାଏ।

ମାନ୍ୟବର ଉଚ୍ଚତମ ନ୍ୟାୟାଳୟ ରିଟ୍ ପିଟିସନ୍ ସଂଖ୍ୟା ୭୨/୧୯୯୮ ଏବଂ ପିଟିକ୍ ଅପିଲ୍ ସଂଖ୍ୟା ୩୭୩୫/୨୦୦୫ ର ଶୁଣାଣୀ କରି ୧୮ ଜୁଲାଇ, ୨୦୦୫ ରେ ଦେଇଥିବା ରାୟରେ ଡାକବାଜି ଯନ୍ତ୍ର ଓ ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟିକାରୀ ଯନ୍ତ୍ରାଣର ବ୍ୟବହାର ଉପରେ କଟକଣା ନୀତି ନିର୍ଦ୍ଧାରିତ। ଏହି ବିଶେଷ କରି ଟି.ଭି. ବୁକ୍, ପୁସ୍ତକ ତଥା ସର୍ବସାଧାରଣଙ୍କ ସ୍ୱାସ୍ଥ୍ୟ ଓ ପରିବେଶକୁ ବୃଦ୍ଧିରେ ରଖି ଆମକୁ ଆଗାମୀ ପାର୍ବଣ ଋତୁ ଦାପାବଳୀ ଉତ୍ତରକୁ ଅତ୍ୟନ୍ତ ନାୟିକ୍ ସଂପନ୍ନ ଭାବେ ନିମ୍ନୋକ୍ତ ନିୟମ ଗୁଡ଼ିକୁ ପାଳନ କରିବା ଏକାନ୍ତ କାର୍ଯ୍ୟ।

- ଡାକବାଜି ଯନ୍ତ୍ର କିମ୍ବା ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଣ କିମ୍ବା ଶବ୍ଦ ବର୍ଦ୍ଧକ (Amplifier) ର ବ୍ୟବହାର ରାତ୍ରି ୧୦ ଘଟିକାରୁ ସକାଳ ୬ ଘଟିକା ପର୍ଯ୍ୟନ୍ତ ନିଷିଦ୍ଧ ଅଟେ।
- ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ଆଡ଼ସବାଜିର ବ୍ୟବହାର ମଧ୍ୟ ରାତ୍ରି ୧୦ ଘଟିକା ରୁ ସକାଳ ୬ ଘଟିକା ପର୍ଯ୍ୟନ୍ତ ନିଷିଦ୍ଧ ଅଟେ।
- ସରକାରଙ୍କ ଦ୍ୱାରା ଘୋଷିତ ନୀତିର ଅଞ୍ଚଳ ଯଥା ଚାକ୍ରଗଣାଳା, ଶିସାନ୍ତୁଷାନ, ନ୍ୟାୟାଳୟ, ଧାର୍ମିକ ସ୍ଥଳ ଇତ୍ୟାଦିର ୧୦୦ ମିଟର ପରିସୀମା ମଧ୍ୟରେ ଆପତ୍ତିଜନକ ଶବ୍ଦ ସୃଷ୍ଟିକାରୀ ବାଣ ପୁଞ୍ଜରା ନିଷିଦ୍ଧ ଅଟେ।
- କେବଳ ଖୋଲାଘାଟରେ ବାଣ ପୁଞ୍ଜରା ଉଦ୍ଧର।
- ୧୨୫ ଟେପିରେଲ୍ ସ୍ତରରୁ ଉର୍ଦ୍ଧ୍ୱ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ବାଣ ପ୍ରସ୍ତୁତି, ବିକ୍ରି ଓ ବ୍ୟବହାର ସଂପୂର୍ଣ୍ଣ ନିଷେଧ ଅଟେ।
- ମାନ୍ୟବର ଓଡ଼ିଶା ଉଚ୍ଚ ନ୍ୟାୟାଳୟ ନିୟୁକ୍ଟେସ୍ ନଂ. ୬୦/୨୦୦୮ ରେ ଦେଇଥିବା ନିର୍ଦ୍ଦେଶ ଅନୁଯାୟୀ ଶବ୍ଦ ବର୍ଦ୍ଧକ (Amplifier) ବ୍ୟବହାରକାରୀ ଅତି ଉଚ୍ଚ ଶବ୍ଦ ସୃଷ୍ଟି କରୁଥିବା ସଙ୍ଗୀତ ଯନ୍ତ୍ରାଣ ଓ ଶବ୍ଦ ବାକ୍ସ ଓ ଡିଜି (DJ) ଗୁଡ଼ିକରେ ଶବ୍ଦ ନିୟନ୍ତ୍ରକ (Sound Limiter) ଲଗାଇବେ ଯଦ୍ୱାରା Amplifier ରୁ ସୃଷ୍ଟି ହେଉଥିବା ଶବ୍ଦର ମାତ୍ରା ୬୫ ଟେପିରେଲ୍‌କୁ ଅତିକ୍ରମ କରିବ ନାହିଁ।
- ଉପରୋକ୍ତ ନିୟମର କୌଣସି ପ୍ରକାର ଖିଲାପ ହେଲେ ଓଡ଼ିଶା (ଆଡ଼ସବାଜି ଓ ଡାକବାଜି ଯନ୍ତ୍ର ପ୍ରବିଧାନ) ଆଇନ, ୧୯୫୮ ଓ ଶବ୍ଦ ପ୍ରଦୂଷଣ ନିୟନ୍ତ୍ରଣ ନିୟମ, ୨୦୦୦ ଅନୁଯାୟୀ ଦଣ୍ଡନୀୟ ଅଟେ।
- ଏ ସମ୍ପର୍କୀୟ ଯେ କୌଣସି ଅଭିଯୋଗ ସଂପୂର୍ଣ୍ଣ ଜିଲ୍ଲାପାଳ, ଅତିରିକ୍ତ ଜିଲ୍ଲାପାଳ, ଉପଜିଲ୍ଲାପାଳ, ଆରକ୍ଷା ଅଧିକାରୀ, ଅତିରିକ୍ତ ଆରକ୍ଷା ଅଧିକାରୀ, ଉପଆରକ୍ଷା ଅଧିକାରୀ, ଉପଖଣ୍ଡ ଆରକ୍ଷା ଅଧିକାରୀଙ୍କ ନିକଟରେ କରାଯାଇପାରିବ।

ଦଶହରା ଓ ବାପାବଳୀ ଉତ୍ସବକୁ ପ୍ରଦୂଷଣମୁକ୍ତ ତଥା ସୁରକ୍ଷିତ ଭାବେ ପାଳନ କରିବା।

ସା/- ସହସ୍ୟ ସଚିବ

OIPR 08012/11/0292/2223

ସଂଖ୍ୟା ୩୧-୧୦-୨୨ ପୃଷ୍ଠା-୧୦

Central Library
S.P.C. Board
A/118, N.Pakantha Nagar
UNIT-VIII, Bhubaneswar-75

← 349 -

Annexure - XIII



EPABX : 2561909/2562847
E-mail: paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII
Bhubaneswar - 751 012, INDIA

No 15933 / IND-I-CON- (M) 1616

Dt 03.09.2022

By Speed Post / Email

To

All 17 categories of industries.

Sub : Compliance to Fuel Policy-Reg.

Ref : Fuel Policy of the State of Odisha vide Notification No. 7485, dtd. 12.04.2021 & Gazette Notification dtd. 16.09.2021 of Forest, Environment & Climate Change Dept., Govt. of Odisha.

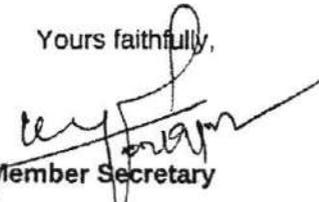
Sir,

In inviting a reference to the subject cited above, this is to inform you that as per the fuel policy of the state all industries using furnace oil shall shift to use of cleaner fuel with low sulphur content such as Low Sulphur Heavy Stock (LSHS) / Light Diesel Oil (LDO) / Gas by replacing furnace oil within a period of 2 years time i.e., by April, 2023 (copy enclosed).

In view of above, you are directed to intimate the Board in the prescribed format (copy enclosed) regarding change over to cleaner fuel in place of furnace oil if used in your plant facilities within the stipulated period of April, 2023 and report compliance to this office within 15 days.

Yours faithfully,

Encl : As above


Member Secretary

Memo No. 15934 / dtd. 03.09.2022 By email

Copy forwarded to all Regional Officers, SPC Board, Odisha for information. They are requested to pursue the matter with the industries as per letter No. 9861, dtd. 07.06.2022 & Letter No. 15167, dtd. 23.08.2022 to collect information from the industries regarding use of furnace oil and change over to cleaner fuel at the earliest and report compliance to this office for onward action at this end.



OSPCB-CTO-MISC-0042-2022/1/2022


Addl. Chief. Env. Engineer

- 350 -

Format for change of fuel from Furnace Oil to Cleaner Fuel

Sl. No.	Name of the industry with address	Use of furnace oil in the particular plant facilities with quantity	Timeline for change of fuel from furnace oil to cleaner fuel with detail proposal

**GOVERNMENT OF ODISHA
FOREST & ENVIRONMENT DEPARTMENT**

NOTIFICATION

Bhubaneswar, Dated the 19 April, 2021

Fuel Policy of the State of Odisha

No. FE-ENV3-ENV-0014-2017/ 7485 /F&E., Hon'ble Supreme Court of India in the matter of "M.C Mehta Vrs. UOI" in W.P. (Civil) 13029 of 1985 directed on 24.10.2017 to ban the use of petcoke and furnace oil in industries in the NCR state of Haryana, Uttar Pradesh and Rajasthan. Subsequently, Hon'ble Supreme Court directed in the same writ petition on 17.11.2017 observing that the pollution caused by Petcoke and furnace oil is not a problem confined only to the NCR, but appears to be a problem faced by almost all the State and Union Territories in the Country and Hon'ble Apex Court directed all the State Governments and Union Territories to consider taking similar measures as have been taken by the Govt. of India and CPCB.

Hon'ble Supreme Court of India in WP(C) No. 13029/1985 in order dtd. 26.07.2018 allowed on use of petcoke as feed stock in industries such as Cement, Lime Kiln, Calcium Carbide unit, Gasification unit and also in WP(C) No. 13029/1985 in order dtd. 09.10.2018 allowed use of raw pet coke for manufacturing of Calcined Pet Coke (CPC) having sulphur content <3.5% for making anode in the Aluminium industry and recommended to treat the emission of SO₂ of Calcined Pet Coke (CPC) unit in FGD system having sulphur removal efficiency more than 90%.

In pursuant to the above orders of Hon'ble Supreme Court of India, the Ministry of Commerce and Industry, Govt. of India, New Delhi vide Notification No. 42/ 2015-2020, dtd. 23.10.2018 amended the import policy condition of pet coke by prohibiting import of pet coke for fuel purpose and allowed import of petcoke for use in industries such as Cement, Lime Kiln, Calcium Carbide, Gasification, Graphite Electrode, Aluminium industry & Calcined Pet Coke units.

Central Pollution Control Board, New Delhi in their letter dtd. 26.06.2020 have recommended the SPCBs to include LSHS (Low Sulphur heavy stock) oil as industrial fuel in place of furnace oil while formulating fuel policy to reduce emission of SO₂. CPCB has also suggested in their direction dtd. 23.08.2019 that the oil refineries can produce low sulphur oil like slurry oil, LSHS and LDO, if demand on FO is reduced.

Hon'ble National Green Tribunal (NGT) in the matter of "Sumit Kumar Vrs. State of Himachal Pradesh and Others" in O.A. No. 67/2019 read with O.A. No. 138/2019 observed that "Considering the various directions and orders of Hon'ble Supreme Court regarding use of petcoke and furnace oil containing higher Sulphur, it is required that States and UTs including Himachal Pradesh, formulate fuel policies regarding use of pet coke and FO in light of Hon'ble Supreme Court order dtd. 24.10.2017 (banning use of pet coke and FO in NCR States) and 17.11.2017 (suggesting

9c
← 352 →

States / UTs to take similar measures) and further Hon'ble Supreme Court order dtd. 13.12.2017, 05.02.2018 and 26.07.2018 allowing use of pet coke in industries / processes which use pet coke and furnace oil either as feed stock (Calcined pet coke (CPC) units, Aluminium industries) or where they get absorbed along with product in manufacturing process (cement, lime kiln, calcium carbide industries). It is relevant to mention that use of Raw Petroleum Coke (RPC) in CPC units has been allowed with condition of 90% recovery of SO₂ emission. The same principle may be followed in industrial processes where use of FO as feed stock is considered by States/ UTs" and also issued direction to CPCB to ensure compliance from the States/ UTs.

The Government of Odisha vide Notification No. 22737, dtd. 07.11.2017 in F & E Dept, has allowed the use of Petcoke as an "Approved fuel" as per the provision of Air (Prevention & Control of Pollution) Act, 1981, subject to condition that the industry / processes interested to use pet coke as fuel shall obtain prior consent of SPCB, Odisha and install required air pollution control system to achieve the emission standards as prescribed from time to time and comply with the conditions stipulated by the competent authorities. Memo of this notification was forwarded to MoEF & CC and CPCB, New Delhi.

Keeping in view of the directions of Hon'ble Supreme Court of India and order of Hon'ble National Green Tribunal emphasizing on switching over to alternative and cleaner fuels, the following policy is framed for regulation and control use of Petcoke, Furnace Oil and use of other fuels in the State of Odisha.

The following fuel will be allowed for use in the State of Odisha.

- a. Liquefied Petroleum Gas (LPG)
- b. Liquefied Natural Gas (LNG)
- c. Piped Natural Gas (PNG)
- d. High Speed Diesel (HSD)
- e. Bio Gas
- f. Bio-Fuel (Bio-Ethanol etc.)
- g. Refuse Derived Fuel (RDF): To be used in Cement Kiln and Waste to Energy Plant or any other unit allowed by the Central Government/ State Government.
- h. Biomass as fuel (like Bagasse, Briquettes/ Pellets etc.)/ Agriculture refuse/ dung cake).
- i. Low Sulphur Heavy Stock (LSHS)

- j. Light Diesel Oil (LDO)
- k. Coal/Lignite
- l. Firewood/wood charcoal
- m. Naptha / Propane / Gasoline / Hydrogen / Methane

<  353 -

n) Pet Coke:

- Use of Petcoke is allowed as feedstock in industries/ processes where SO₂ gets absorbed such as Cement, Lime/ Dolo Kiln, Calcined Pet Coke (CPC), Aluminium Smelter, Gasification, Calcium Carbide & Graphite Electrode subject to obtaining specific consent to establish/ operate from State Pollution Control Board, Odisha under the provision of Air (Prevention and Control of Pollution) Act, 1981.
- The above-mentioned industries will be required to install all the requisite air pollution control systems so as to achieve the emission standards for Particulate Matter (PM) & SO₂ concentration and provide minimum stack height as prescribed in Environment (Protection) Act, 1986 and the Rules framed there under as amended from time to time.
- All the above-mentioned units using pet coke shall install online continuous emission monitoring system for parameters of PM & SO₂ with connectivity to the server of the SPCB for transmission of real-time online data within a period of 6 months.
- Raw pet coke having Sulphur content less than 3.5% shall be allowed for use in CPC units with condition of more than 90% recovery of SO₂ emission through flue gas desulphurisation system.
- Use of Calcined pet coke is allowed as feed stock or in manufacturing process in the industries as mentioned above and shall not be supplied to any other industry.
- Any other unit other than the above intend to use petcoke as feedstock or in manufacturing processes, where sulphur will be absorbed in the process will have to obtain prior permission from State Pollution Control Board on case-to-case basis.
- No other industry / processes shall be allowed to use petcoke as fuel.
- Considering the requirement of grinding, sizing, and briquetting of pet coke before using in the approved industries as mentioned in this policy, the existing pet coke grinding, sizing and briquetting units are allowed to use raw pet coke and they shall not supply the processed raw pet coke to the industries not covered in this policy and maintain a record for verification of SPCB. Establishment of standalone new pet coke grinding, sizing & briquetting units shall not be allowed.

o) Furnace Oil

- Industries using furnace oil shall install scrubbing system for more than 90% recovery of SO₂ emission and provide stack height as per the following formula within **6 months**.
- $H = 14(Q)^{0.3}$ (Where, H is the physical stack height & Q is emission rate of SO₂ in Kg/hr).
- All the industries using furnace oil shall shift to use of cleaner fuel with low Sulphur content such as Low Sulphur Heavy Stock (LSHS)/ Light Diesel Oil (LDO) / Gas, replacing furnace oil within a period of **Two years**.

← 354 →

The new industries coming up in the State which is either under construction or in upcoming stage shall abide by the conditions of State fuel policy.

The State fuel policy shall be subject to the compliance of orders and direction of Hon'ble Supreme Court of India/ High Court/ NGT and guidelines issued by Central Govt./CPCB/ State Govt. and can be amended with the approval of State Government.

By the order of Governor

Addl. Chief Secretary to Govt.

Memo No. 7486 /dtd. 12.04.21

Copy forwarded to the Director, Printing Stationery & Publication, Odisha, Madhupatna, Cuttack for information and necessary action. He is requested to publish the Notification bearing S.R.O No. and date in the Extra Ordinary issue of the Odisha Gazette and provide 100 copies of the same to this Department.

12/04/21
Director, Env-cum-Special Secretary to Govt.

Memo No. 7487 /dtd. 12.04.21

Copy to Secretary, MoEF & CC, Indira Paryavaran Bhawan, 3rd Floor, Vayu Wing, JorBagh Road, New Delhi-11003 for information.

12/4/21
Director, Env-cum-Special Secretary to Govt.

Memo No. 7488 /dtd. 12.04.21

Copy to the Principal Secretary, Department of Industries, Kharvela Bhawan, Govt. of Odisha for information.

12/4/21
Director, Env-cum-Special Secretary to Govt.

Memo No. 7489 /dtd. 12.04.21

Copy to Member Secretary, Central Pollution Control Board, Paribesh Bhawan, East Arjun Nagar, New Delhi -110032 for information.

12/4/21
Director, Env-cum-Special Secretary to Govt.

Memo No. 7490 /dtd. 12.04.21

Copy to Member Secretary, SPC Board, Odisha, Bhubaneswar A/118, Nila Kantha Nagar, Unit-8, Bhubaneswar -751012 for information.

12/4/21
Director, Env-cum-Special Secretary to Govt.

- 355 -

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1577 CUTTACK, WEDNESDAY, SEPTEMBER 29, 2021/ASWINA 7, 1943

FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT

CORRIGENDUM

The 16th September 2021

No. 16458—FE-ENV3-ENV-0014/2017-FE&CC.—In partial modification to this Office Notification No.7485, dated the 12th April 2021, regarding the Fuel Policy of the State of Odisha the following is amended :

In (o) Furnace Oil, the following is substituted :

I. Industries using furnace oil shall install scrubbing system having more than 90% recovery of SO₂ emission & provide stack height as specified in the Notification within a period of two (2) years from the date of Notification, i.e. the 12th April 2021 instead of six (6) months.

In (n) Pet Coke, the following is inserted :

II. In case of grinding sizing and briquetting of pet coke, the industries will be allowed to operate without causing environment pollution to be monitored by State Pollution Control Board, Odisha on case to case basis. The industries permitted shall not supply the processed the raw pet coke to the other industries which is not covered in the policy notified in the State Fuel Policy. The record shall be maintained by the industry which is to be verified by the State Pollution Control Board, Odisha.

This issues with the approval of the Govt. in OSWAS File No. FE-ENV3-ENV-0014-2017.

By order of the Governor

SUSANTA NANDA

Director, Environment-cum-
Special Secretary to Govt.

Government of Odisha
Forest, Environment & Climate Change Department

Annexure-XIV-(A)

No. FE-ENV1-ENV-0028-2018/ 21885 / FE&CC, dt. 13.12.21

From

Sri Susanta Nanda, IFS,
Director, Environment-Cum-Special Secretary to Government

To

The Principal Secretary,
Department of Water Resources
The Principal Secretary,
Revenue & DM Department
The Member Secretary, SEIAA
The Member Secretary,
State Pollution Control Board, Odisha
The Director, Minor Minerals-cum-Special Secretary to Government,
Revenue & DM Department

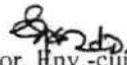
Sub: Minutes of the 2nd Meeting held on 04.12.2021 at 4:00 PM through online VC mode under the Chairmanship of Chief Secretary, Odisha regarding Hon'ble NGT O.A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O.A. No. 173/2018, Sudarsan Das Vrs. State of West Bengal on sustainable sand mining activities.

Sir,

In inviting a reference to the subject cited above, I am directed to enclose herewith the minutes of the 2nd Meeting held on 04.12.2021 at 4:00 PM through online VC mode under the Chairmanship of Chief Secretary, Odisha regarding Hon'ble NGT O.A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O.A. No. 173/2018, Sudarsan Das Vrs. State of West Bengal on sustainable sand mining activities for your kind information & necessary compliance.

Yours faithfully,

Enclosed: As above


Director, Env.-cum-Special Secretary to Govt.
10/12/21

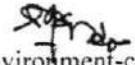
Memo No. 21886 /FE&CC, dt. 13.12.2021

Copy forwarded to the OSD-cum-ex-Officio Special Secretary to Chief Secretary, Odisha for kind information of Chief Secretary.


Director, Environment-cum-Special Secretary to Govt.
14/12/21

Memo No. 21887 /FE&CC, dt. 13.12.2021

Copy forwarded to the Senior PS to Additional Chief Secretary, FE & CC Department for kind information of Additional Chief Secretary.


Director, Environment-cum-Special Secretary to Govt.
14/12/21

< 357 -

Minutes of the 2nd meeting held on 04.12.2021 at 4:00 PM under the Chairmanship of the Chief Secretary, Odisha in the matter of "Sustainable Sand Mining" related to O. A. No. 360/2015- NGT Bar Association Vrs. Virender Singh (State of Gujarat) & O. A. No. 173/2018 -Sudarshan Das Vrs. State of West Bengal & Ors.

A virtual meeting was held on 04.12.2021 at 4:00 PM under the Chairmanship of the Chief Secretary, Odisha on the matter of Sustainable Sand Mining. Principal Secretary, Revenue & DM Dept., Member Secretary, SEIAA, Member Secretary, SPCB, Director, Environment-cum-Special Secretary, FE&CC Department, Special Secretary, WR Dept. and Director, Minor Minerals participated in the meeting.

Welcoming all participants, Director, Environment-cum-Special Secretary, FE&CC Dept. informed that, this was the 2nd meeting for the Quarter October to December as stipulated in the order dt.26.02.2021 on O.A. No.360/2015. He further gave a glimpse on various O.As in which different directions have been issued by Hon'ble NGT.

The following decisions were taken in the meeting:

1. (a) It was decided that since the DSR for all the 30 districts have been prepared recently, during the next round of preparation, the same shall be prepared by NABET (National Accreditation Board for Education and Training) / QCI (Quality Control Council of India).
- (b) Furthermore, it was decided that the DSRs that have been prepared will be examined by DEIAA and will be sent to SEIAA for appraisal by SEAC and final approval by SEIAA till new DSRs are prepared.

This exercise is to be completed within the next one months time.

2. Director, Environment is to have consultations with the NABET / QCI accredited consultants for fixing up a reasonable rate for preparation of DSR based on the requirement of Man days of technical persons required, in consultation with the Principal Secretary, Revenue & DM Department approval of the Government.
3. It was also decided that for replenishment study and filing of applications for grant of EC, the rates will be fixed in consultation with the agencies concerned by the Director, Environment.

Furthermore, clarification regarding the agencies to prepare replenishment studies will be issued by Director, Environment.

4. The rate fixed by Hon'ble NGT regarding penalty to be imposed and compensation to be assessed is under active consideration of the Government. Revenue Department is to issue suitable notification in this regard after approval of the Government.
5. Regarding digital technology for monitoring, including remote sensing, vehicle tracking through GPS fitted vehicles, i4MS tool is being implemented through OCAC which should suffice the purpose.

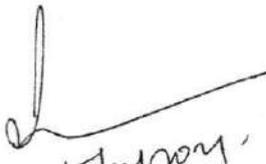


- 308 -

92

6. A separate bank account has already been opened at UCO Bank by the FE&CC Department. After approval of the compensation rate, compensation received will be deposited in that account.
7. It was decided that as the Annual Report is to be submitted before March, 2022 and as it is to be uploaded in the website thereafter, R&DM Department is to submit the report by the stipulated date for further action by FE&CC Department .

The meeting ended with a vote of thanks to the chair.


CHIEF SECRETARY, ODISHA

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0028-2018/13042/FE&CC, Date. 22/07/2022

From:

Sri Madhusudan Dash, OAS (SAG)

Additional Secretary to Govt.

To

Sri Pankaj Verma, Scientist E

MOEF &CC, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

Sub- Regarding submission of Annual Report as on 31.03.2022 in compliance to order dt 26.02.2021 in OA 360/2015, "NGT Bar Association Vrs Virendra Singh (State of Gujarat) on sand mining activities of the State of Odisha

Sir,

Please find enclosed herewith the Annual Report as on 31.03.2022 in compliance to order dt 26.02.2021 in OA 360/2015, NGT Bar Association Vrs Virendra Singh (State of Gujarat) on sustainable sand mining activities of the State of Odisha for information and necessary action.

Yours faithfully,

Encl: As above

G
22.07.22
Additional Secretary to Govt.

Memo No. 13043 Date. 22.07.22

Copy forwarded to PS. to ACS, Revenue and D.M. Department for kind information of ACS.

G
22.07.22
Additional Secretary to Govt.

Memo No. 13044 Date. 22.07.22

Copy forwarded to In-charge Computer Cell for uploading of Annual report in the FE & CC Dept. website.

G
22.07.22
Additional Secretary to Govt.

-360 -



Satyabrata Sahu, IAS
Additional Chief Secretary



16485/FE/2022
15/07/22

Revenue & Disaster Management Department
Government of Odisha
Lokseva Bhawan, Bhubaneswar-751001

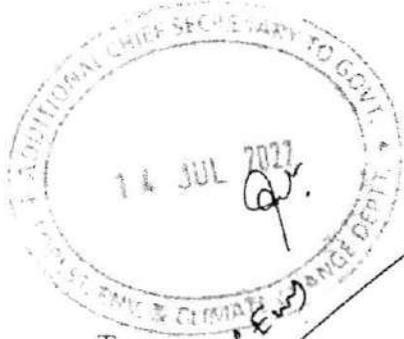
Telephone : + 91 674 - 253 90 23

Fax : + 91 674 - 239 38 32

E_mail : revsec.od@nic.in | revsec.or@nic.in

No. 23105 / ACSR&DM, Date 13 JUL 2022

No. RDM-DRTMM-MISC-0017-2022



To

Div. (E)

The Additional Chief Secretary to Government,
FE & CC Department, Odisha.

Sub: Regarding submission of the annual report as on 31.03.2022 in compliance to order dt. 26.02.2021 in OA 360/2015, NGT Bar Association Vrs. Virendra Singh (State of Gujarat)

Ref: Your office letter No. 9237/FE&CC dated 20/05/2022.

Sit,

In inviting a reference to your letter number under reference in the above captioned subject, the annual report has been prepared in compliance to para-29 of order 26.02.2021 in OA No. 360/2015, NGT Bar Association Vrs. Virendra Singh(State of Gujarat) on sustainable sand mining activities and adherence to guidelines of Enforcement & Monitoring Guidelines for sand Mining (EMGSM) -2020.

The annual report is enclosed herewith for uploading to the website and submission of information to MoEF&CC.

Encl: As above,

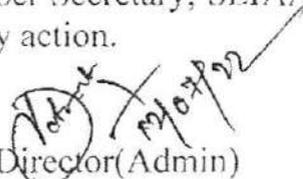
Yours faithfully,

Additional Chief Secretary to Government

- 361 -

Memo No. 23106 /FE & CC Dt. 13 JUL 2022

Copy forwarded to Director, Minor Minerals/ Member Secretary, SEIAA
& Member Secretary, OSPCB for information & necessary action.


Joint Director(Admin)
Directorate of Minor Minerals

ANNUAL REPORT ON SAND MINING ACTIVITIES IN THE STATE FOR 2021-22

Introduction:

In compliance with Order dated 26.02.2021 in OA no. 360/2015, NGT Bar Association Vrs. Virender Singh (State of Gujarat) the annual report on sand mining activities in the State is prepared for submission to Hon'ble NGT and uploading in the website of MoEF & CC.

Odisha has a number of river systems flowing into the Bay of Bengal. The majority of rivers as well as their tributaries and distributaries create and deposit sufficient sand in river beds making it a sand sufficient State. Heavy demand for sand in different parts of the State for developmental and welfare projects and the demand for quality sand in neighboring states may create scope for unsustainable mining of sand. Illegal and unscientific mining of sand may adversely affect the river morphology. There is a need for strict monitoring of sand mining in a sustainable and scientific manner without causing damage to embankments, bridges and hydraulic structures or adversely affecting the river morphology.

Odisha Sand Policy 2021:

In order to streamline the process of sand mining in the State, Odisha Sand Policy 2021 was formulated in compliance with the Hon'ble NGT Order dated 26.02.2021 in OA no. 360/2015 on sustainable sand mining activities and adherence to guidelines of "Sustainable Sand Mining Management Guidelines, 2016" and "Enforcement & Monitoring Guidelines for Sand Mining, 2020" to ensure a holistic process chain with sustainable and scientific mining and management of sand with IT-enabled monitoring of its movement from the source to the end-user. Odisha Sand Policy, 2021 was issued vide Resolution no. 26372/R&DM, Bhubaneswar dated 02 September 2021.

The objectives of the Odisha Sand Policy 2021 are:

- Identification and quantification of all potential sand sources and their optimal utilization, ensuring availability of sand commensurate with reducing demand-supply gap, bringing professionalism in sand mining.
- Regulate the sand mining in the State from its identification to its final end-use.
- Ensure greater transparency through e-auction.
- Develop scientific sand mining giving due weightage to safety, conservation, cost-effectiveness, environmental and social sustainability.
- To bring in greater efficiency, responsibility, responsiveness and effective management of sand mining with technology-based management systems like i4MS. (Integrated Minor Minerals Mines Management System)
- To bring in place a robust system of enforcement to curb illegal mining of sand by use of IT-enabled services and the latest technologies for surveillance of the sand mining at each step.
- Development of procedure for replenishment study of sand mining.
- Post Environmental Clearance Monitoring and Environmental Audit.
- To protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

Detailed policy guidelines have been formulated in Odisha Sand Policy 2021 regarding:

1. Demand-Supply Estimation
2. Identification of sources
3. DGPS Survey of sand sairat sources
4. Auction of Sand Mining Rights
5. Eligibility
6. Mining Plan, Environment Clearance (EC) and other statutory clearance
7. Quarrying Operation
8. Inter-State transportation of sand
9. Monitoring & Enforcement

Data on Sand Sources of the State:

As of 31.03.2022, there were 1859 sand sources in the State in total out of which 638 sources were operationalized. About one-third of 34.32 % of sand sources were operationalized. Ganjam has the highest 145 sand sources out of which 67 are operationalized (46.21%) whereas Deogarh has 11 sand sources out of which 3 sources are operationalized (27.27%). The total resource potential of the sand sources in the State has been estimated by taking into consideration the annual production quantity of the operational sand sources as per the approved mining plan and the approximate annual production quantity of sand sources not operationalized. The annual production capacity of operational sand sources as per the approved mining plan is 4664882.05 cu.m and the Approximate annual production capacity of sand sources not operationalized is 6570509.00 cu.m making the total resource potential of sand sources as 11235391.05 cu.m. The district-wise details of sand sources and production capacity as per information submitted by the districts have been appended at Annexure-I.

IT-enabled Technology in Monitoring and Enforcement:

IT-enabled technology of i4MS (Integrated Minor Minerals Mines Management System) which is being developed by the Department shall be implemented to track and monitor the sand mining activities in an effective and efficient manner.

- i. By i4MS system production, dispatch and transport shall be monitored in real-time basis. It shall have features like barcode enabled transit pass (Y Form) and a facility for accessing illegal transportation via mobile app which shall be used by enforcement squads to verify e-pass details like approved quantity and validity period.
- ii. By implementation of the i4MS system, GPS-based tracking of transporting vehicles shall be done to check illegal transporting of sand.
- iii. All vehicles engaged in sand transportation shall be registered with the competent authority and will be fitted with GPS to enable real-time monitoring and movement of vehicles.
- iv. CCTV cameras shall be installed by the lessee at the strategic location to monitor the entry and exit of vehicles into the quarry area.

Replenishment Study:

- i. Regular replenishment study needs to be carried out to keep a balance between deposition and extraction and to minimize the adverse impact arising out of excessive sand mining in a given stretch of river. A replenishment study of sand mining shall be carried out in each source by the lessee. Directives have been issued in this regard vide this Department Letter No. 35499 Dated 25.11.2021.

← 364 -



- ii. Initially, the NABET/ QCCI accredited consultant preparing the DSR shall carry out the replenishment study and incorporate the same in the DSR. Subsequently, as per the terms and conditions of the grant of EC by SEIAA, the lessee shall carry out the annual replenishment study in his/her lease area and submit the same to SEIAA.
- iii. During the Year 2021-22, as per the reports submitted by the districts, a total of 188 nos of replenishment studies of sand have been carried out in the State.

Compensation Regime:

In compliance to Order dated 26.02.2021 in OA no. 360/2015 of Hon'ble NGT, instructions have been issued vide this Department Notification No. 5157 dated, 17.02.2022, for fixation of the scale of compensation regime towards environmental and ecological damage for illegal mining of sand.

During the Year 2021-22, as per the reports submitted by the districts, an amount of Rs. 16,08,790/- (Rupees Sixteen Lakhs Eight Thousand Seven Hundred and Ninety) only has been collected towards environmental and ecological damage for illegal mining of sand in Ganjam and Kalahandi districts as given in the following table.

Table 1: Amount Collected towards Environmental compensation during the F.Y. 2021-22

Sl No	Name of the District	Amount Collected (In Rs.)
1	Ganjam	1593790
2	Kalahandi	15000
	Total	1608790

Fixation of Penalty:

Proposal for fixation of penalty for illegal mining and transportation of sand in accordance to Hon'ble NGT guidelines has been submitted and is under active consideration of Government.

Conclusion:

The Revenue and Disaster Management Department is constantly monitoring the sand mining activities of the State and ensures implementation of various guidelines issued from time to time from Hon'ble NGT and in accordance with the guidelines of "Sustainable Sand Mining Management Guidelines, 2016" and "Enforcement & Monitoring Guidelines for Sand Mining, 2020"

< 365 -

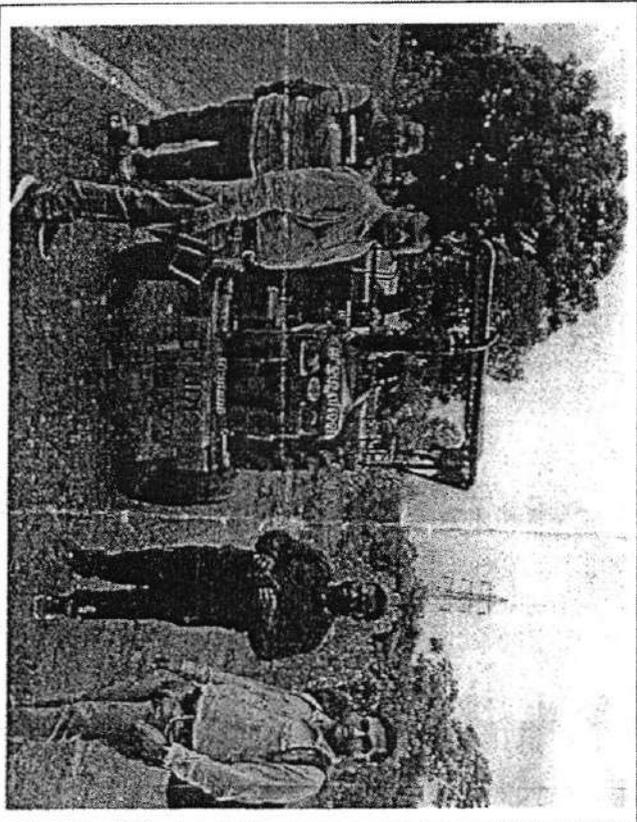
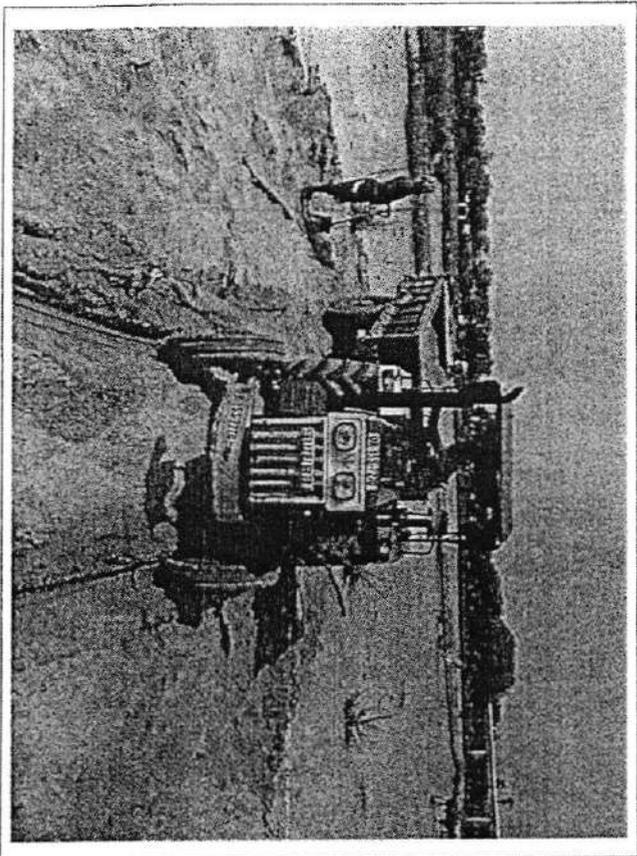
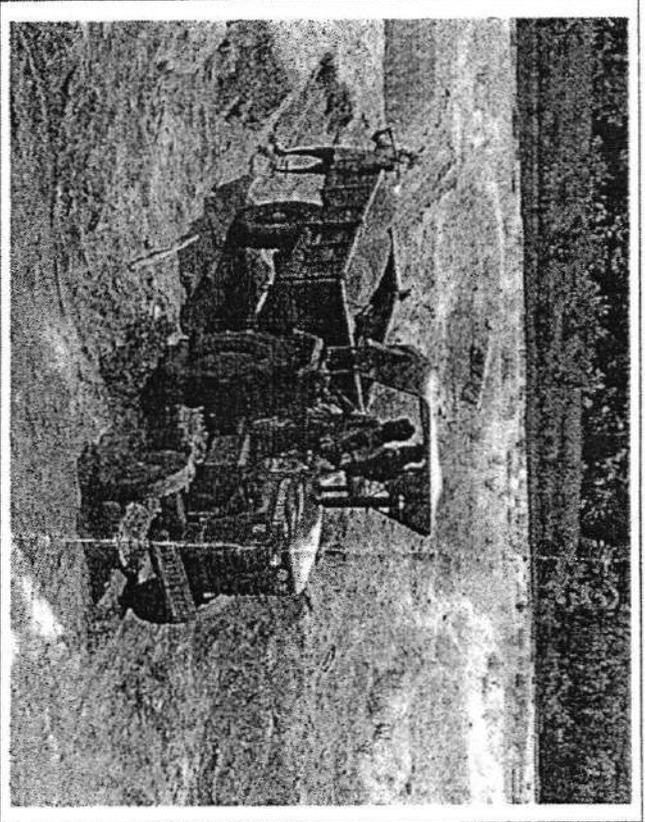
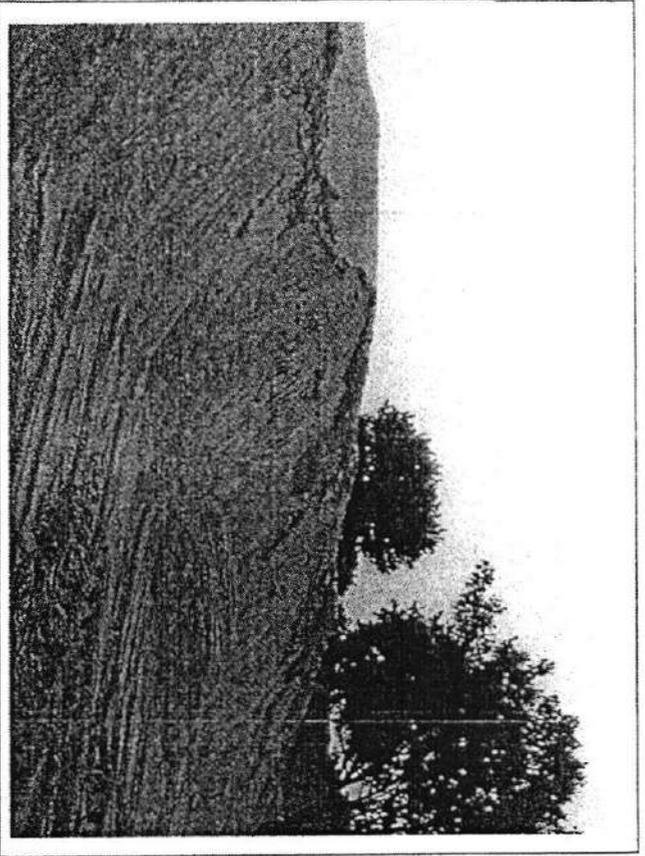
Data on Sand Sources of the State (FY: 2021-22)

Sl No.	Name of the District	Total No. of sand sources	No. of operational sand sources	Annual production quantity of operational sand sources as per approved mining plan (cu.m)	Approx annual production quantity of sand sources not operationalized so far (cu.m)	Total resource potential of sand sources of the district (cu.m)	Percentage of operationalized sources with respect to total sources	Annual production percentage with respect to total potential
1	Angul	52	16	78841.00	170732.00	249573.00	30.77	31.59
2	Balasore	40	19	262215.00	259986.00	522201.00	47.50	50.21
3	Bolangir	80	21	49025.00	137652.00	186677.00	26.25	26.26
4	Bargarh	134	22	27969.00	127478.80	155447.80	16.42	17.99
5	Bhadrak	27	10	46447.00	69520.00	115967.00	37.04	40.05
6	Boudh	27	10	29982.00	84250.00	114232.00	37.04	26.25
7	Cuttack	110	44	437255.50	1313992.00	1751247.50	40.00	24.97
8	Deogarh	11	3	16882.00	20660.00	37542.00	27.27	44.97
9	Dhenkanal	53	23	200386.00	414529.00	614915.00	43.40	32.59
10	Ganjam	145	67	413521.00	105302.00	518823.00	46.21	79.70
11	Gajapati	27	6	96720.00	174140.00	270860.00	22.22	35.71
12	Jajpur	103	37	539566.00	575772.00	1115338.00	35.92	48.38
13	Jagatsinghpur	30	9	42450.00	318118.60	360568.60	30.00	11.77
14	Jharsuguda	55	36	185743.25	151299.00	337042.25	65.45	55.11
15	Kalahandi	142	18	45188.00	258587.00	303775.00	12.68	14.88
16	Kendrapara	28	28	225884.70	0.00	225884.70	100.00	100.00
17	Kandhamal	21	6	12650.00	35106.00	47756.00	28.57	26.49
18	Khordha	24	11	395962.00	307893.00	703855.00	45.83	56.26
19	Keonjhar	114	38	444895.50	181809.00	626704.50	33.33	70.99
20	Koraput	44	2	21860.00	106704.00	128564.00	4.55	17.00
21	Malkangiri	25	3	3150.00	31054.60	34204.60	12.00	9.21
22	Mayurbhanj	131	76	355009.00	295800.00	650809.00	58.02	54.55
23	Nayagarh	36	10	37268.00	50826.00	88094.00	27.78	42.30
24	Nabarangpur	65	15	59525.50	232018.00	291543.50	23.08	20.42
25	Nuapada	40	21	85883.00	93732.00	179615.00	52.50	47.82
26	Puri	23	3	54380.00	46000.00	100380.00	13.04	54.17
27	Rayagada	47	14	110220.00	171737.00	281957.00	29.79	39.09
28	Sambalpur	46	11	54949.00	70172.00	125121.00	23.91	43.92
29	Subarnapur	50	18	44386.00	115319.00	159705.00	36.00	27.79
30	Sundargarh	129	41	286668.60	650320.00	936988.60	31.78	30.59
	Total	1859	638	4664882.05	6570509.00	11235391.05	34.32	41.52

(Handwritten signature)

1998 12 10

Images of Sand Mining/ Enforcement Activities in the State



369 -

(Handwritten signature)

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

RESOLUTION

No. 26372 / R & DM, Bhubaneswar, dated the 02 SEP 2021
(RDM-LRGEC-POLICY-0004-2018)

Sub: Odisha Sand Policy, 2021.

Odisha has a number of river systems flowing into the Bay of Bengal. Majority of rivers as well as their tributaries and distributaries create and deposit sufficient sand in river beds making it a sand sufficient State. Heavy demand of sand in different parts of the State for developmental and welfare projects and demand of quality sand in neighbouring states may create a scope for unsustainable mining of sand. Illegal and unscientific mining of sand may adversely affect the river morphology. There is need for stricter monitoring of sand mining in a sustainable and scientific manner without causing damage to embankments, bridges and hydraulic structures or adversely affecting the river morphology.

In order to streamline the process, it is felt necessary to ensure a holistic process-chain with sustainable and scientific mining and management of sand with IT-enabled monitoring of its movement from the source to the end-user. The Odisha Sand Policy, 2021 proposes to systematize the process chain of river sand mining so as to ensure scientific and sustainable sand mining and to meet the requirement of the river sand.

1. Objectives:

- a. Identification and Quantification of all potential sand sources and its optimal utilization, ensuring availability of sand commensurate with reducing demand supply gap, bringing professionalism in sand mining.
- b. Regulate the sand mining in the State from its identification to its final end-use.

- c. Ensure greater transparency through e-auction.
- d. Develop scientific sand mining giving due weightage to safety, conservation, cost-effectiveness, environmental and social sustainability.
- e. To bring in greater efficiency, responsibility, responsiveness and effective management of sand mining with technology based management system like i4MS.
- f. To bring in place a robust system of enforcement to curb illegal mining of sand by use of IT enabled services and latest technologies for surveillance of the sand mining at each step.
- g. Development of procedure for replenishment study of sand mining.
- h. Post Environmental Clearance Monitoring and Environmental Audit.
- i. To protect the environment and the right of the population to live in clean and safe surroundings, with the need to use natural resources in a way that will make a positive and sustainable contribution to the economy.

2. Demand-Supply Estimation

District Survey Report (DSR) for demand-supply estimation and gap assessment of every district shall be prepared by the competent authority for sustainable sand mining, as per the guidelines issued by MoEF & CC which inter alia includes the following:

- a. Inventory of river bed material and other sand sources in the district;
- b. Periodical auditing of rivers;
- c. Identification of Mining and no mining zones considering various environmental and social factors;

- d. Future demand for successive five years needs to be incorporated in the District Survey Report (DSR);
- e. Mining lease area should be so selected as to cover the entire deposition area excluding the safety zones; and
- f. Transportation route with its carrying capacity to be selected in such a way that the movement of vehicles through the villages/ habitation can be avoided to the extent possible.

3. Identification of sources:

- i. Revenue and Disaster Management Department through the field functionaries and in consultation with Water Resources Department and Odisha Space Application Centre (ORSAC) shall identify the potential sand sources suitable for mining operation and such identified sources be made part of the DSR.
- ii. To ensure better management of sand mining public consultation with comments of the various stakeholders shall be sought on the list of mining lease to be auctioned.
- iii. To ensure scientific exploration, large stretches of river sand beds vis-à-vis- river morphology in relation to the local geomorphology situation in all the river systems, sand beds shall be identified by using remote sensing technology through ORSAC or any other qualified agency with assistance from Water Resources Department who in turn may conduct a study by taking technical support from reputed specialists/ institutions like IITs, while deciding locations of sand mining, the existing geomorphology, its impact on river morphology and hydrology, embankment and river flow etc.

4. DGPS Survey of sand sairat sources

On completion of pillar posting and on requisition by Revenue and Disaster Management Department, Odisha Space Application Centre (ORSAC) will take up Differential Global Positioning System (DGPS) survey of the source boundaries. It would provide improved location accuracy.

5. Auction of Sand Mining Rights

Auction of Sand mining shall be done as per Odisha Minor Mineral Concession Rules, 2016 and where sources exist in clusters as defined under Odisha Minor Mineral Concession Rules, 2016, cluster mining shall be given priority over individual mines.

6. Eligibility

Eligibility of the bidder or applicant shall be decided as per the criteria specified under Mines and Minerals (Development and Regulation) Act, 1957 & Odisha Minor Mineral Concession Rules, 2016.

7. Mining Plan, Environment Clearance (EC) and other statutory clearance:

All the statutory clearance shall be obtained by concerned Tahasildar beforehand, prior to putting any source into auction to facilitate seamless operation and the expenditure incurred for obtaining such approvals or clearances shall be raised against the prospective lessees.

- i. Calculation of annual rate of replenishment and allowing time for replenishment after mining in the area.
- ii. A reclamation plan including baseline survey, the proposed mining cross-section data, a planting plan and a monitoring plan can be a part of the mining plan.

8. Quarrying Operation

- i. Quarry -operation shall be carried out as per the approved mining plan duly adhering to the provisions of Odisha Minor Mineral Concession Rules, 2016 and terms or conditions of the respective statutory clearances & approvals.
- ii. No quarrying of sand shall be allowed through mechanized suction method and with blasting in any form.
- iii. No mining operation shall be carried out in the safety zone and any other prohibitory areas as prescribed under Odisha Minor Mineral Concession Rules, 2016.

- iv. A bench mark (BM) with respect to mean sea level (MSL) should be made essential to in mining channel reaches (MCR). Below which no mining shall be allowed.

9. Inter -State transportation of sand

Inter-state transportation of sand may be allowed as per the provisions of Odisha Minor Mineral Concession Rules, 2016 considering the demand for consumption of sand in the State.

10. Monitoring & Enforcement

- i. Robust mechanism shall be put up in place by use of modern technology including IT enabled technology for the purpose of monitoring quarrying activities of the sources and making enforcement activities effective.
- ii. Mining Surveillance System (MSS) for Minor Minerals shall be implemented with technical assistance from Odisha Space Application Centre to curb illegal mining.
- iii. Customer Grievance Redressal Centre shall be established to inquire into and address the grievances faced by the sand consumers.

11. Implementation:

- i. The Policy shall come into force with immediate effect.
- ii. Government in Revenue and Disaster Management Department shall formulate the detailed guidelines for implementation of this policy.
- iii. Government may from time to time review this policy and make amendments as it may deem fit.

This will come into force with immediate effect from date of issue of this Resolution in Odisha Gazette.

This has got the approval of the Cabinet in their 33rd meeting held on 27th August, 2021.

By order of the Governor
A. S. Prasad I. S. D.
Principal Secretary to Government
A. S. Prasad

< 372 -

ORDER: Ordered that the Resolution be published in the extraordinary issue of the Odisha Gazette for general information and copies thereof be sent to all Departments of Government/ all Heads of Department/ Board of Revenue, Odisha, Cuttack/ Inspector General of Registration, Odisha, Cuttack/Director of Land Records & Surveys, Odisha, Cuttack/all Revenue Divisional Commissioners/all Collectors for information.

Mishra - J. K. S.
Principal Secretary to Government
19/09/2021

Memo No. 26373 /RDM Dated 02 SEP 2021

Copy along with soft copy forwarded to Odisha Secretariat Gazette Cell, C/o Commerce Department for information and necessary action. They are requested to publish the resolution in an extraordinary issue of the Odisha Gazette and supply 50 (fifty) copies to this Department for use.

S. S.

Under Secretary to Government

Memo No. 26374 /RDM Dated 02 SEP 2021

Copy forwarded to Accountant General (A&E), Odisha, Bhubaneswar for information and necessary action.

S. S.

Under Secretary to Government

Memo No. 26375 /RDM Dated 02 SEP 2021

Copy forwarded to Additional Secretary to Chief Minister, Odisha/ P.S to Minister, Revenue and DM for kind information of Hon'ble Chief Minister and Hon'ble Minister, Revenue and DM respectively.

S. S.

Under Secretary to Government

Memo No. 26376 /RDM Dated 02 SEP 2021

Copy forwarded to OSD-cum-Special Secretary to Chief Secretary for kind information Chief Secretary, Odisha.

SN

Under Secretary to Government

Memo No. 26377 /RDM Dated 02 SEP 2021

Copy forwarded to all Departments of Government/ all Heads of Department/ Secretary, Board of Revenue, Odisha, Cuttack/ all RDCs/ Inspector General of Registration, Odisha, Cuttack/Director of Land Records & Surveys, Odisha, Cuttack/ Director of Mines, Odisha/ Director of Geology, Odisha/ Director of Minor Minerals, Odisha/ Chief Executive, ORSAC/ Chairman, SEIAA/ Member Secretary, State Pollution Control Board, Odisha / all Collectors for information and necessary action.

SN

Under Secretary to Government

Memo No. 26378 /RDM Dated 02 SEP 2021

Copy forwarded to Additional Secretary to Government (in charge of e- Governance Cell) / all Officers/ all Sections of Revenue and DM Department for information and necessary action.

SN

Under Secretary to Government

← 374 -

Annexure XIV (C)

GOVERNMENT OF ODISHA
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

NOTIFICATION

Bhubaneswar , Dated 17 FEB 2022

No RDM-MMS-POLICY-0008-2021- 5157 / R&DM,

Sub: Fixation of scale of compensation regime towards environmental and ecological damage for illegal mining of sand.

Whereas, Hon'ble National Green Tribunal, Principal Bench, New Delhi by order on dated 26.02.2021 in OA No. 360/2015- in the matter of 'National Green Tribunal Bar Association Vrs. Virender Singh (State of Gujarat) and 18 other OAs" have considered the issue relating enforcement and monitoring mechanism to control and regulate illegal sand mining (including riverbed sand mining) activities.

And whereas, with direction to strictly follow the "Sustainable Sand Mining and Management Guidelines-2016 (SSMG-2016) and "Enforcement of Monitoring Guidelines of Sand Mining-2020" (EMGSM-2020) the Hon'ble NGT, by the said order has accepted the report of the Central Pollution Control Board (CPCB) and has directed that the scale of compensation calculated with reference to Approach-2 be adopted by all the States and/UTs.

And whereas, in the said order the Hon'ble Tribunal has analyzed the report of the Expert Committee constituted by CPCB and has discussed two approaches viz. Approach-1- Direct Compensation based on the market value of extraction adjusted for ecological damages and Approach-2 – Computing a simplified NPV: Net Present Value (after netting out market value of illegally mined material i.e. Total Compensation to be levied) for ecological damages as per the mathematical presentation of Approach-2 , $NPV = PV - D$ where 'PV' is being Present Value of Foregone Ecological Values and 'D' is being Market Value of Illegally Mined Material.

Now, therefore the State Government do hereby order as follows:

- i. Adoption of the Approach-2 for fixation of the scale of compensation regime for illegal mining of sand towards environmental and ecological damages as per CPCB. Compensation amount on illegally mined sand is to be fixed at 3.33 times of the market value.

← 375 -

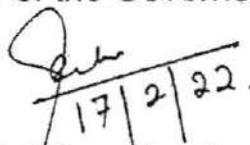
ii. In order to facilitate such determination of compensation charge the market value of sand is to be fixed by a District Level Committee constituted under the Chairmanship of District Collector as below :-

Collector	... Chairman
ADM (Revenue)	... Member Convener
District Forest Officer	... Member
Suptd. Engineer/Executive Engineer, PWD	... Member
Suptd. Engineer/Executive Engineer, Irrigation	...Member
Suptd. Engineer/Executive Engineer, RD	...Member
Mining Officer/ Deputy Director (Mines)	...Member

The Committee shall decide market value of sand per cubic metre for the district on annual basis. While fixing the market value the Committee shall take into account the royalty and additional charge from sand in respect of different sources.

iii. Compensation amount so collected from the illegal sand mining shall be deposited in 'Interest' bearing bank account opened separately by Forest, Environment and Climate Change Department named 'Environment Compensation' bearing Account No. 06640110075074, IFSC-UCBA0000664, MICR Code-751028004, Forest, Environment & Climate Change, Government of Odisha-751001 to utilize the amount for restoration of environment by preparing action.

By order of the Governor,

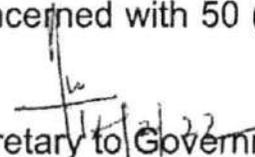

17/2/22.

Additional Chief Secretary to Government

Memo No. 5158 /RDM Dated 17 FEB 2022

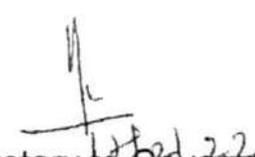
Copy along with soft copy forwarded to Odisha Gazette Cell-in-Charge, Odisha Gazette Cell, Commerce & Transport (Commerce) Department for information and necessary action.

They are requested to publish the Notification in the next Extra-ordinary issue of the Odisha Gazette and supply copies to all concerned with 50 (fifty) spare copies to this Department.


Joint Secretary to Government

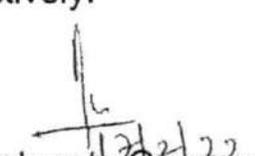
Memo No. 5159 /RDM Dated 17 FEB 2022

Copy forwarded to Principal Secretary to Chief Minister, Odisha/ P.S to Minister, Revenue and DM for kind information of Hon'ble Chief Minister and Hon'ble Minister, Revenue and DM respectively.


Joint Secretary to Government

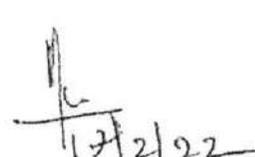
Memo No. 5160 /RDM Dated 17 FEB 2022

Copy forwarded to OSD-cum-Special Secretary to Chief Secretary, Odisha/ P.S to Addl. Chief Secretary, Revenue and DM Department for kind information Chief Secretary/ Addl. Chief Secretary respectively.


Joint Secretary to Government

Memo No. 5161 /RDM Dated 17 FEB 2022

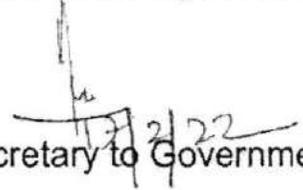
Copy forwarded to Forest, Environment & Climate Change Department/ Steel & Mines Department / Member, Board of Revenue, Odisha, Cuttack/ Revenue Divisional Commissioner (CD), Cuttack/ Revenue Divisional Commissioner (SD), Berhampur/ Revenue Divisional Commissioner (ND), Sambalpur/ Director of Mines, Odisha/ Director of Geology, Odisha/ Director of Minor Minerals, Odisha/ Chairman, SEIAA/ Member Secretary, State Pollution Control Board, Odisha / all Collectors & District Magistrates for information and necessary action.


Joint Secretary to Government

Memo No. 5162

/RDM Dated 17 FEB 2022

Copy forwarded to Officer on Special Duty (in charge of e- Governance Cell) of Revenue and DM Department for information and necessary action.


Joint Secretary to Government

←338 -

Annexure-XIV(D)

**GOVERNMENT OF ODISHA
STEEL & MINES DEPARTMENT**

No. 304 /S&M, Bhubaneswar, dated the 11/01/2023
SM-MC3-PAGG-0001-2023

NOTIFICATION

Sub : Constitution of District Level Committee for effective development and regulation of minor minerals.

After transfer of administration of minor minerals from Revenue & DM Department to Steel & Mines Department, State Government, after careful consideration have been pleased to constitute District Level Committee for effective development and regulation of minor minerals with the following members;

- | | |
|--|------------------|
| 1. Collector. | -Chairman |
| 2. Superintendent of Police. | -Member |
| 3. Divisional Forest Officer(s). | -Member |
| 4. All Sub-Collector(s) of the District. | -Members |
| 5. Joint Director of Geology of the respective jurisdiction. | -Member |
| 6. Mining Officer(s) | -Member |
| 7. Deputy Director of Mines of the respective jurisdiction. | -Member Convener |

This Committee shall review administration and regulation of minor minerals sources in the district and meet at least once in a quarter and submit report to the Steel & Mines Department.

By Order of the Governor


11/01/2023
Additional Chief Secretary to Government

← 379 -

Memo No. 305 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the said notification in the Extraordinary issue of the Odisha Gazette and send copy to this Department.

A. U. S. S.
11/1/23

Additional Secretary to Government

Memo No. 306 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to the OSD to Private Secretary to Hon'ble Chief Minister, Odisha for kind information of Hon'ble Chief Minister, Odisha.

A. U. S. S.
11/1/23

Additional Secretary to Government

Memo No. 307 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to the PS to Hon'ble Minister, Steel & Mines for kind information of Hon'ble Minister, Steel & Mines.

A. U. S. S.
11/1/23

Additional Secretary to Government

Memo No. 308 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to the OSD to Chief Secretary, Odisha for kind information of Chief Secretary, Odisha

A. U. S. S.
11/1/23

Additional Secretary to Government

Memo No. 309 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to the Senior P.S. to Development Commissioner -cum- Additional Chief Secretary, Odisha, for kind information of Development Commissioner -cum- Additional Chief Secretary, Odisha.

A. U. S. S.
11/1/23

Additional Secretary to Government

Memo No. 310 /SM, Bhubaneswar dated the. 11/01/2023

Copy forwarded to Senior PS to Additional Chief Secretary, Forest, Environment & CC Department for kind information of Additional Chief Secretary, Forest, Environment & CC Department.

A. U. S. S.
11/1/23

Additional Secretary to Government